IH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

DATED THIS THE 15TH DAY OF APRIL 2005

BEFORE

THE HON'BLE MR. JUSTICE V. GOPALA GOWDA

WRIT PETITION NOS. 26601-04/04 c/w 32061/04, 28087/04 & 32670-702/04, 20235/04, 40692-40726/04, 25807/04 & 28381-85/04, 50733-50747/04,31139-40/04, 25008/04, 28244/04, 33862/04, 23310/04, 30596/04, 35347/04, 35843-847/04, 35848/04, 35849-850/04, 31746-50/04, 35454/04, 36221-25/04, 36566/04, 35878-879/04, 36368-372/04, 39260-83/04, 39131-33/04, 37697/04 & 37897-900/04, 37477/04, 35979 & 37706-07/04 & 36216/04, 39761-771/04, 40731-53/04, 41452-84/04, 37497-98/04, 40364/04, 41262-66/04, 42021/04, 42591/04, 34488-91/04, 42876-889/04, 46/2005, 6732/05, 5224/05, 5181 & 8429-35/05, 1336/05, 169-170/05, 1132 & 3179-80/05, 263 & 536/05 C/w 476-78/05, 1423/05, 220-21/05, 49459/04, 50911/04, 2339/05, 576-77/05, 403-404/05, 125/05 C/w 126 & 250/05 C/w 130/05 C/w 131 & 251/05, 1387-88/05, 288 & 582-98/05, 7436-37/05, 45749/04, 44374/04, 50180/04,40794/04, 45882-932/04, 50334-37/04, 861/05, 1341/05, 1987-88/05, 276-77 & 2247-63/05, 3231/05, 5857/05, 6684-89/05, 3251/05, 5206/05, 3135/05 c/w 8795/05 c/w 8796/05 c/w 10418/05 c/w 10424/05, 46504/04, 46478-85/04, 48385/04, 46144-190/04, 49045-54/04, 49059-60/04, 46140-42/04, 50821-50823/2004; 50824/2004, 50825/2004, 50826-50827/2004, 50830/2004

Corrected as per order dt 15/7/05
(M. PAPANNA)
PS to VGGJ

IGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA



&50858/2004,49956-49960/2004, 51291-51295/2004, 51320-51323/2004, 46856-46863/2004, 4596-4602/2005, 3288-3290/2005,1421/2005 & 2129-32/2005, 1354/2005, 1353/2005 & 2755-56/2005,6600/2005, 292-294/2005, 6366-6371/2005,4604-4606/2005, 49679/2004, 45996-46000/2004,44701-44707/2004, 25117/2004, 261& 639-40/2005, 262&646/2005, 346-47/2005, 538/2005, 878/2005, 1859-60&2653/2005, 2995-3019 & 3245-250/2005,4865/2005,4895-4902/2005, 5356/2005, 20544/2004, 20982/2004, 21055/2004, 21067/2004, 21560-61/2004, 21779-802&22299-301/2004, 21812/2004, 21829&21967/2004, 21830/2004, 21975/2004, 22423/2004,22279-92/2004,23191/2004, 23177/2004, 23190/2004, 23308/2004, 23514/2004, 23285-95/2004, 24420&26610-14/2004, 24423-25/2004, 24505/2004, 24678-79/2004, 24726/2004, 25237/2004, 25238/2004,25239/2004,25240/2004,25236/2004,25793/2004,25934-36 & 27110-30/2004, 25937-38/2004, 25939/2004, 26125/2004, 26424/2004, 26510-13/2004,26537-43/2004, 26732/2004, 27728/2004 29996/2004, 25650/2004,45303-309/2004, 29727/2004, 50422 & 51030-32/2004, 50424/2004, 50425/2004, 50427/2004, 51029/2004, 51326-334/2004, 31799-814/2004, 45613-14/2004, 45748/2004, 45939-44/2004, 50426 & 51028/2004,49723/2004,49724/2004,2791/2005,6742-43/2005, 1078/2005, 10701/2005, 11098/2005, 371/2005, 442/2005, 185/2005,2041/2005, W.P.NOS.33955/2004, 6697 & 8601-02//2005, 66/2005, 80-82/2005, 260/2005, 452/2005, 731/2005, 848-50/2005, 53-59/2005, 10020/2005, 10430/2005, 46617/2004, 1986/2005, 1548/2005, 46066/2004, 37811-824/2004, 69/2005, 534 & 1088/2005, 51/2005, 50756-57/2004, 5103 & 5723/2005, 6666-6683/2004 C/W 7292/2005, 416/2005, 1060 & 1151/2005, 706 &

801/2005, 9280/2005, 323-325/2005, 34994/2004, 51461/2004, 1186 & 1542/2005 C/W 51135/2004, 8709/2005, 44870-72/2004, 44866-68/2004, 41965/2004, 908-912/2005 & 1540/2005, 443/2005, 25007/2004, 11417/2005, 49008/2004, 369/2005, 407-408/2005, 3434-3472/2005, 1549-50/2005, 34702-08/2004, 44841-42/2004, 43035/2004 & 44465/2004, 51346/2004 & 1539/2005, 45201/2004,45742-47/2004,46111/2004, 1274/2005, 413/2005,171-72/2005, 6218-19/2005, 45784-88/2004, 1339/2005 & 9981/2005, 4282/2005, 10788/2005, 1576-95/2005, 50878-85/2004 C/W 50869-70/2004 C/W 50912-14/2004 C/W 51015-16/04 C/W 51078/2004 49981-86/2004 5310/2005 43051/2004 48046-63/2004, 863 & 2370/2005 C/W 864/2005 865/2005 10239/2005 10256/2005 6622/2005 & 6623/2005, 7370-71/2005, 9130-36/2005, 9244-45/2005, 9355/2005, 9508/2005, 9964-69/2005, 10614/2005, 10925/2005, 37888-895/2004, W.P.NOS. 7294-7300/2005, 6991/2005, 5861-65/2005, 5564/2005, 5347-49/2005, 4814/2005, 4567 & 4716/2005, 4405-06/2005, 4159/2005, 2974 & 3994/2005, 2922/2005, 2056-2060/2005, 2020-2021/2005, 1285-86/2005, 871-75/2005, 560 & 810/2005, 7015-16/2005, 7017/2005, 551/2005,

... HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH



862/2005, 876-77/2005, 967-68/2005, 993/2005, 8437-39/2005, 1189-1191/2005, 1777/2005, 1894-95/2005, 641/2005, 7404/2005, 39667-39671/2004, 50339-43/2004,49734-49735/2004,48390-91/2004, 50456-60/2004,94/2005,45216-24/2004, 48514/2004 & 48935-38/2004, 48473/2004 C/w 48474/2004 & 48475/2004,50182-187/2004, 50831-38/2004, 50829/2004, 50844/2004, 50828/2004, 50431/2004, 50839-43/2004, 50890/2004, 50891-95/2004, 50847/2004, 50999-51003/2004, 51018 & 51098-100/2004, 51141-81/2004,51475-51477/2004, 51468-51474/2004 & 51526-51/2004 C/W 26601-604/2004, 50766-68/2004, 50769-72/2004, 51377/2004 & 51404-46/2004,51351-51364/2004, 50072/2004, 51276-278/2004, 51076/2004, 48573/2004, 43756-57/2004 & 44200-212/2004, 43036/2004, 43037 & 44466-67/2004, 46822-33/2004, 50492/2004, 50995-998/2004, 51182-213/2004, 51339-345/2004, 51456-57/2004 C/W 51458/2004, 50748/2004, 50731/2004, 47337-49/04, 45055/04, 2958-62 & 4227-28/05, 8673/05, 46622/04 & 51318-19/2004. Added as per order dated 15-7-05.

(M. PAPANNA)
PS to VGGJ

**IN W.P Nos.26601-604/2004**

BETWEEN

1 SHARADAMMA
W/O LT.KAMALANABHA REDDY

2 MEENA
D/O LT.KAMALANABHA REDDY
BOTH R/A NO 176
GANDHI STREET
KAMMANAHALLI
BANGALORE 560 084 ...PETITIONERS

(BY SRI P.KRISHNAPPA-ADV)

A N D

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 560 001
REPTD. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
B D A
BANGALORE

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
B D A
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
&
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2 & 3)

- o O o -

THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING No.BDA/COMMR/ALAO/LAO/LA9/104/2002-03, BANGALORE DT/3-2-2003 & PUBLISHED IN THE GAZETTE DT.3-2-

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2003 AT ANNEXURE-A AND QUASH THE FINAL NOTIFICATION BEARING NO.UDD/193/MNX/04 BANGALORE DT/23-2-2004 AND PUBLISHED IN GAZETTE DT.23-2-2004 AT ANNEXURE-F AND ETC.

IN W.P No.32061/04

BETWEEN

BRINDAVAN INSTITUTE(R)
NO 240 3 'A' MAIN
4T BLOCK H B R LAYOUT
BANGALORE 560 043
BEING A REGISTERED ASSOCIATION
REGISTERED UNDER THE KARNATAKA
SOCIETIES REGISTRATION ACT
REPRESENTED BY ITS SECRETARY
V S RICHARD ...PETITIONER

(BY SRI B.V.MALLAREDDY-ADV)

A N D

1 THE STATE OF KARNATAKA
REPTD. BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
VIDHANA SOUDHA
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPRESENTED BY ITS
COMMISSIONER...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
&
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2)

- o O o -

THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING No.BDA/COMMR/ALAO/LAO/LA9/104/2002-03, BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DT/3-2-2003 & PUBLISHED IN THE GAZETTE DT.3-2-2003 AT ANNEXURE-A AND QUASH THE FINAL NOTIFICATION BEARING NO.UDD/193/MNX/04 BANGALORE DT/23-2-2004 AND PUBLISHED IN GAZETTE DT.23-2-2004 AT ANNEXURE-F AND ETC.

IN W.P No.28087 & 32670-702/04

BETWEEN

1 M/s. NORLAND INVESTEMENTS
SERVICES PVT. LTD.
NO 43/2 BANGALORE-HIGHWAY
SAHAKARA NAGAR
BANGALORE 560 092
REPR. BY ITS DIRECTOR
JAGADISH BELUR

2 JWALA PRASAD
S/O.PRABHU CHANDRA
11525, IRONLIEGE LANE
CINCINNATI OH 45249

3 THOMAS B PINTO
S/O.J.M.PINTO
1466 BRETTON WAY
PITTSBURG PA 15237

4 ONA PINTO
D/O.LAWRENCE NAZAR PINTO
1466 BRETTON WAY
PITTSBURG PA 15237

5 SATINDER SWAROOP
S/O.BISHEN SWAROOP
11180 WARMER AVENUE
SUITE # 353
FOUNTAIN VALLEY, CA 92307

6 AMAL KUMAR GUHA
S/O.PRAFULLA KUMAR GUHA
16124 KASOTA ROAD
APPLE VALLEY CA 92307

7 GOPA GUHA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

D/O.SATYABRATHA GUHA
16124 KASOTA ROAD
APPLE VALLEY CA 92307

8 OM P AGARWAL
S/O.HARIKETH RAM AGARWAL
891, HIGH LANDS CIRCLE
LOS ALTOS CA 94024 USA

9 HEMALATHA AGARWAL
W/O.OM P AGARWAL
AGED ABOUT 50 YEARS
891, HIGH LANDS CIRCLE
LOS ALTOS, CA 94024 USA

10 JAMBOOR E JAYASHANKAR
S/O.J.C.ERAIAH
12550 HESPERIA ROAD
STE # 200, VICTORVILLE
CA 92392

11 KRISHNAKUMAR KASI
S/O.K.V.ADINARAYANA SETTY
150 POST PAK DRIVE
BEAVER HILLS, PA 15010

12 NAGMANI K KASI
D/O.DANDARAJANNA SETTY
150 POST PAK DRIVE
BEAVER HILLS PA 15010

13 PARTHASARATHY GOVINDARAJAN
S/O.LATE P.S.PARTHASARATHY IYENGAR
5124 E.CRESCENT 2nd Dr.ANAHEIM
CA 92887

14 SHOBHA C BABU
D/O.CHATHURBUJ DAS
NO.4, HICKORY CT
WILD WOOD, ROCK ISLAND
IL 61201.

15 BASANA BISWAS
D/O.LATE MANORAMA
6101, WEBB ROAD, #203
TAMPA FL 33615

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

16 LAXMI S NARAYAN
D/O.N.S.VENKATARAM
4 MERRIAM DIST.
NORTH OXFORD, MA 01537

17 ARUNA A SURESH
D/O.NAWJAPPA
4777, ABERDEEN AVENUE
DUBLIN, OHI USA 43016.

18 SWARNA BALACHANDRA
D/O.HOSAKERE SHANKARABHATTA
116, SOUTH MITTON STREET
SARNIA ONTARIO
CANADA N75 3C4.

19 VIJAYA KUMAR
D/O.C.N.SRINIVASA
8181, EAST KAUIL DRIVE
SCTOSDALE COUNTRY CLUB
SCOTSDALE, ARIZONA.

20 RAMA VENKATASWAMY REDDY
S/O.S.RAMAREDDY
7911 SUNFLOWER LN
LA PALMA CA 90623

21 SHANTHAMMA V REDDY
D/O.APPANNA REDDY
7911 SUNFLOWER LN
LA PALMA CA 90623

22 UMA KAYI
401 DIVISION ST.
SUITE NO.305
S CHARLESTON WV 25309

23 KANTHA P RAJANI
D/O.CHOITRAM V SIDHWANI
PO BOX 899
WALNUT CA 91788-0899

24 PADMA SRINIVASAN
W/o.MANDYAM K SRINIVASAN
9870 PONDSIDE CT
CINCHINNATI OH 45241

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

25 G.R.BHASKAR
AGRICULTURIST
S/O.G.N.RAMASWAMY
FORT, KANAKAPURA
BANGALORE NORTH TALUK

26 N SHANKAR(AGRICULTURIST)
S/O.NARASIMHAMURTHY
CHATURALAYA
BHAMHARAMBA EXTENSION
CHAMARAJANAGAR

27 KAMALA VEDANTHAN
D/O.RAGHAVACHAR
#57-3, 11TH MAIN
K.T.MANSIONS NO.101
MALLESWARAM
BANGALORE 03

28 KALPANA BELUR
W/O.JAGADISH BELUR
#156, 2ND MAIN, 1ST BLOCK EAST
R.M.V.EXTENSION II BLOCK
BANGALORE 560 094

29 JAGADISH BELUR
S/O.NAGARAJ SHETTY
#156, 2ND MAIN, 1ST BLOCK EAST
R.M.V.EXTENSION II BLOCK
BANGLAORE 560 094

30 H.B.SHIVPRASAD
S/O.BYALAPPA
273, 15CROSS (RING ROAD)
20TH MAIN, 5TH PHASE
JP NAGAR
BANGALORE 560 078

31 KUDUR MANJUNATH
S/O NARAYAN SHETY
CHAMPAKADHAMA NILAYAM
47 2ND MAIN 4TH CROSS
R M V EXTENSION
BANGALORE

32 SURESH KULKUNTE
S/O K N RANGASWAMY

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

PRAMOJAS 75 1ST B MAIN
1ST BLOCK RMV EXTENSION
2ND STAGE BANGALORE 94

33 SUDARSHAN KARLE
S/O L T KARLE
NO 261 4TH MAIN ROAD
MAHALAKSHMI ROAD
BANGALORE 86

34 MAHENDRA KARLE
S/O L T KARLE
NO 1F CASTLE ROCK APARTMENT
1ST MAIN JAYAMAHAL EXTENSION
BANGALORE 45
(PETRS.2-27 ARE REPR.
BY THEIR GPA HOLDER
B V SATHYANARAYANA
S/O LT.V VENKATAKRISHNAIAH
R/A No.70 VI MAIN ROAD
CHAMARAJPET
BANGALORE 18 ...PETITIONERS

(BY SRI U.L.BHAT-SR.ADV FOR
SRI K.SHASHIKIRAN SHETTY-ADV)

A N D

1 THE STATE OF KARNATAKA
REPTD. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING
BANGALORE 560 001

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 560 020
REPR.BY ITS COMMISSIONER

4 AMRUTHAHALLI VILLAGE PANCHAYAT
AMRUTHAHALLI

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE NORTH TALUK
BANGALORE

5 CITY MUNICIPAL COUNCIL
BYATARAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE

6 THE KARNATAKA INDUSTRIAL
AREA DEVELOPMENT BOARD
BY ITS CHIEF EXECUTIVE
OFFICER AND EXECUTIVE MEMBER
2ND FLOOR RASTROTHANA PARISHATH
BUILDING NO 14/3A
NRUPATHUNGA ROAD
BANGALORE 560 001 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2 & 3
SRI M.P.SRIKANTH-ADV FOR R5
SRI B SRINIVAS &
SRI BASAVARAJ.V.SABARAD-ADV FOR R6)

- o O o -

THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING No.BDA/COMMR/ALAO/LAO/LA9/104/2002-03, BANGALORE DT/3-2-2003 & PUBLISHED IN THE GAZETTE DT.3-2-2003 AT ANNEXURE-A AND QUASH THE FINAL NOTIFICATION BEARING NO.UDD/193/MNX/04 BANGALORE DT/23-2-2004 AND PUBLISHED IN GAZETTE DT.23-2-2004 AT ANNEXURE-B AND ETC.

IN W.P No.20235/04

BETWEEN

AJAY
S/O SUKUMAR
R/A SY NO 21/2
KEMPAPURA VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ...PETITIONER

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI R.N.NARASIMHA MURTHY-Sr.ADV FOR
SRI K.SHASHIKIRAN SHETTY-ADV)

A N D

1 STATE OF KARNATAKA
REPTD. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING
BANGALORE 560 001

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20
REPR. BY ITS COMMISSIONER

4 AMRUTHAHALLI VILLAGE PANCHAYAT
AMRUTHAHALLI
BANGALORE NORTH TALUK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
&
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

- o O o -

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING No.BDA/COMMR/ALAO/LAO/LA9/104/2002-03, BANGALORE DT/3-2-2003 & PUBLISHED IN THE GAZETTE DT.3-2-2003 AT ANNEXURE-A AND QUASH THE FINAL NOTIFICATION BEARING NO.UDD/193/MNX/04 BANGALORE DT/23-2-2004 AND PUBLISHED IN GAZETTE DT.23-2-2004 AT ANNEXURE-B AND ETC.

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

IN W.P Nos.40692-726/04

BETWEEN

1 G C KRISHNAPPA
S/O LT.CHOWDAPPA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

2 T K SRINIVASAIAH
S/O G C KRISHNAPPA
R/A THANISANDRA
K R PURAM HOBLI
BANGALORE EAST TALUK

3 B HEMANNA
S/O LT.KALLATTI BACHANNA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

4 M CHANDRASHEKAR GOWDA
S/O LT.M NARAYANA GOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

5 N JAYAGOPALA GOWDA
S/O LT.M NARAYANA GOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

6 KEMPANNA
S/O LT.B NARAYANAPPA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

7 SARASWATHAMMA
W/O LT.CHENNEGOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

8 R NARAYANA GOWDA
S/O LT.RAMEGOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

9 T MUNISONNE GOWDA
S/O LT.THAMMA GOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

10 T P GOVINDAPPA
S/O LT.CHIKKAPAPANNA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

11 T P CHIKKA ANYAPPA
S/O LT.DODDAPANNA @ CHIKKAPAPANNA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

12 SUBBAMMA
S/O LT.RAMAIAH
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

13 K JAYARAMAPPA
S/O KRISHNAPPA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

14 KEMPAMMA
W/O LT.KALEGOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

15 H JAIMUNI
S/O LT.HANUMANTHAPPA
R/A NO 129 HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

REPR. BY HIS GPA HOLDER
S BYREGOWDA

16 T P NARAYANASWAMY
S/O LT.PAPANNA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

17 MUNIYAPPA
S/O LT.KURAPPA @ POOJAPPA
R/A THANISANDRA
K R PURAM HOBLI
BANGALORE EAST TALUK

18 T P DODDA ANYAPPA
S/O DODDAPANNA @ CHIKKAPAPANNA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

19 V JAYALAKSHMI
W/O H CHANDRAHASA
R/A NAGAVARA
KASABA HOBLI
BANGALORE NORTH TALUK

20 S RAMACHANDRAPPA
S/O LT.SONNAPPA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

21 KRISHNAMURTHY
S/O LT.MUNISWAMAPPA
R/A HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK

22 T V MUNIRAJU
S/O LT. T C VENKATASWAMAPPA
R/A THANISANDRA VILLAGE
ARABIC COLLEGE POST
BANGALORE 45

23 BEML EMPLOYEES CO.OPERATIVE
SOCIETY LIMITED
BEML COMPLEX

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

NEW THIPPASANDRA
BANGALORE 75
REPR. BY ITS PRESIDENT
DIDDASWANT GOWDA ...PETITIONERS

(BY SRI V.LAKSHMINARAYANA-ADV)

A N D

1 THE STATE OF KARNATAKA
BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M S BUILDING
VIDHANA VEEDHI
BANGALORE 1

2 THE DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

3 THE SPECIAL DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

4 THE STATE OF KARNATAKA
BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
VIDHANA VEEDHI
BANGALORE 560 001

5 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

6 THE DEPUTY COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020

7 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE URBAN DISTRICT
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1-4
SRI BASAVARAJ.V.SABARAD-ADV FOR R5-7)

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THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3-2-2003 AT ANNEXURE-A AND QUASH THE FINAL NOTIFICATION DT.23-2-2004 AT ANNEXURE-B AND ETC.

IN W.P No.25807/04 &
28381-85/04

BETWEEN

THDC LIMITED
FORMERLY KNOWN AS TATA
HOUSING DEV.CO. LTD
EMERALDE COURT 704
LADY JAMSHEDJI ROAD
MAHIM(WEST) MUMBAI 400 016
REPR. BY ITS
ASSISTANT MANAGER
BUSINESS DEVELOPMENT
SHRUTI SINGH ...PETITIONER

(BY SRI M.R.ACHAR-Sr.ADV FOR
SRI K.GOPAL HEGDE-ADV FOR
ALMT LEGAL ASSOCIATES)

A N D

1 SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE

2 STATE OF KARNATAKA
REPR. BY ITS SECRETARY
HOUSING AND URBAN
DEVELOPMENT DEPARTMENT
BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 DIVYA SINGH
NO 9 RAJ MAHAL VILLAS EXTN.
BANGALORE

4 BEEJAKAHARI VERMA
NO 9 RAJ MAHAL VILLAS EXTN.
BANGALORE

5 MASTER TIKA SAHIL VARMA
NO 9 RAJ MAHAL VILLAS EXTN.
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
&
SRI T.A.RAMACHANDRAIAH-HCGP FOR R2
SRI A.N.VENUGOPALA GOWDA-ADV FOR R1
SRI B.K.MANJUNATH-ADV FOR R4)

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THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION DT.23-2-2004 AT ANNEXURE-L AND ETC.

IN W.P Nos.50733-47/04

BETWEEN

B R SHETTY
REPR. BY ITS GPA HOLDER
B S SHETTY
S/O LT.A SHAMBU SHETTY
R/A KADRI MALLIKATTA ROAD
MANGALORE ...PETITIONER

(BY SRI M.R.ACHAR-Sr.ADV FOR
SRI ALMT LEGAL ASSOCIATES)

A N D

1 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADVOCATE GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2 & 3)

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THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT.3-2-2003 AT ANNEXURE-C AND DT.23-2-2004 AT ANNEXURE-D AND ETC.

**W.P.Nos.31139-40/04**

BETWEEN

1. NARAYANASWAMY

2. SRINIVASAIAH R

3. N R RAVICHANDRA
ALL ARE S/O LT. RAMAIAH

4. SUBBAMMA
W/O LT. RAMAIAH
ALL R/O NAGAWARA VILLAGE
KASABA HOBLI BANGALORE 560 045

5. K MANJULA
D/O LT. KRISHNAPPA
W/O M SRINIVAS
R/O MANNARAYANAPALYA
DODDAMMALA LAYOUT

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R T NAGAR POST
BANGALORE 560 045 PETRS. IN
W.P.31139/04

(BY SRI R.S.HEGDE-ADV)

**IN W.P.No.31140/04**

KRISHNAMMA
W/O N RAMACHANDRA
R/O NAGAWARA VILLAGE
BANGALORE NORTH TALUK
BANGALORE 560 045 PETR. IN W.P.31140/04

(BY SRI R. S HEGDE-ADV)

AND

1 THE STATE OF KARANATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING BANGALORE
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2-3
SRI B.K.MANJUNATH-ADV FOR R4)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification issued under Section 17(1)(3) of BDA Act 1976 dt.3-2-2003 issued by R2 vide Annexure-D and issued u/s.19(1) of BDA Act 1976 dt.23-2-2004 issued by R1 vide Annexure-F in so far as petitioners schedule properties as illegal and etc.

**W.P.No.25008/04**

BETWEEN

MUNIYAPPA
S/O MUNI KEMPANNA
R/A DASARAHALLIL
K R PURA HOBLI
BANGALORE EAST TALUK ...PETITIONERS

(BY SRI R.NATARAJ-ADV)

AND

1 STATE OF KARANATAKA
DEPARTMENT OF
URBAN DEVELOPMENT
M S BUILDING

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

BANGALORE
BY ITS PRINCIPAL SECRETARY

2 BANGALORE DEVELOPMENT
AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 20
BY ITS COMMISSIONER

3 VILLAGE PANCHAYATH
DASARAHALLI
BANGALORE EAST TALUK
BY ITS SECRETARY ...RESPONDENTS

(BY SRI B.T.PARATHYSARATHY-ADV. GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2)

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This W.P is filed under Article 226 of the Constitution of India praying to quash the Final

Notification by R2 dt.23-2-2004 and etc.

**W.P.No.20244/04**

BETWEEN

MUNISWAMAPPA
S/O LT.DODDAPPAIAH
R/A SRIRAMPURA VILLAGE
YELAHANKA HOBLI
JAKKUR POST
BANGALORE 560 064 ...PETITIONER

(BY SRI H.P.LEELADHAR & CO.-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 SPECIAL LAND ACQUISITION AUTHORITY
BANGALORE DEVELOPMENT AUTHORITY
R.1 & 2 AT T CHOWDAIAH ROAD
(BELLARY ROAD)
BANGALORE 560 020

3 THE SECRETARY
HOUSING AND URBAN
DEVELOPMENT DEPARTMENT
GOVERNMENT OF KARNATAKA
BANGALORE 560 001 ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R3
SRI U.ABDUL KHADER-ADV FOR R1 & 2)

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This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash Section 17(1) to (5) & Sec.19 of the BDA Act and Prl. Notification vide

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

Annexure-S and Final Notification dt.23-2-2004 vide Annexure-T.

**W.P.No.33862/04**

BETWEEN

ANASUYA DEVI
W/O LT.M MOHAN
R/A # 3 1ST MAIN 3RD CROSS
NETHAJINAGAR
HEBBAL-KEMPAPURA
BANGALORE 560 024 ...PETITIONERS

(BY SRI M.H.SAWKAR-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS SECRETARY
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY ITS COMMISSIONER
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
K P WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2-3)

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This W.P is filed under Articles 226 & 227 of the Constitution of

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

India praying to quash the impugned notification issued under Section 17(1)(3) of BDA Act 1976 dt.3-2-2003 and 23-2-2004 issued vide Annexure-K and vide Annexure-L in so far as petitioner schedule property and etc.

**W.P.No.23310/04**

BETWEEN

RAVI KUMAR
S/O LT.BANARASI DAS
R/A # 30/2 7TH CROSS
PIPELINE ROAD
CHOLARAPALYA
MAGADI ROAD
BANGALORE 560 023 ...PETITIONER

(BY SRI B.L.SANJEEV & ASSOCIATES-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS SECRETARY
DEPT. OF HOUSING & URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST EXTN.
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST EXTN.
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2-3)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRL.NOTIFICATION ISSUED BY R3 DT.3-2-2003 AND FINAL NOTIFICATION DT.23-2-2004 VIDE ANNEXURE-A AND ANNEXURE-B & ETC.

**W.P.No.30596/04**

BETWEEN

ANIL BALIGA M
S/O LT.M V BALIGA
R/A 'CHANDRAMMA'
# 11 1ST MAIN 4TH CROSS
NETHAJINAGAR
HEBBAL-KEMPAPURA
BANGALORE 560 024 ...PETITIONER

(BY SRI M.H.SAWKAR-ADV)

AND

1 THE STATE OF KARANATAKA
REPR. BY ITS SECRETARY
URBAN DEVELOPMENT
BANGALORE 1

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST EXTN.
BANGALORE 560 020

3 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2-3)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO CALL FOR ENTIRE RECORDS PERTAINING TO SY.NO.21/3 OF KEMPAPURA VILLAGE WITH REGARD TO THE SKETCH OR MAP AND SY. REPORT WHICH IS PROPOSED TO BE ACQUIRED FOR FORMATION OF ARKAVATHY LAYOUT AS PER PRL. NOTIFICATION DT.2.3-2003 VIDE ANNEXURE-C AND FINAL NOTIFICATION DT.23-2-2004 AND ETC.

**W.P.No.35347/04**

BETWEEN

1 B K SRINIVASA MURTHY
S/O LT. P KRISHNA MURTHY

2 B K PRAKASH
W/O LT.P KRISHNA MURTHY
BOTH ARE R/A # 51
T D LAND COTTENPET
BANGALORE 560 053

3 B K LALITHA
D/O LT.P KRISHNA MURTHY
R/A # 156 GEETHANJALI LAYOUT
HAL III STAGE
BANGALORE 560 079 ...PETITIONERS

(BY SRI H.N.NAGMOHAN DAS & ASSOCIATES-ADV)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARAPARK WEST
BANGALORE 560 001

2 THE LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARA PARK WEST
BANGALORE 560 001 ...RESPONDENTS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI U.ABDUL KHADER-ADV FOR R1 & 2)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED PRL. NOTIFICATION DT.3-2-2003 VIDE ANNEXURE-C AND FINAL NOTIFICATION DT.23-2-2004 VIDE ANNEXURE-E AND ETC.

**W.P.Nos.35843-47/04**

**C/w W.P Nos.35848**

**& 35849-50/04**

BETWEEN

1 S KEMPANNA
S/O GOWDARA SONNAPPA
R/A THANISANDRA VILLAGE
K R PURA HOBLI
ARABIC COLLEGE POST
BANGALORE EAST TALUK
BANGALORE ...PET.IN W.P NOS.35843-47/04

2 K PREMA
W/O S KEMPANNA
R/A THANISANDRA VILLAGE
K R PURA HOBLI
ARABIC COLLEGE POST
BANGALORE EAST TALUK
BANGALORE ...PETITIONER IN WRIT PEITION NO.35848/04

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COUR

3 RAZIA BEGUM
W/O LATE
M RAHAMATHULLA KHAN
R/A NO 351
12TH CROSS
2ND BLOCK JAYANAGAR
BANGALORE 560 011 ...PET. IN W.P NOS.35849-50/04

(BY SRI P.S.DINESH KUMAR-
ADV FOR PETRS.)

AND

1 STATE OF KARANATAKA
DEPARTMENT OF
HOUSING AND
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT
AUTHORITY
SANKEY ROAD
BANGALORE
REPR. BY THE
COMMISSIONER

3 THE COMMISSIONER
BANGALORE DEVELOPMENT
AUTHORITY
SANKEY ROAD
BANGALORE

4 ADDITIONAL LAND
ACQUISITION OFFICER
(DEPUTY COMMISSIONER)
(LAND ACQUISITION)
BANGALORE DEVELOPMENT
AUTHORITY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE ...RESPONDENTS COMMON IN ALL THE PETITIONS

(BY SRI B.T.PARTHASARATHY-
ADV.GENERAL &

SRI T.A.RAMACHANDRAIAH-
HCGP FOR R1

SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2-4)

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THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH ALL PROCEEDINGS SUCH AS ISSUANCE OF NOTIFICATION DT.3-2-2003 VIDE ANNEXURE-B IN SO FAR AS THE PETITIONER'S LANDS ARE CONCERNED AND ETC.

**W.P.Nos.31746-50/04**

BETWEEN

1 RAMAKRISHNAPPA

2 MUNIRAJU

3 BACHE GOWDA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4 ANJANAPPA

5 T BYRE GOWDA
ALL ARE S/O
LT.MUNISHAMAPPA @ THAMMAIAH
R/O JAKKUR VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ...PETITIONERS

(BY SRI P.V.CHANDRA SHEKAR-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST EXTN.
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST EXTN.
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 &3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P.No.35454/04**

BETWEEN

B SRINIVASA REDDY
S/O B V SUBBA REDDY
R/A NO 248 AECS LAYOUT
IST STAGE 1ST MAIN II CROSS
GEDDALAHALLI
SANJAYANAGAR
BANGALORE 560 094 ...PETITIONER

(BY SRI G.GANGI REDDY-ADV)

AND

1 THE STATE OF KARANATAKA
REP. BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST EXTN.
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 &3)

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THIS W.P IS FILED UNDER ARTICLES
226 & 227 OF THE CONSTITUTION OF

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B PASSED BY R2 AND ETC.

**W.P.Nos.36221-225/04**

BETWEEN

1 B ANJANAPPA
S/O LT. BYRAPPA

2 K LAKSHMIDEVAMMA
W/O B ANJANAPPA
BOTH ARE R/A 127
MUNESWARA TEMPLE STREET
SRIRAMPURA VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE DISTRICT

3 S M SEETHARAM

4 S M MUNIRAJU

5 SHANKARAPPA
PETRS.3-5 ARE S/O
MUNIYANNA @ MUNIYAPPA
R/A SRIRAMPURA VILLAGE
JAKKUR POST
BANGALORE 64 ...PETITIONERS

(BY SRI N.S.SANJAY GOWDA-ADV)

AND

1 STATE OF KARANATAKA
REPR. BY ITS SECRETARY HUD
M S BUILDINGS
BANGALORE 1

2 THE BANGALORE
DEVELOPMENT AUTHORITY
SANKEY ROAD K P WEST

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE
REPR.BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**W.P.No.36566/04**

BETWEEN

JAYAMMA
W/O M LAKSHMAN
R/A NO 8/8 2ND MAIN
VIJAYANAGARA LAYOUT
ATTIGUPPE
BANGALORE 560 040 ...PETITIONER

(BY SRI K.SHASHIKIRAN SHETTY-ADV)

AND

1 THE STATE OF KARANATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1
REP. BY ITS PRINCIPLE SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020

3 THE ADDITIONAL LAND
ACQUISITION OFFICER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2 &3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**W.P.Nos.35678-79/04**

BETWEEN

1 M JAYAGOPALA GOWDA

2 T N CHANDRASHEKARA GOWDA
BOTH ARE S/O LT.NARAYANA GOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK ...PETITIONERS

(BY SRI P.KRISHNAPPA-ADV)

AND

1 THE STATE OF KARANATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 1
REP. BY ITS PRINCIPLE SECRETARY

2 THE COMMISSIONER
BDA
BANGALORE

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ...RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2 &3)

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THESE W.Ps. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-E AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**W.P.Nos.36368-72/04**

BETWEEN

1 CHINNATHAYAPPA
S/O JINGRAPPA
R/A SRIRAMPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK

2 A T BABU RAO

3 A T SHANKARA RAO
PETRS.2 & 3 ARE S/O
LT. A THUKARAMA RAO
R/O NO 6/6 HB SAMAJA ROAD
BASAVANAGUDI
BANGALORE 560 004

4 KRISHNAMURTHY
S/O LT.VEERANNA

5 H K RAGHAVENDRA
S/O KRISHNAMURTHY
PETRS.4 & 5 ARE R/A
# 42/B 1ST FLOOR
DIWAN MADHAVA ROAD
BASAVANAGUDI
BANGALORE 560 004 ...PETITIONERS

(BY SRI N.S.SANJAY GOWDA-ADV)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND

1 STATE OF KARANATAKA
REP. BY ITS SECRETARY HUD
M S BUILDINGS
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARAPARK WEST
BANGALORE
REPR. BY ITS COMMISSIONER...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT.3-2-2003 VIDE ANNEXURE-A AND DECLARATION DT.23-2-2004 VIDE ANNEXURE-C AND ETC.

**W.P.Nos.39260-83/04**

BETWEEN

1 GUNDAPPA
S/O PUTTEERAPPA
OCC: PEON

2 J GABRIEL
S/O JOSEPH
OCC: SECURITY GUARD

3 R MURTHY
S/O P RAJU
OCC: SECURITY GUARD

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4 A N SHAKUMTALA DEVI
W/O R BABU
OCC: FIRST DIVISION ASSISTANT

5 SUBRAY R BHAT
S/O RAMACHANDRA BHAT
OCC: TRANSMISSION EXECUTIVE

6 T R LOKESH
S/O RAJANNA
OCC: PEON

7 G THIPPESWAMY
S/O GUDADA RANGAPPA
OCC: TRANSMISSION EXECUTIVE

8 NAVANEETHAIAH
S/O MUNISWAMY
OCC: PEON

9 K MALAKONDAIAH
S/O KONDAIAH
OCC: SAFAIWALA
ALL ARE WORKING IN
ALL INDIA RADIO
BANGALORE 560 001

10 SAVITHA V NAIK
S/O V NAIK
OCC: FIRST DIVISION ASSISTANT
DOORDARSHAN KENDRA
BANGALORE 560 006

11 AHALYA V MURTHY
S/O V MURTHY

12 SUNANDA
W/O PRADEEP
OCC: STENOGRAPHER
DOORDARSHAN KENDRA
BANGALORE 560 006

13 R SATHYANARAYANA MURTHY
S/O R S SHARMA
OCC: FIRST DIVISIOIN ASSISTANT

14 G R PRAKAHS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O G R RANGANATH
# 935 12TH CROSS J P NAGAR
I PHASE BANGALORE 560 078

15 M VIRUPAKSHA MURTHY
S/O LT.MAHANTHAPPA
OCC: STENOGRAPHER

16 H R INDRANI
W/O RAJASEKHAR
OCC: ANNOUNCER
BOTH ARE WORKING IN
ALL INDIA RADIO
BANGALORE 560 001

17 SAVITHRI SREESHA
W/O SREESHA
OCC: FIRST DIVISION ASSISTANT
DOORSHAN KENDRA BANGALORE 6

18 B JAVAVENDRAN
S/O BOLASWAMY
OCC: ENGINEERING ASSISTANT

19 P M JAGADEESH
S/O MYLARAPPA
OCC: TRANSMISSION EXECUTIVE

20 MANJULA
W/O V V JOIS
OCC: PROJECT EXECUTIVE

21 A G GOPALRAJAN
S/O GOVINDRAJ
OCC: FIRST DIVISION ASSISTANT

22 T P KIRAN
S/O T PRABHAKAR
OCC: FIRST DIVISION ASSISTANT

23 CYBIL DEVAMANI
W/O SATYANANDA PAUL
OCC: FIRST DIVISION ASSISTANT

24 GEETHA RAMANAND
W/O RAMANAND
OCC: PROGRAMME EXECUTIVE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ALL ARE WORKING IN
ALL INDIA RADIO
BANGALORE 560 001 ...PETITIONERS

(BY SRI A.N.HEGDE-ADV)

AND

1 THE STATE OF KARANATAKA
REPR.BY ITS SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDL. LAND ACQUISITION OFFICER
BANGALOER DEVELOPMENT AUTHORITY
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2 & 3)

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**W.P.Nos.39131-33/04**

BETWEEN

1 BHARATHI C REDDY
W/O V C REDDY
R/A NO 34 GROUND FLOOR
II MAIN ROAD
GANGANAGAR LAYOUT

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 032

2 C URMILA
C/O K G JAGANATHA REDDY
NO 2 KARCHARAKANAHALLI
BANGALORE 560 082

3 V VIJAY
S/O V C REDDY
NO 34 FIRST FLOOR
II MAIN ROAD
GANGANAGAR LAYOUT
BANGALORE 560 032 ...PETITIONERS

(BY SRI G.PAPI REDDY-ADV)

AND

1 STATE OF KARANATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1
BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-L AND ETC.

**W.P.No.37697 & 37897-900/04**

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BETWEEN

MUNITHAYAMMA
W/O LT. NARASIMHA MURTHY
R/A NO 236 JAKKUR VILLAGE
BANGALORE 560 064 ...PETITIONER

(BY SRI K.V.NARASIMHAN-ADV)

AND

1 THE STATE OF KARANATAKA
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M 3 BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD BANGALORE
REP:BY THE COMMISSIONER

3 THE COMMISSIONER
BANGALOER DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE

4 ADDITIONAL LAND ACQUISITION OFFICER
DEPUTY COMMISSIONER
(LAND ACQUISITION)
BANGALOER DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2-4)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-F AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P.No.37477/04**

BETWEEN

C R CHANNAMBIKE
W/O LT. G H CHANDRASHEKARAIAH
R/A NO 612 7TH MAIN
4TH CROSS VIJAYANAGAR
BANGALORE ...PETITIONER

(BY SRI VIJAYAKUMAR.A.PATIL-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK
BANGALORE
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALOER DEVELOPMENT AUTHORITY
KUMAR PARK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL NAZEER-ADV FOR R2-4)

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THIS W.P IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.21-2-2003 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P.No.35979/04 & 37706-07/04**
**c/w W.P No.36216/04**

In W.P.No.35979/04
& 37706-07/04

BETWEEN

1 S MANGILAL
S/O A SUMERMAL
2 M RAKESH
S/O S MANGILAL

3 PARSAN BAI
W/O S MANGILAL
ALL ARE R/A NO 100
OPH ROAD SHIVAJINAGAR
BANGALORE 560 051 ...PETITIONERS

(BY SRI G.GANGI REDDY-ADV)

**In W.P No.36216/04**

BETWEEN

B VENUGOPALA REDDY
S/O B V SUBBA REDDY
R/A NO 248 AECS LAYOUT
1ST STAGE 1ST MAIN II CROSS
GEDDALAHALLI
SANJAYANAGAR
BANGALORE 560 094 ....PETITIONER

(BY SRI G GANGI REDDY-ADV)

AND

1 THE STATE OF KARANATAKA
REP. BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS COMMON
IN BOTH PETITIONS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 &3)

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**W.P Nos.39761-771/04**

BETWEEN

1 C SRINIVAS
S/O LT. CHIKKAYELLPA
R/A VEDDARAPALY VILLAGE
HORAMAVA AGARA DAKHALE
K R PURAM HOBLI
BANGALORE EAST TALUK

2 V VENKATARAMANAPPA
S/O LT. EARAPPA

3 KRISHNAPPA
S/O LT.MAYANNA

4 D MUNIYAPPA
S/O LT.DYAVANNA

5 D BASAPPA
S/O LT. DYAVANNA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

6 P NARASIMHA MURTHY
S/O LT.POOJAPPA @ NARAYANAPPA
PETS.2-6 R/A HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK

7 A FRANCIS
S/O LT.AROGYAPPA

8 C BARTHLAME
S/O ABBAIAH @ CHINNAPPA

9 P CLARAMMA
W/O LOUIS &
D/O LT.AROGYAPPA
ALL ARE R/A KAMMANAHALLY
KASABA HOBLI
BANGALORE NORTH TALUK

10 C ANTHONY SWAMY
R/A NO 70/1
MARIA KRUPA KAMMANAHALLY ST.
THOMAS TOWN POST
BANGALORE 560 084

11 BEML EMPLOYEES CO.OPERATIVE
SOCIETY LIMITED
'BEML COMPLEX'
NEW THIPPASANDRA
BANGALORE 560 075
REPR: BY ITS PRESIDENT
DODDASWAMY GOWDA ....PETITIONERS

(BY SRI G GANGI REDDY-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 THE SPECIAL DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

4 THE STATE OF KARNATAKA
BY ITS PRINCIPLE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 1

5 BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

6 THE DEPUTY COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020

7 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE URBAN DISTRICT
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH
-HCGP FOR R1 TO 4
SRI U.ABDUL KHADER-ADV FOR R5-7)

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**W.P Nos.40731-53/04**

BETWEEN

1 SUBBAMMA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

W/O LT. RAMAIAH

2 KEMPANNA
S/O LT. B NARAYANAPPA

3 M NARAYANAPPA
S/O LT.MUNISHAMAPPA

4 N RAMU
S/O LT.NARAYANAPPA

5 MUNINARAYANAPPA
S/O LT. MUNIVEERAPPA

6 M RAMAIAH
S/O LT.MUNIVEERAPPA

7 N JAYAGOPALA GOWDA
S/O LT.M NARAYANAGOWDA
PETRS.1-7 R/A
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

8 KRISHNAPPA
S/O LT.MAYANNA

9 JAYAMMA
W/O LT.MUNINANJAPPA

10 H P RAMANJINI
S/O LT.NANJUNDAPPA

11 DODDAMARAPPA
S/O LT.CHIKKANANJAPA

12 H BASAVARAJ
S/O LT.DODDAKEMPAIAH
PETS.8-12 R/A
HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK

13 K JAYARAMAPPA
S/O KRISHNAPPA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

14 B HEMANNA
S/O LT. KALLATTI BACHANNA

15 PILLAPPA
S/O LT. MUNIVEERAPPA

16 MUNIYAPPA
S/O LT. MUNIGANGAPPA
PETRS.13-16 ARE R/A
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

17 BEML EMPLOYEES CO.OPERATIVE
SOCIETY LIMITED
'BEML COMPLEX'
NEW THIPPASANDRA
BANGALORE 560 075
REPR: BY ITS PRESIDENT
DODDASWAMY GOWDA &
EXECUTIVE DIRECTOR
M HUTCHE GOWDA ....PETITIONERS

(BY M/s. LAWYERS INC-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

3 THE SPECIAL DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

4 THE STATE OF KARNATAKA
BY ITS PRINCIPLE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS BANGALORE 1

5 BANGALORE DEVELOPMENT AUTHORITY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARAPARK WEST
BANGALORE
BY ITS COMMISSIONER

6 THE DEPUTY COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020

7 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE URBAN DISTRICT
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1 TO 4
SRI U.ABDUL KHADER-ADV FOR R5-7)

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**W.P Nos.41452-84/04**

BETWEEN

1 V SOMANNA
S/O LT. R VENKATASWAMY
R/A NO 71/1
WHEELER ROAD
COX TOWN
BANGALORE 560 065

2 A V RAVI PRAKASH
S/O A VENKATARAMAN
R/A NO 99 IV CROSS
I BLOCK EAST JAYANAGAR
BANGALORE 560 011

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

3 MUNITHAYAMMA
W/O LT.MUNIYAPPA

a T M HEME GOWDA

b RAJANNA

c KUMAR

d ANAND
ALL ARE S/O LT.MUNIYAPPA

4 SUBBAMMA
W/O LT. B P RAMAIAH
PETRS.3 & 4 R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

5 LAKSHAMAMMA
W/O T NARAYANA GOWDA
R/A RACHENAHALLI
ARABIC COLLEGE POST
THANISANDRA
BANGALORE 560 045

5 a V SOMANNA
S/O LT. VENKATASWAMAPPA
R/A RACHENAHALLI
K R PURAM HOBLI
BANGALORE EAST TALUK

5b YASHODAMMA
W/O LT.VENKATARAMANA
R/A NO 99 IV CROSS
I BLOCK EAST JAYANAGAR
BANGALORE 560 011

5c A ANAND
R/A NO 224 10TH MAIN
HRBR LAYOUT
KALYANAGARA
BANGALORE 560 043

5d K K JAGADISH CHANDRA
S/O LT.KEMPAIAH

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/A MALUR VILLAGE
SHIDLAGATTA TALUK
KOLAR DISTRICT

5e T V SONNE GOWDA
S/O LT.A VIJAYANARAYANA GOWDA
R/A NO 167 KASTURI NIVASA ROAD
THANISANDRA VILLAGE
ARABIC COLLEGE ROAD

5f A V RAVI PRAKASH
S/O LT.VENKATARAMANA
R/A NO 99 IV CROSS
I BLOCK EAST JAYANAGAR
BANGALORE 560 011

5g A V SRIRAM
S/O LT.VENKATARAMANA
R/A NO 99 IV CROSS
I BLOCK EAST JAYANAGAR
BANGALORE 560 011

6 CHANNAPPA
S/O LT.H MUNIYAPPA
R/A SARAI PALYA VILLAGE
ARABIC COLLEGE POST
BANGALORE 560 045

7 MUNIYAPPA
S/O POOJAPPA
R/A SARAI PALYA VILLAGE
ARABIC COLLEGE POST
BANGALORE 560 045

8 M HUCHE GOWDA
S/O LT.MARI GOWDA
R/A NO 322 19TH CROSS ROAD
2ND STAGE BEML LAYOUT
BASAVESWARANAGAR
BANGALORE 79

9 POOJAPPA
S/O KEMPANNA

10 MUNIYAPPA
S/O POOJAPPA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BOTH ARE R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

11 PILLAMMA
W/O BACHANNA
R/A GANIGALI VILLAGE
HOSKOTE TALUK
BANGALORE RURAL

12 NARASAMMA
W/O LT.NARAYANAPPA

13 KEMPANNA
S/O LT.MUNIVEERAPPA

14 SONNAPPA
S/O MARAPPA

15 MUNIYAPPA
S/O MUNIVEERAPPA
PETS.12-15 R/A
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

16 DODDAMARAPPA
S/O LT.CHIKKANANJAPPA

17 KEMPAMMA
W/O LT.KEMPE GOWDA
BOTH ARE R/O
HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK

18 MUNISHAMAPPA
S/O LT. MOTAPPA
R/A BOVANAHALLI VILLAGE
KASABA HOBLI
DEVANAHALLI TALUK

19 M SARASWATHI
W/O LT.VENKATESHA
R/A # 1345 MUNINAGAPPA LAYOUT
BYRASANDRA BANGALORE 32

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

20 BEML EMPLOYEES CO.OPERATIVE
SOCIETY LIMITED
'BEML COMPLEX'
NEW THIPPASANDRA
BANGALORE 560 075
REPR: BY ITS PRESIDENT
DODDASWAMY GOWDA ....PETITIONERS

(BY SRI C.V.NAGESH & K SUMAN-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

3 THE SPECIAL DEPUTY COMMISSIONER
BANGALORE URBAN DISTRICT
BANGALORE

4 THE STATE OF KARNATAKA
BY ITS PRINCIPLE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS BANGALORE 1

5 BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE
BY ITS COMMISSIONER

6 THE DEPUTY COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020

7 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE URBAN DISTRICT
BANGALORE ...RESPONDENTS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH
-HCGP FOR R1 TO 4
SRI U.ABDUL KHADER-ADV FOR R5-7)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**W.P Nos.37497-98/04**

BETWEEN

K SUDHA
D/O K NAGESH RAO
R/A NO 78
SBM COLONY
ANAND NAGAR
HEBBAL
BANGALORE 560 024 ....PETITIONER

(BY SRI C.G.GOPALSWAMY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY THE COMMISSIONER
K P WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-K AND ETC.

**W.P No.40364/04**

BETWEEN

N M VASUDEVAPPA
S/O LT.MUNIYAPPA
R/A SY.NO 17/10A
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE 560 045 ....PETITIONER

(BY SRI G.S.V.ASSOCIATES-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDINGS BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P Nos.41262-66/04**

BETWEEN

1 PANDURANGACHARI GALAGALI
S/O LT.MUDDU VITTALACHARYA
R/A SY.NO 11/256
UPPERLANE BRAHMAPURA
NEW RAGHAVENDRA LAYOUT
GULBARGA

2 G SUKANYA
C/O N GOPALAIAH SHETTY
R/A NO 622 BRINDAVANA
PETE CHAMANAHALLI
KOLAR 563 101
BOTH ARE REPR. BY GPA
HOLDER T K SUDHINDRA

3 S SRIRAMARAJU
S/O A B RAMARAJU
R/A NO 962 1ST MAIN
DEEVANPALYA
BANGALORE 560 054

4 MUNINANJAPPA
S/O LT.ANJANAPPA
R/A SAMPIGEHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK

5 YADUGIRI UMADEVI
W/O VISHWANATH REDDY
KAMALLI VILLAGE & POST
SIMHADRIPURAM MANDAL
CUDDAPPAH DISTRICT
ANDRA PRADESH ....PETITIONERS

(BY M/S. LAWYERS INC-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M S BUILDINGS BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
T DHOWDAIAH ROAD
BY ITS COMMISSIONER
BANGALORE 560 020

3 THE SPECIAL LAND
ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR.T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-E AND ETC.

**W.P No.42021/04**

BETWEEN

HANUMANTHARAYAPPA
S/O MARASAPPA
R/A SAMPIGEHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ....PETITIONER

(BY M/S.M.RAM BHAT & SREEPADA ASSOS)

AND

1 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY
M S BUILDING
BANGALORE 1

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK (WEST)
BANGALORE 560 020

3 THE ADDL.LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.17-2-2003 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**W.P No.42591/04**

BETWEEN

V LOKESH
S/O LT. VENKATASHAMAPPA
R/A THANISANDRA MAIN ROAD
ARABIC COLLEGE POST
BANGALORE 560 045 ....PETITIONER

(BY S.CHENNARAYA REDDY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK (WEST)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 020
REPR.BY ITS COMMISSIONER

3 THE SPL.LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-C AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**W.P Nos.34488-91/04**

BETWEEN

1 S N VENKATESH

2 S N GOVINDEGOWDA

3 S N RAJAGOPAL
ALL ARE S/O LT.NARAYANASWAMY

4 TRIVENI
W/O LT.RAVIGOPALAGOWDA
ALL ARE R/A SRIRAMPURA VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE DISTRICT ....PETITIONERS

(BY N.S.SANJAY GOWDA-ADV)

AND

1 STATE OF KARNATAKA
REPR. BY ITS SECRETARY HUD

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M S BUILDINGS
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARA PARK (WEST)
BANGALORE
REPR.BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 )

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**W.P Nos.42876-89/04**

BETWEEN

1 S N NARAYANA GOWDA
S/O LT.NANJAPPA

2 MUNIPOOJAMMA
W/O LT.DODDAHANUMANTHAPPA

3 M NARAYANA
S/O LT.BASAPPA
ALL ARE R/O
SAMPIGEHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK

4 SUBRAMANYA
S/O LT.MUNISWAMY WODEYAR
R/A JAKKUR VILLAGE
YESHWANTAPUR HOBLI
BANGALORE NORTH TALUK

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

5 H MUNINARAYANAPPA
S/O DIBBUR HANUMAPPA
R/A K NARAYANAPUR VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK

6 MUNIYAPPA
S/O CHIKKAMUNIYAPPA

7 BYLAMMA
W/O LT.MUNIVENKATAPPA

8 HUCHAPPA
S/O LT.CHIKKAMUNDURGAPPA

9 S N BASAVARAJU
S/O LT.NANJAPPA

10 V RAMAIAH
S/O LT.VENKATAPPA

11 i PUTTAMMA
W/O LT.HANUMAPPA

ii H MURTHY
S/O LT.HANUMAPPA

12 K P ANJANAPPA
S/O LT.K PUTTAIAH

13 GUNDLU MUIYAPPA
S/O LT.POOJA VENKATAPPA

14 S M ANJANAPPA
S/O LT.POOJAPPA
PETS.6-14 ARE ALL R/A
SAMPIGEHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK....PETITIONERS

(BY M/s. LAWYERS INC-ADV)

AND

1 THE STATE OF KARANATAKA
BY ITS SECRETARY TO

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

GOVERNMENT OF KARNATAKA
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT
VIDHANA VEEDHI
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE SPL.LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR.T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-C AND ETC.

**W.P No.46/05**

BETWEEN

N GOPALA
S/O LT. NANJAPPA
R/A NO 161/1 NANJAPPA GARDEN
BABUSABPALYA
KALYANANAGAR POST
BANGALORE 560 043 ....PETITIONER

(BY SRI P.KRISHNAPPA-ADV)

AND

1 STATE OF KARNATAKA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 1
REPR. BY ITS PRINCIPLE SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD
-ADV FOR R2 & 3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-M AND DT.23-2-2004 VIDE ANNEXURE-O AND ETC.

**W.P No.6732/05**

BETWEEN

Lt.COMMANDER SHUBHANG S MURTHY
S/O WG.CDR R SRINIVASA MURTHY
R/A NO31 NAIDU BLOCK
OFFICERS' MESS
AIR FORCE ADADEMY
DUNDIGAL HYDERABAD 500 043
REPR. BY HIS GPA HOLDER
WG.CDR R SRINIVASA MURTHY ....PETITIONER

(BY SRI C.G.GOPALA SWAMY-ADV)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

REPR. BY ITS COMMISSIONER
K P WEST
BANGALORE 560 020

2 THE STATE OF KARNATAKA
REPR. BY THE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R2
SRI K KRISHNA-ADV FOR R1)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**W.P No.5224/05**

BETWEEN

B K SHANKAR
S/O LT.B KENCHAPPA
R/A AMRUTHALLI
SAHAKARNAGAR POST
YELAHANKA HOBLI
BANGALORE NORTH TALUK ....PETITIONER

(BY SRI K.SUMAN-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS PRINCIPLE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE DEPUTY COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020

4 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE URBAN DISTRICT
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**W.P No.5181 & 8429-35/05**

BETWEEN

NARASAPPA
S/O LT.OBALAPPA
R/A HEBBALA HOBLI
BANGALORE NORTH TALUK
BANGALORE ....PETITIONER

(BY SRI B.PAPE GOWDA-ADV)

AND

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING
& URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1
REPR. BY ITS SECRETARY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
REPR. BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.23-2-2004 VIDE ANNEXURE-G AND ETC.

**W.P No.1336/05**

BETWEEN

LAKSHMINARAYANA SHASTRY
S/O LT.G RAMACHANDRA SHASTRY
R/A HOYSALA LAYOUT
SRIRAMAPURA MAIN ROAD
AMRUTHAHALLI VILLAGE
YELHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE 560 092 ....PETITIONER

(BY SRI H.S.NAGENDRA-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY SECRETARY
DEPARTMENT OF HOUSING
& URBAN DEVELOPMENT
M S BUILDINGS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDL. LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-G AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**W.P Nos.169-70/05**

BETWEEN

KRISHNA REDDY
S/O LT.CHIKKATHAYAPPA
R/A CHALAKERE VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE ....PETITIONER

(BY SRI P.KRISHNAPPA-ADV)

AND

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS
BANGALORE 1

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

REPR. BY ITS PRINCIPLE SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD
-ADV FOR R2 & 3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-G AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**W.P No.1132 & 3179-80/05**

BETWEEN

D MUNIKALLAPPA
S/O DODDAMUNIYAPPA
R/A AMRUTHAHALLI VILLAGE
YELHANKA HOBLI
BANGALORE NORTH TALUK ....PETITIONER

(BY SRI L.MALLESH-ADV)

AND

1 THE STATE OF KARNATAKA
MINISTRY OF URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1
REPR. BY ITS SECRETARY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-E AND ETC.

**W.P Nos.263 & 536/05**
**C/w W.P Nos.476-478/05**

In W.P No.263 & 536/05

BETWEEN

1. H ANJINAPPA

2. H NANJAPPA
BOTH ARE S/O LT.HUCHAPPA
R/A NO 175
K NARAYANAPURA
KOTHANUR POST
BANGALORE 560 077 ....PETITIONERS

(BY SRI M.ERAPPA REDDY-ADV)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

In W.P Nos.476-478/05

BETWEEN

1. MOHAN RAJ
S/O K H THAMMANNA
R/A NO 3 Dr.KUVEMPU ROAD
RAMASWAMY PALYA
BANGALORE 560 033

2. SUBRAMANI
S/O MUNISWAMAPPA
R/A NO 30 SONNAPPA COMPOUND
OIL MILL ROAD
SETPALYA
BANGALORE 560 084

3 M RAJ GOPAL
S/O LT.PATEL MUNIVENKATAPPA
R/A PATEL MUNIVENKATAPPA LAYOUT
NAGAVARA
ARABIC COLLEGE POST
BANGALORE 560 045 ....PETITIONERS

(BY SRI M.ERAPPA REDDY-ADV)

AND

1 STATE OF KARNATAKA
BY ITS SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020

3 THE ADDL.LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560020 ...RESPONDENTS COMMON
IN BOTH PETITIONS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**W.P No.1423/05**

BETWEEN

PILLAPPAIAH
S/O LT.KODIGEHALLY MUNIYAPPA
R/A NO 140
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK ....PETITIONER

(BY SRI S.CHENNARAYA REDDY-ADV)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

2 THE STATE OF KARNATAKA
REPR. BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**In W.P Nos.220-21/05**

BETWEEN

1. i B R RANGAMMA
W/O BONDU RAMASWAMY

ii BONDU RAMASWAMY
S/O BONDU MUSALAIAH
BOTH ARE PARTNERS IN
B R ESTATES(R)
R/A NO 1 DEFENCE COLONY
ARABIC COLLEGE POST
THANISANDRA VILLAGE
BANGALORE 560 045

2. B R ALLURI SEETHARAMA RAJU
S/O BONDU RAMASWAMY
R/A NO 1 DEFENCE COLONY
ARABIC COLLEGE POST
THANISANDRA VILLAGE
BANGALORE 560 045 ....PETITIONERS

(BY SRI G.GANGI REDDY-ADV)

AND

1 STATE OF KARNATAKA
REPR. BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDL.LAND
ACQUISITION OFFICER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD-
ADV FOR R2 & 3)

- o 0 o -

THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**W.P No.49459/04**

BETWEEN

K V RAVINDRA NAVADA
S/O K R VENKATARAMANA RAO
R/A NO 18 "ATHRI NILAYA"
3RD MAIN 12TH CROSS
VASANTHNAGAR
BANGALORE 560 052 ....PETITIONER

(BY SRI G.GOPALASWAMY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY THE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
VIDHANA VEEDHI
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY THE COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SRI K KRISHNA-ADV FOR R2)

- o 0 o -

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-E AND ETC.

**In W.P No.50911/04** & 51039-41/04 Added as per order dt. 15-7-2005.

BETWEEN

1. APPAIANNA

2 NARAYANASWAMY (M. PAPANNA) PS to VGGJ

3 NANJAPPA

4 KRISHNAPPA

5 MUNISONNAPPA

6 ANJINAPPA

7 LAKSHMANA
ALL ARE CHILDREN OF
LT.CHIKKAPPAIAH
R/A THANISANDRA
K R PURAM HOBLI
BANGALORE EAST TALUK ....PETITIONERS

(BY SRI M.ERAPPA REDDY-ADV)

AND

1 STATE OF KARNATAKA
BY ITS SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST

OURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COUR

BANGALORE 560 020

3 THE ADDL.LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA -
ADV FOR R2 & 3)

- o 0 o -

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**In W.P No.2339/05**

BETWEEN

P PATALAPPA
S/O LT.PUTTAPPA
R/A SAMPIGEHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ...PETITIONER

(BY SRI S.N.ASHWATHNARAYANA-ADV)

AND

1 STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTN.
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 THE ADDL.LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 560020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA -
ADV FOR R2 & 3)

- o 0 o -

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-E AND DT.23-2-2004 VIDE ANNEXURE-G AND ETC.
In W.P Nos.220-21/05

**IN W.P.Nos.576-77/05**

BETWEEN

KEMPAMMA
W/O LT. DEVAPPA
R/O AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE ....PETITIONER

(BY SRI M.RUDRAIAH-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO GOVT.
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE ADDL.LAND
ACQUISITION OFFICER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-E AND ETC.
In W.P Nos.220-21/05

**IN W.P.Nos.403-04/05**

BETWEEN

MUNISONNEGOWDA
S/O THAMMEGOWDA
R/O THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE ....PETITIONER

(BY SRI S.T.MAHESH-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO GOVT.
DEPT. OF URBAN DEVELOPMENT
M S BUILDING BANGALORE 1

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDL.LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-C AND ETC.

**IN W.P No.125/05 C/W**
**W.P No.126 & 250/05 C/W**
**W.P No.130/05 C/W**
**W.P No.131 & 251/05**

**In W.P No.125/05**

BETWEEN

MUNEGOWDA
S/O CHOWDAPPA
R/A DASARAHALLI NO 101
BANGALORE EAST
BANGALORE ....PETITIONER

(BY SRI S.T.MAHESH-ADV)

**In W.P No.126 & 250/05**

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BETWEEN

LAKSHMAMMA
D/O THAMMEGOWDA
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE ....PETITIONER

(BY SRI S.T.MAHESH-ADV)

**In W.P No.130/05**

BETWEEN

T MOHANRAJ
S/O K H THAMMANNA
R/A No 3 DR.KUVEMPU ROAD
RAMASWAMY PALYA
M S NAGAR POST
BANGALORE 560 033 ....PETITIONER

(BY SRI S.T.MAHESH-ADV)

**In W.P No.131 & 251/05**

BETWEEN

NARAYANAPPA
S/O RAMAIAH
R/A THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE ....PETITIONER

(BY SRI S.T.MAHESH-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO GOVT.
DEPT. OF URBAN DEVELOPMENT
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE
BY ITS COMMISSIONER

3 THE ADDL.LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK
BANGALORE ...RESPONDENTS COMMON IN ALL PETITIONS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-C AND ETC.

**W.P Nos.1387-88/05**

BETWEEN

RATHNAMMA
W/O A OMPRAKASH
R/A NO 41/1 UPPARAHALLI
GRAMADEVATHA STREET
BANGALORE 4 ....PETITIONER

(BY SRI T.N.VISHWANATH-ADV)

AND

1 THE STATE OF KARNATAKA
BY THE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK WEST
BANGALORE 560 020
REPR. BY THE COMMISSIONER

3 THE SPL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-D AND DT.23-2-2004 VIDE ANNEXURE-F AND ETC.

**IN W.P Nos.200 & 502-90/05**

BETWEEN

1 M MUNIYAPPA

2 CHIKKAMUNIYAPPA

3 BHAGYALAKSHMI
W/O LT.A M MUNIKRISHNAPPA

4 PILLAMMA
W/O M MUNIRAJU

5 A M MUNEENDRAPPA

6 A M MUNINAGAPPA

7 M KRISHNAMURTHY

8 SRINIVAS
PETRS.1,2,5,6,7 & 8
ARE S/O LT.MUNISHAMAPPA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

9 M SIDDAPPA

10 NARAYANASWAMY
BOTH ARE S/O
LT.MUNIYAPPA
ALL ARE R/O
AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ....PETITIONERS

(BY SRI H.P.LEELADHAR & CO.-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 SPL. LAND ACQUISITION AUTHORITY
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE
R.1 & 2 AT T CHOWDAIAH ROAD
(BELLARY ROAD)
BANGALORE 560 020

3 THE SECRETARY
HOUSING & URBAN
DEVELOPMENT DEPARTMENT
GOVT. OF KARNATAKA
BANGALORE1 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R3
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R1 & 2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-H AND DT.23-2-2004 VIDE ANNEXURE-L AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P Nos.7436-37/05**

BETWEEN

1 B D R PAUL
REPR. BY GPA HOLDER
ANANATHI DORAISWAMY
# 507 KUVEMPU ROAD
St. THOMAS TOWN POST
KAMMANAHALLI MAIN ROAD
BANGALORE 84

2 JANAKA SURESH
W/O Col. R SURESH
# 4/3 VANNARPET OFFICERS COLONY
OLD RACE COURSE ROAD
AUSTIN TOWN
BANGALORE 560 001 ....PETITIONERS

(BY SRI M.G.KUMAR LAW FIRM-ADV)

AND

1 STATE OF KARNATAKA
DEPT. OF URBAN DEVELOPMENT
BY THE SECRETARY
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
T CHOWDAIAH ROAD
BANGALORE 560 020

3 THE LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K KRISHNA-ADV FOR R2 & 3)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-E AND DT.23-2-2004 VIDE ANNEXURE-G AND ETC.

**W.P No.45749/04**

BETWEEN

M INDU MADHAVI
W/O B RAMESH REDDY
R/A # 390 1ST FLOOR
3RD MAIN ANANDANAGAR
BANGALORE 560 024 ....PETITIONER

(BY SRI C.G.GOPALASWAMY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY THE SECRETARY
URBAN DEVELOPMENT DEPARTMENT
VIDHANA VEEDHI
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY THE COMMISSIONER
K P WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K KRISHNA-ADV FOR R2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-C AND DT.23-2-2004 VIDE ANNEXURE-G AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**W.P No.44374/04**

BETWEEN

1 JAYAMMA
W/O LT.V GOVINDA SWAMY

2 B G RAMESH
S/O LT.V GOVINDA SWAMY

3 B G VISHNU PRASAD
S/O LT.V GOVINDA SWAMY

4 B G GIRIJA
D/O LT.V GOVINDA SWAMY

5 B G MANJULA
D/O LT.V GOVINDA SWAMY

6 B G VASUDEVA
D/O LT.V GOVINDA SWAMY
ALL ARE R/A No 23
BYRASANDRA
C V RAMAN NAGAR POST
BANGALORE 560 093
PETRS.1-5 ARE REPR.
BY THEIR GPA HOLDER
6TH PETITIONER ....PETITIONERS

(BY SRI M/s.LAWYERS INC-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO
GOVERNMENT OF KARNATAKA
DEPT. OF HOUSING AND
URBAN DEVELOPMENT
VIDHANA VEEDHI
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BY ITS COMMISSIONER
BANGALORE 560 020

3 THE SPL. LAND ACQUISITION OFFICER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.A.ABDUL KHADEER-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-C AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**In W.P No.50180/04**

BETWEEN

B M HARIRAJ
S/O LT.APPAIANNA @
MUNISHAMAPPA
R/A No 39 BYATARAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE ...PETITIONER

(BY SRI B.N.SURESH-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT. OF HOUSING AND
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020

3 THE LAND ACQUISITION OFFICER

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**In W.P No.40794/04**

BETWEEN

RAMAKRISHNAIAH A
S/O LT.ANJANAPPA
R/A No 459 12TH CROSS
3RD BLOCK H M T LAYOUT
VIDYARANYAPURA
BANGALORE 97 ...PETITIONER

(BY SRI G.D.ASHWATHNARAYANA-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 THE EXECUTIVE ENGINEER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI U.ABDUL KHADER-ADV FOR R1-3)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-F AND ETC.

**In W.P Nos.45882-932/04**

BETWEEN

1 CHENNAMMA
W/O KAKAPPA
# 172 1ST FLOOR
L K RAJU BUILDING
1ST MAIN MILK COLONY
SUBRAMANYANAGAR
BANGALORE 21

2 KUSUMA BASAPPA
W/O G G BASAPPA
# 17 ANANDA BADAVANE
NEAR CANARA BANK LAYOUT
VIDYARANYAPURA
BANGALORE

3 M GURUDEV
R/A # 12 SRIRAMA TENT ROAD
OPP: SATHYA SEVA SCHOOL
VENKATESHPURAM
BANGALORE 560 045

4 RIFFATH JABEEN
W/O MOHAMMED SAMIULLA
# 1870 3RD CROSS ROAD
ROBERTSONPET
K G F 563 122

5 a SHASHIKALA
W/O LT.K LAKSHMI NARAYANA

b SANDHYA HEGDE
W/O GANESH HEGDE
BOTH ARE R/A NO.2786/A

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

13TH MAIN 'E' BLOCK 2ND STAGE
RAJAJINAGAR BANGALORE 560 010

6 a U PRAKASH NAYAK
W/O LT.U N NAYAK

b NINA P NAYAK
W/O U PRAKASH NAYAK
BOTH ARE R/A FLAT NO.2
CHITRAKOOT APARTMENTS
18TH CROSS ROAD
MALLESHWARAM WEST
BANGALORE 560 005

7 D M CHANDRASHEKAR
S/O DODDAIAH
R/A NO.D 707 RAJEJA PARK
MAGADI ROAD
BANGALORE 560 079

8 VIJAY KUMAR RAO
S/O N EASHWAR RAO SHELKE
R/A NO.3 SRI VATSA NILAYA
MUNESHWARA TEMPLE ROAD
AMRUTHAHALLI
BANGALORE 560 092

9 K RAVI
S/O LT.R KRISHNA RAO
R/A NO.61 5TH CROSS
BRINDAVAN NAGAR
SBM COLONY MATHIKERE
BANGALORE 560 054

10 KILAPARTHI SATYA RAO
S/O K SATYAM
R/A NO.3 1ST FLOOR CHBS LAYOUT
8TH MAIN VIJAYA NAGAR
BANGALORE 560 040

11 P VIJAYALAKSHMI
W/O P V RAM MOHAN
R/A NO.1093 18TH B MAIN ROAD
5TH BLOCK RAJAJINAGAR
BANGALORE 560 010

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

12 B H PRAKASH
R/A NO.45 RAILWAY
PARALLEL ROAD
KUMARA PARK WEST
BANGALORE 560 020

13 M S SREENIVASA
D NO.248 KEMPAPURA MAIN ROAD
COFFEE BOARD LAYOUT
HEBBAL KEMPAPURA
BANGALORE

14 CHIRAG PRAFULL SHAH
S/O PRAFULL
R/A NO.36 VASAVI TEMPLE ROAD
V V PURAM
BANGALORE 560 004

15 SAMEER PRAFULL SHAH
S/O PRAFULL
R/A NO.36 VASAVI TEMPLE ROAD
V V PURAM
BANGALORE 560 004

16 a GANESH HEGDE
S/O RAMACHANDRA HEGDE

b SANDHYA GANESH HEGDE
W/O GANESH HEGDE
BOTH ARE R/A NO.2786/A
13TH MAIN 'E' BLOCK 2ND STAGE
RAJAJINAGAR BANGALORE 560 010

17 VENKOBA RAO PAWAR
S/O RAMA RAO PAWAR
R/A NO.OS11/A
PUNARVASU 1ST MAIN ROAD
1ST CROSS SUNDARNAGAR
GOKUL BANGALORE 560 054

18 S K PADMA
W/O B S VENKATARAMAN
R/A NO.71 1ST FLOOR
17TH MAIN BTM 1ST STAGE
BANGALORE 560 029

19 VISHVANATH N V

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O LT.NINGANNA
R/A NO.1182 1ST FLOOR
17TH MAIN BTM 1ST STAGE
BANGALORE 560 029

20 V M SATHISH
S/O M V MADHAVAN
C/O KAMATH R/A NO.45
AMITHA JAKKUR LAYOUT
BANGALORE

21 T N NAGARAJ
S/O T S NARAYANA SHASTRI
PRIEST OF SHREE YOGANANDEESWARA
TEMPLE NANDI BETTA(NANDI HILLS)
KOLAR DISTRICT
(ADDRESS FOR SERVICE)
C/O NAVYA NAGARA SANGHA
SY NO 97/2 SITE NO 22
JAKKUR BANGALORE NORTH

22 W JOHNSY BEULA
W/O J A SOLOMON
R/A NO.123 14TH MAIN
MAHALAKSHMIPURAM
BANGALORE 560 086

23 M SHASHIKALA
W/O K RAMESH RAO
R/A NO.218 SHASHIRA
TEACHERS LAYOUT
NAGARBHAVI
BANGALORE 560 072

24 KALAVATHI BAI
W/O ROOPA SINGH
# 136 6TH CROSS
1ST MAIN ROAD
MSR NAGAR BANGALORE 54

25 K M THIMMAIAH
S/O K T MANDANNA
R/A NO.8 SHRUSTI 10TH CROSS
VIDYARANYAPURAM
BANGALORE 560 097

26 VISHWANATH K N

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O LT.K NARAYANA
NO 156 DURGA PARAMESHWARI
PUNARVASU 1ST MAIN ROAD
BANGALORE 560 027

27 K RAMESH
S/O K C KRISHNAIAH
C/O H B NARAYANASWAMY
NEAR FRIEND BAKERY
IMMADIHALLI POST
WHITEFIELD
BANGALORE 560 066

28 K B SRIDHAR
S/O K BHEEMA RAO
R/A FLAT NO.5 # 38/39
PANCHAMUKHI BLOOMFIELD GARDEN
RAMACHANDRAPURA
VIDYARANYAPURA POST
BANGALORE

29 N SAMPOORNAM
W/O K V NARAYAN
R/A FLAT NO.5 SITE NO 95
4TH CROSS AG'S LAYOUT
MSRIT POST OFFICE
BANGALORE 560 054

30 J HEMANNA
S/O LT.M JAYARAM
R/A NO.52 PILLANNA GARDENS
1ST STAGE 4TH CROSS
BANGALORE 560 054

31 A RAMAKRISHNA RAO
W/O RAMASWAMY RAO
R/A NO.116 2ND MAIN
MAGADI ROAD
BANGALORE 560 023

32 N SHIV KUMAR
S/O LT.K NANDA GOPAL
R/A NO.73/2 5TH TEMPLE ROAD
15TH CROSS MALLESWARAM
BANGALORE 560 053

33 MEENA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KRISHNA KUTIR
1ST C MAIN
BANDIAPPAN GARDEN
MIT RAYA NAGAR
MUTHYALANAGAR
BANGALORE 560 054

34 A N SRINIVAS
S/O LT.A V NATARAJAN
R/A NO.P3 SECTOR XIII
LIC ROW HOUSE
JEEVAN BHIMA NAGAR
BANGALORE 560 075

35 BHANUMATHI
W/O LT.RAMESH BABU
R/A NO.3641 PRATHAP LAYOUT
13TH B MAIN HAL 2ND STAGE
BANGALORE 560 038

36 Y RAMAKRISHNA RAO
S/O Y KURMAIAH
R/A NO.579 3RD BLOCK
BEECHES LAYOU
5TH MAIN 10TH CROSS
VIDYARANYAPURA
BANGALORE 560 013

37 K J SHIV PRASAD
R/A NO.2851 4TH MAIN
17TH CROSS BSK 2ND STAGE
BANGALORE 560 070

38 GOPAL KRISHNA L
S/O P LAKSHMI NARAYANA SETTY
R/A NO.2818/B
14TH CROSS K R ROAD
6TH MAIN ROAD BSK 2ND STAGE
BANGALORE 560 070

39 MAHADEVA SINGH
S/O SITARA SINGH
R/A NO.214
OPP MUNESHWARA TEMPLE
SUBRAMANYANAGAR
BANGALORE 560 021

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

40 COL. N R BALARAMAN
S/O NARAYANA RAO
R/A NO.66 NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
JAKKUR POST
BANGALORE 560 064

41 SANJAY BEHL
S/O B S BEHL
R/A NO.19 & 20 NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
BANGALORE 560 064

42 B S BEHL
S/O K L BEHL
R/A NO.19 & 20 NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
BANGALORE 560 064

43 a VIKAS SETHI
S/O B R SETHI

b ANU SETHI
W/O VIKAS SETHI
BOTH ARE R/A NO.60 61
NAVYA NAGAR JAKKUR POST
BANGALORE 560 064

44 DASE GOWDA
S/O GANGANNA
R/A NO.47 NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
JAKKUR POST
BANGALORE 560 064

45 LAKSHMANAN VILLIKATH
S/O V KUNHIRAMAN
R/A NO.ANMOL KALYANI
PLOT NO 48-49 NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
JAKKUR POST
BANGALORE 560 064

46 DIBAKAR PURKAYASTHA
S/O LT.DIPTENDRA NATH PURKAYASTHA
R/A NO. SWAGATA
SITE NO 95 & 96
NAVYA NAGAR

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BEHIND SRI RAMA VIDYALAYA
JAKKUR POST
BANGALORE 560 064

47 SHYAMAL PURKAYASTHA
S/O LT.DIPTENDRA NATH PURKAYASTHA
R/A NO. SWAGATA
SITE NO 95 & 96
NAVYA NAGAR
BEHIND SRI RAMA VIDYALAYA
JAKKUR POST
BANGALORE 560 064

48 P VIJAYALAKSHMI
W/O P V RAM MOHAN
# 1093 18TH B MAIN ROAD
5TH BLOCK RAJAJINAGAR
BANGALORE 560 010

49 M ASHOK KUMAR
S/O LT.MOTILAL
R/A NO 21 3RD CROSS
PIPELINE MALLESHWARAM
BANGALORE 560 003

50 SHIMLA
W/O VIKRAM
R/A NO 21 3RD CROSS
PIPELINE MALLESWARAM
BANGALORE 560 003

51 a M ASHOK KUMAR

b M ANANDA KUMAR

c M SURESH CHAND
ALL ARE S/O LT.MOTILAL
R/A NO 21
3RD CROSS PIPELINE
MALLESWARAM
BANGALORE 560 003 ...PETITIONERS

(BY SRI H.KUMARA SWAMY-ADV)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND

1 THE STATE OF KARNATAKA
DEPT. OF URBAN DEVELOPMENT
M S BUILDING
BANGALORE
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE
REPR. BY ITS COMMISSIONER

3 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE
REPR. BY ITS COMMISSIONER...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2
SRI M.P.SRIKANTH-ADV FOR R3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-H AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**In W.P Nos.50334-37/04**

BETWEEN

1 T V SRIRAMAIAH
S/O T C VENKATASHAMAPPA

2 LOKESH
S/O T V SRIRAMAIAH

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 VINODAMMA
D/O T V SRIRAMAIAH

4 BHARAT GOWDA
REPR. BY HIS GUARDIAN
LOKESH ALL ARE R/A
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE RURAL DISTRICT..PETITIONERS

(BY SRI VISHWANATH R.HEGDE-ADV)

AND

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1
REPR. BY ITS
PRINCIPAL SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE 560 020
REPR. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ANNEXURE-E AND DT.23-2-2004 VIDE ANNEXURE-F AND ETC.

**In W.P No.861/05**

BETWEEN

C V SHESHADRI
S/O LT.C S VENKATANARAYANAPPA
R/A NO 11 HOYSALA LAYOUT
SRIRAMAPURA MAIN ROAD
AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE 560 092 ..PETITIONER

(BY SRI H.S.NAGENDRA-ADV)

AND

1 THE STATE
REPR. BY SECRETARY
DEPT. OF HOUSING AND
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-J AND DT.23-2-2004 VIDE ANNEXURE-L AND ETC.

**In W.P No.1341/05**

BETWEEN

T R RAVI
S/O T RAMAIAH
R/O NO 16 HOYSALA LAYOUT
SRIRAMAPURA MAIN ROAD
AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE 560 092 ..PETITIONER

(BY SRI H.S.NAGENDRA-ADV)

AND

1 THE STATE REPR. BY SECRETARY
DEPT. OF HOUSING AND
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2 & 3)

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**In W.P Nos.1987-88/05**

BETWEEN

MOHAMMED YOUSUFF
S/O MOHAMMED AHMED
R/A NO 12 MUNIMARAPPA GARDEN
BENSON TOWN POST
BANGALORE 560 046 ..PETITIONER

(BY M/s. LAWYERS INC-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO
THE GOVT. OF KARNATAKA

DEPT. OF HOUSING AND
URBAN DEVELOPMENT
VIDHANA VEEDHI
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**In W.P Nos.276-77**
**& 2247-63/05**

BETWEEN

T MANJUNATH
S/O LT.MUNITHIMMARAYAPPA
R/A KEMPAPURA
KASABA HOBLI
BANGALORE NORTH TALUK ..PETITIONER

(BY SRI S.CHENNARAYA REDDY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY PRINCIPAL SECRETARY
DEPT. OF URBAN DEVELOPMENT
M S BUILDING VIDHANA VEEDHI
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPR.BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI S.SUJATHA-ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-G AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**In W.P No.3231/05**

BETWEEN

CHIKKAMUNIYAPPA
S/O LT.DODDA POOJAPPA
R/A SAMPIGEHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ..PETITIONER

(BY SRI R.V.SRINIVASA REDDY-ADV)

AND

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT. OF HOUSING AND
URBAN DEVELOPMENT
M S BUILDINGS
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BANGALORE 560 020
REPR.BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI B.V.SABARAD-ADV FOR R2 & 3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-H AND ETC.

**In W.P No.5857/05**

BETWEEN

ASHA MATHEW
W/O S GEORGE MATHEW
R/A NO 16/1
RAGHAVAPPA ROAD
JAIBHARATH NAGAR
BANGALORE 560 033 ..PETITIONER

(BY SRI M.RAVI PRAKASH-ADV)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPR.BY ITS COMMISSIONER

2 THE EXECUTIVE ENGINEER
BANGALORE DEVELOPMENT AUTHORITY
(ARKAVATHY LAYOUT)
R T NAGAR SHOPPING COMPLEX
R T NAGAR 2ND BLOCK
BANGALORE 560 032

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 STATE OF KARNATAKA
BY ITS REVENUE SECRETARY
M S BUILDING
BANGALORE 1 ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R3
SRI K.KRISHNA-ADV FOR R1 & 2)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DECLARE THAT THE ACQUISITION NOTICE UNDER THE ORIGINAL OF ANNEXURE-K DT.17-2-2003 IS ULTRA VIRES AND ETC.

**In W.P Nos.6684-89/05**

BETWEEN

1 MAJOR SATISH
S/O K P SETHUMADHAVAN
R/O NO 106 A CIL COLONY
NO 3 MAIN SANJAYANAGAR
BANGALORE 94

2 RAMESH BABAU R S
S/O SANGU KRISHNASWAMY
R/O NO 102 5TH CROSS
29TH MAIN BTM 2ND STAGE
BANGALORE 76

3 K BALACHANDRAN
S/O T R KRISHNAMURTHY
R/O NO 54 3RD MAIN
AECS LAYOUT RMV 2ND STAGE
SANJAYANAGAR BANGALORE 94

4 P SETHUMADHAVAN
S/O LT.A P V NAIR
R/O NO 59 ARADHANA
AECS 3RD STAGE NO 2
MAIN ROAD 7TH CROSS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SANJAYANAGAR
BANGALORE 94

5 P VIDYADEVI
W/O K P SETHUMADHAVAN
R/O NO 59 ARADHANA
AECS 3RD STAGE
2ND MAIN 7TH CROSS
SANJAYANAGAR
BANGALORE 94

6 CHANDRASHEKAR AITHAL
S/O LT.SUBRAYA AAITAL
R/O NO 61 CHANDROBA
NEAR GANAPATHI TEMPLE
ITTUMADU LAYOUT
2ND MAIN 3RD STAGE
BANASHANKARI
BANGALORE ..PETITIONERS

(BY SRI VISHNU.D.BHAT-ADV)

AND

1 STATE OF KARNATAKA
BY ITS SECRETARY TO GOVERNMENT
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 52

2 BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARATHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SRI A.N.VENUGOPALA GOWDA-
ADV FOR R2 & 3)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-F AND DT.23-2-2004 VIDE ANNEXURE-G AND ETC.

**In W.P No.3251/05**

BETWEEN

YUVAKA RYTHA SANGHA
REPR. BY ITS SECRETARY
N ANJANAPPA
HENNUR VILLAGE
KASABA HOBLI
BANGALORE NORTH TALUK ..PETITIONER

(BY SRI G.D.ASHWATHANARAYANA-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BY ITS COMMISSIONER
T CHOWDAIAH ROAD
BANGALORE

3 THE SPECIAL LAND
ACQUISITION OFFICER
B D A T CHOWDAIAH ROAD
BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4 THE EXECUTIVE ENGINEER
B D A T CHOWDAIAH ROAD
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI.T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2-4)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-B AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**In W.P No.5206/05**

BETWEEN

NAGRAJ
S/O LT.MUNISWAMAPPA
R/A RACHENAHALLI
BANGALORE NORTH TALUK
BANGALORE ..PETITIONER

(BY SRI G.D.ASHWATHANARAYANA-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 HE EXECUTIVE ENGINEER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPEMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI K.KRISHNA-ADV FOR R1-3)

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HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2004 VIDE ANNEXURE-C AND DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**In W.P No.3135/05**
**c/w 8795/05 c/w 8796/05**
**c/w 10418/05 c/w 10424/05**

In W.P No.3135/05

BETWEEN

R RAJESHWARI
W/O R N BHASKAR
R/A NO C 33
UAS STAFF QUARTERS
HEBBAL
BANGALORE 24 ..PETITIONER

(BY SRI B.L.NANDAKUMAR & ASSOCIATES)

IN W.P No.8795/05

BETWEEN

K T GEETHA SAMPATH KUMARI
D/O LT. A K THIRUVENGADAM
R/A NO 213 MALATHI NILAYAM
7TH B MAIN H R B R LAYOUT
BANASAWADI
BANGALORE 43 ..PETITIONER

(BY SRI B.L.NANDAKUMAR & ASSOCIATES)

IN W.P No.8796/05
BETWEEN

K T RAMESH KUMAR
S/O LT. A K THIRUVENGADAM

GH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

R/A NO 213 MALATHI NILAYAM
7TH B MAIN H R B R LAYOUT
BANASAWADI
BANGALORE 43 ..PETITIONER

(BY SRI B.L.NANDAKUMAR & ASSOCIATES)

IN W.P No.10418/05

D V SUDHAKAR RAO
S/O VENKATA SUBBA RAYDU
SENIOR SCIENTIST
DIVISION OF PHT
INDIAN INSTITUTE OF
HORTICULTURE RESEARCH
HESARAGATA LAKE ROAD
BANGALORE 560 089 ..PETITIONER

(BY SRI B.L.NANDAKUMAR & ASSOCIATES)

IN W.P No.10424/05

ARCHANA
W/O B RAJAGOPAL
R/A NO 5/5 IVRI QUARTERS
HEBBAL BELLARY ROAD
BANGALORE 24 ..PETITIONER

(BY SRI B.L.NANDAKUMAR & ASSOCIATES)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY ITS COMMISSIONER
T CHOWDAIAH ROAD
BANGALORE 560 020

2 THE ADDITIONAL LAND
ACQUISITION OFFICER

B D A T CHOWDAIAH ROAD
BANGALORE 560 020 ...RESPONDENTS
COMMON IN ALL PETITIONS

(BY SMT S.SUJATHA-ADV FOR R1 & 2)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE RESPONDENTS TO REGULARIZE/RECONVEY THE SCHEDULE PROPERTIES IN FAVOUR OF THE PETITIONERS ON COLLECTING THE NECESSARY DEVELOPMENTAL CHARGES, IF ANY AND ETC.

**In W.P No.46504/04**

BETWEEN

1 ARALAPPA
S/O LT.ANTHONAPPA
R/A PREMISES NO 200
MAISTRYPALYA
ARABIC COLLEGE POST
BANGALORE 560 045

2 ANNAMAIAPPA
S/O LT.ANTHONAPPA
R/A PREMISES NO 27
MAISTRYPALYA
ARABIC COLLEGE POST
BANGALORE 560 045

3 HRUDAYARAJ
S/O LT.ANTHONAPPA
R/A PREMISES NO 28
MAISTRYPALYA
ARABIC COLLEGE POST
BANGALORE 560 045

4 FRANCIS
S/O LT.ANTHONAPPA
R/A PREMISES NO 201
MAISTRYPALYA
ARABIC COLLEGE POST

BANGALORE 560 045 ..PETITIONERS

(BY SRI R.ANAND KUMAR-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BELLARY ROAD
BANGALORE

2 THE SPECIAL LAND
ACQUISITION OFFICER
B D A T CHOWDAIAH ROAD
BELLARY ROAD
BANGALORE

3 THE SECRETARY
HOUSING & URBAN
DEVELOPMENT DEPARTMENT
GOVT OF KARNATAKA
BANGALORE 1 ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R3
SRI U.ABDUL KHADER-ADV FOR R1 & 2)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.23-2-2004 VIDE ANNEXURE-D AND ETC.

**In W.P Nos.46478-85/04**

BETWEEN

1 M J MATHAI
R/A NO C4 GAGAN TARA APARTMENT
DINNUR MAIN ROAD
R T NAGAR

BANGALORE 560 032

2 MARIAMMA MATHEW
W/O M J MATHAI
R/A NO C4 GAGAN TARA APARTMENT
DINNUR MAIN ROAD
R T NAGAR
BANGALORE 560 032

3 VASANTHA KUMARI &
SAHADEVA REDDY
S/O M BASI REDDY
R/A NO 28
SANKEY ROAD
P B NO 174
BANGALORE 560 052

4 M M JOHN
S/O M O JOHN
N G E G LAYOUT
SACHIDANANDA NAGAR
BANGALORE 560 094

5 ACHAMMA GEORGE
W/O REV. T C GEORGE
NO 200 N G E G LAYOUT
SACHIDANANDAGAGAR
BANGALORE 560 094 ..PETITIONERS

(BY SRI K.H.SOMASHEKAR-ADV)

AND

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPR. BY ITS SECRETARY
BANGALORE 1

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
B D A BANGALORE

COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

3 THE BANGALORE
DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20
REPR. BY ITS COMMISSIONER

4 THANISANDRA VILLAGE PANCHAYAT
TNAHISANDRA BANGALORE
NORTH TALUK
BANGALORE

5 THE CITY MUNICIPAL COUNCIL
BYATRAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2 & 3
SRI A.SHIVARAM & ASSOS. FOR R4
SRI M.P.SRIKANTH-ADV FOR R5)

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THESE W.Ps ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**In W.P No.48385/04**

BETWEEN

1 KRISHNA REDDY

2 GOPALA REDDY
BOTH ARE S/O
LT.CHIKKATHAYAPPA
R/A CHALAKERE VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE DISTRICT ...PETITIONERS

COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

(BY SRI P.KRISHNAPPA-ADV)

AND

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1
REPR. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 20

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI B.V.SABARAD-ADV FOR R2 & 3)

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THIS W.P IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-H AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**In W.P Nos.46144-190/04**

BETWEEN

1 V LAKSHMINARAYANA
S/O LT.VENKATAPPA

2 V THOTADA MUNIYAPPA
S/O LT.VENKATAPPA

3 V VENKATESH
S/O LT.VENKATAPPA

4 V MUNIKRISHNA

S/O LT.VENKATAPPA

5 V MUNISWAMY @ DODDA MUNISWAMY
S/O LT.VENKATAPPA

6 V LAKSHMIPATHI
S/O LT.VENKATAPPA

7 NARAYANAMMA
D/O LT.VENKATAPPA

8 PILLAMMA
D/O LT.VENKATAPPA

9 RAJAMMA @ RATHNAMMA
D/O LT.VENKATAPPA

10 RATHNAMMA @ KACHAMMA
D/O LT.VENKATAPPA

11 MANJULA
D/O LT.VENKATAPPA

12 T KRISHNAPPA
S/O THIMMAIAH

13 K VENKATESH
S/O T KRISHNAPPA

14 K NAGESH BABU
S/O T KRISHNAPPA

15 LALITHA
D/O T KRISHNAPPA

16 SAVITH
D/O T KRISHNAPPA

17 T SHANKAR
S/O THIMMAIAH

18 K SRIRAMAPPA
S/O LT.KONDAPPA

COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

19 RAVIKUMAR
S/O K SRIRAMAPPA

20 CHANDRASHEKAR
S/O K SRIRAMAPPA

21 ANITHA
D/O K SRIRAMAPPA

22 NARASIMHAIAH
S/O NARASIMHAIAH
ALL ARE R/O AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE ...PETITIONERS
(BY SRI R.NAGARAJ-ADV)

AND

1 THE STATE OF KARNATAKA
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1
REPR. BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &

SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3
SRI M.P.SRIKANTH-ADV FOR R4)

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THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-J AND ETC.

**In W.P Nos.49045-54/04**

BETWEEN

1 KHUTAIJATUL KUBRA
S/O MOHAMMED AFTAB
R/A NO 1078
4TH MAIN 6TH CROSS
K N EXTENSION
TRIVENI ROAD
YESHWANTPUR
BANGALORE 560 022

2 KHAISER SIBAGATULLA
W/O SIGHED SIBAGATHULLA
R/A NO 62
M D M ROAD FRAZER TOWN
BANGALORE 560 005

3 SYEDA AMINA
W/O MOHAMMED ISTHIAQ
R/A NO 1078
4TH MAIN 6TH CROSS
K N EXTENSION
TRIVENI ROAD
YESHWANTPUR
BANGALORE 560 022

4 ANJUM AFSHAN
D/O MOHAMMED AZAM
R/A NO 4 4TH CROSS

SONNAPPA BLOCK J C NAGAR
BANGALORE 560 062

5 MAQBOOL UNNISA KHANUM
W/O SIGHED BARAKULLA
R/A NO 61 2ND MAIN ROAD
2ND CROSS OPP
APPOORVA ENGLISH SCHOOL
MATADAHALLI R T NAGAR POST
BANGALORE 560 032

6 NAZEER AHMED
S/O MASTHAN SAB
R/A NO 332
BEHIND SOFIYA SCHOOL
VENKATESHPUARM
BANGALORE 560 045

7 A BASHA
S/O SHAIK AMER
R/A RUBY WORKS
DEVARJEEVANAHALLI
BANGALORE 560 045

8 TEJARAM
S/O RAMLAL
R/A NO 15/29 1ST CROSS
2ND FLOOR K M LANE
S P ROAD CROSS
BANGALORE 560 002

9 ANWAR PASHA
S/O LT.MOHAMMED HUSSAIN SAHEB
R/A NO 5/4-3 3RD CROSS
PEMMEGOWDA ROAD
J C NAGAR
BANGALORE 560 006

10 MUNAWAR PASHA
S/O ANWAR PASHA
R/A NO 5/4-3 3RD CROSS
PEMMEGOWDA ROAD
J C NAGAR
BANGALORE 560 006 ...PETITIONERS

(BY SRI G.GANGI REDDY-ADV)

AND

1 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R2 & 3)

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THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-B AND ETC.

**In W.P Nos.49059-60/04**

BETWEEN

MUNIVENKATAPPA
S/O ED.BETTAPPA @
MUNISHAMAPPA
R/O DASARAHALLI VILLAGE
K R PURAM HOBLI

BANGALORE EAST TALUK ...PETITIONER

(BY SRI G.KUMAR-ADV)

AND

1 THE STATE OF KARNATAKA
DEPT. OF URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1
BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
(BDA) T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2)

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THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION DT.23-2-2004 VIDE ANNEXURE-K AND ETC.

**In W.P Nos.46140-42/04**

BETWEEN

1 T SHANKAR
S/O THIMMAIAH

2 SRIRAMAPPA
S/O LT.KONDAPPA

3 V MUNIKRISHNA
S/O LT.VENKATAPPA
ALL ARE R/O
AMRUTHAHALLI
YELAHANKA HOBLI

BANGALORE NORTH TALUK
BANGALORE ...PETITIONERS

(BY SRI R.NATARAJ-ADV)

AND

1 THE STATE OF KARNATAKA
DEPT. OF HOUSING &
URBAN DEVELOPMENT
M S BUILDING
BANGALORE 1
REPR. BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER ...RESPONDENTS

(BY SRI B.T.PARTHASARATHY-ADV.GENERAL &
SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3
SRI M.P SRIKANTH-ADV FOR R4)

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THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANNEXURE-A AND DT.23-2-2004 VIDE ANNEXURE-K AND ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

IN W.P.NO.50821-50823/2004

BETWEEN:

M MUNIRAJU,
AGED ABOUT 40 YEARS,
S/O LATE MUNISWAMAPPA
AMRUTHAHALLI VILLAGE,
YELAHANKA HOBLI,
BANGALORE 560 092. ... PETITIONER

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPTD. BY ITS SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
BANGALORE 1.

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD,
KUMARA PARK (WEST)
BANGALORE 20
REPRESENTED BY ITS COMMISSIONER.

4 THE BYTRANAPURA CITY MUNICIPAL COUNCIL
BYTRANAPURA BANGALORE NORTH TQ.,
BANGALORE DISTRICT. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPAL GOWDA, ADV. FOR R2-3; SRI M.P. SRIKANTH, ADV. FOR R4)

THIS WRIT PETITON FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 VIDE ANNEX.A. AND B AND ETC.,

GH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

**IN W.P NO.50824 OF 2004**

BETWEEN

1 RAMAIAH
S/O. LATE MUNIVENKATAPPA
AGED ABOUT 69 YEARS
R/IN NO. 18, IST MAIN ROAD
NEAR BASAVANNA TEMPLE, HEBBAL
BANGALORE - 24

2 M VENKATAPPA
S/O. LATE MUNIVENKATAPPA
AGED ABOUT 62 YEARS
R/IN NO. 18, IST MAIN ROAD
NEAR BASAVANNA TEMPLE, HEBBAL
BANGALORE - 24

3 BYANNA
S/O. LATE MUNIVENKATAPPA
AGED ABOUT 52 YEARS
R/IN NO. 18, IST MAIN ROAD
NEAR BASAVANNA TEMPLE, HEBBAL
BANGALORE - 24

4 RAJANNA
S/O. LATE MUNIVENKATAPPA
AGED ABOUT 50 YEARS
R/IN NO. 18, IST MAIN ROAD
NEAR BASAVANNA TEMPLE, HEBBAL
BANGALORE - 24

5 PAPAMMA
W/O. LATE H.N. NARAYANAPPA
AGED ABOUT 68 YEARS
R/IN NO. 18, IST MAIN ROAD
NEAR BASAVANNA TEMPLE,
HEBBAL
BANGALORE - 24 ... PETITIONERS

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA

GH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

URBAN DEVELOPMENT DEPT.
REPTD BY ITS SECRETAARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE -01

2 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE -20
REP. BY ITS COMMISSIONER

4 THE BYTRANAPURA CITY MUNICIPAL COUNCIL
BYTRANAPURA BANGALORE NORTH TALUK
BANGALORE DIST. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPAL GOWDA, ADV. FOR R2-3; R4 SERVED)

THIS WRIT PETITON FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN W.P.NO.50825 OF 2004**

BETWEEN

G K KRISHNAPPA
S/O GANGAPPA
56 YRS,
AMRUTHAHALLI HOBLI,
YELAHANKA HOBLI,
BANGALORE NORTH TQ., ... PETITIONER

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

REPTD. BY ITS SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
BANGALORE 1.

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD,
KUMARA PARK (WEST)
BANGALORE 20
REPRESENTED BY ITS COMMISSIONER.

4 THE BYTRANAPURA CITY MUNICIPAL COUNCIL
BYTRANAPURA BANGALORE NORTH TQ.,
BANGALORE DISTRICT. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPAL GOWDA, ADV. FOR R2-3; SRI M.P. SRIKANTH, ADV. FOR R4)

THIS WRIT PETITON FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN W.P.NOS.50826-50827 OF 2004**

BETWEEN

1 H JAYARAMAIAH
S/O. HANUMANTHAPPA
AGED ABOUT 55 YEARS
R/AT BYATARAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE DIST.

2 H ADIRAJU
S/O. HANUMANTHAPPA
AGED ABOUT 53 YEARS
R/AT BYATARAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE DIST.

GH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

3 H RAMAKRISHNA
S/O. HANUMANTHAPPA
AGED ABOUT 50 YEARS
R/AT BYATARAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE DIST.

4 VENKATALASHMAMMA
W/O. LATE JANARDHAN
AGED ABOUT 40 YEARS
R/AT BYATARAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE DIST. ... PETITIONERS

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.
REP. BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE -01

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE - 20
REP. BY ITS COMMISSIONER

4 THE BYTARAYANAPURA CITY MUNICIPAL COUNCIL
BYTRANAPURA BANGALORE NORTH TALUK
BANGALORE DIST. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPAL GOWDA, ADV. FOR R2-3; SRI M.P. SRIKANTH, ADV. FOR R4)

THESE WRIT PETITONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT. 3.2.2003 AND

HIGH COURT OF KARNATAKA

THE FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 AS PER ANX. A AND B AND ETC.,

**IN W.P. NOS.50830 & 50858 OF 2004**

BETWEEN

MOHANDAS RAI
S/O. K THAMAPPA RAI
AGED ABOUT 60 YEARS
R/MP/ 8-C, GUL MOHAR APARTMENTS
20, CONVENT ROAD
BANGALORE - 560025 ... PETITIONER

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.
REPT BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT
BANGALORE -01

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE - 20
REP. BY ITS COMMISSIONER

4 THE DASARAHALLI GRAMPANCHAYATH
K.R. PURAM HOBLI
BANGALORE SOUTH TALUK
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N.VENUGOPAL GOWDA, ADV. FOR R2 & R3; SRI M.R. SURESH, ADV. FOR R4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA

HIGH COURT OF KARNATAKA

PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT. 3.2.2003 AND THE FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 AS PER ANX. A AND B AND ETC.,

**IN W.P.NOS.49956-49960 OF 2004**

BETWEEN

1 M VENUGOPAL ACHAR S/O M VENKATARAMACHAR
AGED ABOUT 41 YEARS,
R/O NO.9/5, I I "A" MAIN
SULTANPALYA
BANGALORE 560 032

2 NARAYAN KRISHNAN
S/O J.NARAYANAN
AGED ABOUT 59 YEARS,
R/O 3, SOVEREIGN APARTMENTS
56, K.R.ROAD, BASAVANAGUDI
BANGALORE 560 004

3 LALITHA KRISHNAN W/O DR V V KRISHNAN
AGED ABOUT 33 YEARS,
R/O VISNALAKSHMI
PLOT NO.175, LANE F SECTOR 8
VASHI, NEW BOMBAY 400 703
RPTD.BY GPA HOLDER R.RAMACHANDRAN

4 M G PANICKER
S/O G.MATHEW PANICKER
AGED ABOUT 37 YEARS,
R/O 11, ADJACENT TO DEFENCE LAYOUT
HESARUGATTA ROAD
BANGALORE 560 073 ... PETITIONERS

(By Sri K H SOMASHEKAR & SUMITRA G, ADVS.)

AND:

1 STATE OF KARNATAKA URBAN DEVELOPMENT DEPT
REPTD. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE 1

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

HIGH COURT OF KARNATAKA

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE 20
REPRESENTED BY ITS COMMISSIONER

4 THANISANDRA VILLAGE PANCHAYAT
THANISANDRA BANGALORE NORTH TALUK
BANGALORE

5 THE CITY MUNICIPAL COUNCIL
BYATRAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(By Sri K KRISHNA, ADV.FOR R2-3; SRI M.P.SRIKANTH, ADV. FOR R5; R1 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.A. AND B. PASSED BY R3 AND ETC.,

**IN W.P.NOS.51291-51295 OF 2004**

BETWEEN

1 P UNNIKRISHNAN
AGED ABOUT 55 YRS
S/O KUMARAN NAIR,
R/O 1867, S.M. ROAD, T. DASARAHALLI
JALAHALLI WEST
BANGALORE - 57

2 LAKSHMI BALASUBRAMANYAM
AGED ABOUT 60 YRS
W/O S. BALASUBRAMANYAM
R/O 561, 1ST FLOOR, 2ND BLOCK
IIND CROSS, R.T. NAGAR
BANGALORE - 32

3 PRASSANNA MOHAN
AGED ABOUT 45 YRS
W/O C. MOHAN
NO.151, HMT LAYOUT, R.T. NAGAR

HIGH COURT OF KARNATAKA

BANGALORE - 32

4 GUDIGER SHIVARAMAPPA KRISHNA MURTHY
AGED ABOUT 47 YRS
S/O G.R. SHIVARAMAPPA
C/O CHANDRASHEKAR
NO.22, SRI. LAKSHMI NILAYA
Y.B. ROAD, KUMARA PARK EAST
BANGALORE - 1

5 M JAYASHREE W/O M VENUGOPALACHAR
AGED ABOUT 49 YRS
NO.489, 2ND BLOCK, 5TH CROSS
R.T. NAGAR
BANGALORE - 32 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPTD BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE - 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE - 20
REP.BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI A.N. VENUGOPALA, ADV. FOR R2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A AND B DT. 3.2.2003 AND DT. 23.2.2004 ISSUED BY THE RESPONDENTS AND ETC.,

**IN W.P. NOS.51320-51323 OF 2004**

BETWEEN

1 A JOSEPH

70 YRS, S/O LATE ARALAPPA
R/O MARIANAPALYA
MANDI MARYAPPA ROAD, H A FARM POST
BANGALORE 24

2 YAGAPPA
S/O LATE JACOB
72 YRS, R/O MARIANAPALYA
MANDIMARYAPPA ROAD
H A FARM POST, BANGALORE 24

3 A ANTHONY SWAMY
S/O LATE AROGYAPPA
AGED ABOUT 55 YRS, MANDI MARYAPPA ROAD
MANDIMARYAPPA ROAD
H A FARM POST, BANGALORE 24

4 T SABASTINE
S/O LATE THOMASAPPA
65 YRS, MANDI MARYAPPA ROAD
MARIAYANAPALYA,
BANGALORE 24 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
REP. BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE-1

2 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE, REP. BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA

HIGH COURT OF KARNATAKA

PRAYING TO QUASH VIDE ANX. A AND B DT. 3.2.2003 AND 23.2.2004 ISSUED BY THE RESPONDENTS AND ETC.,

**IN W.P.NOS.46856-46863 OF 2004**

BETWEEN

1 USHA KISHORE W/O M V KISHORE
AGED ABOUT 41 YEARS,
W/O M.V.KISHORE
R/O NO.87, NANDIDURG ROAD
BENSION TOWN, BANGALORE 560 046

2 SATHYAJIT SHREEKANTHAN RAO
AGED ABOUT 32 YEARS,
S/O HEJAMADY SREEKANTHAN RAO
R/O NO.708, 17TH MAIN
SARASWATHIPURAM MYSORE
REPTD. BY SRI HEJAMADY
SREEKANTHAN RAO

3 GEORGE MATHEW & ANNAMMA ABRAHAM
S/O P.G.MATHEW
AGED ABOUT 44 YEARS,
R/O 154, NGEF LAYOUT
SACHIDANANDA NAGAR
BANGALORE 560 094

4 VIJI PHILIP
S/O V.K.PHILIP
AGED ABOUT 34 YEARS
R/O 12, 2ND MAIN
SULTANPALYA, R.T.NAGAR POST
BANGALORE 32

5 SAJAN K CHACKO
AGED ABOUT 42 YEARS
R/O NO.12, II MAIN ROAD
SULTANPALYA, R.T.NAGAR
BANGALORE 560 032

6 S CHITRA DEVI
AGED ABOUT 35 YEARS
W/O V.SHANTHAKRISHNAN
NO.37, 5TH CROSS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF
OURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

BRINDAVAN NAGAR, MATHIKERE
BANGALORE 560 054

7 SAJAN K PAUL
AGED ABOUT 40 YEARS
S/O K.C.PAULOSE
R/O NO.17, 15TH MAIN
3RD CROSS, GANGANAGAR
BANGALORE 32

8 SALI PHILIP
AGED ABOUT 42 YEARS
S/O O.V.PHILIP
R/O NO.17, 15TH MAIN
3RD CROSS, GANGANAGAR
BANGALORE 32 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA URBAN DEV. DEPT.
REPTD.BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE 1

2 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE 20
REPRESENTED BY ITS COMMISSIONER

4 THANISANDRA VILLAGE PANCHAYAT
THANISANDRA BANGALORE NORTH TALUK
BANGALORE

5 THE CITY MUNICIPAL COUNCIL
BYATRAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA FOR R2-3; SRI M.P. SRIKANTH, ADV. FOR R5)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY THE R3 AS PER ANX. A AND B AND ETC.,

**IN W.P. NOS.4596-4602 OF 2005**

BETWEEN

1 S RAMACHANDRA S/O SEENAPPA
AGED ABOUT 52 YEARS
R/O. SRIRAMPURA VILLAGE
YELHANKA HOBLI
BANGALORE NORTH TALUK

2 EERAPPA
S/O. VENKATAPPA
AGED ABOUT 70 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 560 092

3 PRASANNA KUMAR
S/O. MUNIRATHNAMMA
AGED ABOUT 28 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 92

4 MUNIYAPPA
S/O. CHICKMUNIYAPPA
AGED ABOUT 54 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 92

5 SEENAPPA
S/O.LATE MUNISWAMAPPA
AGED ABOUT 50 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 92

6 CHIKAKAMMAKKA
W/O. LATE OODIPILLAPPA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

AGED ABOUT 60 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 92

7 M VARADARAJU
S/O LATE MUNIGURUAPPA
AGED ABOUT 40 YEARS
R/O. B.B. ROAD
AMRUTHAHALLI
BANGALORE - 92 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA URBAN DEVELOPMENT DEPT.
REPTD BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE -01

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE - 20
REP. BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER & SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN WP NOS.3288-3290 OF 2005**

BETWEEN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

D V KRISHNAPPA
S/O LATE D.N.VEERANNA
AGED ABOUT 52 YEARS
R/O DASARAHALLI VILLAGE
K.R.PURA HOBLI
BANGALORE-24. ... PETITIONER

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPT. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE-1.

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE-20
REPRESENTED
BY ITS COMMISSIONER. ... RESPONDENTS

(SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DATED 3-2-2003 IN NO.BDA/COMMR/ALAO/LA9/104/2002-03 AND FINAL NOTIFICATION DATED 23-2-2004 IN NO. UDD 193.MNX 2004 ISSUED BY THE 3RD RESPONDENT AS PER ANNEXURE 'A' AND 'B' AND ETC.,

**IN W.P.NO.1421 & W.P. NOS.2129-32/2005**

BETWEEN

1 N SUBBAIAH @ SUBBANNA S/O CHICKNARAYANAPPA
61 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

BANGALORE NORTH TQ

2 MUNIRAJU S/O CHICKANARAYANAPPA
40 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI
BANGALORE NORTH TQ

3 RAJANNA @ RAJAPPA S/O CHICKANARAYANAPPA
51 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI
BANGALORE NORTH TQ

4 CHICKASUBBAIAH @ CHIKKASUBBANNA
55 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI
BANGALORE NORTH TQ

5 NARASIMHAIAH S/O CHICKANARAYANAPPA
53 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI
BANGALORE NORTH TQ

6 HANUMANTHAPPA S/O CHICKANARAYANAPPA
46 YEARS, R/AT.AMRUTHAHALLI
VILLAGE, YELAHANKA HOBLI
BANGALORE NORTH TQ ... PETITIONERS

(By Sri K H SOMASHEKAR, ADV.)

AND:

1 STATE OF KARNATAKA REP BY ITS SECRETARY
HUD., M.S.BUILDINGS, AMBEDKAR VEEDHI
BANGALORE-560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, K P WEST,
BANGALORE, REPRESENTED BY ITS
COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA, SANKEY ROAD, K P WEST
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

VENUGOPALA GOWDA, ADV. FOR R2-3; SRI U. ABDUL KHADER, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A DT. 3.2.2003 ISSUED BY R1 AND ALSO THE DECLARATION DT. 23.2.2004 VIDE ANX. C, IN SO FAR AS IT RELATES TO THE PETITIONERS SY.NOS. ARE CONCERNED AND ETC,.

**IN W.P.NO.1354 OF 2005**

BETWEEN

THE UNIVERSITY OF AGRICULTURAL SCIENCE
EMPLOYEES HOUSE BUILDING,
CO-OPERATIVE SOCIETY,
HEBBAL BANGALORE 24,
REPTD. BY ITS SECRETARY. ... PETITIONER

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTRMENT
RETD. BY ITS SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE 1.

2 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3 THE BANGALORE DEVELOPEMNT AUTHORITY
CHOWDAIAH ROAD,
KUMARA PARK (WEST)
BANGALORE-20.
REP. BY ITS COMMISSIONER

4 THE SPECIAL LAND ACQUISITION OFFICER
VISWESWARAIAH CENTER
BANGALORE-1. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1 & 4; BASAVARAJ V. SABARAD, ADV. FOR R2 & R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DATED 3.2.2003 IN NO. BDA/COMMOR/ALAO/LA9/104/2002-03 AND FINAL NOTIFICATION DATED 23.2.2004 NO. UDD 193. MNX2004 ISSUED BY THE RESPONDENTS AS PER ANNEXURE "A" AND "B" IN SO FAR AS PETITIONER LANDS ARE CONCERNED AND ETC.,

**IN W.P.NOS.1353 AND 2755-56 OF 2005**

BETWEEN

THE UNIVERSITY OF AGRICULTURAL
SCIENCE EMPLOYEES
HOUSE BUILDING CO-OPERATIVE
SOCIETY, HEBBAL,
BANGALORE 24.
RETD. BY ITS SECRETARY. ... PETITIONER

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
RETD. BY ITS SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
BANGALORE 1.

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDIAAH ROAD,
KUMARA PARK (WEST)
BANGALORE 20
REP. BY ITS COMMISSIONER. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ

V.SABARAD, ADV. FOR R2 & R3; SRI U. ABDUL KHADER,ADV. FOR R2 & 3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DATED 3.2.2003 IN NO. BDA/COMMOR/ALAO/LA9/104/2002-03 AND FINAL NOTIFICATION DATED 23.2.2004 NO. UDD 193. MNX2004 ISSUED BY THE RESPONDENTS AS PER ANNEXURE "A" AND "B" IN SO FAR AS PETITIONER LANDS ARE CONCERNED AND ETC.,

**IN W.P.NO.6600 OF 2005**

BETWEEN

C R GOVINDA REDDY S/O LATE RAMAIAH REDDY
AGED ABOUT 50 YEARS
R/O 938, 6 CROSS
HMT LAYOUT, R T NAGAR,
BANGALORE ... PETITIONER

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA URBAN DEVELOPMENT DEPT
REP BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT
BANGALORE

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE,
REP BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2 & R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO

QUASH THE IMPUGNED NOTIFICATION DT.3-2-2003 AND FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.A & B ISSUED BY R-3 AND ETC.,

**IN W.P.NOS. 292-294 OF 2005**

BETWEEN

1 M KRISHNAPPA S/O LATE MUNISWAMAPPA
AGED ABOUT 55 YEARS,
R/O 381, B-B ROAD
KALLAPPA LAYOUT,
AMURTHAHALLI
BANGALORE 92

2 M APPAYAPPA S/O LATE MUNISWAMAPPA
AGED ABOUT 53 YEARS,
R/O 381, B-B ROAD
KALLAPPA LAYOUT,
AMURTHAHALLI
BANGALORE 92

3 KRISHNAPPA S/O ERAPPA
AGED ABOUT 66 YEARS,
R/O DASARAHALLI VILLAGE
K.R.PURA HOBLI, ARABIC COLLEGE
POST, BANGALORE 24 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS. )

AND:

1 STATE OF KARNATAKA URBAN DEVELOPMENT DEPT
REPTD. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE 1

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE 20

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

REPRESENTED BY ITS
COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DATED 3-2-2003 IN NO. BDA/COMMR/ALAO/LA9/104/2002-03 AND FINAL NOTIFICATION DATED 23-2-2004 IN NO. UDD 193.MNX2004 ISSUED BY THE 3RD RESPONDENT AS PER ANNEXURE 'A' AND 'B' AND ETC.,

**IN W.P.NOS.6366-6371 OF 2005**

BETWEEN

1 PRASANNAKUMAR
S/O.MUNIRATHNAMMA
AGED ABOUT 45 YEARS
R/O.B.B.ROAD, AMRUTHAHALLI
BANGALORE-92

2 A G SHIVARAM
S/O.GANGAMALLAPPA
AGED ABOUT 32 YEARS
R/O.B.B.ROAD, AMRUTHAHALLI
BANGALORE-92

3 A G RAGHURAMAIAH
S/O.A.S.GANGAPPA
AGED ABOUT 50 YEARS
R/O.B.B.ROAD, AMRUTHAHALLI
BANGALORE-92

4 A G RAMAKRISHNAPPA
S/O.A.S.CHINNAPPA
AGED ABOUT 55 YEARS
R/O.B.B.ROAD, AMRUTHAHALLI
BANGALORE-92

5 D M VENKATARAMANAPPA
S/O.LATE MUNISWAMAPPA
AGED ABOUT 56 YEARS
R/O.B.B.ROAD, AMRUTHAHALLI

HIGH COURT OF KARNATAKA

BANGALORE-92

6 SAROJAMMA
W/O.LATE H APPAIAH
AGED ABOUT 50 YEARS
DASARAHALLI VILLAGE
KRISHNARAJAPURA HOBLI
BANGALORE EAST TALUK ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPTD.BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE-01

2 THE ADDL LAND ACQUISITION OFFICER
BDA, BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD, KUMARA PARK (WEST)
BANGALORE-20,
REPRESENTED
BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2 & R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DTD. 3/2/2003 AND FINAL NOTIFICATION DTD. 23/2/2004 ISSUED BY THE 3RD RESPONDENT AS PER ANX. A AND B AND ETC.,

**IN W.P.NOS.4604-4606 OF 2005**

BETWEEN

1 K GOPALAN S/O K G KRISHNAN
AGED ABOUT 66 YEARS
REP BY GPA HOLDER N SRINIVASAN
AGED ABOUT 56 YEARS R/O RAJAM 37/38,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

VIVEKANANDA NAGAR, KHADI COMMISSION LAYOUT
BSK III STAGE, BANGALORE-560 085

2 M S BALASUBRAMANIAN S/O M S SUNDRAM
AGED ABOUT 61 YEARS
REP BY GPA HOLDER N SRINIVASAN
AGED ABOUT 56 YEARS R/O RAJAM 37/38,
VIVEKANANDA NAGAR, KHADI COMMISSION LAYOUT
BSK III STAGE, BANGALORE-560 085

3 K SUBRAMANIAN S/O K G KRISHNAN
AGED ABOUT 50 YEARS
REP BY GPA HOLDER N SRINIVASAN
AGED ABOUT 56 YEARS R/O RAJAM 37/38,
VIVEKANANDA NAGAR,
KHADI COMMISSION LAYOUT
BSK III STAGE,
BANGALORE-560 085 ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.
REPTD BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE-1

2 THE ADDL LAND ACQUISITION OFFICER
BDA
BANGALORE

3 THE BDA
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE-20
REP. BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2 & R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 ISSUED BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN W.P.NO 49679 OF 2004**

BETWEEN

R S CHARAN KUMAR
41 YRS,
S/O R SREERMULU NAIDU,
R/T NO.114, 1ST CROSS, 18TH MAIN
6TH BLOCK, KORAMANGALA
BANGALORE 560 095 ... PETITIONER

(By Sri K H SOMASEKHAR, ADV.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
REPTD. BY ITS SECRETARY,
DEPT. OF URBAN DEVELOPMENT,
BANGALORE 1.

2 THE ADDL LAND ACQUISITION OFFICER,
BDA
BANGALORE

3 BDA
CHOWDAIAH ROAD,
KUMARA PARK (WEST)
BANGALORE 20
REP. BY ITS COMMISSIONER.

4 THE DASARAHALLI GRAMPANCHAYAT
K R PURAM HOBLI
BANGALORE SOUTH TQ.,
BANGALORE. ... RESPONDENTS

(By Sri K KRISHNA, ADV.FOR R2-3, R1 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN W.P.NOS.45996-46000 OF 2004**

BETWEEN

1 SUCHITRA RAO
W/O S V NARAYANAN
41 YRS
R/O NO.11, MF-12, L-BLOCK
NANDINI LAYOUT, BANGALORE 96

2 S V NARAYANAN
S/O SIVASWAMY
41 YRS
R/O NO.11, MF-12, L-BLOCK
NANDINI LAYOUT, BANGALORE 96

3 SAVITHA S MATHUR
W/O RAMMURTHY
33 YRS
NO.133A, MAHALAKSHMI CIL LAYOUT
2ND MAIN 16TH CROSS
SANJAYANAGAR, BANGALORE 94
REP. BY GPA HOLDER
MEENA SHANKAR ... PETITIONERS

(By Sri K H SOMASEKHAR & SUMITHRA G M, ADEVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPTD. BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT
BANGALORE 1

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

BANGALORE 20
REP. BY ITS COMMISSIONER

4 THE CITY MUNICIPAL COUNCIL
BYATRAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2 & R3; SRI U. ABDUL KHADR, ADV. FOR R2-3; SRI M.P. SRIKANTH, ADV. FOR R4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 AND FINAL NOTIFICATION DT.23-2-2004 PASSED BY R-3 VIDE ANN.A & B AND ETC.,

**IN W.P.NOS.44701-44707 OF 2004**

BETWEEN

1 R RAMACHANDRAN S/O LATE N RAMAKRISHNA IYER
57 YEARS. NO.1 LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR
BANGALORE-560 024

2 R RAMACHANDRAN S/O LATE N RAMAKRISHNA IYER
57 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR
BANGALORE-560 024

PREMA RAMACHANDRAN, W/O R RAMACHANDRAN
52 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR
BANGALORE-24

3 N BALAKRISHNAN S/O LATE K NARAYANAN
36 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT,
ANANDNAGAR BANGALORE-560 024

REKHA BALAKRISHNAN, W/O R N BALAKRISHNAN
32 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR

BANGALORE-24

4 REKHA BALAKRISHNAN W/O N BALAKRISHNAN
32 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR
BANGALORE-560 024

N BALAKRISHNAN S/O K NARAYANAN
36 YEARS, NO 1, LAKSHMI KRUPA, 4TH MAIN
IST STAGE, MSH LAYOUT, ANANDNAGAR
BANGALORE-560 024.
REP. BY GPA HOLDER R RAMACHANDRAN

5 N VENKATAKRISHNAN S/O LATE V NARAYANAN
53 YEARS
R/O NO 104, I.T.I. LAYOUT, HARIKRIPA
BENSON TOWN P.O.
BANGALORE-560 046

6 REVATHI VENKATAKRISHNAN
W/O N VENKATAKRISHNAN
S/O LATE V. NARAYANAN 36 YEARS
R/O NO 104, I.T.I. LAYOUT, HARIKRIPA
BENSON TOWN P.O.
BANGALORE-560 046

7 SHANKARANARAYANA RAJARAM
S/O R S SHANKARNARAYANAN
44 YEARS, C/O R S PADMANABHAN R/O NO 60
IST FLR, COCONUT AVENUE MALLESWARAM
BANGALORE-560 003

MEENAKSHI RAJARAM A/A 35 YEARS
W/O SHANKARANARYANA
RAJARAM, C/O R S PADMANABHAN, NO 60, IST
FLOOR, COCONUT AVENUE, MALLESWARAM B-3
REP BY THEIR GPA HOLDER
R RAMACHANDRAN ... PETITIONERS

(By Sri K H SOMASEKHAR & Y R P SHETTY, ADVS.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
REPTD. BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

BANGALORE-1

2 THE ADDL LAND ACQUISITION OFFICER
BDA
BANGALORE

3 THE BDA
CHOWDAIAH ROAD
KUMARA PARK(WEST)
BANGALORE-20
REP BY ITS COMMISSIONER

4 THANISANDRA VILLAGE PANCHAYAT
THANISANDRA BANGALORE NORTH TALUK
BANGALORE

5 THE CITY MUNICIPAL COUNCIL
BYATRAYANAPURA VILLAGE
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(By Sri U ABDUL KHADER, ADV.FOR R2-3; M/S. SHIVARAM ASSOCIATES, ADVS. FOR R4; SRI M.P. SRIKANTH, ADV. FOR R5; R1 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 VIDE ANNEX.A. AND B AND ETC.,

**IN W.P.NO.25117 OF 2004**

BETWEEN

ASIF UR REHMAN S M
AGED 39 YEARS
S/O.MR.S.M.HUSSAIN
AGED ABOUT 42 YEARS
R/AT.NO.13, D.S.LANE
KUMBARPET CROSS,
BANGALORE ... PETITIONER

(By Sri R NATARAJ, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING, B.R.AMBEDKAR ROAD
BANGALORE,
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARAPARK WEST
BANGALORE-20,
BY ITS COMMISSIONER

3 VILLAGE PANCHAYATH
THANISANDRA, K.R.PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE,
BY ITS SECRETARY ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2; SRI V. LAKSHMINARAYANA, ADV. FOR R3)

THIS WRIT PETITION FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION BY R2 DT. 23.2.2004 VIDE ANN-E AS VIOLATIVE OF ARTICLE 243P OF THE CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NOS.261 AND 639-640 OF 2005**

BETWEEN

M SHIVAKUMAR S/O LATE H MUNISWAMAPPA
AGED ABOUT 26 YEARS
AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ... PETITIONER

(By Sri/M/S LAWYERS INC T S AMAR KUMAR, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

AND:

1 STATE OF KARNATAKA BY ITS SECRETARY TO
THE GOVERNMENT OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, VIDHANAVEEDHI
DR.AMBEDKAR ROAD
BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
DR.T.CHOWDAIAH ROAD
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR.T.CHOWDAIAH ROAD
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SECTION 17 DT. 3.2.2003 AND SECTION 19 DT. 23.2.2004 OF THE BDA ACT VIDE ANNEX.B. AND D RESPECTIVELY IN SO FAR PETITIONER IS CONCERNED AND ETC.,

**IN W.P.NOS.262 & 646 OF 2005**

BETWEEN

M NARAYANASWAMY
S/O LATE MUNISHAMAPPA
AGED 45 YEARS AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ... PETITIONER

(By Sri/M/S LAWYERS INC T S AMAR KUMAR, ADV.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO GOVT.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

OF KARNATAKA, DEPT OF HOUSING AND
URBAN DEVELOPMENT, VIDHANA VEEDHI
DR. AMBEDKAR ROAD
BANGALORE -560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
DR. T. CHOWDAIAH ROAD
BANGALORE - 560020
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR. T CHOWDAIAH ROAD
BANGALORE - 560020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SECTION 17 DT. 3.2.2003 AND SECTION 19 DT. 23.2.2004 OF THE BDA ACT VIDE ANNEX.B. AND D RESPECTIVELY IN SO FAR PETITIONER IS CONCERNED AND ETC.,

**IN W.P.NOS.346-347 OF 2005**

BETWEEN

GOPALA RAO
S/O LATE VENKOBA RAO
AGED ABOUT 58 YEARS
R/O NO 19, AECS LAYOUT
II MAIN, ASHWATHANAGAR
R.M.V. 2ND STAGE
BANGALORE-560 094 ... PETITIONER

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

DEVELOPMENT
M S BUILDING
BANGALORE

2 THE COMMISSIONER
BDA
KUMARA PARK WEST
BANGALORE-20

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA
KUMARA PARK WEST
BANGALORE 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2& 3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.J. AND FINAL NOTIFICATION DT. 21.2.2004 VIDE ANNEX.M. AND ALL SUBSEQUENT PROCEEDING THEREUNDER PERTAINING TO THE LAND BEARING SY.NOS.9/1 AND 9/2 OF SAMPIGEHALLI VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TQ., BANGALORE, ADMEASURING 35 GUNTAS AND 1 ACRE 12 GUNTAS IN TOTAL TO THE EXTENT OF 2 ACRES 7 GUNTAS AND ETC.,

**IN W.P. NO.538 OF 2005**

BETWEEN

A BURNARD S/O LATE ANTHAPPA
AGED ABOUT 44 YEARS,
R/O MARIANNANAPALYA
ARABIC COLLEGE POST
KRISHNARAJAPURA HOBLI
BANGALORE SOUTH TALUK
BANGALORE 560 045 ... PETITIONER

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST, BANGALORE 20

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.F. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.J. AND ALL SUBSEQUENT PROCEEDING THEREUNDER PERTAINING TO THE LAND BEARING SY.NO.39/2A OF RACHENAHALLI VILLAGE, KRISHNARAJAPURA HOBLI, BANGALORE SOUTH TQ., BANGALORE TO THE EXTENT OF 15 GUNTAS AND ETC.,

**IN W.P.NO.878 OF 2005**

BETWEEN

T K PARVATHI
W/O. A PRASAD,
AGED ABOUT 44 YEARS
R/AT NO.2, 'C' SECTOR IN SY
NO.101/3, OF AMRUTHAHALLI VILLAGE
BEHIND SANJAY PUNJABI DABA, SAHAKARANGAR
POST, BANGALORE-560 092 ... PETITIONER

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA

HIGH COURT OF KARNATAKA

BY ITS SECRETARY
DEPT. OF HOUSING AND URBAN
DEVELOPMENT
M.S. BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 20

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALROE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.J. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.M. AND ALL SUBSEQUENT PROCEEDING THEREUNDER PERTAINING TO THE RESIDENTIAL HOUSE BEARING NO.2, KATHA NO.348 IN SY.NO.101/3 OF AMRUTHAHALLI VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TQ., BANGALORE, ADMEASURING EAST TO WEST 30 FEET AND NORTH TO SOUTH 38 FEET AND ETC.,

**IN W.P.NOS.1859-1860 AND 2653 OF 2005**

BETWEEN

1 PAPAMMA W/O LATE MUNIYAPPA
AGED ABOUT 73 YEARS,
R/O NO.15, MUDDAPPA ROAD
MARUTISEVANAGAR, BANGALORE 560 033

REP. BY GPA HOLDER ASHOK KUMAR
AGED ABOUT 33 YEARS, S/O LATE R.MUNIYAPA
NO.19,LBS COLONY,K.R.NARAYANAPURA,
B'LORE-560 077

2 DYAVANNA, AGED ABOUT 50 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

S/O RAMAIAH
R/O K.NARAYANAPURA
K.R.PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONERS

(By Sri G M JAGADEESHA, ADV.)

AND:

1 STATE OF KARNATAKA
REPRESENTED BY ITS PRINCIPAL SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING, BANGALOER 560001

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE 560 020
REPRESENTED BY ITS COMMISSIONER

3 ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V.SABARAAD, ADV. FOR R2-3 )

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION NO. UDD/193/MNX/2004 AS PER ANNEXURE 'A' IN SO FAR AS IT RELATES TO PROPERTY IN QUESTION BELONGING TO THE PETITIONERS, IN SERIAL NO.94, 95 AND 105, SY.NO.52/3, 7 GUNTAS, 52/4, 7 GUNTAS AND 56/2, 13 GUNTAS OF LAND SITUATED AT K.NARAYANAPURA VILLAGE, K.R.PURA HOBLI, BANGALORE EAST TALUK BANGALORE AND ETC.,

**IN W.P.NOS.2995-3019 AND 3245-250/2005**

BETWEEN:

1 MATHEW K
S/O K.M.ABRAHAM
MAJOR, 45 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

R/O NO.160,
NANDIDURGA ROAD
BANGALORE 560 046

2 P NAGENDRAN
S/O K.PANDURANGAN
AGED ABOUT 48 YEARS,
R/O NO.194, "PREETHAM"
SANKEY ROAD, SADASHIVANAGAR
BANGALORE 560 080

3 C MOHAN
S/O C.PAREMESHWARAN
AGED ABOUT 58 YEARS,
R/O NO.151, "SAHYADRI"
8TH CROSS, 8TH MAIN
HMT LAYOUT, R.T.NAGAR POST
BANGALORE 560 032

4 MENON C A
S/O U.C.P.MENON
AGED ABOUT 52 YEARS,
R/O NO.151, "SAHYADRI"
8TH CROSS, 8TH MAIN
H.M.T.LAYOUT, R.T.NAGAR POST
BANGALORE 560 032

5 REVATHI RAMANATHAN
W/O V.RAMANATHAN
AGED ABOUT 50 YEARS,
R/O NO.9, "SRILAKSHMI NIVAS"
1 'A' MAIN ROAD, ATHMANANDA COLONY
SULTHANPALYA, R.T.NAGAR
BANGALORE 560 032

6 LAKSHMAMMA W/O G THIMMAPPA
MAJOR, 50 YEARS,
R/O "SRIVENKATESHWARA GURU KRUPA"
MALLESHWARAM TEMPLE ROAD
T.DASARAHALLI
BANGALORE 560 057

7 SHABNAM RASTOGI
D/O LAL CHAND RASTOGI
AGED ABOUT 43 YEARS,
R/O NO.21/03 OAK WOOD APARTMENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

JAKKASANDRA, III BLOCK
KORAMANGALA
BANGALORE 560 094

8 WILSON ROBERT S/O LATE A WILFRED
AGED ABOUT 37 YEARS,
R/O MUNIKALAPPA GARDEN
I CROSS ROAD, OPP. BALAPPA BUILDING
KAMMANNAHALLI MAIN ROAD
R.S.PALYA
BANGALORE 560 033

9 K S JOHN
S/O MATHAI SAMUEL
MAJOR,40 YEARS,
R/O NO.528-A
3RD CROSS, MATHIKERE
BANGALORE 560 054

10 ANNAMMA KURUVILLA
W/O M.U.KURUVILLA
AGED ABOUT 63 YEARS,
R/O NO.139, KAVALABYRASANDRA
R.T.NAGAR POST
BANGALORE 560 032

11 S MINI
D/O M.N.SOMASHEKARAN
AGED ABOUT 31 YEARS,
R/O NO.649, 6TH MAIN
6TH CROSS, HAL III STAGE
BANGALORE 560 075

12 S BALASUNDARAMANIAN
S/O LATE K.G.SUBRAMANIAN
AGED ABOUT 62 YEARS,
R/O NO.561/1, I FLOOR
II BLOCK, 2ND CROSS
R.T.NAGAR
BANGALORE 560032

13 SUSHEELAMMA
W/O T.KRISHNAPPA
AGED ABOUT 79 YEARS,
R/O NO.194, GROUND FLOOR
SANKEY ROAD,
SADASHIVANAGAR BANGALORE 560 080

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

14 MOHAN RAJ
S/O SAMPANGIRAMAIAH
AGED ABOUG 48 YEARS,
R/O NO.194, GROUND FLOOR
SANKEY ROAD, SADASHIVANAGAR
BANGALORE 560 080

15 T V SHIVANNA
S/O T.VENKATASWAMY
AGED ABOUT 48 YEARS,
K.F.D.C. LTD, SULLIA
DAKSHINA KANNADA 574 231

16 T C H COOPER S/O J COOPER
AGED ABOUT 66 YEARS,
R/O NO.212, 8TH CROSS
PILLANNAS GARDEN
THOMAS TOWN
BANGALORE 560 084

17 P I ANNAMMA
W/O P.K.POOLOSE
MAJOR, 55 YEARS
R/O NO.252/1, I BLOCK
II 'B' MAIN ROAD, B.E.L.LAYOUT
VIDYARANYAPURA,
BANGALORE 560 013

18 SUNIL KOSHY
S/O P.K.KOSHY
AGED ABOUT 47 YEARS,
R/O NO.339, 2ND CROSS
I BLOCK, R.T.NAGAR
BANGALORE 560 032

19 MOLLY KOSHY
W/O P.K.KOSHY
AGED ABOUT 65 YEARS,
R/O NO.339, 2ND CROSS
I BLOCK, R.T.NAGAR
BANGALORE 560 032

20 P K KOSHY
S/O LATE P.K.KURIAN
AGED ABOUT 75 YEARS,
R/O NO.339, 2ND CROSS

HIGH COURT OF KARNATAKA

I BLOCK, R.T.NAGAR
BANGALORE 560 032

21 SINDU JOHN
W/O JOHN JOY
MAJOR, 38 YEARS
R/O NO.402, 7TH CROSS
6TH MAIN, M.S.R.NAGAR
MATHIKERE
BANGALORE 560 054

22 SRIHARI S
S/O SHESHADRI K.
AGED ABOUT 24 YEARS,
R/O SRILAKSHMI VENKATESHWARA TEMPLE
MATADAHALLI
BANGALORE 560 032

23 GEORGE MATHEW
W/O K.M.GEORGE
MAJOR, 42 YEARS
R/O NO.252/1, I BLOCK
2ND MAIN ROAD, B.E.L.LAYOUT
VIDYARANYAPURA,
BANGALORE 560 013

24 BABY KUTTY
S/O M.G.MATHAI
MAJOR 36 YEARS
R/O NO.186, 7TH MAIN
MATHIKERE EXTENSION
BANGALORE 560 054 ... PETITIONERS

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT
M.S.BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

KUMARA PARK WEST
BANGALORE 20

3 THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2-R3; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.DD. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.EE. AND ALL SUBSEQUENT PROCEEDINGS THEREUNDER PERTAINING TO THE SITES FORMED IN SY.NO.78 OF THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TQ., PRESENTLY BANGALORE EAST TQ., BANGALORE, WHICH ARE DESCRIBED IN THE SCHEDULE TO THE WRIT PETITIONS AND ETC.,

**IN W.P.NO.4865 OF 2005**

BETWEEN

I D'SILVA
W/O.ANTONY R D'SILVA
AGED ABOUT 49 YEARS
R/AT.NO.3039,
HIGH POINT III
45, PALACE ROAD
BANGALORE-560 001 ... PETITIONER

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT, M.S.BUILDING
BANGALORE

HIGH COURT OF KARNATAKA

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-20

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA, KUMARA PARK WEST
BANGALORE-20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; U. ABDUL KHADER, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 AT ANX. E, AND FINAL NOTIFICATION DT. 23.2.2004 GAZETTED ON 23.2.2004 AT ANX. F AND ALL SUBSEQUENT PROCEEDINGS THERE UNDER PERTAINING TO THE HOUSE SITE BEARING NO.10, HOUSE LIST KHATHA NO.1268 FORMED IN SY.NOS. 64/3 AND 65/5 OF DASARAHALLI VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TALUK, PRESENTLY BANGALORE EAST TALUK, BANGALORE WHICH ARE DESCRIBED IN THE SCHEDULE TO THE WRIT PETITION AND ETC.,

**IN W.P.NOS.4895-4902 OF 2005**

**BETWEEN**

1 DHARAM VIR
S/O LATE RAI SAHIB HETA RAM
AGED ABOUT 79 YEARS
R/O NO 21 SHALIMAR APARTMENT
D'SOUZA ROAD,
OFF RESIDENCY ROAD
BANGALORE 560 025

2 P S RAMAN
S/O P.N SUBRAMANIAM
AGED ABOUT 72 YEARS
R/O FLAT NO 506,
CHITRAPUR APRTMENTS
15TH CROSS 8TH MAIN
MALLESHWARAM BANGALORE 560 055

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

3 MANI IYER
S/O LATE C.V. VENKATACHALAM IYER
AGED ABOUT 56 YEARS
R/O NO 36,
KRISHNANAGAR,
4TH STREET, VIRUGAMBAKKAM
MADRAS 600 092

4 R VENKATESH
S/O G RADHAKRISHNAN
AGED ABOUT 45 YEARS
R/O NO 15
SHRINAGAR APRTMENTS
58, 4TH MAIN 8TH CROSS MALESHWARAM
BANGALORE 560 055

5 NEELA SAHU
D/O PREM PRAKASH
AGED ABOUT 44 YEARS
R/O FLAT NO 6/2,
VIJAI KIRAN APARTMENTS,
NO 32 VICTORIA ROAD
BANGALORE 560 047

6 CHANDRASHEKAR D SHETTY
S/O DEVENNA T NAYAK
AGED ABOUT 43 YEARS
R/O NO 9 II CROSS
VENKATESHWARA NILAYA
5TH MAIN VASANTHAPPA BLOCK
GANGANAGAR BANGALORE 560 032

7 IRUDAYA RAJ
S/O B.R. SELVADURAJ
AGED ABOUT 36 YEARS
R/O NO 413/12
TNH BAGALUR ROAD,
BANGALORE

8 NIRU KAUSHAL
W/O ARUN KAUSHAL
AGED ABOUT 49 YEARS
R/O NO 21,
SHALIMAR APARTMENTS, D'SOUZA ROAD
OFF RESIDENCY ROAD
BANGALORE 560 025 ... PETITIONERS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT M.S. BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI U. ABDUL KHADER, ADV. FOR R2 & R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.M. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.N. AND ALL SUBSEQUENT PROCEEDINGS THEREUNDER PERTAINING TO THE SITES FORMED IN SY.NO.78 OF THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TQ., PRESENTLY BANGALORE EAST TALUK, BANGALORE, WHICH ARE DESCRIBED IN THE SCHEDULE TO THE WRIT PETITIONS AND ETC.,

**IN W.P.NO. 5356 OF 2005**

BETWEEN

B L SARALA
W/O B R VIJAYANARSIMHAN
AGED ABOUT 48 YRS
R/O NO 12/1A,
R V LAYOUT

HIGH COURT OF KARNATAKA

KUMARA PARK WEST
BANGALORE-560 020 ... PETITIONER

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVS.)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT OF HOUSING AND URBAN DEVELOPMENT
M S BUILDING, BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

3 THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N.VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.K. PAGE NO.165 SL.NO.190 AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.N. AT PAGE NO.115 AND SL.NO.131 AND ALL SUBSEQUENT PROCEEDINGS THEREUNDER PERTAINING TO THE HOUSE PROPERTY BEARING HOUSE NO.30, KHATHA NO.28/297/A/30 FORMED IN SY.NO.102/1P OF HENNUR VILLAGE, KASABA HOBLI, BANGALORE NORTH TQ., BANGALORE, ADMEASURING EAST TO WEST 60 FT. AND NORTH TO SOUTH 40 FT. WITH 1 1/2 SQUARE ACC ROOFED BUILDING WHICH IS MOREFULLY DESCRIBED IN THE SCHEDULE TO THE WRIT PETITION AND ETC.,

**IN W.P.NO.20544 OF 2004**

BETWEEN

LAZAR S/O LATE SRI RAYAPPA
31 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

R/O MAISTRI PALYA
K.R. PURAM HOBLI
BANGALORE 560 016 ... PETITIONER

(By Sri R B SADASIVAPPA, ADV.)

AND:

1 STATE OF KARNATAKA REP BY ITS SECRETARY
REVENUE DEPARTMENT
M.S. BUILDING
BANGALORE 560 001

2 COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
K.P WEST
BANGALORE 560 020

3 SPL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K.P WEST
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI BASAVARAJ V. SABARAD. ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION VIDE ANNEX.B. DT. 3.2.2003 AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.D AND ETC.,

**IN W.P.NO.20982 OF 2004**

BETWEEN

K NANJUNDASWAMY S/O LATE R KARIBASAPPA
57 YEARS
R/O OLD NO 3 (NEW NO 1879)
GOVINDAPURA, ARABIC COLLEGE POST
BANGALORE 560 045 ... PETITIONER

(By Sri P KRISHNAPPA, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
M.S. BUILDING
BANGALORE 1
REP. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA
BANGALORE

3 THE ADDL. LAND ACQUISTION OFFICER
BDA
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 AND PUBLISHED IN THE GAZETTE DT. 3.2.2003 VIDE ANN-B AND ETC.,

**IN W.P.NO.21055 OF 2004**

BETWEEN

LAKSHMI BORAIAH
71 YEARS
W/O N BORAIAH
R/O NO 26
MARIYANNAPALYA,
HAMLET OF DASARAHALLI
K.R. PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONER

(By Sri T SESHAGIRI RAO & M GEETHA, ADVS.)

AND:

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN

DEVELOPMENT REP BY ITS SECRETARY
VIDHANA SOUDHA, BANGALORE 1

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.D. ISSUED BY THE RESPONDENT NO.2 AND ANOTHER FINAL DECLARATION DT. 23.2.2004 VIDE ANNEX.E. IN SO FAR AS LAND BEARING SY.NO.26/3A MEASURING 1 ACRE 21 GUNTAS SITUATED AT DASARAHALLI VILLAGE, K.R.PURAM HOBLI, BANGALORE EAST TQ., ISSUED BY R1 RESPECTIVELY AND ETC.,

**IN W.P.NO.21067 OF 2004**

BETWEEN

1 DR. P R DESAI S/O LATE VENKAT RAO DESAI
82 YRS,

2 PARIMALA DESAI
W/O P R DESAI, 75 YRS,
NO.6, KUMARA KRUPA ROAD,
BANGALORE-560 001. ... PETITIONERS

(By Sri C M NAGABUSHANA, ADV.)

AND:

1 STATE OF KARNATAKA BY ITS SECRETARY
DEPT. OF HOUSING & URBAN DEVELOPMENT,
M S BUILDINGS, B'LORE-560 001.

2 BANGALORE DEVELOPMENT AUTHORITY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

K P WEST EXTN.,
BANGALORE-560 020,
R/BY ITS COMMISSIONER.

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY,
K.P.WEST EXTN.,
B'LORE-560 020. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.E. ISSUED UNDER SECTION 17(1) AND (3) OF BDA ACT, 1976 AND ALSO A FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.G. ISSUED UNDER SECTION 19(1) OF THE BDA ACT, 1976 IN SO FAR AS TO THE PETITIONERS' LAND BEARING SY.NO.25/1, MEASURING 03 ACRES 29 GUNTAS, SITUATED AT KEMPAPURA VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TQ., ARE CONCERNED, FOUND AT SL.NO.22 AT PAGE 56 OF ANNEX.E. AND AT SL.NO.11 AT PAGE 92, AT ANNEX.G AND ETC.,

**IN W.P.NOs.21560-21561 OF 2004**

BETWEEN

1 MANILAL K LIMBANI
37 YEARS
S/O K.V. LIMBANI

R/O C/O MARUTHI SAW MILLS
NO 64/3, THANISANDRA
BANGALORE 560 045

2 VINOD KUMAR L PATEL
39 YEARS
S/O L.D. PATEL
R/O C/O MARUTHI SAW MILLS
NO 64/3, THANISANDRA
BANGALORE 560 045 ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDING, BANGALORE 1
REP BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA BANGALORE

3 THE ADDL LAND ACQUISTION OFFICER
BDA
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI BASAVARAJ V. SABARAD, ADV. FOR R2-R4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 & PUBLISHED IN THE GAZETTE DT.3-2-2003 VIDE ANN.H AND THE FINAL NOTIFICATION DT.23-2-2004 AND PUBLISHED IN THE GAZETTE DT.23-2-2004 VIDE ANN.K AND ETC.,

**IN W.P.NOS.21779-21802 AND 22299-301 OF 2004**

BETWEEN

1 GERALD MANOHARAN
S/O JOSEPH MANOHARAN
28 YEARS
R/AT NO. 19,
KEMPANNA ROAD,
MARUTHI SEVANAGAR
BANGALORE - 560 033

2 MARY SHARON LOPEZ
W/O. GERLAND MANOHARAN
27 YEARS, R/AT NO.19,
KEMPANNA ROAD,
MARUTHI SEVANAGAR
BANGALORE - 560 033

3 GEORGE MATHEW
60 YEARS,
R/AT 2ND FLOOR
SURAJ APARTMENTS
D'COSTA LAYOUT
WHEELER ROAD
BANGALORE - 560084

4 P C KURUVILLA
67 YEARS
R/AT NO. 33,
KRISHNAPPA LAYOUT
ST. THOMAS TOWN
BANGALORE - 560084

5 PRAKASH JOHN KURIAN
43 YEARS
R/AT ALLIMOOTTIHOUSE
OFF: HENNUR ROAD
ST. THOMAS TOWN
BANGALORE - 560 084

6 SCARIA THOMAS
S/O. K.J. THOMAS
47 YEARS
R/AT FLAT NO. B-109, SURYA
KIRAN APARTMENT, NO. 42,
NETAJI ROAD, BANGALORE - 560 005,
REP BY GPA HOLDER C.J. PAULOSE
S/O C.J. JOSEPH
AGED ABOUT 62 YEARS,
R/A FLAT NO.B-109,
SURYAKIRAN APARTMENTS,
42, NETAJI ROAD,
BANGALORE-05.

7 JOSE K. JOSEPH S/O K J JOSEPH
44 YEARS
R/AT FLAT NO.B-109
SURYA KIRAN APARTMETNS
NO. 42, NETAJI ROAD
BANGALORE - 560 005
REP BY GPA HOLDER C.J. PAULOSE
AGED ABOUT 62 YEARS,
R/A FLAT NO.B-109,
SURYAKIRAN APARTMENTS,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

42, NETAJI ROAD,
BANGALORE-05.

8 RAGHUNATH KULKARNI
S/O. LATE VINAYAKRAO KULKARNI
54 YEARS
R/AT NO 9,
III CROSS, V MAIN
GANGANAGAR
BANGALORE - 560 032

9 SUSY KURIAN
D/O. THOMAS KURIAN
36 YEARS
R/AT NO.23, KORAMANGALA
I BLOCK, I MAIN ROAD
BANGALORE - 560034

10 KALAISELVI VINAYAGAM
W/O. N VINAYAGAM
44 YEARS
R/AT NO.18, KEMPANNA ROAD
MARUTHI SEVANAGAR
BANGALORE - 560 033

11 JESSY DON BOSCO
W/O. DON BOSCO PETER
54 YEARS
R/AT NO. 27/C, I FLOOR
OFF CUBBON ROAD
BANGALORE - 560 001

12 JESSEN RAJAN
W/O. RAJAN VERGHESE,
AGED ABOUT 47 YEARS,
R/AT FLAT NO. C-004
CHANDRA KIRAN APARTMENTS
NO.42/1, NETAJI ROAD
BANGALORE - 560 005

13 PHILOMEN RAJ
S/O. LATE DORAISWAMY
60 YEARS
R/AT BHADRAVATI TALUK
SHIMOGA DIST.

HIGH COURT OF KARNATAKA

14 UNNIKRISHNAN
S/O. LATE K GOPI
52 YEARS
R/AT NO. 37/19, MEANEE AVENUE
SHIVAN CHETTY GARDENS
BANGALORE - 560 042

15 P T KURIEN
S/O. LATE P.K. THARIYAN
55 YEARS
R/AT NO.4, V CROSS
HUTCHINS ROAD
BANGALORE - 560 084

16 ANDREW RODRIGUES
S/O. CYRIL RODRIGUES
41 YEARS, R/AT NO. 74, 7TH MAIN
ITI LAYOUT, BENSON TOWN
BANGALORE - 560 046
REP BY GPA HOLDER
VIOLET RODRIGUES
AGED ABOUT 47 YEARS,
R.AT NO.16, 3RD CROSS,
MUDDAMMA GARDEN
BENSON TOWN POST,
BANGALORE-46.

17 VIVEK NAGPAL
S/O.JAGDISH NAGPAL
41 YEARS
R/AT NO. 120
AUSTIN LAYOUT
BANGALORE - 560 047

18 K C MONDOLE
S/O. LATE N.C. MONDOLE
68 YEARS
REP HEREIN BY HIS GPA HOLDER
VIVEK NAGPAL
S/O JAGADISH CHANDRA NAGPAL,
R/AT NO.119, AUSTIN TOWN LAYOUT,
3RD MAIN
BANGALORE-47.

19 TONY RODRIGUES
S/O. CYRIL RODRIGUES

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

54 YEARS
R/AT NO. 74, 7TH MAIN, ITI LAYOUT
BENSON TOWN, BANGALORE - 560 046
REP. BY GPA HOLDER
VIOLET RODRIGUES
R/AT NO.16, 3RD CROSS,
MUDDAMMA GARDEN, BENSON TOWN ROAD,
BANGALORE-46.

20 NEENA KAWAL
W/O. NAVEEN KAWAL
41 YEARS, R/AT NO. 36, STHUTHI
KSFC LAYOUT, LINGARAJPURAM
OIL MILL ROAD
BANGALORE- 560 084

21 RENU GROVER
W/O. RANDHIR GROVER
49 YEARS
R/AT B-102,
RANUBA CORNER APARTMENTS
14, CAMBRIDGE ROAD
BANGALORE

22 KOSHY THOMAS
S/O. T.M. THOMAS
66 YEARS
R/AT NO. 8, HUTCHINS ROAD
5TH CROSS
BANGALORE -84

23 P J DAVIES
S/O. ALTE P.D. JOB
66 YEARS
R/AT NO.4, WHEELER ROAD EXTN
ST THOMAS TOWN
BANGALORE - 84

24 JAYASHREE MURALIDHEERAN
W/O. V.O. MURALIDHEERAN
44 YEARS, R/AT NO. 17/10
KESHAVRAJ LAYOUT
CAMBRIDGE LAYOUT
BANGALORE - 8

25 RAVIKUMAR
S/O. LINGAIAH

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

48 YEARS
R/AT 63/E, 14TH MAIN ROAD
VIJAYA NAGAR
BANGALORE - 40

26 RAJASHREEE VIJAYACHANDRAN
W/O P.K. VIJAYACHANDRAN
40 YEARS
R/AT C-005,CHANDRAKIRAN APARTMENTS
NO.42/1, NETAJI ROAD
FRAZER TOWN
BANGALORE - 560 005

27 RUKSANA
W/O. SYED FAZULLAH
34 YEARS
R/AT NO. 1/1, BENSON CROSS ROAD
BENSON TOWN
BANGALORE ... PETITIONERS

(By Sri T S AMAR KUMAR, ADV. FOR LAWYERS INC)

AND:

1 THE STATE OF KARNATAKA
BY ITS SECRETARY TO THE GOVT. OF
KARNATAKA, DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT
VIDHANA VEEDHI
DR. AMBEDKAR ROAD
BANGALORE - 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
DR. T CHOWDAIAH ROAD
BANGALORE - 560 020
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR. T. CHOWDAIAH ROAD
BANGALORE - 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1&3; SRI VENUGOPALA GOWDA, ADV, FOR R2)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SEC.17 DT.3-2-2003 AND SEC.19 DT.23-2-2004 OF THE B.D.A. ACT VIDE ANN.C & D RESPECTIVELY PUBLISHED IN THE KARNATAKA GAZETTE DT.3-2-2003 AND 23-3-2003 IN SO FAR PETRS. ARE CONCERNED AND ETC.,

**IN W.P.NO.21812 OF 2004**

BETWEEN

M/S BANGALORE EMBROIDERY WORKS (P) LTD
A CO., REGD UNDER THE COMPANIES ACT
1956, HAVING ITS REGD OFFICE AT
57/1, BELLARY ROAD, HEBBAL
BANGALORE 560 024
R/BY ITS DIRECTOR
K N VENKUSA ... PETITIONER

(By Sri/M/S.CARIAPPA & CO., ADVS.)

AND:

1 GOVERNMENT OF KARNATAKA
BY THE DEPARTMENT OF
HOUSING AND URBAN DEVELOPMENT
VIDHAN VEEDHI
BANGALORE
R/BY ITS PRINCIPAL SECRETARY
HUD DEPARTMENT

2 BANGALORE DEVELOPMENT AUTHORITY
AN AUTHORITY CONSTITUTED UNDER STATUTE
HAVING ITS OFFICE AT T.CHOWDAIAH ROAD
KUMARA PARK WEST, BANGALORE 560 020
R/BY ITS COMMISSIONER

3 LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 560 020 ... RESPONDENTS

HIGH COURT OF KARNATAKA

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2 & R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION BY R2 UNDER SECTION 17(1) AND (3) OF THE BDA ACT VIDE NOTIFICATION DT. 3.2.2003 PUBLISHED IN KARNATAKA GAZETTE IN PART III FROM PAGES 1 TO 179 AND THE FINAL NOTIFICATION PUBLISHED IN GAZETTE ON 23.2.2004 IN PART III PAGES 1 TO 126 IN RESPECT OF THE LAND BELONGING TO THE PETITIONER SITUATED IN SURVEY NO.57/1 OF HEBBAL VILLAGE, KASABA HOBLI, VIDE ANN-H AND L AND ETC.,

**IN W.P.NO.21829 OF 2004 AND 21967/2004**

BETWEEN

1 DAVID RAJ
52 YEARS
S/O LATE CHOWRAPPA
R/O MARIYANNAPALYA,
H.A. FARM POST
BANGALORE 24

2 DAVARAJ
54 YEARS
S/O LATE CHOWRAPPA
R/O MARIYANNAPALYA,
H.A. FARM POST
BANGALORE 24 ... PETITIONERS

(By Sri G PAPI REDDY, ADV.)

AND:

1 BDA
CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE 20
BY ITS COMMISSIONER

2 THE ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD

HIGH COURT OF KARNATAKA

KUMARA PARK WEST
BANGALORE 20

2 THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
REPRESENTED BY ITS SECRETARY,
M.S. BUILDING, DR. AMBEDKAR VEEDI,
BANGALORE-1. ... RESPONDENTS

(By Sri KRISHNA K, ADV. FOR BDA; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R1 & R2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANN-G AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANN-J AND ETC.,

**IN W.P.NO.21830 OF 2004**

BETWEEN

DENZY LAWRENCE
15 YEARS
MINOR S/O DAVID RAJ REP. BY MOTHER AND
NATURAL GUARDIAN MRS PLOSI D'SOUZA,
54 YEARS, R/O MARIYANNAPALYA,
H.A. FARM POST
BANGALORE 24 ... PETITIONER

(By Sri G PAPI REDDY, ADV.)

AND:

1 BDA
CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE 20
BY ITS COMMISSIONER

2 THE ADDL. LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20

3 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT,

M.S.BUILDING, DR. AMBEDKAR VEEDHI,
BANGALORE-1,
REP. BY ITS SECRETARY. ... RESPONDENTS

(By Sri K KRISHNA, ADV. FOR BDA; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R1 & R2)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.D. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.F AND ETC.,

**IN W.P.NO.21975 OF 2004**

BETWEEN

M T RAJA REDDY
54 YEARS
S/O LATE MALLESHAPPA
R/O NO 602,
6TH MAIN KALYAN NAGAR,
2ND BLOCK
BANGALORE 560 043 ... PETITIONER

(By Sri A VENKATACHALAPATHI & ASSTS. ADVS.)

AND:

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
BANGALORE 560 020

2 ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
BANGALORE 560 020

3 THE SECRETARY
HOUSING AND URBAN DEVELOPMENT
DEPARTMENT
VIDHANA SOUDHA
BANGALORE 560 001 ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA, ADV.FOR R1&2)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH AND SET ASIDE THE FINAL NOTIFICATION DT. 23.2.2004 ISSUED BY THE RESPONDENTS AS PER ANNEX.O. PERTAINING TO THE PETITIONER'S LAND MEASURING 35 GUNTAS IN SY.NO.31/1, SITUATED AT CHALLAKERE VILLAGE, K.R.PURAM HOBLI, BANGALORE EAST TQ., AND ETC.,

**IN W.P.NO.22423 OF 2004**

BETWEEN

KANTHI HEGDE
W/O. S.M. HEGDE
MAJOR, R/AT 'KANTHI'
NO.13, CHAKRAVARTHY LAYOUT
1ST MAIN, PALACE CROSS ROAD
BANGALORE - 560 020 ... PETITIONER

(By Sri S M HEGDE KADAVE, ADV.)

AND:

1 THE ADDITIONAL AND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARA PARK WEST
BANGALORE - 560 020

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD,
KUMARA PARK WEST
BANGALORE - 560 020
BY ITS COMMISSIONER

2 THE STATE OF KARNATAKA
BY ITS SECRETAARY FOR
URBAN DEVELOPMENT,
M.S. BUILDING,
DR. AMBEDKAR ROAD,
BANGALORE-560 001. ... RESPONDENTS

(By Sri VENUGOPALA GOWDA.,ADV FOR BDA)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED UNDER SEC.17 OF BDA ACT DT. 3.2.2003 (ANX. J AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 (ANX. N ISSUED UNDER SEC.19 OF THE BDA ACT AND ETC.,

**IN W.P.NOS.22279-22292 OF 2004**

BETWEEN

1 RASHMI SATISH
W/O K V SATISH
27 YRS,
R/A 1050/B, 18TH A MAIN ROAD
5TH BLOCK RAJAJINAGAR
BANGALORE 560 010

2 M S RAGHAVENDRA ACHARYA
S/O LATE M SATHYANARAYANAIAH
48 YRS, SAI KRUPA, 5TH MAIN
NO.110/18, 10TH CROSS BASAPPA LAYOUT
HANUMANTHANAGAR
BANGALORE 560 019

3 KRISHNA VENI
W/O S S MANI
40 YRS
NO.641, 11TH MAIN, HAL II STAGE
INDIRANAGAR
BANGALORE 560 038

4 S KAMALAKSHAMMA
W/O S JAYARAMAIAH
67 YRS
NO.641, 11TH MAIN
HAL II STAGE, INDIRANAGAR
BANGALORE 560 038

5 B N SHANTHA NAGARAJ
W/O B S NAGARAJA GUPTHA
43 YRS, OLD POST OFFICE ROAD
CHIKKABALLAPUR
KOLAR DISTRICT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

6 S MAMATHA VENKATESH
AGED ABOUT 45 YEARS
R/A NO.1, I FLOOR, SERPENTINE ROAD
SUBBAIAH LAYOUT, KUMARAPARK WEST
BANGALORE 560 020

7 HEMA RAM
W/O S G RAGHURAM
35 YRS
R/A NO.377, EAST CIRCLE ROAD
V V PURAM, BANGALORE 560 004

8 S SUDHA PRAKASH
W/O S M PRAKASH
38 YRS
NO.10/1, SERPENTINE ROAD
KUMARA PARK WEST
BANGALORE 560 020

9 N MALLIKA
W/O N S NAGARAJU
43 YRS
NO.132/A, SHOPPING STREET
SUBBAIAH LAYOUT
KUMARAPARK WEST
BANGALORE 560 020

10 ARUNA S SRINIVAS
D/O S M SRINIVASA MURTHY
35 YRS
NO.10/1, SRI RAMA NILAYA
SERPENTINE ROAD
KUMARA PARK WEST
BANGALORE 560 020

11 M N GEETHANJALI
W/O K HARISH
40 YRS
NO.72, MANJUNATHA NILAYA
MARUTHI EXTENSION
PALACE GUTTAHALLI
BANGALORE 560 003

12 C MANJUNATH
S/O LATE CHENNAPPA
35 YRS
NO.360, 37TH CROSS, 9TH MAIN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

5TH BLOCK, JAYANAGAR
BANGALORE 560 011

13 R VENKATESH
S/O S G RAGHUNATHAN
35 YRS
NO.4145, 2ND MAIN, SUBRAMANYANAGAR
BANGALORE 560 021

14 M MADALINGAIAH
S/O LATE MADAIAH
68 YRS
R/A NO.92, 2ND MAIN ROAD
3RD BLOCK 3RD STAGE
BASAVESWARANAGAR
BANGALORE 560 079 ... PETITIONERS

(By Sri R CHANDRASHEKAR, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
M S BUILDINGS
BANGALORE 560 001
R/BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDITIONAL LAND ACQUSITION OFFICER
BANGALORE DEVELOMENT AUTHORITY
BANGALORE 560 020

4 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 20

5 CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE REP.
B/Y ITS PRESIDENT ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A.RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. K DT. 3.2.2003 AND PUBLISHED IN THE GAZETTE DT. 3.2.2003 AND ETC.,

**IN W.P. NO.23191 OF 2004**

BETWEEN

HARSHA HEGDE S/O S M HEGDE
MAJOR, AGED ABOUT 28 YEARS
R/O NO 13, CHAKRAVARTHY LAYOUT
IST MAIN, PALACE CROSS ROAD
BANGALORE-560 020
REP. BY HIS PA HOLDER
KANTHI HEGDE
NO.13, CHAKRAVARTHY LAYOUT, I MAIN,
PALACE CROSS ROAD,
BANGALORE-560 020. ... PETITIONER

(By Sri S M HEGDE KADAVE, ADV.)

AND:

1 ADDL LAND ACQUISITION OFFICER
BDA
CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE-560 020

2 BDA
CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE-560 020
BY ITS COMMISSIONER

2 THE STATE OF KARNATAKA
BY ITS SECRETAARY FOR URBAN
DEVELOPMENT, VIDHANA SOUDHA
DR. AMBEDKAR VEEDHI,
BANGALORE-560 001 ... RESPONDENTS

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri VENUGOPALA GOWDA, ADV. FOR BDA, SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH BOTH THE NOTIFICATIONS ISSUED BY THE RESPONDENTS DT.3-2-2003 AND 23-2-2004 RESPECTIVELY VIDE ANN.F & K AND ETC.,

**IN W.P.NO. 23177 OF 2004**

BETWEEN

1 K KHADER BASHA
S/O. LATE K.M. ABDUL KHALIQUE SAHEB
65 YEARS
NO.18/1, GODOWN STREET
BANGALORE - 560002

2 K IMRAN SIDDIQUE
S/O. LATE K MOHAMED IQBAL
32 YEARS
R/AT NO.12/2,
INFANTRY ROAD CROSS
BANGALORE - 560 001

3 K MOHAMED ASLAM
S/O. LATE K.M. ABDUL KHALIQUE SAHEB
56 YEARS
R/AT NO.12/2,
INFANTRY ROAD CROSS
BANGALORE - 560 001

4 K MOHAMED AKRAM
S/O. LATE K.M. ABDUL KHALIQUE SAHEB
50 YEARS
R/AT NO.12/2,
INFANTRY ROAD CROSS
BANGALORE - 560 001

5 K TABREZ JAHANGIR
S/O. K MOHAMED AKBAR SAHEB
28 YEARS
R/AT NO.12/2,
INFANTRY ROAD CROSS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE - 560 001 ... PETITIONERS

(By Sri R S HEGDE, ADV.)

AND:

1 STATE OF KARNATAKA
DEPT. OF URBAN DEVELOPMENT
M.S. BUILDING
B.R. B.R.AMBEDKAR ROAD
BANGALORE
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE - 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE - 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003, PUBLISHED IN SPECIAL GAZETTE DT.3-2-2003 ISSUED BY R-2 VIDE ANN.K AND DT.23-2-2004 PUBLISHED IN SPECIAL GAZETTE DT.23-2-2004 ISSUED BY R-1 VIDE ANN.M, IN SO FAR AS PETRS. SCHEDULE PROPERTY AS ILLEGAL AND VIOLATIVE OF ARTICLE 243-G OF CONSTITUTION OF INDIA, ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2) (ii) OF BDA ACT 1976, AND WITHOUT AUHORITY OF LAW AND ETC.,

**IN W.P.NO.23190 OF 2004**

BETWEEN

RASHMI HEGDE D/O S M HEGDE KADAVE
MAJOR, AGED ABOUT 30 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/A KANTHI, NO 13, CHAKRAVARTHY LAYOUT
IST MAIN, PALACE CROSS ROAD
BANGALORE-560 020
BY HIS P.A.HOLDER
KANTHI HEGDE, NO.13, CHAKRAVARTHY LAYOUT,
I MAIN, PALACE CROSS,
BANGALORE-560 020 ... PETITIONER

(By Sri S M HEGDE KADAVE, ADV.)

AND:

1 THE ADDL. LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
KUMARA PARK WEST
BANGALORE-560 020

2 THE BDA
SANKEY ROAD, KUMARA PARK WEST
BANGALORE-560 020
BY ITS COMMISSIONER ... RESPONDENTS

(By Sri VENUGOPALA GOWDA, ADV. FOR BDA)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED U/S.17 OF BDA ACT, DT.3-2-2004 VIDE ANN.G AND ALSO THE FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.L ISSUED U/S.19 OF THE BDA ACT AND ETC.,

**IN W.P.NO.23308 OF 2004**

BETWEEN

MOHAMMED AYOUB S/O MOHAMMED YOUSUF
AGED ABOUT 31 YRS
R/A NO.2, 2ND MAIN ROAD, D STREET
J.J.R.NAGAR
BANGLAORE-560 018 ... PETITIONER

(By Sri CHANDRASHEKAR P PATIL, ADV.)

AND:

1 THE STATE OF KARNATAKA BY ITS SECRETARY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE-560 001

2 BANGALORE DEVELOPMENT AUTHORITY
K.P.WEST EXTN., BANGALORE-560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K.P.WEST EXTN.,
BANGALORE-560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 AND GAZETTED ON 3-2-2003 VIDE ANN.D AND ALSO FINAL NOTIFICATION DT.23-2-2004 PUBLISHED IN KARNATAKA GAZETTE DT.23-2-2004 VIDE ANN.G, IN SO FAR AS TO THE PETR'S PROPERTY BEARING H.L.No.345/2 OF SY.No.61/1 OF THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TALUK, BANGALORE AND ANOTHER PROPERTY BEARING H.L.No.349/1 OF SY.No.61/4 OF THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TALUK, BANGALORE, VIDE ANN.D & G AND ETC.,

**IN W.P.NO.23514 OF 2004**

BETWEEN

1 ALTAF UR REHMAN S M
S/O S M HUSSAIN
42 YRS
R/A NO.13, D S LANE
KUMBARPET CROSS
BANGALORE-1.

2 ASIF UR REHMAN S M
S/O S M HUSSAIN
39 YRS
R/A NO.13, D S LANE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMBARPET CROSS
BANGALORE-1 ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING, B R AMBEDKAR ROAD
BANGALORE
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD, KUMARAPARK WEST
BANGALORE 20
BY ITS COMMISSIONER

3 VILLAGE PANCHAYATH
THANISANDRA, K R PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE
BY ITS SECRETARY ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1 & R3; SRI VENUGOPALA GOWDA, ADV. FOR BDA)

THIS WRIT PETITION FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R2 DT.23.2.2004 PRODUCED ALONGWITH WRIT PETITION AS ANX. R AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NOS.23285-23295 OF 2004**

BETWEEN

1 T R PADMA MURTHY
W/O T R KRISHNA MURTHY
48 YEARS
NO 2/6, RAJATHA BUILDING, KANAKAPURA RD
SESHAMAHAL CIRCLE, BASAVANAGUDI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-560 004

2 M N SOPPA
S/O S VENKATASWAMY
63 YEARS
NO 641, 11TH MAIN, HAL II STAGE
INDIRANAGAR, BANGALORE-560 038

3 ANUPAMA RAGHAVENDRAN
W/O V S RAGHAVENDRAN
37 YEARS
NO 1219, IST CROSS, IST MAIN
OPP GANESH TEMPLE, VIJAYNAGAR
BANGALORE-560 040

4 L G SESHADRIVASAN
S/O L GOVINDA RAO
44 YEARS
NO 621, 2ND MAIN, 2ND STAGE
RAJAJINAGAR
BANGALORE-560 010

5 MOHAMMED ZAMEER S/O KHAJA MOIHUDDIN
45 YEARS
NO 481, 10TH CROSS, 2ND STAGE
WEST OF CHORD ROAD,
BANGALORE-560 086
REP. BY GPA HOLDER FATHER
KHAJA MOIHUDDIN

6 BHASKAR V RAO
S/O VASUDEVA RAO
58 YEARS
NO 16/1, 6TH MAIN ROAD, GANDHINAGAR
BANGALORE-560 009

7 CHANDRIKA D TILWALLI
W/O DHRUVA R TILWALLI
51 YEARS, NO 954, IST E MAIN
II PHASE, GIRINAGAR, BANGALORE-560 065
REP BY GPA HOLDER C N MOHAN
S/O C K NARASIMHA MURTHY, NO 45, 19TH
MAIN, BSK I STAGE, BANGALORE-560 050

9 SHOBA C BAGEWADI
W/O C K BAGEWADI
59 YEARS

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/O NO 3, IST A MAIN ROAD
GANGANAGAR
BANGALORE-560 032

9 M RAJAMANI
S/O LATE R MUTHAIAH
60 YEARS
A-406, KASTURI DAMA APARTMENTS
8TH MAIN, 9TH CROSS, MALLESWARAM
BANGALORE-560 003

10 M M SHANTHI
W/O M K MUNNAIAH
50 YEARS
NO 24, RAMANNA BUILDINGS
MES ROAD, JALAHALLI
BANGALORE-560 013

11 M K SHARAD
W/O M A KALAPPA
54 YEARS
702, 15TH MAIN, GOKULA
MATHIKERE
BANGALORE-560 014 ... PETITIONERS

(By Sri R CHANDRASHEKAR, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT
DEPARTMENT
M S BUILDINGS
BANGALORE-560 001
REP BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
BANGALORE-560 020

4 CITY MUNICIPAL COUNCIL
K R PURAM
K R PURAM HOBLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE SOUTH TALUK
BANGALORE
REP. BY ITS PRESIDENT ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 AND PUBLISHED IN THE GAZETTE DT.3-2-2003 VIDE ANN.K AND ETC.,

**IN W.P.NOS.24420 AND 26610-14 OF 2004**

BETWEEN

1 RIAZ AHMED
S/O LATE GULAM DASTAGIR
63 YEARS
R/O NO 7, KRISHNAMMA GARDEN
2ND CROSS, J C NAGAR
BANGALORE-560 006

2 SYED FAIYAZ
32 YEARS
S/O LATE SYED RAHEEM
R/O NO 71, RMV POST
BOOPASANDRA
BANGALORE

3 SYED QAISAR
34 YEARS
S/O LATE SYED RAHEEM
R/O NO 71, RMV POST
BOOPASANDRA
BANGALORE

4 MRS AKHTARUNISA
64 YEARS
W/O LATE SRI SYED RAHEEM
R/O NO 71, RMV POST
BOOPASANDRA
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

5 REHEELA NOOR-UL-AIN
29 YEARS
W/O MOHAMMED KHALID
R/O NO 7, KRISHNAMMA GARDEN
2ND CROSS, J.C.NAGAR
BANGALORE-560 006

6 MS WASIYA NOOR-UL-AIN
33 YEARS
W/O NAVEED PASHA
R/O NO 7, KRISHNAMMA GARDEN
2ND CROSS, J C NAGAR
BANGALORE-560 006 ... PETITIONERS

(By Sri R NATARAJ, ADV.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING, B R AMBEDKAR ROAD
BANGALORE
BY ITS SECRETARY

2 BDA
T CHOWDAIAH ROAD, KUMARAPARK WEST
BANGALORE-20
BY ITS COMMISSIONER

3 DASARAHALLI VILLAGE PANCHAYATH
DASARAHALLI
BANGALORE NORTH TALUK
BANGALORE
REP.BY ITS PRESIDENT ... RESPONDENTS

(By Sri SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2 &R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NO TIFICATION ISSUED BY THE R2 DT. 23.2.2004 PRODUCED ALONGWITH WRIT PETITION AS ANX.E AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NOs.24423-24425 OF 2004**

BETWEEN

1 BHAGYA JAYARAM
W/O LATE C JAYARAM
AGE 46 YEARS
R/A NO.13, PIPE LINE MAIN ROAD
2ND FLOOR, MALLESHWARAM
BANGALORE 560 003

2 J KIRAN
S/O LATE C JAYARAM
26 YEARS
R/A NO.13, PIPE LINE MAIN ROAD
2ND FLOOR, MALLESHWARAM
BANGALORE 560 003

3 J KISHOR
S/O LATE C JAYARAM
23 YEARS
R/A NO.13, PIPE LINE MAIN ROAD
2ND FLOOR, MALLESHWARAM
BANGALORE 560 003 ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS, BANGALORE - 1
REPTD.BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA, BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA, BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; VENUGOPALA GOWDA, ADV. FOR R2-R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.03 AND PUBLISHED IN THE GAZETTE DT.3.2.2003 PRODUCED AS ANX.E AND ETC.,

**IN W.P.NO.24505 AND 26756-57 OF 2004**

BETWEEN

N NANJAPPA
AGED ABOUT 67 YEARS
S/O.LATE NARAYANAPPA
R/AT.NO.194, 9TH CROSS
II MAIN, WEAVERS COLONY
GANGA NAGAR,
BANGALORE-560 032 ... PETITIONER

(By Sri P N NANJA REDDY, ADV.)

AND:

1 STATE OF KARNATAKA REPTD BY ITS SECRETARY
HOUSING AND URBAN DEVELOPMENT
DEPARTMENT, VIDHANA SOUDHA
BANGALORE-560 001

2 BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, BANGALORE-560 020
REP.BY ITS COMMISSIONER

3 THE LAND ACQUISITION OFFICER
BDA, SANKEY ROAD,
BANGALORE-560 020 ... RESPONDENTS

(By Sri VENUGOPALA GOWDA A N, ADV. FOR R2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 AND ALSO FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.D AND G RESPECTIVELY, SO FAR AS IT CONCERNED TO THE LANDS BEARING SY.No.91/2, MEASURING 01 ACRE 26 GUNTAS, SY.No.91/3b MEASURING 32 GUNTAS AND SY.No.51/2 MEASURING 09 GUNTAS, SITUATED AT JAKKUR VILLAGE,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

YELAHANKA HOBLI, BANGALORE NORTH TALUK (ADDL.) AND ETC.,

**IN W.P.NOS.24678-24679 OF 2004**

BETWEEN

1 MUNIYAMMA W/O LATE MUNISHAMAPPA
75 YEARS, R/O SAMPIGEHALLI, YELAHANKA
HOBLI, BANGALORE NORTH TALUK
REPTD. BY HER GPA HOLDER

2 B.NAGARAJ
S/O LATE BACHANNA, 55 YEARS
R/O HOODI VILLAGE, K.R.PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
M.S.BUILDINGS BANGALORE 1
REPTD. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 AND PUBLISHED IN THE GAZETTE DT.3-2-2003 VIDE ANN.H AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.24726 OF 2004**

BETWEEN

SRINIVASA REDDY
S/O. CHINNAPPA, 75 YEARS
AGRICULTURIST,
R/AT CHOKKANAHALLI VILLAGE
YELAHANKA HOBLI, JAKKUR POST
BANGALORE NORTH TALUK ... PETITIONER

(By Sri S CHENNARAYA REDDY, ADV.)

AND:

1 THE STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDING
VIDHANA VEEDHI
BANGALORE - 560001

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 560 020
REP BY ITS COMMISSIONER

3 THE SEPCIAL LAND ACQISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 560 020 ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA FOR R2&3; SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 VIDE ANN.G AND FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.H WITH REGARD TO THE LAND IN SY.No.36 AND 37 OF SAMPIGEHALLY, YELAHANKA HOBLI, BANGALORE NORTH TALUK TO THE EXTENT OF 2 ACRES 20 GUNTAS ISSUED BY R-1 AND DROP THE SAME FROM THE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ACQUISITION UNDER THE SAID NOTIFICATIONS, CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERING WITH THE PETR'S LAND WITHOUT TAKING DUE RECOURSE OF LAW AND ETC.,

**IN W.P.NO.25237 OF 2004**

BETWEEN

S K RAMA KRISHNA
42 YRS, S/O S R KRISHNASWAMY
R/O NO 6, NEW NO 24-6
23 CROSS, 2 A MAIN, 1 STAGE
5 BLOCK, HBR LAYOUT
BANGALORE-560 043 ... PETITIONER

(By Sri/M/S SIVAN & SIVA ASSOCIATES, ADVS.)

AND:

1 STATE OF KARNATAKA
DEPT. OF REVENUE
MS BUILDING, DR. AMBEDKAR ROAD
BANGALORE-560 001
REP. BY SECRETARY

2 THE COMMISIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK ROAD
BANGALORE-560 020

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, T CHOWDAIAH ROAD
KUMAR PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.

THE HIGH COURT OF KARNATAKA, HIGH COURT OF KARNATAKA, HIGH COURT OF KARNATAKA, HIGH COURT OF KARNATAKA, HIGH COURT

3.2.2003 VIDE ANN-G AND ALSO THE FINAL NOTIFICATION DT. 23.3.2004 VIDE ANN-G1 BOTH ISSUED BY R1, SO FAR IT RELATES TO PETITIONER'S SITE AS SHOWN IN THE SCHEDULE AND ETC.,

**IN W.P.NO.25238 OF 2004**

BETWEEN

A C VASANTHA KUMARI
68 YRS, W/O A C GYANA SHEKARAN
R/O NO 30 NEW NO 24-30
23 CROSS, OPP TO SHIVASHAKTI
ENGG WORKS 5 BLOCK
HBR LAYOUT
BANGALORE-560 043 ... PETITIONER

(By Sri/M/S SIVAN & SIVA ASSOCIATES, ADVS.)

AND:

1 STATE OF KARNATAKA
DEPT OF REVENUE
M S BUILDING
DR AMBEDKAR ROAD
BANGALORE-560 001
REP. BY SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WET
BANGALORE-560 020

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(By Sri VENUGOPALA GOWDA, ADV.FOR R2 & 3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 WHICH IS PRODUCED AT ANX. E AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 WHICH IS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

PRODUCED AT ANX. E1, BOTH ARE ISSUED BY THE R1, SO FAR IT RELATES TO PETITIONER'S SITE AS SHOWN IN THE SCHEDULE AND ETC.,

**IN W.P.NO.25239 OF 2004**

BETWEEN

S K VISHWANATH
S/O S R KRISHNASWAMY
44 YEARS
R/O NO 13(NEW NI 24-13)
23RD CROSS, II-A MAIN, IST STAGE
5TH BLOCK, NEAR SHIVASHAKTI ENGINEERING
WORKS, HRBR LAYOUT,
BANGALORE-560 043 ... PETITIONER

(By Sri/M/S SIVAN & SIVA ASSOCIATES., ADVS.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF REVENUE
M S BUILDING
DR.AMBEDKAR ROAD
BANGALORE-560 001
REPTD. BY ITS SECRETARY

2 THE COMMISSIONER
BDA
T-CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.D. AND ALSO THE FINAL NOTIFICATION DT. 23.3.2004 VIDE ANNEX.D1 BOTH ARE ISSUED BY R1 SO FAR IT RELATES TO PETITIONER'S NOTE AS SHOWN IN THE SCHEDULE AND ETC.,

**IN W.P.NO.25240 OF 2004**

BETWEEN

A C GNANASEKARAN
S/O.A.C.SAMBANDAM
AGED ABOUT 70 YEARS
R/O.NO.30 (NEW NO.24.30)
23RD CROSS, OPP.TO SHIVASHAKTI
ENGINEERING WORKS, 5TH BLOCK
H.B.R.LAYOUT,
BANGALORE ... PETITIONER

(By Sri/M/S SIVAN & SIVA ASSOCIATES, ADVS.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF REVENUE
M.S.BUILDING, DR.B.R.AMBEDKAR ROAD
BANGALORE-560 001, REPRESENTED
BY ITS SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD,
KUMARA PARK WEST
BANGALORE-560 020

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(By Sri VENUGOPALA GOWDA, ADV.FOR R2 & 3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANN-E AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANN-E1 BOTH ISSUED BY R1, SO FAR IT RELATES TO PETITIONER'S SITE AS SHOWN IN THE SCHEDULE AND ETC.,

**IN W.P.NO.25236 OF 2004**

BETWEEN

K SANKARAN
S/O S R KRISHNASWAMY
43 YEARS
R/O NO 6, (NEW NO 24-5)
23RD CROSS, II A MAIN
IST STAGE, V BLOCK, H.B.R. LAYOUT
BANGALORE-560 043 ... PETITIONER

(By Sri/M/S SIVAN & SIVA ASSOCIATES, ADVS.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF REVENUE
M S BUILDING
DR.AMBEDKAR ROAD
BANGALORE-560 001
REP. BY ITS SECRETARY

2 THE COMMISSIONER
BDA
T CHOWDIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(By Sri VENUGOPALA GOWDA GA FOR 2&3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.E. AND FINAL NOTIFICATION DT.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

23.2.2004 VIDE ANNEX.E1 BOTH ARE ISSUED BY R1 SO FAR AS IT RELATES TO PETITIONER'S SITE AS SHOWN IN THE SCHEDULE AND ETC.,

**IN W.P.NO.25793 OF 2004**

BETWEEN

CHIKKAMUNIVEERAPPA
S/O BALAPPA
AGED ABOUT 80 YEARS
R/O NO.2, GANGAMMA TEMPLE STREET
AMRUTHAHALLI BALAPPPA GARDEN HOUSE
BANGALORE- 560 092. ... PETITIONER

(By Sri R S HEGDE, ADV.)

AND:

1 THE STATE OF KARNATAKA DEPARTMENT OF URBAN DEVELOPMENT, M.S.BUILDING
DR.B.R.AMBEDKAR ROAD, BANGALORE
BY ITS SECRETARY.

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE- 560 020
BY ITS COMMISSIONER.

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
BANGALORE-560 020.

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3; SRI B.K.MANJUNATH, ADV. FOR R4)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS ISSUED UNDER SECTION 17(1) AND (3) OF BDA ACT 1976 DT. 3.2.2003 PUBLISHED IN SPECIAL GAZETTE DURING 3.2.2004 ISSUED BY R2 VIDE ANN-O AND ISSUED UNDER SECTION 19(1) OF BDA ACT 1976 DT. 23.2.2004 PUBLISHED IN SPECIAL GAZETTE DT. 23.2.2004 BY R1 VIDE ANN-P IN SO FAR AS PETITIONER'S SCHEDULE PROPERTY AS ILLEGAL AND VIOLATIVE OF ARTICLE 243P TO 243ZG OF CONSTITUTION OF INDIA ULTRA VIRES THE PROVISIONS OF SECTION 2(c) AND 15(2) (ii) OF BDA ACT 1976 AND WITHOUT AUTHORITY OF LAW AND ETC.,

**IN W.P.NOS.25934-25936 AND 27110-30/2004**

BETWEEN

1 K V JAIRAM
S/O. LATE J VEERAPPA
67 YEARS
R/O. JAKKUR VILLAGE
YELAHANAKA HOBLI
BANGALORE NORTH TALUK

2 J BHAGYAVATHI
D/O. K.V.JAIRAM
W/O. DR P.H.RAMANJINI GOWDA
40 YEARS, R/AT NO. 326, 15TH CROSS,
SADASHIVANAGAR
BANGALORE - 560 080

3 J SRINIVAS S/O K V JAIRAM
35 YEARS
R/O. JAKKUR VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK ... PETITIONERS

(By Sri P V CHANDRASHEKAR, ADV.)

AND:

1 STATE OF KARNATAKA
BY ITS SECRETARY
DEPT. OF HOUSING AND URBAN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DEVELOPMENT
M.S. BUILDINGS
BANGALORE-560 001

2 BANGALORE DEVELOPMENT AUTHORITY
K.P. WEST EXTN.,
BANGALORE - 560 020
REP. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT AUTHORITY
K.P. WEST EXTN.,
BANGALORE - 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2003 AND PUBLISHED IN THE GAZETTE DT.3-2-2003 VIDE ANN.E AND THE FINAL NOTIFICATION DT.23-2-2004 AND PUBLISHED IN THE GAZETTE DT.23-2-2004 VIDE ANN.F, IN SO FAR AS TO THE PETRS' SITES BEARING Nos.1, 2, 3 (TOTALLY MEASURING 40 X 90 FEET) 7, 8 (TOTALLY MEASURING 60 X 40 FEET) 9 (MEASURING 40 X 30 FEET), 15 (MEASURING 33.6 X 40+31/2 FEET) 18 (60 X 40) FEET), 26, 27, 28 (TOTALLY MEASURING 60 X 120 FEET), 31, 32, 33, 34, 35 (TOTALLY MEASURING 75+50 X 207+208/2 FEET), 42 (MEASURING 40 X 60 FEET) & 45 (MEASURING 67 X 60 FEET) BELONGING TO THE PETR. No.1; SITES BEARING Nos.36, 37, 38, 39 & 40 (TOTALLY MEASURING 200 X 60 FEET) FORMED IN CONVERTED LAND BEARING SY.No.103/1 OF JAKUR VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK, BELONGING TO THE PETR. No.2 TOTALLY MEASURING 2-36 ACRES & AN EXTENT OF LAND MEASURING 0-09 GUNTAS IN SY.No.27 OF SRIRAMPURA VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK ARE CONCERNED AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.25937-25938 OF 2004**

BETWEEN

M KEMPANNA
S/O LATE DODDANARAYANAPPA
63 YEARS,
R/O THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONER

(By Sri P V CHANDRASHEKAR, ADV.)

AND:

1 STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT
M.S.BUILDINGS
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
K.P.WEST EXTENSION
BANGALORE 560 020
REPTD. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, K.P.WEST EXTN.
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 AND GAZETTED ON 3.2.2003, AT ANX. B, ISSUED UNDER SECTION 17(1) &(3) OF THE BDA ACT, 1976 AND ALSO A FINAL NOTIFICATION DT. 23.2.2004, PUBLISHED IN THE KARNATAKA GAZETTE DT. 23.2.2004, AT ANX. D, ISSUED UNDER SECTION 19(1) OF THE BANGALORE DEVELOPMENT AUTHORITY ACT, 1976 IN SO FAR AS TO THE PETITIONER'S LAND MEASURING 0-30

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

GUNTAS IN SY.NO. 46/2 AND LAND MEASURING 0-10 GUNTAS IN SY.NO. 63/1 SITUATED AT THANISANDRA VILLAGE, K.R.PURA HOBLI, BANGALORE EAST TALUK ARE CONCERNED, FOUND AT SL.NO.139 AT PAGE 53 AND AT SL.NO.136 AT PAGE 54 OF ANX.D AND ETC.,

**IN W.P.NO.25939 OF 2004**

BETWEEN

1 K V GOVINDE GOWDA
S/O LATE VENKATE GOWDA
43 YEARS,
R/O KEMPAPURA VILLAGE
YELAHANKA HOBLI
BANGALORE 560 024

2 K V JAGADEESHA
S/O LATE VENKATE GOWDA
33 YEARS,
R/O KEMPAPURA VILLAGE
YELAHANKA HOBLI
BANGALORE 560 024 ... PETITIONERS

(By Sri P V CHANDRASHEKAR, ADV.)

AND:

1 STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING & URBAN DEVELOPMENT
M.S.BUILDINGS
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
K.P.WEST EXTENSION
BANGALORE 560 020
REPTD. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER, BANGALORE DEVELOPMENT AUTHORITY, K.P.WEST EXTN.
BANGALORE 560 020 ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 AND GAZETTED ON 3.2.2003, AT ANX. A, ISSUED UNDER SECTION 17(1) &(3) OF THE BDA ACT, 1976 AND ALSO A FINAL NOTIFICATION DT. 23.2.2004, PUBLISHED IN THE KARNATAKA GAZETTE DT. 23.2.2004, AT ANX. C, ISSUED UNDER SECTION 19(1) OF THE BANGALORE DEVELOPMENT AUTHORITY ACT, 1976 IN SO FAR AS TO THE PETITIONER'S LAND MEASURING 0-06 GUNTAS IN SY.NO.27/2 SITUATED AT KEMPAPURA VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK IS CONCERNED, FOUND AT SL.NO.14 AT PAGE 93 OF ANX. 'C'. DIRECT THE RESPONDENTS TO REGULARISE THE LANDS IN FAVOUR OF THE PETITIONER, BY COLLECTING BETTERMENT CHARGES, AS PER ANX. D, DT. 11.9.2003 THEREBY, DELETING THE PETITIONER'S LANDS FROM THE IMPUGNED ACQUISITION PROCEEDINGS AND ETC.,

**IN W.P.NO.26125 OF 2004**

BETWEEN

JOY GEORGE
S/O S B GEORGE
41 YEARS
R/O 'POONTHOTATHIL'
BEHIND M.G. POLYTECHNIC,
HENNUR MAIN ROAD
GEDDALAHALLI
BANGALORE-560 043 ... PETITIONER

(By Sri VINOD PRASAD, ADV.)

AND:

1 STATE OF KARNATAKA
BY ITS SECRETARY TO URBAN DEVELOPMENT
DEPARTMENT
M S BUILDING
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 BDA
BY ITS COMMISSIONER
BDA COMPLEX
BANGALORE

3 OFFICE OF THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA
BDA COMPLEX
BANGALORE

4 STATE OF KARNATAKA
BY ITS SECRETARY TO REVENUE DEPARTMENT
M S BUILDING
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1&4; SRI VENUGOPALA GOWDA, ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANN-N AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANN-P AND ETC.,

**IN W.P.NO.26424 OF 2004**

BETWEEN

PUSHPAVATHAMMA
W/O KRISHNAPPA
57 YRS
R/A HOUSE NO.30, JAKKUR VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE DISTRICT ... PETITIONER

(By Sri P N NANJA REDDY, ADV.)

AND:

1 STATE OF KARNATAKA REPTD. BY ITS SECRETARY
HOUSING AND URBAN DEVELOPMENT DEPARTMENT
VIDHANA SOUDHA
BANGALORE 560 001

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE 560 020

3 THE LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.E. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.H. SO FAR AS IT CONCERNED TO THE LAND BEARING SY.NO.14/3 MEASURING 02 ACRES 1 GUNTAS SITUATED AT SRIRAMPURA VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TQ., AND ETC.,

**IN W.P.NOs.26510-26513 OF 2004**

BETWEEN

1 S SHESHACHAR
S/O LATE SRINIVASACHAR
61 YEARS,
R/O RACHENAHALLI VILLAGE
BANGALORE EAST TALUK
ARABIC COLLEGE POST
BANGALORE 560 045

2 G MUME GOWDA
S/O B.GOVINDE GOWDA
49 YEARS,
R/O RACHENAHALLI VILLAGE
BANGALORE EAST TALUK
ARABIC COLLEGE POST
BANGALORE 560 045

3 (a)V MUNIRAJU
58 YEARS, S/O VENKATASWAMY
R/O NO.415, 1ST MAIN ROAD
HEBBALA, KASABA HOBLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE NORTH TALUK

(b)BALAKRISHNA
55 YEARS, S/O VENKATASWAMY
R/O NO.415, 1ST MAIN ROAD
HEBBALA, KASABA HOBLI
BANGALORE NORTH TALUK

(c)V SRINIVAS
48 YEARS, S/O VENKATASWAMY
R/O NO.415, 1ST MAIN ROAD
HEBBALA, KASABA HOBLI
BANGALORE NORTH TALUK

4 (a)PADMAVATHAMMA
61 YEARS, W/O LATE NARAYANA
R/O NO.344, 353 AND 181
OF III MAIN ROAD, HEBBALA
BANGALORE 560024

(b)H N PRABHAKAR
43 YEARS, S/O LATE NARAYANA
R/O NO.344, 353 AND 181
OF III MAIN ROAD, HEBBALA
BANGALORE 560024

(c)H N RAMESH
41 YEARS, S/O LATE NARAYANA
R/O NO.344, 353 AND 181
OF III MAIN ROAD, HEBBALA
BANGALORE 560024

(d)H N HARISH
31 YEARS, S/O LATE NARAYANA
R/O NO.344, 353 AND 181
OF III MAIN ROAD, HEBBALA
BANGALORE 560024

(e)H N NAGAMANI
36 YEARS, D/O LATE NARAYANA
R/O NO.344, 353 AND 181
OF III MAIN ROAD, HEBBALA
BANGALORE 560024 ... PETITIONERS

(By Sri S CHENNARAYA REDDY, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND:

1 STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING, DR.AMBEDKAR VEEDHI
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020
REPRESENTED BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED PRLY. NOTIFICATION DT.3-2-2003 VIDE ANN.N AND FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.X WITH REGARD TO THE LANDS BEARING SY.No.86, MEASURING 2 ACRES 27 GUNTAS, SITUATED AT RACHENAHALLI VILLAGE, KRISHNARAJAPURAM HOBLI, BANGALORE EAST TALUK, BELONG TO THE PETR. IN FIRST WRIT PETITION, LANDS BEARING SY.No.81/1 MEASURING 20 GUNTAS AND 81/3A MEASURING 30 GUNTAS BOTH ARE SITUATED AT RACHENAHALLY VILLAGE, KRISHNARAJAPURAM HOBLI, BANGALORE EAST TALUK, BELONGING TO PETR. IN SECOND WRIT PETITION, LAND BEARING SY.No.83/3 MEASURING 22 GUNTAS, SITUATED AT HEBBALA, KASABA HOBLI, BANGALORE NORTH TALUK, BELONG TO THE PETRS. IN THIRD WRIT PETITION AND LAND BEARING SY.Nos.66 WHICH IS RENUMBERED AS 66/2 MEASURING 0-29, SITUATED AT HEBBALA, KASABA HOBLI, BANGALORE NORTH TALUK BELONG TO THE PETRS. IN THE FOURTH WRIT PETITION ISSUED BY R-1 AND DROP THE SAME FROM THE ACQUISITION UNDER THE SAID NOTIFICATIONS, CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERING WITH THE PETRS' LANDS WITHOUT TAKING DUE RECOURSE OF LAW AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOs.26537-26543 OF 2004**

BETWEEN

1 K RAJARAM
S/O. V.M. KRISHNAMURTHY
36 YEARS
R/AT NO.33, GROUND FLOOR
A.E.C.S. LAYOUT, II STAGE
II CROSS SANJAYNAGAR
BANGALORE -19

2 K GOURISHNAKR
S/O. SUBRAMANYAN
40 YEARS
R/AT NO.1941, 4TH CROSS,
20TH MAIN, J.P. NAGAR, II PHASE
BANGALORE - 560078

3 V M KRISHNAMURTHY
S/O. LATE MARGABANDU
78 YEARS
R/AT NO. 86/33, 8TH MAIN
RAJMAHAL VILAS EXTN
BANGALORE - 560080

4 K PADMANABHAN
S/O. LATE S KRISHNAMURTHY IYER
69 YEARS
R/AT NO. H 381
NARAINA,
NEW DELHI - 28

5 K SATHYANARAYAN
S/O. V.M. KRISHNAMURTHY
39 YEARS
R/AT NO.86/33
8TH MAIN, RAJAMAHAL VILAS
EXTN.BANGALORE - 560080

6 D ANNAPOORNI
W/O. LATE DORAISWAMY
73 YEARS
R/AT NO. 227, BASAVANAPURA ROAD
DEVASANDRA
KRISHNARAJAPURAM

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE - 560036

7 S SHIVAKUMAR
S/O. SUBRAMANIAM
37 YEARS
R/AT NO. 86/33,
8TH MAIN, RMV EXTN
BANGALORE - 560080 ... PETITIONERS

(By Sri T S AMAR KUMAR, LAWYERS INC. ADVS.)

AND:

1 THE STATE OF KARNATAKA BY ITS SECRETARY
TO THE GOVERNMENT OF
KARNATAKA, DEPT OF HOUSING AND URBAN
DEVELOPMENT, VIDHANA VEEDHI
DR. AMBEDKAR ROAD
BANGALORE - 560001

2 THE BANGALORE DEVELOPMENT AUTHORITY
DR. T. CHOWDAIAH ROAD
BANGALORE - 560020
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT
AUTHORITY, DR. T CHOWDAIAH ROAD
BANGALORE - 560020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED UNDER SECTION 17 DT. 3.2.2003 AND FINAL NOTIFICATION UNDER SEC.19 OF THE BDA ACT DT. 3.2.2003 VIDE ANNEX.C. AND D. RESPECTIVELY AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.26732 OF 2004**

BETWEEN

M GOVINDAWADAYAR
S/O LATE MUNISWAMY WADAYAR
51 YEARS,
R/O PROMODA FARM HOUSE
JAKKUR VILLAGE
YELAHANKA HOBLI, BANGALORE NORTH
BANGALORE DISTRICT ... PETITIONER

(By Sri R S HEGDE, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING
DR.B.R.AMBEDKAR ROAD,
BANGALORE, BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER,
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
BANGALORE 560 020

4 THE CITY MUNCIPAL COUNCIL
BYATRAYANAPURA
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER ... RESPONDENTS

(By Sri VENUGOPALA GOWDA, ADV.FOR R2 & 3; SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HIGH COURT GOVERNMENT PLEADER FOR R1; SRI B.K. MANJUNATH, ADV. FOR R4)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS ISSUED UNDER SECTION 16(1) AND (3) OF BDA ACT 1976, BANGALORE DT. 3.2.2003 ISSUED BY R2 VIDE ANNEX.F. AND ISSUED UNDER SECTION 19(1) OF BDA ACT 1976 DT. 23.2.2004 ISSUED BY R1 VIDE ANNEX.H. IN SO FAR AS PETITIONERS SCHEDULE PROPERTY AS ILLEGAL AND VIOLATIVE OF ARTICLE 243-G OF CONSTITUTION OF INDIA, ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2) (ii) OF BDA ACT 1976 AND WITHOUT AUTHORITY OF LAW AND ETC.,

**IN W.P.NO.27728 OF 2004**

BETWEEN

M RAMACHANDRAIAH
S/O.LATE R MUNIRAMAIAH
AGED.61 YEARS, R/O.R.MUNIRAMAIAH
COMPOUND, KASHINAGAR, AMRUTHAHALLI
CROSS, YELAHANKA HOBLI
SAHAKARNAGAR POST
BANGALORE-560 092 ... PETITIONER

(By Sri R S HEGDE, ADV.)

AND:

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING, DR.B.R.AMBEDKAR ROAD
BANGALORE, BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE-560 020 BY ITS
COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA, T.CHOWDAIAH ROAD
BANGALORE-560 020

4 THE CITY MUNICIPAL COUNCIL

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BYATARAYANAPURA, YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE,
BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3; SRI B.K. MANJUNATH, ADV. FOR R4)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION ISSUED UNDER SECTION 17(1)(3) OF BDA ACT 1976 DT. 3.2.2003, PUBLISHED IN SPECIAL GAZETTE DURING 3.2.2004 BY R2 ISSUED UNDER SECTION VIDE ANN-A AND ISSUED UNDER SECTION 19(1) OF THE BDA ACT 1976 DT. 23.2.2004, PUBLISHED IN SPECIAL GAZETTE DT. 23.2.2004, BY R1 VIDE ANN-F IN SO FAR AS PETITIONER'S SCHEDULE PROPERTY AS ILLEGAL AND VIOLATIVE OF ARTICLE 243P TO 243 ZG OF CONSTITUTION OF INDIA ULTRA VIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT 1976 AND WITHOUT AUTHORITY OF LAW AND ETC.,

**IN W.P.NO.29996 OF 2004**

BETWEEN

1 MUNIYIAPPA W/O LATE CHIKKANNA
AGED ABOUT 70 YEARS
R/AT.NO.101, CHIKKANNA NILAYA
HEBBAL KEMPAPURA, H.A.FARM POST
BANGALORE-560 024

2 H C MUNIYAPPA S/O LATE CHIKKANNA
AGED ABOUT 52 YEARS
R/AT.NO.101, CHIKKANNA NILAYA
HEBBAL KEMPAPURA, H.A.FARM POST
BANGALORE-560 024

3 H C RAMAIAH S/O LATE CHIKKANNA
AGED ABOUT 49 YEARS
R/AT.NO.101, CHIKKANNA NILAYA
HEBBAL KEMPAPURA, H.A.FARM POST
BANGALORE-560 024

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4 H NARAYANA SWAMY S/O LATE CHIKKANNA
AGED ABOUT 47 YEARS
R/AT.NO.101, CHIKKANNA NILAYA
HEBBAL KEMPAPURA, H.A.FARM POST
BANGALORE-560 024 ... PETITIONERS

(By Sri N J RAMESH, ADV.)

AND:

1 STATE OF KARNATAKA
REPTD. BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDINGS
BANGALORE-560 0

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-560 020
REPRESENTED BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA, KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI ABDUL KHADER, ADV. FOR R2-3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANN-F ISSUED UNDER SECTION 17(1) & (3) OF THE B.D.A. ACT 1976 AND THE FINAL NOTIFICATION DT. 23.2.2004 AS PER ANN-L ISSUED UNDER SECTION 19(1) OF THE B.D.A. ACT, 1976 IN SO FAR AS THE PETITIONERS' LANDS i.e. (1) 1 ACRE 10 GUNTAS IN SY.NO.26 OF KEMPAPURA VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK (2) 6 1/4 GUNTAS SITUATED IN SY.NO.107/5 AND (3) 8 GUNTAS OF LAND IN SY.NO.86 OF HEBBAL VILLAGE, KASABA HOBLI, BANGALORE NORTH TALUK, BANGALORE AND ETC.,

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.25650 OF 2004**

BETWEEN

C KANNIKASWAMY S/O SRI SOWRAPPA
50 YRS, R/O NO 13, MAISTRI PALYA VILLAGE
ARABIC COLLEGE POST
BANGALORE-560 045 ... PETITIONER

(By Sri R B SADASIVAPPA, ADV.)

AND:

1 STATE OF KARNATAKA
REP BY ITS SECRETAARY
REVENUE DEPT.
M S BULDING
BANGALORE 560001

2 COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST
BANGALORE 560 020

3 SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K P WEST
BANGALORE 560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAAIAH, HCGP FOR R1; SRI VENUGOPALA GOWDA, ADV. FOR R2-R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. G AND THE FINAL NOTIFICATION VIDE DT. 23.2.2004 VIDE ANX. H AS FAR AS THEY RELATE TO SY.NO.83/2 MEASURING TO AN EXTENT OF 2A 18G SITUATED AT RACHENAHALLI VILLAGE (NOW CALLED MAISTRY PALYA), BANGALORE EAST TALUK, BANGALORE DIST. AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.45303-45309 OF 2004**

BETWEEN

1 R NARAYAN GOWDA @ RAJANNA
S/O. RAME GOWDA
54 YEARS
R/AT THANISANDRA, K.R.PURAM
HOBLI, BANGALORE EAST TALUK
BANGALORE URBAN DIST ... PETITIONER

(By Sri.P.KRISHNAPPA,ADV. )

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDINGS BANGALORE -1
REP BY ITS PRINCIPAL SECY

2 THE COMMISSIONER
BDA BANGALORE

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE - 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R-1; SRI.U.ABDUL KHADER FOR R2&3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INIDA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.N. AND ETC.

**IN W.P.NO.29727 OF 2004**

BETWEEN

1 R DEVANNA
S/O. RAMAIAH
50 YEARS
R/AT K NARAYANPURA
KOTHANUR POST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

K.R. PURAM
BANGALORE ... PETITIONER

(By Sri.ASHOK HARANAHALLI, ADV.)

AND :

1 STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECY
DEPT OF URBAN DEVELOPMENT
M.S. BUILDING
BANGALORE-01

2 BANGALORE DEVELOPMENT AUTHORITY
REP BY ITS COMMISSIONER
T CHOWDAIAH ROAD
KUMARA PARK
BANGALORE -20

3 ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK
BANGALORE -20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R1;
SRI.A.N.VENUGOPALA GOWDA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A DT. 23.2.2004, IN SO FAR AS IT PERTAINS TO THE PETITIONER.AND ETC.

**IN W.P.NO.50422 OF 2004 & 51030-32/2004**

BETWEEN

P V KRISHNAPPA
AGED ABOUT 78 EYARS
S/O LATE P VEERAPPA
RESIDING IN
AMRUTHAHALLI VILLAGE
BANGALORE NORTH TALUK
BANGALORE DISTRICT ... PETITIONER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri.M.S.NARAYANA RAO, ADV.)

AND :

1 THE BANGALORE DEVELOPMENT AUTHORITY
REP BY TIS COMMISSIONER

2 THE ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY

BOTH HAVING THEIR OFFICE AT
T.CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE-560 020

3 THE GOVT OF KARNATAKA
REP BY ITS SECRETARY
AND COMMISSIONER
URBAN HOUSEING DEVELOPMENT DEPT,
M.S. BUILDING DR AMBEDKAR ROAD
BANGALORE 1 RESPONDENTS

(R-1 SD. SRI.A.N.VENUGOPALAGOWDA, ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED NDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. B UNDER SECTION 17 OF B.D.A. ACT AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX.H UNDER SECTION 19 OF THE B.D.A. ACT, IN SO FAR AS THE LANDS BEARING SY.NOS. 61/1, 8 GUNTAS, 80/1,6 GUNTAS, 80/2, 7 GUNTAS AND 80/5 AND 7 GUNTAS SITUATED IN AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER.AND ETC.

**IN W.P.NO.50424 OF 2004**

BETWEEN

1 NAGAMMA
AGED ABOUT 60 YEARS
W/O.LATE CHIKKAMUNISWAMAPPA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

RESIDING IN
AMRUTHAHALLI VILLAGE
BANGALORE NORTH TQ
AND DIST. ... PETITIONER

(By Sri.M.S.NARAYANA RAO,ADV.)

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
REP.BY ITS COMMISSIONER
HAVING OFFICE AT T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-20

2 ADDL LAND ACQUISITION OFFICER
BDA, OFFICE AT T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-20

3 GOVT OF KARNATAKA
REP.BY ITS SECRETARY AND COMMISSIONER
URBAN HOUSING DEVELOPMENT
DEPARTMENT, M.S.BUILDING
DR.AMBEDKAR ROAD
BANGALORE-01 ... RESPONDENTS

(By Sri.A.N.VENUGOPALAGOWDA,ADV.FOR R-1 & R-2;
R-3 SERVED.)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. B UNDER SECTION 17 OF B.D.A. ACT AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX.E.UNDER SECTION 19 OF THE B.D.A. ACT, IN SO FAR AS THE LANDS BEARING SY.NOS. 61/2 MEASURING 16 GUNTAS SITUATED IN AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER. AND ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.No. 50425 OF 2004**

BETWEEN

P V CHIKKA KRISHNAPPA
AGED ABOUT 70 YEARS
S/O LATE P VEERAPPA
R/O AMRUTHAHALLI VILLAGE
BANGALORE NORTH TALUK
BANGALORE DIST ... PETITIONER

(By SRI.M.S. NARAYANA RAO, ADV.)

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
REP.BY ITS COMMISSIONER

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY

BOTH HAVNG THEIR OFFCE AT
T. CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020.

3 GOVT OF KARNATAKA
REP.BY ITS SECRETARY AND COMMISSIONER
URBAN HOUSING DEVELOPMENT
DEPARTMENT, M.S.BUILDING
DR.AMBEDKAR ROAD
BANGALORE-001 ... RESPONDENTS

(By Sri.A.N.VENUGOPALAGOWDA,ADV.FOR R-1 & 2; R-3 SERVED.)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. B UNDER SECTION 17 OF B.D.A. ACT AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX.F UNDER SECTION 19 OF THE B.D.A. ACT, IN SO FAR AS THE LANDS BEARING SY.NOS. 79/1 AND 79/2 MEASURING 1 ACRE 10 GUNTAS, 19 GUNTAS AND 10 GUNTAS RESPECTIVELY SITUATED IN AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER.AND ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.50427/2004**

BETWEEN

1 P V KEMPAIAH
S/O. LATE P VEERAPPA
AGED ABOUT 69 YEARS
R/IN AMRUTHAHALLI VILLAGE
BANGALORE NORTH TLAUK
BANGALORE DIST ... PETITIONER

(By Sri. M.S.NARAYANA RAO, ADV.)

AND :

1 THE BANGALORE DEVELOPMENT AUTHORITY
REP BY ITS COMMISSIONER

2 THE ADDL LANC ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHOIRYT

BOTH HAVING THEIR OFFICE AT
T. CHOWDAIAH ROAD,
KUMARAPARK WEST,
BANGALORE-560 020

3 GOVERNMENT OF KARNATAKA
REP BY ITS SECY
AND COMMISSIONER,
URBAN HOUSING
DEVELOPMENT DEPARTMENT,
MULTI STORIED BUILDING
DR. AMBEDKAR ROAD
BANGALORE -01 ... RESPONDENTS

(By Sri.A.N.VENUGOPALAGOWDA,ADV.FOR 1- & R-2;
R-3 SERVED.)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. B UNDER SECTION 17 OF B.D.A. ACT AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX.F UNDER SECTION 19 OF THE B.D.A. ACT, IN SO FAR AS THE LANDS BEARING SY.NOS. 79/4 AND 85/1 MEASURING 19 GUNTAS AND 4 GUNTAS RESPECTIVELY

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SITUATED IN AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER. AND ETC.

**IN W.P.NO.51029 OF 2004**

BETWEEN

SRI P.V.KEMPAAH,
AGED ABOUT 69 YEARS
S/O LATE P.VEERAPPA
RESIDING IN
AMRUTHAHALLI VILLAGE
BANGALORE NORTH TALUK
BANGALORE DISTRICT. ...PETITIONER

(BY SRI.M.S.NARAYANA RAO, ADV.)

AND :

1. THE BANGALORE DEVELOPMENT AUTHORITY, REP. BY ITS COMMISSIONER

2. THE ADDL.LAND ACQUISITION OFFICER, BANGALORE DEVELOPMENT AUTHORITY

   BOTH HAVING THEIR OFFICE AT
   T.CHOWDAIAH ROAD
   KUMARA PARK WEST
   BANGALORE-560 020

3. GOVT.OF KARNATAKA
   REP. BY ITS SECRETARY
   AND URBAN HOUSING DEVELOPMENT
   DEPARTMENT MULTI STORIED
   BUILDING, DR.AMBEDKAR ROAD
   BANGALORE-560 001. ...RESPONDENTS

(BY SIR.A.N.VENUGOPALAGOWDA, ADV.FOR R-1 & R-2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFCATION DT:3.2.2003 VIDE Annexure.B UNDER SECTION 17 OF B.D.A. ACT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND THE FINAL NOTIFICATION DT:23.2.2004 VIDE Annexure.F UNDER SECTION 19 OF THE B.D.A.ACT IN SO FAR AS THE LANDS BEARING SY.NOS.79/4 AND 85/1 MEASURING 19 GUNTAS AND 4 GUNTAS RESPECTIVELY SITUATED IN AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER. AND ETC.

**IN W.P.NOS.51326-51334 OF 2004**

BETWEEN

1 K UBAIDULLA KHAN
S/O LATE KHASIM KHAN
56 YRS,
NO.25 & 26, SY.NO.147/1 &147/2,
NAGAVARA VILLAGE,
BANGALORE NORTH TALUK,
BANGALORE.

2 SAUD KHAN S/O K UBAIDULLA KHAN
28 YRS,
NO.29 SY.NO.147/1 &147/2,
NAGAVARA VILLAGE,
BANGALORE NORTH TALUK,
BANGALORE.

3 RIZWANA BEGUM W/O K UBAIDULLA
44 YRS,
NO.27 & 28 SY.NO.147/1 &147/2,
NAGAVARA VILLAGE,
BANGALORE NORTH TALUK,
BANGALORE.

4 RAHMATHUNNISA D/O ABDUL KHADAR SAHIB
AGED ABOUT 27 YRS,
NO.4 SY.NO.61/1
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE.

5 MOHAMMED BILAL S/O K M ABDUL HAKEEM
AGED ABOUT 31 YRS,
NO.7,12,8,9,10&11,KHATHA NO.1211,
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE.

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

6 SHAHIDA BANU S/O JAHANGEER
AGED ABOUT 37 YRS,
NO.7 & 12, KHATHA NO.1211,
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE.

7 V K HARISH S/O V S JANNAN
AGED ABOUT 22 YRS,
NO.8 KHATHA NO.1211,
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE.

8 S MAGENDRAN S/O M SUNDARAMURTHY
AGED ABOUT 48 YRS,
NO.9 KHATHA NO.1211,
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE.

9 ZAHEDA BEGUM W/O MOHAMMED GALIB
AGED ABOUT 38 YRS,
NO.3 SY.NO.61/1,
THANISANDRA VILLAGE,
K R PURAM HOBLI,
BANGALORE. ... PETITIONERS

(By Sri. MOHAMMED FAROOQ,ADV.)

AND:

1 STATE OF KARNATAKA REP BY ITS SECRETARY
DEPT. OF URBAN DEVELOPMENT,
M S BUILDING,
VIDHANA VEEDHI,
BANGALORE 560 001

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD,
KUMARA PARK (WEST)
BANGALORE 560 020

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY,

IRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE. ... RESPONDENTS

(By Sri.A.N.VENUGOPALAGOWDA,ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY THE R3 VIDE ANX. A AND B IN SO FAR THE PETITIONERS ARE CONCERNED.

**IN W.P.NOS.31799-31814 OF 2004**

BETWEEN

1 K MANGAYAR KARASI
W/O J KRISHNA MURTHY
AGED 37 YRS
R/AT NO.26, CHARLES, CAMPLE ROAD
COX TOWN, BANGALORE 560 005

2 S AGILAN S/O K SIVAPATHAM
AGED 31 YRS, R/AT NO.3/180,
MUTHAMIZHVEETHI
GANDHINAGAR, VELLORE, N A DISTRICT
TAMIL NADU, R/BY HIS GPA HOLDER
K SIVAPATHAM, S/O KUPPUSWAMY, R/A NO.
3/180, MUTHAMIZHVEETHI, GANDHINAGAR
VELLORE, N A DISTRICT, TAMIL NADU

3 M GOPAL S/O LATE MUNISHAMAPPA
AGED ABOUT 40 YRS, R/A KHAJI HOSAHALLI
KATTIGENAHALLI POST
JADIGENAHALLI POST
HOSKOTE TALUK, BANGALORE DIST

4 SHIREN REHMATH
W/O LATE B REHAMATHULLA SAHEB
AGED ABOUT 42 YRS
C/O R A SAMAD, 86, KARNATAKA LAYOUT
BANGALORE 560 086

5 S KUMARAN S/O K SIVAPATHAM
AGED ABOUT 35 YRS, R/A NO.3/180,
MUTHAMIZVEETHI

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

GANDHINAGAR, VELLORE, N A DISTRICT
(TAMIL NADU), R/BY HIS GPA HOLDER
K SIVAPATHAM R/A NO.3/180,
MUTHAMIZVEETHI, GANDHINAGAR
VELLORE, N A DISTRICT (TAMIL NADU)

6 D JAYASHREE W/O D MURALIDHARAN
AGED ABOUT 39 YRS
R/A NO.12/8, 2ND MAIN
CENTRAL EXCISE LAYOUT
VIJAYANAGAR, BANGALORE 560 040

7 L PRASANNA KUMAR C/O M A NAGABHUSHANAM
NO.534, 10TH MAIN, 5TH BLOCK
JAYANAGAR, BANGALORE 560 041
BY HIS GPA HOLDER M A NAGAHUSHANAM

8 LEELA R HEGDE W/O R G HEGDE
AGED ABOUT 47 YRS
R/A NO.489, 4TH MAIN, 7TH CROSS
J P NAGAR III PHASE, BANGALORE 78

9 R JAYAKUMAR S/O LATE R RAJAN
AGED ABOUT 54 YRS
R/A NO.34, KIRLOSKAR COLONY
I STAGE, BANGALORE 560 079

10 G SRIDHAR S/O T S GOPALA MUDALIAR
AGED ABOUT 54 YRS, R/A NO.45
JAGANNATHANAGAR, GANDHINAGAR EAST
VELLORE, N A DISTRICT

11 G JAGADEESH S/O M P GANGAPPA
46 YRS
R/A NO.483, 1ST FLOOR, 11TH CROSS
SADASHIVANAGAR, BANGALORE 80

12 K P KARANTH
S/O K S KARANTH
AGED34 YRS, R/O NO 44, 2 CROSS
VINAYAKANAGAR, HEBBAL
BANGALORE

13 B S J PRAKASH
S/O LATE B SUNDER RAMAIAH
52 YRS, R/O NO 13/2, II MAIN
MOUNT JOY EXTENSION

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WATER SUPPLY QUARTER LANE
HANUMANTHNAGAR
BANGALORE

14 SMT.AHALYA AURADKAR
W/O LATE VITATL RAO S AURADKAR
75 YRS, R/O NO W 30B, PIPE LANE
EXTENSION
MALLESHWARAM
BANGALORE

15 B S SAVITHA RAMESH
W/O G S RAMESH
AGED 34 YRS, R/O NO 81, 1 P MAIN
MINI LAYOUT, VIJAYANAGAR II STAGE
BANGALORE

16 K R MAHADEVAN
S/O K S RAMA IYER
AGED 52 YRS, R/O NO 28, II FLOOR
SANGAM ROAD, BANGALORE ... PETITIONERS

(By Sri.R.CHANDRASHEKAR, ADV.)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
M S BUILDINGS, BANGALORE
REP BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA
BANGALORE

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA, BANGALORE

4 CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
YELAHANKA HOBLI, BANGALORENORTH
BANGALORE, REP BY PRESIDENT

5 CITY MUNICIPAL COUNCIL
KRISHNARAJAPURA HOBLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE EAST
REP BY ITS PRESIDENT ... RESPONDENTS

(R-1 & R-5 SERVED;Sri.U.ABDUL KHADER FOR R2-3;
SRI.M.P.SRIKANTH, ADV.FOR R-4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.L.

**IN W.P.NOS.45613-45614 OF 2004**

**BETWEEN**

1 KEMPANNA
AGED ABOUT 59 YEARS, S/O LATE
C.K.MUNISWAMAPPA

2 C M RAMANJANAPA
AGED ABOUT 54 YEARS, S/O LATE
C.K.MUNISWAMAPPA

BOTH ARE RESIDING AT
CHIKKAJALA VILLAGE,
BANGALORE NORTH TALUK
BANGALORE DISTRICT. ... PETITIONERS

(By SRIYUTHS:G.PAPI REDDY & N S SHESHADRI, ADVS.)

AND :

1 THE GOVERNMENT OF KARNATAKA
HOUSING & URBAN DEVELOPMENT
DEPARTMENT, M.S.BUILDINGS
DR.AMBEDKAR BEEDHI
BANGALORE 1
BY ITS SECRETARY

2 KARNATAKA HOUSING BOARD
CAUVERY BHAVAN
BANGALORE 9
BY ITS CHAIRMAN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 THE SPECIAL LAND ACQUISITION
OFFICER,
KARNATAKA HOUSING BOARD
CAUVERY BHAVAN
BANGALORE 9 ... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP R1;R-2 SERVED; SRI.BASAVARAJ V.SABARAD,ADV.FOR R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 31.3.2001 VIDE ANNEX.F. AND THE FINAL NOTIFICATION DT. 10.5.2002 VIDE ANNEX.J.

**IN W.P.NO.45748 OF 2004**

BETWEEN

1 R SHYAM PRASAD REDDY
S/O SRI R T MAL REDDY
AGED ABOUT 51 YEARS
RESIDNG AT FLAT NO 4,
3RD FLOOR, NO 20
BHARGAV TOWERS
DINNUR ROAD, R T NAGAR
BANGALORE-32 ... PETITIONER)

(By SRI.C.G. GOPALASWAMY, ADV.)

AND :

1 THE STATE OF KARNATAKA
REP BY THE SECY
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
VIDHANA VEEDHI
BANGALORE-1

2 THE BANGALORE DEVELOPMENT AUTHORITY
REP BY THE COMMISSIONER
KP WEST
BANGALORE-20 ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

( BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R-1; SRI. K KRISHNA, ADV. FOR R2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION DT.3-2-2004 ISSUED BY R-2 VIDE ANN.C AND THE DECLARATION/ FINAL NOTIFICATION DT.23-2-2004 VIDE ANN.C, IN SO FAR AS IT RELATES TO THE SCHEDULE PROPERTY.

**IN W.P.NOS.45939-45944 OF 2004**

BETWEEN

1 PURNIMA A
AGED ABOUT44 YRS, W/O D S ANAND
R/O NO 68 (29) 2 CROSS
GAVIPURAM EXTENSION
BANGALORE

2 G NAGARAJA
AGED ABOUT 57 YRS,
S/O C C GOPALKRISHNA SWAMY
R/O NO 22/1, JANANI GOKULA I STAGE
2 PHASE, 3 MAIN, DIWANARAPALYA
BANGALORE

3 H N BASAPPA
AGED ABOUT 52 YRS, S/O D NAGAPPA
R/O NO 1/2, 2 B MAIN, NAGARABHAVI
VILLAGE NEAR ISEC
BANGALORE

4 M S GIRIJA
AGED ABOUT 52 YRS,
W/O M V LAKSHMINARAYANA SWAMY
R/O NO 31,, 15 MAIN, NANDADEEPA
COLONY, M C LAYOUT, VIJAYANAGAR
BANGALORE

5 G GOWRAMMA
AGED ABOUT 47 YRS, W/O M S SUNDAR RAJ
R/O NO 143, 26 CROSS, 6 BLOCK
JAYANGAR BANGALORE

IN OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

6 S K KULKARNI
(SRINIVAS L KULKARNI)
S/O L M KULKARNI, NO 202, C 1 STAGE
2 BLOCK, 18 MAIN, BANASHANKARI
BANGALORE, NOW WORKING AS AEE CIVIL
DAM DIVISION, KPC LTD,
AMBIKANAGAR UK ... PETITIONERS

(By SRI.R.S.HEGDE,ADV.)

AND :

1 STATE OF KARNATAKA
DEPT OF URBAN DEVELOPMENT
M S BUILDING, DR B R AMBEDKAR ROAD
BANGALORE
REP BY ITS SECRETARY

2 BANGALORE DEVELOMENT AUTHORITY
T CHOWDAIAH ROAD, KUMARAPARK WET
BANGALORE
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICRE
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD, BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R-1;U.ABDUL KHADER ADV.FOR R 2&3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT.3-2-2003 VIDE ANN.J AND DT.23-2-2004 VIDE ANN.N, IN SO FAR AS PETRS. SCHEDULE SITES AND ETC.,

**IN W.P.NO.50426 & 51028 OF 2004**

BETWEEN

1 P V SREERAMAIAH
AGED ABOUT 55 YEARS,
S/O LATE MUNISWAMAPPA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

RESIDING IN AMRUTHAHALLI VILLAGE
BANGALORE NORTH TQ AND DIST.
BANGALORE DISTRICT ... PETITIONER

(By SRI.M.S. NARAYANA RAO, ADV.)

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
REP.BY ITS COMMISSIONER

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY

BOTH HAVING THEIR OFFICE
AT T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-560 020

3 GOVT OF KARNATAKA
REP.BY ITS SECRETARY
AND COMMISSIONER
URBAN HOUSING DEVELOPMENT
DEPARTMENT, M.S.BUILDING
DR.AMBEDKAR ROAD
BANGALORE-01 ... RESPONDENTS

(By SRI.A.N.VENUGOPALAGOWDA,ADV.FOR R-1 & R2; R-3 SERVED.)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. B UNDER SECTION 17 OF B.D.A. ACT AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX.F UNDER SECTION 19 OF THE B.D.A. ACT, IN SO FAR AS THE LANDS BEARING SY.NOS. 61/1 AN 61/2 MEASURING 8 GUNTAS AND 8 GUNTAS RESPECTIVELY SITUATED AT AMRUTHAHALLI VILLAGE YELAHANKA HOBLI, BANGALORE NORTH TALUK BELONGING TO THE PETITIONER.

**IN W.P.NO.49723 OF 2004**

BETWEEN

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1 GOWRAMA
W/O LATE K.ADINARAYANA GOWDA
AGED ABOUT 48 YEARS
R/O JAKKUR
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE-64 ... PETITIONER

(By SRI.K. RAJANNA, ADV.)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING
DR.B.R.AMBEDKAR ROAD
BANGALORE-1
BY ITS PRINCIPAL SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-20
REP BY ITS COMMISSIONER

3 THE DEPUTY COMMISSIONER
(LAND ACQUISITION)
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
BANGALORE-20

4 THE ADDITIONAL
LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE-20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R1;
SRI.A.N.VENUGOPALAGOWDA, ADV.FOR R-2-R-4))

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.A. ISSUED UNDER SECTION 17(1) OF THE BDA ACT, 1976 AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 AT ANNEX.B. IN SO FAR AS IT RELATES TO THE PETITIONER'S SCHEDULED

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

LAND/PROPERTY BEARING SY.NO.20/1 MEASURING 0.22 GUNTAS AND THE STONE SLAB AND ACC SHEET STRUCTURES AND GRAVE YARD SITUATED AT JAKKUR, YELAHANKA HOBLI, BANGALORE NORTH TQ., BANGALORE-64, WITHIN THE JURISDICTION OF THE CITY MUNICIPAL CORPORATION, BYATARAYANAPURA, BANGALORE-92 AND ETC.,

**IN W.P.NO.49724 OF 2004**

BETWEEN

1 GOWRAMA
AGED ABOUT 45 YEARS
W/O.LATE K ADINARAYANA GOWDA
R/AT.JAKKUR, YELAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE-560 06. ... PETITIONER

(By SRI.K.RAJANNA, ADV. )

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
MULTI STORIED BUILDING,
DR.B.R.AMBEDKAR ROAD,
BANGALORE-560 001,
BY ITS PRINCIPAL
SECRETARY.

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE 560 020,
REP BY ITS COMMISSIONER

3 THE DEPUTY COMMISSIONER
(LAND ACQUISITION)
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD,
BANGALORE-560 020.

4 THE ADDITIONAL LAND
ACQUISITION OFFICER

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
BANGALORE-560 020. ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R1;
SRI.A.N.VENUGOPALAGOWDA, ADV.FOR R-2 TO R-4)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTTUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.J. ISSUED UNDER SECTION 17(1) OF THE BDA ACT 1976 AND OLSO QUASH THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.K. IN SO FAR IT RELATES TO THE PETITIONER'S HOUSE PROPERTY NO.381/4 SITE NO.4 FORMED OUT OF SY.NO.96/4 LAND OF JAKKUR MEASURING EAST TO WEST 40 FEET, NORTH TO SOUTH 60 FEET i.e. 2400 SFT. WHICH CONSISTS OF 20 SQUARE A.C.C.SHEET BUILDING SITUATED AT WARD NO.21, CITY MUNICIPAL CORPORATION, BYATARAYANAPURA, BANGALORE-92 AND ETC.,

**IN WP.NO.2791 OF 2005**

BETWEEN

1 SHAKEELA YASMEEN
AGED ABOUT 41 YEARS
S/O LATE K.M MUSHEER PASHA
RESIDENT OF 145 VTH CROSS
LOWER PALACE ORCHARDS
BANGALORE 3 ... PETITIONER

(By M/S.RAO ASSOCIATES, ADVS.)

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
REP BY ITS COMMISSIONER,
T CHOWDAIAH ROAD BANGALORE 1
BANGALORE 1

2 ADDITIONAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD

IKE OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE ...RESPONDENTS

(By Sri. A. N. VENUGOPALA GOWDA, ADV. FOR R1-2;
SRI.K.KRISHNA, ADV.FOR R-1 & R-2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE RESPONDENTS TO CONSIDER THE REPRESENTATION DT. 3.11.96 SUBMITTED BY MOTHER OF THE PETITIONER AND APPOINT THE PETITIONER ON COMPASSIONATE GROUNDS AND ETC.,

**IN W.P.NOS.6742-6743 OF 2005**

BETWEEN

1 SMT.HAMEEDA BEGUM
W/O MOHAMMED ANWAR ALI
AGED ABOUT 35 YEARS
PROPERTY NO. 8, 9 AND 10
V.P.KATHA SY NO.85/2
THANISANDRA VILLAGE,
K.R.PURAM HOBLI, BANGALORE

2 SRI.MOHAMMED ANWAR ALI
S/O ASGAR ALI
AGED ABOUT 40 YEARS,
PROPERTY NO.281/A, S.Y.NO.85/2
THANISANDRA VILLAGE,
K.R.PURAM HOBLI
BANGALORE ... PETITIONERS

(By SMT:DILDAR SHIRALLI & F VARIS ALI,ADVS.)

AND :

1 STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
DEPT.OF URBAN DEVELOPMENT
M.S.BUILDING, VIDHANA VEEDHI
BANGALORE 560 001

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD

IKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK (WEST)
BANGALORE 560 020

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, High Court Government Pleader FOR R-1; SRI.K.KRISHNA FOR R 2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A AND B DT. 3.2.2003 PASSED BY THE R3 IN SO FAR AS THE PETITIONERS ARE CONCERNED AND ETC.,

**IN W.P.NO.1078 OF 2005**

BETWEEN

1 C GIRISH
S/O. CHINNASWAMY
AGE:24 YEARS
OCC: AGRICULTURIST,
R/AT THANISANDRA VILLAGE
ARABIC COLLEGE POST
BANGALORE ... PETITIONERS

(BY SRI.K.M. ESWARAPPA,ADV.)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
REP BY ITS SECY
DEPT OF URBAN DEVELOPMENT
BANGALORE

2 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVLEOPMENT AUTHORITY
CHOWDAIAH ROAD

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK (WEST)
BANGALORE - 20
REP BY ITS COMMISSIONER

4 THANISANDRA VILLAGE PANCHAYAT
THANISANDRA BANGALORE NORTH TALUK
BANGALORE

5 THE CITY MUNICIPAL COUNCIL
KRISHNARAJAPURAM
BANGALORE SOUTH TALUK
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R-1; SRI.A.N.VENUGOPALAGOWDA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A AND B DT. 3.2.2003 AND DT. 23.2.2004 PASSED BY THE R3. AND ETC.

**IN W.P.NO.10701 OF 2005**

BETWEEN

1 NISAR AHMED
S/O MOHAMMED DASTAGIR ( LATE)
AGED ABOUT 27 YRS
R/O NO 146, 5 MAIN
VASANTHAPPA BLOCK
GANGANAGAR, BANGALORE ... PETITIONER

(By SRIYUTHS:DILDAR SHIRALLI & F VARIS ALI,ADVS.)

AND :

1 STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT OF URBAN DEVELPOMENT
MS BUILDING, VIDHANA VEEDHI
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

T CHOWDAIAH ROAD
KUMAR PARK WEST
BANGALORE

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R-1; SRI.K.KRISHNA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TOQUASH VIDE ANX. A AND ANX. B DT. 3.2.2003 AND 23.2.2004 PASSED BY THE R3 AND ETC.,

**IN W.P.NO.11098 OF 2005**

BETWEEN

1 CHANNAMMA
W/O LATE MUNISWAMAPPA
AGED ABOUT 64 YEARS,
R/O DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONER

(By Sri R.NATARAJ, ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE 1
REP. BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY

THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARAPRK WEST, BANGALORE

4 THE GRAMAPANCHAYATH
DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... RESPONDENTS

(BY SRI SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R1;A.N.VENUGOPALAGOWDA,ADV. FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R1 DTD. 23/2/04 VIDE ANX. D AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SEC 2(c) AND 14(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA, IN SO FAR AS THE PETR LAND IS CONCERNED AND ETC.,

**IN W.P.NO. 371 OF 2005**

BETWEEN

1 MUNINANAJAPPA
S/O.MUNIYAPPA
AGE.87 YEARS

2 DODDAPUTTAPPA
S/O.MUNIYAPPA
AGE.67 YEARS

3 CHIKKAPUTTAPPA
S/O.LATE MUNIYAPPA
AGE.60 YEARS
ALL ARE RESIDING AT
K.NARAYANAPURA,
KOTHANOOR POST
K.R.PURAM HOBLI
BANGALORE-560 077 ... PETITIONERS

(By M/S.H.R.ANANTHAKRISHNA MURTHY & A/S.ADVS.)

AND :

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-560 020
REPRESENTED BY ITS COMMISSIONER

2 SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020

3 STATE OF KARNATAKA
BY ITS SECRETARY,
REVENUE DEPARTMENT,
DR.AMBEDKAR ROAD,
BANGALORE - 560 001. ... RESPONDENTS

(By SRI A.N.VENUGOPALA GOWDA, ADV.FOR R-1 & R-2; SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE RESPONDENT DT. 23.2.2004 VIDE ANNEX.H. AS VIOLATIVE OF ARTICLE 243P OF THE CONSTITUTION OF INDIA, ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF THE BDA ACT 1976 AND ETC.,

**IN W.P.NO.442 OF 2005**

BETWEEN

1 MUNI ANJANAPPA S/O MADDURAPPA
AGED ABOUT 70 YEARS
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK ... PETITIONER

(By SRI.SURESH D.DESHPANDE,ADV.)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
M S BUILDING

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DR.AMBEDKAR VEEDHI
BANGALORE-1
REP BY ITS SECRETARY

2 THE ADDL LAND ACQUISITION OFFICER
BDA
BANGALORE

3 THE BDA
CHOWDAIAH ROAD
KUMARAPARK(WEST)
BANGALORE-20
REP BY ITS COMMISSIONER ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R-1;SRI.BASAVARAJ V.SABARAD,ADV.
FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 ISSUED BY R3 AS PER ANNEX.A. AND B. TO THE WRIT PETITION AND ETC.

**IN W.P.NO.185 OF 2005**

BETWEEN

1 MUNIYAPPA
AGED ABOUT 58 YEARS

2 KRISNAPPA
AGED ABOUT 45 YEARS

3 VENKATESH
AGED ABOUT 41 YEARS.

4 GOVINDAPPA
AGED ABOUT 38 YEARS

ALL ARE THE SONS OF LATE
SHRI.POOJAPPA, ALL ARE
AGRICULTURISTS BY OCCUPATION
AND ARE RESIDENTS OF SARAIPALYA
VILLAGE, THANISANDRAPANCHAYATH

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

LIMIT, KRSHNARAJAPURA HOBLI,
BANGALORE SOUTH TALUK,
ALLARE REPRESENTED BY THEIR
POWER OF ATTORNEY HOLDER,
SMT.PARVATHAMMA.

5 K L SRINIVAS S/O K LAKSHMINARAYAN
AGED ABOUT 35 YEARS
OCC: BUSINESS, R/AT NO.38 AND 39
1ST MAIN ROAD, 3RD CROSS ROAD
NANDA GOKULA LAYOUT, THANISANDRA
MAIN ROAD, ARABIC COLLEGE POST
BANGALORE - 560045 ... PETITIONERS

(By SRI.ASHOK B.HINCHAGIRI,ADV.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT
M.S. BUILDING
BANGALORE -01

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE ... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP.FOR R1;
SRI.A.N.VENUGOPALAGOWDA,ADV.
FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

TO QUASH THE PRELIMINARY NOTIFICATION DT. 21.2.2004 VIDE ANNEX.C. AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.D. IN SO FAR AS THEY PERTAIN TO THE SCHEDULE PROPERTY AND ETC.,

**IN W.P.NO.2041/2005**

BETWEEN

SHYLAJA KANTHARAJ W/O KANTHARAJ
AGED ABOUT 43 YRS
R/O NO 7, ASHWATHNAGAR
THANISANDRA, ARABIC COLLEGE
BANGALORE ... PETITIONER

(By SRI.JANARDHANA G.ADV.)

AND :

1. THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 GOVERNMENT OF KARNATAKA
DEPT OF REVENUE, M S BUILDING
K R CIRCLE, BANGALORE
REP BY ITS
REVENUE SECRETARY ... RESPONDENTS

(BY SRI.BASAVARAJ V.SABARAD, ADV.FOR R-1;
SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A. RAMACHANDRAIAH, HCGP FOR R-2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH ANNEX.L. DT. 23.2.2004 IN ISSUING A FINAL NOTIFICATION IN ACQUIRING THE SCHEDULE PROPERTY BEARING PART 8 SY.NO.71/4 SITUATED AT THANISANDRA VILLAGE, BANGALORE DT. 23.2.2004 AND ETC.,

JRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.33955/2004(LA-BDA)**

**BETWEEN:**

SRI.S.KEMPAIAH,
S/O LATE SONNAPPA,
AGED ABOUT 45 YEARS,
R/AT SAMPIGEHALLI VILLAGE,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK. ..**PETITIONER**

(BY SHRI R.V.SRINIVASA REDDY, &
SHRI P.M.NARAYANA SWAMY, ADVS.)

**AND** :

1. THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT, M.S.BUILDINGS,
BANGALORE-1.

2. BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST EXTENSION,
BANGALORE-20,
REP. BY ITS COMMISSIONER.

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, K.P.WEST EXTENSION,
BANGALORE. ...**RESPONDENTS**

(BY SRI B.T.PARTHASARATHI, ADV.GEN. & SRI T.A. RAMACHANDRAIAH, HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA AND SHRI U.ABDUL KHADER, ADVS. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANNEXURE.G DT.3.2.2003, ISSUED BY R2 AND THE FINAL NOTIFICATION DT.23.2.2004 VIDE ANNEXURE.J ISSUED BY R1.

**IN W.P.NOS.6697 & 8601-02/2005(LA-BDA)**

IN OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**BETWEEN:**

MOHAMMAD ALI,
S/O HYDER ALI,
AGED ABOUT 52 YEARS,
RESIDING AT NO.12-2,
NAGAPPA STREET,
MUNESHWARA BLOCK,
PALACE GUTTAHALLI,
BANGALORE-3. ..**PETITIONER**

(BY SHRI B.PAPEGOWDA, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT, M.S.BUILDINGS,
BANGALORE-1.

2. BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST EXTENSION,
BANGALORE-20,
REP. BY ITS COMMISSIONER.

3. THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, K.P.WEST EXTENSION,
BANGALORE. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH,HCGP FOR R1, AND SHRI U.ABDUL KHADER, ADVS. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANNEXURE.G DT.23.2.2004, PASSED BY R2 AND DIRECT THE RESPONDENTS TO DELETE THE LANDS MOREFULLY DESCRIBED IN ITEM NO.1 OF SCHEDULE HEREUNDER FROM ACQUISITION AND ETC.,

**IN W.P.NO.66/2005(LA-BDA)**

**BETWEEN:**

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1. T.SEBASTIEN,
S/O LATE THOMSAPPA,
AGED ABOUT 45 YEARS,

2. T.ANTHONYSWAMY,
S/O LATE THOMSAPPA,
AGED ABOUT 41 YEARS,

BOTH ARE RESIDING AT
DASARAHALLI,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK. ..**PETITIONERS**

(BY SHRI T.SESHAGIRI RAO, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT,
REPRESENTED BY ITS SECRETARY,
VIDHANA SOUDHA,
BANGALORE-1.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE.

3. THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, BANGALORE. ..**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & SRI T.A. RAMACHANDRAIAH, HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 FOUND AT ANNEXURE.D ISSUED BY R2 AND ANOTHER FINAL DECLARATION DT.23.2.2004, FOUND AT ANNEXURE E IN SO FAR AS THE PETITIONERS' LAND ARE CONCERNED.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.80-82/2005(LA-BDA)**

**BETWEEN:**

1. BANTWAL MOHAMMED MUSSADDIQUE,
S/O MR.USWAN BANTWAL,
AGE:44 YEARS,
R/A.MAHRAM MANJIL,
NARAYAN PILLAIAH STREET,
BANGALORE.

2. GUFRAN MUSADDIQUE,
S/O MR.B.M.USMAN,
AGE: 20 YEARS,
R/A C/O LAND LINKS,
SWISS COMPLEX,
BANGALORE.

3. NAFEESA MUSSADDIQUE,
D/O MR.SHAHUL HAMEED,
AGE: 36 YEARS,
R/A.NABEEL MAHAL,
NAGAPPA NAYAK STREET,
BHATKAL, NORTH KARNATAKA.

ALL ARE REPRESENTED BY THEIR
GPA HOLDER, MR.ISMAIL SHARIEFF,
S/O LATE JAMALUDDIN SHARIEFF,
AGED ABOUT 33 YEARS, R/A.
NO.29, NEW BAMBOO BAZAAR,
EGYPTIAN BLOCK, CANTONMENT,
BANGALORE-560 051.

..**PETITIONERS**

(BY M/S M.RAM BHAT & SREEPADA ASSOCIATES, ADVS.)

**AND** :

1. THE STATE OF KARNATAKA,
REPRESENTED BY ITS SECRETARY,
M.S.BUIDLING,
BANGALORE-1.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK (WEST),

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-20.

3. THE ADDL. LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST,
BANGALORE. ..RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & SRI T.A. RAMACHANDRAIAH, HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 AND PUBLISHED IN THE GAZETTE DT.3.2.2003 VIDE ANNEXURE.E IN SO FAR AS THE PETITIONER IS CONCERNED AND ETC.,.

**IN W.P.NO.260/2005(LA-BDA)**

**BETWEEN:**

JAYARAM,
S/O LATE APPAIAHANNA,
AGED ABOUT 52 YEARS,
AMRUTHAHALLI VILLAGE,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK. ..PETITIONER

(BY M/S LAWYERS INC., ADVS.)

**AND :**

1. THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT,
VIDHANAVEEDHI,
DR.AMBEDKAR ROAD,
BANGALORE-560 001.

2. BANGALORE DEVELOPMENT AUTHORITY,
DR.T.CHOWDAIAH ROAD,
BANGALORE-560 020,
BY ITS COMMISSIONER.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4. THE SPECIAL LAND ACQUISITION
OFFICER, THE BANGALORE DEVELOPMENT
AUTHORITY, DR.T.CHOWDAIAH ROAD,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1 AND SHRI U.ABDUL KHADER, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SECTION 17 DT.3.2.2003 AND SECTION 19 DT.23.2.2004 OF THE BDA ACT VIDE ANNEX.B AND F RESPECTIVELY IN SO FAR AS PETITIONER IS CONCERNED AND ETC.,.

**IN W.P.NO.452/2005(LA-BDA)**

**BETWEEN:**

APPAIANNA,
S/O LATE CHIKKAPPAIAH,
AGED ABOUT 80 YEARS,
R/A. THANISANDRA,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK. ..**PETITIONER**

(BY SHRI M.ERAPPA REDDY, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT,
M.S.BUILDING, VIDHANAVEEDHI,
DR.AMBEDKAR ROAD,
BANGALORE-560 001.

2. BANGALORE DEVELOPMENT AUTHORITY,
BY ITS COMMISSIONER,
KUMARAPARK WEST,
BANGALORE-560 020,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3. THE ADDL. LAND ACQUISITION
OFFICER, THE BANGALORE DEVELOPMENT
AUTHORITY, KUMARAPARK WEST,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1 AND SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.A AND FINAL NOTIFICATION DT.23.2.2004 VIDE ANNEX.B IN RESPECT OF SY.NO.65 OF THANISANDRA AND ETC.,.

**IN W.P.NO.731/2005(LA-BDA)**

**BETWEEN:**

V.KRISHNAPPA,
S/O LATE MATHUR VENKATAPPA,
AGED ABOUT 50 YEARS,
RESIDENT OF AMRUTHAHALLI,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK. ..**PETITIONER**

(BY SHRI AMARESH A.ANGADI, ADV.)

**AND :**

1. THE BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20,
BY ITS COMMISSIONER.

2. STATE OF KARNATAKA,
BY ITS SECRETARY,
URBAN DEVELOPMENT DEPARTMENT,
M.S.BUIDLING
BANGALORE-560 001. ...**RESPONDENTS**

(BY SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R1, SRI B.T.PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH,HCGP FOR R2)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED BY THE RESPONDENTS UNDER SECTION 17(1) AND (3) OF BDA ACT, DT.3.2.2003 AND FINAL NOTIFICATION I.E., DECLARATION DT.23.2.2004 VIDE ANNEX.D AND E RESPECTIVELY, IN RESPECT OF PETITIONER'S SCHEDULE LAND.

**IN W.P.NO.848-50/2005(LA-BDA)**

**BETWEEN:**

1.SRI.K.P.KORAH,
S/O K.M.POULOUSE,
AGED ABOUT 66 YEARS,
R/AT SY.NO.65/7,
DASARAHALLI, K.R.PURAM HOBLI,
BANGALORE.

2. SMT.OMANNA M.SABU,
W/O SABU M.GEORGE,
AGED ABOUT 32 YEARS,
R/AT NO.258/1, DASARAHALLI,
K.R.PURAMM HOBLI,
BANGALORE.

3. SMT.RAJANI,
W/O VINU JACOB,
AGED ABOUT 24 YEARS,
R/AT NO.65/7, DASARAHALLI,
K.R.PURAM HOBLI,
BANGALORE. ..**PETITIONERS**

(BY M/S JAYARAJ & ASSOCIATES, ADVS.)

**AND :**

1. BANGALORE DEVELOPMENT AUTHORITY,
SANKEY ROAD, BANGALORE,
REPRESENTED BY ITS COMMISSIONER,

2. THE ADDL. LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,

F KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SANKEY ROAD,
BANGALORE.

3. STATE OF KARNATAKA,
REPRESENTED BY URBAN DEVELOPMENT
DEPARTMENT, M.S.BUILDING,
BANGALORE. ...**RESPONDENTS**

(BY SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R1 AND 2, SRI B.T.PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH,HCGP FOR R3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 VIDE ANNEX.M, SO FAR AS PETITIONER IS CONCERNED AND QUASH THE FINAL NOTIFICATION DT.23.2.2004, VIDE ANNEX.P, SO FAR AS PETITIONER IS CONCERNED AND ETC.,.

**IN W.P.NOS.53-59/2005(LA-BDA)**

**BETWEEN:**

1.B.N.GURUMURTHY REDDY,
S/O LATE CHIKKA NANJUNDA REDDY @
CHIKKA NANJUNDAPPA,
AGED ABOUT 60 YEARS,
R/AT BABUSABPALYA, KALYANANAGAR
POST, BANGALORE-43.

2. B.N.GOVINDA REDDY,
S/O LATE CHIKKA NANJUNDA REDDY @
CHIKKA NANJUNDAPPA,
AGED ABOUT 65 YEARS,
R/A BABUSABPALYA, KALYANNAGAR
POST, BANGALORE-43.

..**PETITIONERS**

(BY SHRI P.KRISHNAPPA, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS,
BANGALORE-1,
REP.BY ITS PRINCIPAL SECRETARY,

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2. THE COMMISSIONER,
BDA, BANGALORE.

3. THE ADDL. LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,

BANGALORE.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, AND SHRI B.V.SABARAD, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING NO.BDA/COMMOR/ALAO/LA9/104/2002-03, BANGALORE, DT.3.2.2003 AND PUBLISHED IN THE GAZETTE DT.3.2.2003 PRODUCED AS ANNEXURE-A AND ETC.,.

**IN W.P.NOS.10020/2005(LA-BDA)**

**BETWEEN:**

SMT.D.LALITHA,
AGED ABOUT 32 YEARS,
W/O MR.T.MAHARAJAN,
RESIDING AT NO.129,
PARASURAMA GARDEN,
LAKSHMIPURAM, ULSOOR,
BANGALORE-8. ..**PETITIONER**

(BY SHRI K.V.MANJUNATH, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
REP. BY ITS SECRETARY,
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT,
M.S.BUILDING,
BANGALORE-1,

2. THE BANGALORE DEVELOPMENT

RT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AUTHORITY, KUMARA PARK WEST,
BANGALORE-560 020,
BY ITS COMMISSIONER.

3. THE ADDL. LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST, BANGALORE.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, AND SHRI U.ABDUL KHADER, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANNEXURE.B DT.3.2.2003 AND ANNEXURE.C DT.23.2.2004 PASSED BY THE R2 AND DIRECT THE RESPONDENTS TO DELETE THE LANDS MOREFULLY DESCRIBED IN THE SCHEDULE HEREUNDER FROM ACQUISITION.

**IN W.P.NO.10430/2005(LA-BDA)**

**BETWEEN:**

T.K.ABDULLAH,
S/O IBRAHIM KUTTY,
AGED ABOUT 52 YEARS,
RESIDING AT NO.13,
CORNER STORES,
NAGAPPA STREET,
PALACE GUTTAHALLI,
BANGALORE-3. ..**PETITIONER**

(BY SHRI P.PAPEGOWDA, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,
BANGALORE-1,
REP.BY ITS SECRETARY,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2. THE BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST,
BANGALORE,
REP. BY ITS COMMISSIONER.

3. THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST,
BANGALORE. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, AND A.N.VENOGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATIONS DT.23.2.2004 VIDE ANNEXURE.F PASSED BY R2 AND DIRECT THE RESPONDENTS TO DELETE THE LANDS MOREFULLY DESCRIBED IN ITEM NO.1 OF SCHEDULE HEREUNDER FROM ACQUISITION.

**IN W.P.NO.46617/2004(LA-BDA)**

**BETWEEN:**

1. T.C.CHINNASWAMY,
SON OF SRI CHIKKANNA,
AGED ABOUT 56 YEARS,
RESIDING AT ARABIC COLLEGE POST,
THANISANDRA VILLAGE,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK.

2. T.C.GIRISH,
SON OF SRI.T.C.CHINNASWAMY,
AGED ABOUT 24 YEARS,
RESIDING AT ARABIC COLLEGE POST,
THANISANDRA VILLAGE,
K.R.PURAM HOBLI,
-BANGALORE EAST TALUK.

3. SMT.RATHNAMMA,
W/O SRI.T.C.CHINNASWAMY,
AGED ABOUT 49 YEARS,
RESIDING AT ARABIC COLLEGE POST,
THANISANDRA VILLAGE,

SKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

K.R.PURAM HOBLI,
BANGALORE EAST TALUK. ..**PETITIONERS**

(BY SHRI C.G.GOPALASWAMY, ADV.)

**AND** :

1. THE BANGALORE DEVELOPMENT AUTHORITY, REPRESENTED BY THE COMMISSIONER, K.P.WEST, BANGALORE-20.

2.THE STATE OF KARNATAKA, REP.BY ITS SECRETARY, DEPARTMENT OF HOUSING AND URBAN DEVELOPMENT, M.S.BUILDING, BANGALORE-1. ...**RESPONDENTS**

(BY SHRI BASAVARAJ V.SABARAD, ADV. FOR R1, R-2 SERVED)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 ISSUED BY R1 VIDE ANNEX.B IN SO FAR AS IT PERTAINS TO THE SCHEDULE LAND AND QUASH THE DECLARATION/FINAL NOTIFICATION DT.23.2.2004 ISSUED BY R2 VIDE ANNEX.F IN SO FAR AS IT RELATES TO THE SCHEDULE LAND.

**IN W.P.NO.1986/2005(LA-BDA)**

**BETWEEN:**

MOHAMMED MUZZAMAIL,
S/O MOHAMMED YOUSUFF,
AGED ABOUT 23 YEARS,
NO.12, MUNIMARAPPA GARDEN,
BENSON TOWN POST,
BANGALORE-46. ..**PETITIONER**

(BY M/S LAWYERS INC., ADV.)

**AND** :

1.THE STATE OF KARNATAKA,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

REP.BY ITS SECRETARY TO
GOVERNMENT OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
VIDHANAVEEDHI,
DR. AMBEDKAR ROAD,
BANGALORE-1.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, REPRESENTED BY THE
COMMISSIONER,
T.CHOWDAIAH ROAD,
BANGALORE-20.

3. THE SPECIAL LAND ACQUISITION OFFICER,
THE BANGALORE DEVELOPMENT AUTHORITY,
DR.T.CHOWDAIAH ROAD,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI U.ABDUL KHADER, ADV. FOR R2
AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SECTION 17 DT.3.2.2003 GAZETTED ON 3.2.2003 VIDE ANNEXURE.G AND SECTION 19 DATED 23.2.2004 GAZETTED ON 23.2.2004 OF THE BDA ACT VIDE ANNEXURE.K IN SO FAR AS PETITIONER'S LAND BEARING SY.NO.80/1, MEASURING 1 ACRE 35 GUNTAS IN HENNUR IS CONCERNED.

**IN W.P.NO.1548/2005(LA-BDA)**

**BETWEEN:**

C.KANTHARAJ, S/O D.CHOWRAPPA,
AGED ABOUT 54 YEARS,
R/O NO.122, MARGOSA RAOD,
MALLESHWARAM,
BANGLAORE-3. ..**PETITIONER**

(BY SHRI SHANMUKHAPPA, KESVY & CO., ADV.)

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND :**

1.THE STATE OF KARNATAKA,
REP.BY ITS PRINCIPAL SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
DR. AMBEDKAR VEEDHI,
BANGALORE-1.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, REPRESENTED BY THE
COMMISSIONER, KUMARA PARK,
BANGALORE-20.

3. THE ASSISTANT LAND ACQUISITION OFFICER,
THE BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK, BANGALORE-20.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS BEARING NO.BDA/COMMOR/ALAO/LA9/104/2002-2003, DATED 3.2.2003 VIDE ANNEXURE.D AND NO.UDD 193 MNX 2004 DATED 23.2.2004 VIDE ANNEXURE-F IN SO FAR AS THEY RELATE TO THE SCHEDULE 1 AND BELONGING TO THE PETITIONER.

**IN W.P.NO.46066/2004(LA-BDA)**

**BETWEEN:**

MRS.HAFZABI,
W/O SHAIKH SALEEM SAB,
AGED 75 YEARS,
R/A NO.32/1, MF,
PWD QUARTERS, NANDINI LAYOUT,
BANGALORE-96. ..**PETITIONER**

(BY SHRI C.LAKSHMINARAYANA RAO, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND :**

1.THE STATE OF KARNATAKA,
REP.BY ITS SECRETARY TO
GOVERNMENT OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
URBAN DEPARTMENT SECRETARIAT,
BANGALORE.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, REPRESENTED BY THE
COMMISSIONER,
T.CHOWDAIAH ROAD,
BANGALORE-20.

3.THE ADDITIONAL LAND ACQUISITION
OFFICER, 'ARKAVATHI LAYOUT PROJECT,
THE BANGALORE DEVELOPMENT AUTHORITY,
DR.T.CHOWDAIAH ROAD,
BANGALORE-20. ...**RESPONDENTS**

(BY R1 SERVED, SHRI K.KRISHNA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION DATED 23.2.2004 ISSUED BY THE FIRST RESPONDENT GOVT. AND PUBLISHED IN SPECIAL EDITION OF THE KARNATAKA GAZETTE IN PART-III AT PAGE 274 PUBLISHED ON 23.2.2004 AS PER ANNEX.F PRODUCED WITH THE WRIT PETITION IN SO FAR AS IT CONCERNED THE LAND OF THE PETITIONER I.E., SITE NO.10, KATHA NO.212, FORMED IN SY.NO.25/3, SITUATED AT GEDDALAHALLI VILLAGE, K.R.PURAM HOBLI, BANGALORE EAST TALUK, MEASURING EAST TO WEST 74 FEET AND NORTH TO SOUTH 30 FEET.

**IN W.P.NO.37811-24/2004(LA-BDA)**

**BETWEEN:**

J.M.KRISHNAPPA,
S/O LATE MUNINANJAPPA,
AGED ABOUT 65 YEARS,
R/AT JAKKUR VILLAGE,
YELAHANKA HOBLI,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE NORTH TALUK,
BANGALORE DISTRICT. ..**PETITIONER**

(BY R-1 SD., SHRI U.ABDUL KHADER, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS, BANGALORE-1.
REPTD. BY ITS PRINCIPAL SECRETARY,

2. THE COMMISSIONER,
BDA, BANGALORE.

3. THE ADDL. LAND ACQUISITION OFFICER,
BDA, BANGALORE-20.

4. CITY MUNICIPAL COUNCIL,
BYATARAYANAPURA,
YALAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE,
REPTD. BY ITS PRESIDENT. ...**RESPONDENTS**

(R4 DELETED VIDE COURT ORDER
DATED 5.4.2005)

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI U.ABDUL KHADER, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 AND PUBLISHED IN THE GAZETTE DT.3.2.2003 VIDE ANN.C AND THE FINAL NOTIFICATION DT.23.2.2004 AND PUBLISHED IN THE GAZETTE DT.23.2.2004 VIDE ANN.F AND ETC.,

**IN W.P.NO.69/2005(LA-BDA)**

**BETWEEN:**

SRI. BACHAPPA,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O LATE MARIYAPPA,
AGED ABOUT 68 YEARS,
RESIDING AT THANISANDRA
VILLAGE, K.R.PURAM HOBLI,
BANGALORE EAST TALUK. ..**PETITIONER**

(BY SHRI T.SHESHAGIRI RAO, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
REPRESENTED BY ITS SECRETARY,
VIDHANA SOUDHA,
BANGALORE-1.

2. THE COMMISSIONER,
BDA, BANGALORE.

3. THE SPECIAL LAND ACQUISITION OFFICER,
BDA, BANGALORE-20.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI B.V.SABARAD, ADV. FOR R2
AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.C BY R2 AND ALONG FINAL DECLARATION DT.23.2.2004 VIDE ANNEX.E IN SO FAR AS THE PETITIONERS LAND ARE CONCERNED.

**IN W.P.NOS.534 & 1088/2005 (LA-BDA)**

**BETWEEN:**

SRINIVAS.G.,
S/O LATE GOVINDE GOWDA,
AGED ABOUT 55 YEARS,
RESIDING AT RACHENAHALLI
VILLAGE, K.R.PURAM HOBLI,
BANGALORE EAST TALUK,

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DISTRICT. ..PETITIONER

(BY SHRI H.V.SUBRAMANYA, ADV.)

**AND :**

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,
DR.AMBEDKAR VEEDHI,
BANGALORE-1,
REP. BY ITS PRINCIPAL SECRETARY.

2. THE COMMSSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20.

3. THE SPECIAL LAND ACQUISITION OFFICER,
BDA, KUMARA PARK WEST,
BANGALORE-20. ...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.F AND FINAL NOTIFICATION DT.23.2.2004 VIDE ANN.G AND ETC.,.

**IN W.P.NO.51/2005 (LA-BDA)**

**BETWEEN:**

M/S PRAMOD MODERN EDUCATION TRUST,
NO.33, CHALAKERE, K.R.PURAM HOLBI,
BANASWADI POST,
BANGALORE-43,
REP. BY ITS MANAGING TRUSTEE-CUM
SECRETARY.

..PETITIONER

(BY SHRI P.KRISHNAPPA, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND :**

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,
BANGALORE-1,
REP. BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BDA, BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.F AND FINAL NOTIFICATION DT.23.2.2004 VIDE ANN.H AND ETC.,.

**IN W.P.NOS.50756-57/2004 (LA-BDA)**

**BETWEEN:**

1. SMT.K.MALATHI,
W/O SRI.R.HARISH,
AGED ABOUT 21 YEARS,
RESIDING AT NO.240/1,
13TH CROSS, SARAKKI,
OPP. ANJANEYA TEMPLE,
J.P.NAGAR I PHASE,
BANGALORE.

2. K.SHANKAR,
S/O LATE N.KRISHNA RAJU,
AGED ABOUT 23 YEARS,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

RESIDING AT NO.12,
STANBERRY COURT,
PENT HOUSE, 60 FEET ROAD,
SANJAYNAGAR,
BANGALORE-94. ..**PETITIONERS**

(BY SHRI P.PRASANNA KUMAR, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOUDAIAH ROAD,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BDA, T.CHOWDAIAH ROAD,
KUMARA PARK(WEST),
BANGALORE-20.

4. SPECIAL DEPUTY COMMISSIONER,
BANGALORE DISTRICT,
VISVESWARAIAH TOWERS,
DR.B.R.AMBEDKAR ROAD,
BANGALORE.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1 AND 4, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 ISSUED BY R2 VIDE ANNEX.D UNDER SECTION 17(1)(3) OF THE BDA ACT, 1976 AND ALSO FINAL NOTIFICATION DT.23.2.2004 ISSUED BY R2 VIDE ANNEX.F UNDER SECTION 19(1) OF THE BDA ACT, 1976, IN SO FAR AS TO THE PETITIONERS' LAND BEARING SY.NO.37/2, OF GEDDALAHALLY VILLAGE, KR PURAM HOBLI, BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

EAST TALUK, THE SCHEDULE PROPERTY, ACQUIRED FOR FORMATION OF ARKAVATHI LAYOUT.

**IN W.P.NOS.5103 & 5723/2005(LA-BDA)**

**BETWEEN:**

1. SMT.GIRIJA CHANDRAN,
W/O LATE C.K.BALACHANDRAN,
AGED ABOUT 60 YEARS,

2. SRI.NISHANT CHANDRAN,
S/O LATE C.K.BALACHANDRAN,
AGED ABOUT 34 YEARS,
REP. BY HIS G.P.A.HOLDER,
SMT.GIRIJA CHANDRAN.

RESIDING AT NO.87/2, 6TH CROSS,
II MAIN, MARUTHI NAGAR,
YELAHANKA, BANGALORE-64. ..**PETITIONERS**

(BY SHRI R.S.RAVI, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20.
BY ITS COMMISSIONER,

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BDA, T.CHOWDAIAH ROAD,
KUMARA PARK(WEST),
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T.PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI U.ABDUL KHADER, ADV. FOR R2 AND 3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANNEXURE.E DT.3.2.2003 AN ANNEXURE.F DATED 23.2.2004 PASSED BY R2.

**IN W.P.NOS.6666-83/2005 C/W 7292/2005 (LA-BDA)**

**IN W.P.NOS.6666-83/2005**

**BETWEEN:**

1. SMT.S.K.UMA,
W/O T.N.SHASIDHAR,
AGED 40 YEARS, 483, 12TH MAIN,
OPP.BRIGHTWAY SCHOOL,
BHCS LAYOUT, SUBRAMANYAPURA,
BANGALORE-61.

2. B.R.SHANTHAMMA,
W/O B.RAMASHETTY,
3993/112A, MCCB BLOCK,
20TH MAIN, 5TH CROSS,
DAVANAGERE-577 004.

3. B.R.CHANDRASHEKHAR,
S/O B.RAMASHETTY,
AGED 38 YEARS,
3993/112A, MCCB BLOCK,
20TH MAIN, 5TH CROSS,
DAVANAGERE-577004.

4. V.MUNIRAJ,
C/O B.RAMASHETTTY,
AGE:35 YEARS,
3993/112A, MCCB BLOCK,
20TH MAIN, 5TH CROSS,
DAVANAGERE-577 004.

5. SANDEEP RAUT,
S/O AJAB RAO RAUT,
AGED 24 YEARS,
C/O. 48/9, 1ST CROSS,
CAMBRIDGE LAYOUT,
ULSOOR, BANGALORE-8,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

6. B.P.NAGARAJ,
S/O B.V.PATTABHI RAMIAH,
NO.60, AECS LAYOUT,
2ND MAIN 7TH CROSS,
SANJAYNAGAR,
BANGALORE-94.

7. B.L.SUNDARAM,
S/O LATE SRI. B.V.LAKSHMINARAYANA
SHASTRY, NO.46, AECS II STAGE,
BEHIND RAJAMAHAL VILAS HIGH
SCHOOL, NAGASHETTYHALLY,
BANGALORE-94.

8. K.LOGANATHAN,
S/O V.KALLIAPPAN,
AGED 40 YEARS,
D4, AKASHAVANI STAFF QUARTERS,
J.P.S.COLONY,
PAPER TOWN,
BHADRAVATHI.

9. CAPT.G.SAMUEL,
S/O M.P.SWAMY,
AGED 48 YEARS,
NO.304, MAHALAKSHMI APARTMENTS,
MAHATHMANAGAR,
BOWENPALLY, SECUNDRABAD-5000.

10. M.S.GOPALAKRISHNAN,
S/O LATE M.S.NAIDU,
AGED 55 YEARS,
NO.40, SATHYANARAYANA LAYOUT,
3RD STAGE, 4TH BLOCK,
BASAVESHWARANAGAR,
BANGALORE.

11. G.D.MALLIKARJUNAPPA,
S/O G.DYAMAPPA,
AGED 45 YEARS,
NO.898, SUBANAPALYA,
KODANDARAMA TEMPLE ROAD,
M.S.NAGAR,
BANGALORE-33.

12.S.MOHANKUMAR,
S/O N.SANGAPPA,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AGED 45 YEARS,
NO.16, 2ND CROSS,
KUVEMPU MAIN ROAD,
HEBBAL KEMPAPURA,
BANGALORE-24.

13. J.VIMALAN,
S/O A.R.JOTHINATHAN,
AGED 35 YEARS,
THANIGAIVEL ILLAM,
NO.20, 1ST CROSS,
DR.S.KUMAR LAYOUT,
M.S.NAGAR POST,
BANGALORE-33.

14. M.R.J.SELVAM,
S/O A.JOTHINATHAN,
AGED 35 YEARS,
LIG 297, 1ST FLOOR,
2ND CROSS, NAVANAGAR,
HUBLI.

15. J.RAJAN,
S/O A.JOTHINATHAN,
AGED 37 YEARS,
C-22, RESIDENTIAL COMPLEX,
DEFENCE & ACCOUNT DEPARTMENT,
NANDAMBAKAM,
CHENNAI.

16. SMT.ASHA SUDARSHAN,
W/O SUDARSHAN URS,
AGED 49 YEARS,
187, 7TH CROSS,
AECS LAYOUT, 3RD STAGE,
SANJAYANAGAR,
BANGALORE-94. ..PETITIONERS

(BY SHRI VISHNU.D.BHAT, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-1,

2. BANGALORE DEVELOPMENT AUTHORITY,
T.CHOUDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BDA, T.CHOWDAIAH ROAD,
KUMARA PARK(WEST),
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T.PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2004 (ANN.G) ISSUED BY THE R-2 AND ALSO THE FINAL NOTIFICATION DT.23.2.2004(ANNEXURE.H) ISSUED BY R1 IN SO FAR AS IT RELATES TO SITE NO.80, 69, & 70, 85 & 86, 113, 119, 129, 127, 27, 28, 201, 99, 100, 20, 95, 94 & 78 BELONGING TO THE PETITIONERS FORMED IN SY.NO.114 OF THANISANDRA VILLAGE, K.R.PURAM HOLBI, BANGALORE SOUTH TALUK AND ETC.,

**IN W.P.NOS. 7292/2005 (LA-BDA)**

**BETWEEN:**

1. SMT.VIDYADEVI.P.,
W/O SETHUMADAVAN,
51 YEARS, R/O 59,
ARADANA, AECS LAYOUT,
3RD STAGE, 2ND MAIN,
SANJAYANAGAR,
BANGALORE-94.

2. SRI.R.SRINIVAS RAJU,
S/O LATE N.A.RAJU,
AGED ABOUT 35 YEARS,
R/O 130/5 1ST CROSS,
3RD MAIN, GAYATHRIDEVI
PARK EXTENSION,
MALLESHWARAM,

IN OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-560003. ..PETITIONERS

(BY SHRI VISHNU.D.BHAT, ADV.)

**AND :**

1.THE STATE OF KARNATAKA,
BY SECRETARY TO GOVERNMENT,
URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDING, BANGALORE-52.
2. BANGALORE DEVELOPMENT AUTHORITY,
CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE, BY ITS COMMISSIONER,

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BDA, T.CHOWDAIAH ROAD,
BANGALORE-20. ...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEXURE.E ISSUED BY THE R2 AND ALSO THE FINAL NOTIFICATION DT.23.2.2004 VIDE ANNEXURE.F ISSUED BY THE R1 IN SO FAR AS IT RELATED TO SITE NO.1, BELONGING TO THE PETITIONERS FORMED IN SY.NO.12/4 OF TANISANDRA VILLAGE, K.R.PURAM, HOBLI, BANGALORE SOUTH TALUK.

**IN W.P.NO.416/2005(LA-BDA)**

**BETWEEN:**

DODDAMUNISHAMAPPA & DODDAPAIH,
S/O S.MUNIYAPPA,
70 YEARS, R/AT AMRUTHAHALLI,
YELAHANKA HOLBI,
BANGALORE NORTH TALUK. ..PETITIONER

(BY SHRI R.NATARAJ, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND :**

1.THE STATE OF KARNATAKA,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING,BANGALORE-1,
REPRESENTED BY ITS SECRETARY.

2. BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20.
BY ITS COMMISSIONER,

3. THE SPECIAL LAND ACQUISITION
OFFICER, BDA, KUMARA PARK(WEST),
BANGALORE-20.

4. THE CITY MUNICIPAL COUNCIL,
BYATARAYANAPURA,
BANGALORE NORTH TALUK,
BANGALORE, BY ITS COMMISSIONER.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI B.V.SABARAD, ADV. FOR R2 AND 3, SHRI P.SRIKANTH, ADV. FOR R4)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 VIDE ANNEX.E DT.23.2.2004 AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRA VIRES THE PROVISIONS OF SECTION 2(C) AND 15(2)(II) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,.

**IN W.P.NOS.1060 & 1151/2005(LA-BDA)**

**BETWEEN:**

1. B.NAGESHWARA REDDY,
S/O SRI.B.SOMASHEKAR REDDY,
AGED ABOUT 37 YEARS,
R/O NO.163, SNEHA SADANA,
8TH MAIN, K.V.SUBBAIAH ROAD,
MARUTHI NAGAR, HEBBAL DASARAHALLI,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

HEBBAL POST,BANGALORE-24.

2. SHREEPAD V.HEGDE,
S/O VISHWESHWAR N.HEGDE,
AGED ABOUT 41 YEARS,
R/O LINGANASARA,
MANCHIKERI POST,
YELLAPUR TALUK,
UTTARA KANNADA DISTRICT,
KARNATAKA. ..PETITIONERS

(BY SHRI G.K.BHAT, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
BY ITS PRINCIPAL SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARAPARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20.
...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATION DATED 3.2.2003 IN NO.BDA/COMMR/ALAO/LA9/104/2002-03, AND CONSEQUENT THE FINAL NOTIFICATION DATED 23.2.2004 IN NO.UDD-193-MNX-2004 AS PER ANNEXURE-L & M AS NOTIFIED TO PUBLIC IN THE NEWS PAPER DATED 17.2.2003 AND 10.5.2004 ISSUED BY THE RESPONDENT NO.1 AND 2 RESPECTIVELY AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.706 & 801/2005(LA-BDA)**

**BETWEEN:**

1. SMT.RAMAKKA,
W/O LATE N.MUNIYAPPA,
65 YEARS,

2. SRI.J.M.NARASIMHA MURTHY,
S/O LATE N.MUNIYAPPA,
42 YEARS,

3. SRI.M.NARASIMHA SWAMY,
S/O LATE N.MUNIYAPPA,
38 YEARS,

4. SRI.RAVIKUMAR,
S/O LATE N.MUNIYAPPA,
32 YEARS,

5.SMT.SATHYAVTHI,
D/O LATE N.MUNIYAPPA,
AGED ABOUT 34 YEARS,

ALL ARE RESIDING AT JAKKUR
VILLAGE, YELAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE-64. ..**PETITIONERS**

(BY SHRI K.SHASHIKIRAN SHETTY,
M/S SHETTY AND HEGDE ASSOCIATES, ADV.)

**AND :**

1.THE STATE OF KARNATAKA,
BY ITS PRINCIPAL SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD,
KUMARAPARK WEST,
BANGALORE-20.

HIGH COURT OF KARNATAKA

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD,
KUMARA PARK WEST,BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 IN VIDE ANNEX.A, AND FINAL NOTIFICATION DATED 23.2.2004 VIDE ANNEX.B, ISSUED UNDER SECTION 17 AND 19 OF THE BDA ACT, BY THE RESPODNENTS IN SO FAR AS IT RELATES TO THE PETITION SCHEDULE LAND. AND ETC.,.

**IN W.P.NOS.3280/2005(LA-BDA)**

**BETWEEN:**

1.SRI.NARAYANAPPA,
S/O LATE BASAPPA, 32 YEARS,

2.SRI.PILLAPPA,
S/O LATE BASAPPA, 30 YEARS,

BOTH ARE RESIDING AT
SY.NO.6/5C, SAMPIGEHALLI
VILLAGE, YELAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE. ...**PETITIONERS**

(BY SHRI B.N.SURESH, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
BANGALORE-1,

2. THE COMMISSIONER,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI B.V.SABARAD, ADV. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 VIDE ANNEX.F ISSUED BY R2 AND THE FINAL NOTIFICATION DATED 23.2.2004 VIDE ANNEX.H, ISSUED BY R1.

**IN W.P.NOS.323-325/2005(LA-BDA)**

**BETWEEN:**

1. SRI.N.RAMAIAH,
S/O LATE NANJAPPA,
49 YEARS, R/O DASARAHALLI
VILLAGE, HEBBAL POST,
KRISHNARAJAPURAM HOBLI,
BANGALORE EAST TALUK,
BANGALORE DISTRICT.

2. D.V.NARAYANASWAMY,
S/O LATE VEERANNA,
56 YEARS, R/O DASARAHALLI
VILLAGE, HEBBAL POST,
KRISHNARAJAPURAM HOBLI,
BANGALORE EAST TALUK,
BANGALORE DISTRICT.

3. D.V.CHANDRAPPA,
S/O LATE VEERANNA,
44 YEARS, R/O DASARAHALLI
VILLAGE, HEBBAL POST,
KRISHNARAJAPURAM HOBLI,
BANGALORE EAST TALUK,

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DISTRICT. ..**PETITIONERS**

(BY SHRI R.S.HEGDE, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING, DR.AMBEDKAR ROAD,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI B.V.SABARAD, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATION ISSUED UNDER SECTION 17(1) & (3) OF BDA ACT, 1976, IN NO.BDA/COMMR/ALAO/LA9/104/2002-03, BANGLAORE DATED 3.2.2003 PUBLISHED IN SPECIAL GAZETTE DT.3.2.2003 ISSUED BY THE 2ND RESPONDENT VIDE ANNEXURE-F AND ISSUED UNDER SECTION 19(1) OF THE B.D.A.ACT, 1976 IN NO.UDD.193.MNX.2004 BANGALORE, DATED 23.2.2004 PUBLSIHED IN SPECIAL GAZETTE DT.23.2.2004 ISSUED BY THE FIRST RESPONDENT VIDE ANN.G IN SO FAR AS PETTIIONERS SCHEDULE LANDS AS ILLEGAL AND VIOLATIVE OF ARTICLE 243-G OF CONSTITUTION OF INDIA, ULTRAVIRES THE PROVISIONS OF SECTION 2(C) AND 15(2) OF BDA ACT, 1976 AND WITHOUT AUTHORITY OF LAW.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.34994/2004(LA-BDA)**

**BETWEEN:**

L.A.RAMANJANAPPA,
AGED ABOUT 47 YEARS,
S/O LATE AYANNAPPA,
NO.315, OLD KEB OFFICE ROAD
CROSS, NAGAWARA,
BANGALORE-45. ..**PETITIONER**

(BY SHRI R.S.HEGDE, ADV.)

**AND** :

1.THE STATE OF KARNATAKA,
BY ITS SECRETARY,
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT,
M.S.BUILDING, DR.AMBEDKAR ROAD,
BANGALORE-1,

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE-20.

3. THE ADDITIONAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENOGOPALAGOWDA AND SHRI U.ABDUL KHADER, ADVS. FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATION ISSUED UNDER SECTION 17(1) & (3) OF BDA ACT, 1976, DT.3.2.2003 PUBLISHED IN KARNATAKA GAZETTE ON 3.2.2003 ISSUED BY R2 VIDE ANN.C AND ISSUED UNDER SECTION 19(1)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

OF BDA ACT, 1976 DT.23.2.2004 PUBLISHED IN SPECIAL GAZETTE DT.23.2.2004 BY R1 VIDE ANN.D IN SO FAR AS PETITIONER SCHEDULE PROPERTY AS ILLEGAL AND VIOLATIVE OF ARTICLES 243P AND 243G OF CONSTITUTION OF INDIA ULTRAVIRES THE PROVISIONS OF SECTION 2(C) AND 15(2) (II) OF BDA ACT, 1976 AND WITHOUT AUTHORITY OF LAW.

**IN W.P.NO.51461/2004(LA-BDA)**

**BETWEEN:**

1. SMT.LALITHA BAI,
W/O SRI.A.VEERARAGHAVALU,
54 YEARS, R/AT NO.836,
THANISANDRA VILLAGE,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK, BANGALORE.

2. SMT.CHOWDAMMA,
W/O LATE MUNISWAMAPPA,
AGED ABOUT 80 YEARS,
R/A.AMRUTHAHALLI VILLAGE,
YELAHANKA HOBLI,
BANGALORE-92. ..**PETITIONERS**

(BY M/S LEX NEXUS, ADVS.)

**AND** :

1.THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, BANGALORE.

2.THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE.

...**RESPONDENTS**

(BY SHRI B.V.SABARAD & SHRI A.N.VENUGOPALAGOWDA, ADVS. FOR R1 AND 2)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH ANNEX.D THE FINAL NOTIFICATION PASSED BY R1

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DT.23.2.2004 IN SO FAR AS THE LAND OF THE PETITIONERS ARE CONCERNED.

**IN WP.NOS.1186 & 1542/2005 C/W 51135/2004(LA-BDA)**

Cause title & preamble were omitted and typed at page 676 as per order dt: 15-7-2005. (M. PAPANNA) PS to VGGJ

**BETWEEN:**

1. M.JAYARAMAIAH,
AGED ABOUT 67 YEARS,
S/O LATE MUNISWAMAPPA,

2. M.CHANNARAYASWAMY,
AGED ABOUT 60 YEARS,
S/O LATE MUNISWAMAPPA,

3. SMT.JAYAMMA,
AGED ABOUT 50 YEARS,
W/O LATE SHANKARAPPA,
SL.NO.1 TO 3 ARE RESIDING
AT MUNESWARA TEMPLE ROAD,
JAKKUR VILLAGE, YELAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE-4. **..PETITIONERS**

(BY SHRI L.T.GOPAL, ADV.)

**AND :**

1.THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
MULTI STORIED BUILDING,
DR.B.R.AMBEDKAR ROAD,
BANGALORE-1,
BY ITS PRINCIPAL SECRETARY.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, T.CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE-20,
REPRESENTED BY ITS COMMISSIONER.

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT

AUTHORITY, T.CHOWDAIAH ROAD,
BANGALORE-20. **...RESPONDENTS**

JRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T.PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1,
SHRI BASAVARAJ V.SABARAD, ADV. FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 BEARING NO. BDA/ COMMNR/ ALAO. L.A.9/ 104/2002-03, PUBLISHED IN THE KARNATAKA GAZETTE DATED 3.2.2003 AT ANNEXURE-E ISSUED UNDER SECTION 17(1) OF THE B.D.A.ACT, 1976, AND ALSO THE FINAL NOTIFICATION BEARING NO.UDD 193 MNX 2004, BANGALORE, DATED 23.2.2004 PUBLISHED IN THE KARNATAKA GAZETTE ON 23.2.2004 AT ANNEXURE-B IN SO FAR AS IT RELATES TO THE SCHEDULE LAND OF THE PETITIONERS BEARING SY.NO.11/6 OF JAKKUR VILLAGE, MEASURING ONE ACRE SITUATED WITHIN THE JURISDICTION OF THE CITY MUNICIPAL CORPORATION, BYATARAYANAPURA, BANGALORE-92.

**IN WP.NOS.6709/2005(LA-BDA)**

**BETWEEN:**

1. SRI.J.VARUN,
AGED ABOUT 19 YEARS,
S/O S.JAYARAM,
R/A MARIYAMMA TEMPLE ROAD,
KADUGONDANAHALLI,
ARABIC COLLEGE POST,
BANGALORE-45. ..PETITIONER

(BY SHRI G.D.ASHWATHANARAYANA, ADV.)

**AND :**

1. THE BANGALORE DEVELOPMENT AUTHORITY, T.CHOWDAIAH ROAD, BANGALORE-20, REPRESENTED BY ITS COMMISSIONER.

2. THE SPECIAL LAND ACQUISITION OFFICER, BANGALORE DEVELOPMENT AUTHORITY, T.CHOWDAIAH ROAD, BANGALORE-20.

KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COUR

3. THE EXECUTIVE ENGINEER,
BANGALORE DEVELOPMENT AUTHORITY,
T.CHOWDAIAH ROAD, BANGALORE. ...**RESPONDENTS**

(BY SHRI K.KRISHNA, ADV., TO TAKE NOTICE FOR RESPONDENTS)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 VIDE ANNEX.G. AND ALSO THE FINAL NOTIFICATION DT.23.2.2004 VIDE ANNEX.J AND ALSO TO DECLARE THAT THE RESPONDENTS HAVE NO AUTHORITY TO CONTEND THAT THEY ARE REQUIRED TO FORM LAYOUT AND SITES AND EVEN TO ASSIGN NUMBER BY HOLDING THAT LAYOUT OF THE SAME BEING THUS FORMED BY THE RESPONDENTS, WHEN NO LAYOUT, IN FACT HAS BEEN MADE.

**IN WP.NOS.44870-72/2004(LA-BDA)**

**BETWEEN:**

1. SMT.MEENAKSHI MANI,
W/O LATE G.SUBRAMANYAM,
66 YEARS,

2. S.S.KUMAR,
S/O LATE G.SUBRAMANYAM,
47 YEARS,

AND THEY HAVING CONSTITUTED THE
FIRM UNDER THE NAME AND STYLE
M/S MANI POULTRY FARM AND
BOTH BEING THE PARTNERS OF THE
SAID FIRM AND R/AT 6TH MILE,
BAGLUR ROAD, NO.287/A & 287/B,
VADDARAPALYA, NEAR HENNUR BANDE,
THOMAS TOWN POST,
BANGALORE URBAN DISTRICT. ..**PETITIONERS**

(BY SHRI P.KRISHNAPPA, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M.S.BUILDINGS, BANGALORE-1,
REPTD., BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20,

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, BANGALORE-20.

...**RESPONDENTS**

(BY SHRI U.ABDUL KHADER, ADV., FOR R2 AND 3, R1 SERVED)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 AND PUBLISHED IN GAZETTE DT.3.2.2003 VIDE ANN-H AND TO QUASH THE FINAL NOTIFICATION DT.23.2.2004 AND PUBLISHED IN THE GAZETTE DT.23.2.2004 VIDE ANN-K.

**IN WP.NOS.44866-68/2004(LA-BDA)**

**BETWEEN:**

1. M.JAYAGOPALA GOWDA,
S/O LATE NARAYANA GOWDA,
40 YEARS, R/AT THANISANDRA
VILLAGE, K.R.PURAM HOBLI,
BANGALORE SOUTH TALUK,
BANGALORE URBAN DISTRICT.

2. T.N.CHANDRASHEKARA GOWDA,
S/O LATE NARAYANA GOWDA,
AGED 38 YEARS,
R/AT THANISANDRA VILLAGE,
K.R.PURAM HOBLI,
BANGALORE SOUTH TALUK,
BANGALORE URBAN DISTRICT. ..**PETITIONERS**

(BY SHRI P.KRISHNAPPA, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,

: KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT:

M.S.BUILDINGS, BANGALORE-1,
REPTD., BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20,

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, BANGALORE-20.

...**RESPONDENTS**

(BY SHRI U.ABDUL KHADER, ADV., FOR R2 AND 3, R1 SERVED)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 AND PUBLISHED IN GAZETTE DT.3.2.2003 VIDE ANN-C AND TO QUASH VIDE ANNEXURE.F DT.23.2.2004 AND ETC.,

**IN WP.NOS.41965/2004(LA-BDA)**

**BETWEEN:**

1. LAKSHMAIAH REDDY,
S/O LATE MARIYAPPA @
MARIYAPPAREDDY, 70 YEARS,

2. MUNIYAMMA,
W/O LATE MUNIHANUMA REDDY,
60 YEARS,

3. BYANNA REDDY,
S/O LATE MUNIHANUMA REDDY,
AGED ABOUT 45 YEARS,

4. BALANARAYANA REDDY,
S/O LATE MUNIHANUMA REDDY,
AGED ABOUT 40 YEARS,

5. MUNIYAMMA,
W/O KRISHNA REDDY,
48 YEARS, ALL ARE R/A
BABUSAPALYA, CHELLAKERE VILLAGE,
K.R.PURAM HOBLI,

F KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE EAST TALUK. ..**PETITIONERS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1 AND SHRI U.ABDUL KHADAR, ADV. FOR R2 AND 3)

**AND :**

1. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS, BANGALORE-1,
REPTD., BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
SANKEY ROAD, KUMARA PARK,
BANGALORE-20,

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, SANKEY ROAD,
KUMARAPARK, BANGALORE-20.

...**RESPONDENTS**

(BY SRI B.T. SARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP R1, SHRI U.ABDUL KHADER, ADV., FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 VIDE ANNEX.S ISSUED BY R2 AND FINAL NOTIFICATION DATED 23.2.2004 VIDE ANNEX.X ISSUED BY THE FIRST RESPONDENT IN SO FAR AS IT RELATES TO THE LAND BEARING SY.NO.47/1, MEASURING 1 ACRE 14 GUNTAS OF CHELLAKERE, K.R.PURAM HOBLI, BANGALORE EAST TQ.

**IN WP.NOS.908 TO 912/2005 & 1540/2005(LA-BDA)**

**BETWEEN:**

1. DR.T.N.CHANGA REDDY,
46 YEARS,
S/O D.NARAYAN REDDY,
R/A.NO.1/3, II FLOOR,
3RD MAIN, LAKSHMAIAH BLOCK,
BANGALORE-32.

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2.R.V.RAMASWAMY,
45 YEARS,
S/O A.P.VENKATARAYAPPA,
R/A NO.14, 6TH MAIN,
CHAMUNDESWARI LAYOUT,
DODDABOMMASANDRA,
BANGALORE-97.

3. THUMMAL VINAYA REDDY,
30 YEARS, S/O THUMMALA MAHADEVA REDDY,
R/A NO.413, HIG MADAV NAGAR,
NEAR BHEL TOWNSHIP,
HYDERABAD-32, ANDRAPRADESH.

4. SMT.VAKHULA KUMARI,
W/O SURENDRA REDDY,
AGED ABOUT 36 YEARS,
RESIDING AT NO.D3,
STAFF QUARTERS, UAS.,
HEBBAL CAMPUS, BANGALORE-24.

5. MADANMOHAN REDDY,
S/O CHINNAPPA REDDY,
45 YEARS, RESIDING AT NO.1/3,
II FLOOR, 3RD MAIN,
LAKSHMAIAH BLOCK,
GANGANAGAR,
BANGALORE-32. ..**PETITIONERS**

(BY SHRI Y.R.SADASHIVA REDDY, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS, BANGALORE-1,
REPTD., BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST EXTENSION,
BANGALORE-20,

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARAPARK WEST EXTENSION,

KT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-20.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH , HCGP R1, SHRI BASAVARAJ V.SABARAD, TO TAKE NOTICE FOR R2 AND 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.K IN RESPECT OF THE PETITIONERS' SITES BEARING NOS.4, 6, 43 AND 44, 13 AND 14 AND 24 MEASURING 41 + 42/2X30 FEET, 43X30 FEET, 80X60 FEET, 40X30 FEET, 60X40 FEET, RESPECTIVELY AND FINAL NOTIFICATION NO.UDD 193 MNX 2004 DT.23.2.2004 VIDE ANNEX.L.

**IN WP.NO.443/2005(LA-BDA)**

**BETWEEN:**

N.SUBBAIAH,
S/O LATE SRI NARAYANAPPA,
ALIAS CHIKKA NARAYANAPPA,
AGED ABOUT 47 YEARS.
R/AT 1ST MAIN ROAD,
AMRUTHAHALLI, BYATARAYANAPURA,
BANGALORE NORTH TALUK,
BANGALORE. ..**PETITIONER**

(BY SHRI SURESH D.DESHPANDE, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS, DR.AMBEDKAR VEEDHI,
BANGALORE-1,
REPTD., BY ITS PRINCIPAL SECRETARY.

2. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARAPARK WEST EXTENSION,
BANGALORE-20.

3.THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,

KI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

CHOWDAIAH ROAD,
KUMARA PARK WEST EXTENSION,
BANGALORE-20.

...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1,
SHRI U.ABDUL KHADER, ADV. FOR R2 AND R3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT.3.2.2003 AND FINAL NOTIFICATION DT.23.2.2004 ISSUE BY R3 VIDE ANNEX.A AND B TO THE WRIT PETITION AND ETC.,.

**IN WP.NO.25007/2004(LA-BDA)**

**BETWEEN:**

MR.BEERAPPA,
S/O MUNI KEMPANNA,
45 YEARS,
R/AT DASARAHALLI,
HEBBAL A.G.FARM P.O.,
BANGALORE-24. ..**PETITIONER**

(BY SHRI R.NATARAJ, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDINGS, DR.AMBEDKAR VEEDHI,
BANGALORE-1,
REPTD., BY ITS SECRETARY.

2.THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
CHOWDAIAH ROAD,
KUMARA PARK WEST EXTENSION,
BANGALORE-20.

3. THE VILLAGE PANCHAYATH,
DASARAHALLI,
BANGALORE EAST TALUK,
BANGALORE,

KI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BY ITS SECRETARY. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH FOR R1, SHRI VENUGOPALAGOWDA TO TAKE NOTICE FOR R2, R3 SERVED)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R2 DT.23.2.2004 PRODUCED ALONG WITH WRIT PETITION AS ANNEXURE.N AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(C) AND 15(2)(II) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.

**IN WP.NO.11417/2005(LA-BDA)**

**BETWEEN:**

G.SUBRAMANYA REDDY,
AGED ABOUT 35 YEARS,
S/O G.PAPI REDDY,
PERMANENT RESIDENT OF PREMISES
NO.555, 3RD MAIN, 1ST D CROSS,
MATHIKERE EXTENSION,
BANGALORE-54. ..**PETITIONER**

(BY M/S M.SHAYM PRASAD & ASSOCIATES, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
BANGALORE-1,
REPTD., BY ITS SECRETARY.

2. THE LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
CHOWDAIAH ROAD,
KUMARAPARK WEST,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH FOR R1, SHRI K.KRISHNA TO TAKE NOTICE FOR R2)

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THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION DTD.23.2.2004 VIDE ANNEXURE J ISSUED BY THE R2 IN SO FAR AS SCHEDULE PROPERTY AND DIRECT THE R2 TO CONSIDER THE PETITIONER'S REPRESENTATION DT.14.3.2003 AND 25.5.2004 AS PER ANNEXURE F AND G.

**IN WP.NO.49008/2004(LA-BDA)**

**BETWEEN:**

SMT.SYED GHAZALA AMBREEN,
W/O ZAMEER AHMED,
AGED ABOUT 28 YEARS,
RESIDING AT NO.13,
6TH CROSS, KEMPAIAH BLOCK,
MUBARAK MOHALLA,J.C.NAGAR,
BANGALORE-6. ..**PETITIONER**

(BY SHRI AFSARUNNISA, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
BANGALORE-1,
REPTD., BY ITS SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE.

3. THE ADDL. LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH FOR R1, SHRI K.KRISHNA TO TAKE NOTICE FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATION DTD.3.2.2003 VIDE ANNEXURE D AND DT.23.2.2004 VIDE ANN.F AND ALL SUBSEQUENT PROCEEDINGS THEREUNDER IN SO FAR AS IT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

RELATES TO THE PETITION SCHEDULE PROPERTY BEARING SOUTHERN PORTION OF SITE NO.29 AND NORTHERN PORTION OF SITE NO.30, FORMED IN SY.NO.12/4, BEARING KATHA NO.59, SITUATED AT THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TALUK, BANGALORE, AND MEASURING EAST TO WEST 40 FEET AND NORTH TO SOUTH 33.9 FEET AND RESIDENTIAL SHED WITH TOILET.

**IN WP.NO.369/2005(LA-BDA)**

**BETWEEN:**

SMT.BHAGYALAKSHMI,
W/O K.M.VENKATESH,
44 YEARS,R/O KORALUR VILLAGE,
NADAVATHI POST,HOSAKOTE TALUK,
BANGALORE EAST TALUK. ..**PETITIONER**

(BY T.SHESHAGIRI RAO, ADV.)

**AND** :

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
BANGALORE-1,REPTD., BY ITS SECRETARY.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE.

3. THE SPECIAL LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH FOR R1, SHRI BASAVARAJ V.SABARAD TO TAKE NOTICE FOR R2 AND 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DTD.3.2.2003 VIDE ANNEXURE G ISSUED BY R2 ALONG FINAL DECLARATION DT.23.2.2004 VIDE ANNEXURE-H IN SO FAR AS PETITIONER'S LANDS ARE CONCERNED.

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**IN W.P.NO.407-408/2005(LA-BDA)**

**BETWEEN:**

1. D.M.VENKATARAMANAPPA,
S/O SHRI MUNISHAMAPPA,
58 YEARS, R/O AMRUTHAHALLI VILLAGE,
YALAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE.

2. SHRI PRASANNA KUMAR,
S/O LATE MUNIYAPPA,
50 YEARS, R/O AMURTHAHALLI VILLAGE YALAHANKA HOBLI,
BANGALORE NORTH TALUK,
BANGALORE. ..**PETITIONERS**

(BY SHRI M.RUDRAIAH, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
M.S.BUILDING, BANGALORE-1,
REPTD., BY ITS SECRETARY.

2. THE ADDITIONAL LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE-20.

3. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY,
CHOWDAIAH ROAD, KUMARAPARK WEST,
BANGALORE-20.

4.THE CITY MUNICIPAL COUNCIL,
BYATARAYANAPURA,
BANGALORE NORTH TALUK,
BANGALORE. ...**RESPONDENTS**

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1, SHRI

KI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

A.N.VENUGOPALAGOWDA, ADV. FOR R2 AND 3, SHRI M.P.SRIKANTH, ADV. FOR R4)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATION DTD.3.2.2003 BEARING NO.BDA/COMMR./ALAO/104/2002-03 ISSUED BY THE RESPONDENT AS PER ANNEXURE C AND ALSO DECLARATION DT.23.2.2004 BEARING NO.HUD.193:MNX:2004, AS PER ANNEXURE-D IN SO FAR AS IT RELATES TO PETITIONER'S SY.NO. CONCERNED I.E., SY.NO.86 OF AMURTHAHALLI VILLAGE..

**IN W.P. NOS. 3434-3472 OF 2005**

**BETWEEN:**

1 MOHAMMED SHIHABUDDIN KHAN
S/O.LATE AMEER KHAN
AGED.58 YEARS
R/O.NO.167, 3RD MAIN ROAD
SHABARINAGAR, HEGDENAGAR
BANGALORE-560 045

2 N VISHALAKSHI
W/O.S.P.NACHIAPPAN
AGED.44 YEARS
II MAIN, RAMAKRISHNA HEGDENAGAR
BANGALORE

3 S VENKATESH
S/O.LATE SUBRAMANYAM
AGED.60 YEARS, NO.10, I CROSS
MUNIYAPPA LAYOUT, N A L ROAD
MURUGESHWARAPALYA BANGALORE-560 017

4 M K RANGANATHAN
S/O.M.R.KUMARASWAMY
AGED.33 YEARS, R/O.NO.29
CPR., BLOCK, 5TH MAIN,
5TH CROSS, GANGANAGAR
BANGALORE-560 032

5 B K LOKESHA
S/O.KARIYAPPA (KAMBAIAH)
AGED.31 YEARS
DOORDARSHAN RELAY CENTRE

KI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

TALUK OFFICE BUILDING
TIPTUR, TUMKUR

6 N SHIVANANJAIAH
S/O.LATE NANJAIAH
AGED.35 YEARS, NO.28
RMNH QRS., SIDDARTHANAGAR
MYSORE-20

7 CHANDRASHEKAR SINDHYA
S/O.SHIVAJI RAO
AGED.27 YEARS, SRHS., QRS.,
T.G.EXTN., HOSKOTE TOWN
BANGALORE

8 SATHYAVATHY
W/O.S.PRAVEEN KUMAR
AGE.25 YEARS, SRHS QRS.,
T G EXTENSION, HOSKOTE TOWN
BANGALORE DIST.

9 MAGESH R K
S/O.P.RAMAKRISHNA KURUP
AGED.28 YEARS,
R/O.N/A.436, BEC COLONY
JALAHALLI POST, BANGALORE

10 H K RAJASHEKAR
S/O.I.D.KUMARAIAH
AGED.48 YEARS, NO.40
4TH CROSS, KODANDARAMAPURAM
MALLESWARAM, BANGALORE

11 H M ANNAPURNA
D/O.I KUMARAIAH
AGED.54 YEARS
NO.40, 4TH CROSS
KODANDARAMAPURAM
MALLESHWARAM, BANGALORE

12 S SHARAVANA BHAVA
S/O LATE M SATHER SINGH
35 YEARS
C 12, SPT STAFF QTRS
ALL INDIA RADIO YELAHANKA NEW TOWN
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

13 L SRINIVAS
S/O LATE LOKAIAH 38 YEARS
C 34, SPT AIR STAFF QRS
YELAHANKA NEW TOWN
BANGALORE 64

14 HARADHAN CHAKRABORTY
S/O LATE N.N CHAKRABORTY
39 YEARS C 21, SPT STAF QRS
ALL INDIA RADIO
YELAHANKA NEW TOWN
BANGALORE

15 PRAKASH
S/O RAMANNA
33 YEARS
NO B 34 SPT
ALL INDIA RADIO
YELAHANKA NEW TOWN
BANGALORE

16 MALLOJI RAO KALE
S/O SHAM RAO KALE
44 YEARS
NO 46 STAFF QRS SPT
ALL INDIA RADIO
YELAHANKA NEW TOWN
BANGALORE

17 K GANESHMURTHY
S/O A KRISHNA
42 YEARS
NO 241/2 4TH CROSS
HMT LAYOUT,
MATHIKERE BANGALORE 54

18 B K RAMACHANDRA
S/O B KRISHNA
40 YEARS
NO 241/2 4TH CROSS
HMT LAYOUT, MATHIKERE
BANGALORE 54

19 K SUBRAMANI
S/O A KRISHNA 40 YEARS
NO 241/2 4TH CROSS
HMT LAYOUT, MATHIKERE

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BANGALORE

20 W S GOPALAKRISHNA
S/O W.S. SHIVASHANKAR
45 YEARS
NO 5, PIONEER REGENCY
KODIHALLI HAL II STAGE
BANGALORE 8

21 D ASHOK KUMAR
S/O A DEVASUNDRAM
46 YEARS
NO 17/2, ISHWARA LAYOUT,
I CROSS INDIRANAGAR, II STAGE
BANGALORE 38

22 VEERANAGOUDA PATIL
S/O SHANKARAGOUDA PATIL
42 YEARS
NO 82 13TH CROSS 13TH MAIN
HMT LAYOUT, I BLOCK
VIDYARANYAPUAM
BANGALORE 97

23 A VIJAYAKUMAR
S/O P RAMUNNIKUTTY NAIR
53 YEARS
NO 718 7TH CROSS
KHB ROAD, SULTANPALYA EXTN
R.T NAGAR,
BANGALORE

24 A K PRASAD
S/O M SHANKARNARAYANAN
39YRS,R/AT NO.2046, II CROSS,
PIPELINE ROAD, PRASHANTHANAGAR,
T DASARAHALLI,
BANGALORE.

25 H S ANITHA
W/O B S ARUNKUMAR
32 YRS, RUDRAKSHI
R/AT NO.173, DEFENCE COLONY,
SAHAKARANAGAR,
BANGALORE.

26 MURALI H N

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S/O NARAYANA H K
35 YRS, NIC 508,
DOS HOUSING COLONY,
JALAHALLI, BANGALORE.

27 S A MUNIRATHNAKUMAR
S/O LATE S R ANANTHARAMAIAH
45 YRS,
R/AT NO.3, 'C'BLOCK, IFLOOR
BMP QRS., MISSION ROAD,
BANGALORE 27.

28 A SRINVIAS
S/O AN CHENNAIAH
39 YRS,
R/AT C-29, HPT., AIR.,
YELAHANKA NEW TOWN,
BANGALORE.

29 P HARIDASAN
S/O PC KUNHAPPA
43 YRS,
R/AT C-12 SPT., STAFF QRS,
ALL INDIA RADIO,
YELAHANKA NEW TOWN,
BANGALORE 64.

30 NOOR AHMED S/O ABDUL KAREEM
38 YRS,
C-17, SPT. STAFF QRS,.,
ALL INDIA RADIO
YELAHANKA NEW TOWN,
BANGALORE.

31 V SRINIVASAN S/O KS VARADARAJAN
48 YRS,
D-13, SPT. STAFF QRS.,
ALL INDIA RADIO
YELAHANKA NEW TOWN,
BANGALORE.

32 C S SUNDARI
W/O C U SADANANDA
40 YRS,
R/AT NO.48/6, JCOS., COLONY,
VIVEKANAGAR POST,
VANNARPET,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE.

33 P KRISHNAKUTTY
S/O LATE R PONNAPPAN
34 YRS,
R/AT NO.C-44, AIR., QRS.,
SPT., YELAHANKA NEW TOWN,
BANGALORE.

34 M NARAYANA
S/O MUNIYAPPA
33 YRS,
R/AT B-2, STAFF QRS.,
SPT., ALL INDIA RADIO,
YALHANKA NEW TOWN,
BANGALORE.

35 M R KARISHETTY
S/O RANGASHETTY
40 YRS,R/AT B-15, STAFF QRS,
ALL INDIA RADIO
YELAHANKA NEW TOWN,
BANGALORE.

36 RAMYA
D/O. REKHA SHETTY
AGED 31 YEARS
NO.62, TAKSHILA
4TH MAIN, POSTAL COLONY
SANJAYNAGAR
BANGALORE

37 REKHA SHETTY
W/O. K RAVINDRANTH SHETTY
AGED 52 YEARS,
NO.62 , TAKSHILA
4TH MAIN, POSTAL COLONY
SANJAYNAGAR, BANGALORE

38 RAVINDRANATH SHETTY
S/O. K.S. SHETTY
AGED 64 YEARS
TAKSHILA
4TH MAIN, POSTAL COLONY
SANJAYNAGAR, BANGALORE ... PETITIONERS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SHRI VISHNU D.BHAT, ADV.)

**AND :**

1 STATE OF KARNATAKA
BY SECRETARY TO GOVERNMENT
URBAN DEVELOPMENT DEPT
M.S. BUILDING
BANGLAORE - 01

2 BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER,
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1, SHRI A.N.VENUGOPALAGOWDA TO TAKE NOTICE FOR R2 AND 3)

THESE W.PS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION NO. BDA/COMMR/ALAO/LA9/104/2002-03, BANGALORE, DATED 3-2-2003 (ANNEXURE-K), ISSUED BY THE RESPONDENT NO. 2 AND ALSO THE FINAL NOTIFICATION NO. UDD 193 MNX 2004, BANGALORE, DTD: 23-2-2004 (ANNEXURE-L), ISSUED BY THE RESPONDENT NO. 1 IN SO FAR AS IT RELATES TO SITE NOS. 96, 48, 118, 40, 59, 54, 122, 125, 126, 56, 44, 62, 51, 49, 47, 50, 26, 31, 34 AND 35, 32, 114, 42, 10, 23, 22, 43, 117, 74, 68, 45, 37, 57, 29, 58, 46, 12, 11 AND 13 BELONGING TO THE PETITIONERS NO. 1 TO 38 RESPECTIVELY FORMED IN SY. NO. 114 OF TANSANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TQ. AND ETC.,

**IN W.P.NO.1549-50/2005(LA-BDA)**

**BETWEEN:**

AMARENDRA REDDY,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

40 YEARS,
S/O G.PAPIREDDY,
R/O 555, 3RD MAIN,
I D CROSS, MATHIKERE EXTN.,
BANGALORE-54. ..PETITIONER

(BY SHRI B.M.SHYAMPRASAD, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
HOUSING & URBAN DEVELOPMENT DEPARTMENT,
BANGALORE-1,
REPTD., BY ITS SECRETARY.

2. THE LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
CHOWDAIAH ROAD, KUMARAPARK WEST,
BANGALORE-20.

...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1, SHRI U.ABDUL KHADER, ADV. FOR R2)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION DTD.FEBRUARY 23RD, 2004 IN NO.UDD.193.MNX.2004 AS PER ANNEXURE-M ISSUED BY THE RESPONDENT NO.2 IN SO FAR AS THE SCHEDULE PROPERTY AND ETC.,

**IN WRIT PETITION NOS. 34702-708/2004 (LA-BDA)**

**BETWEEN :**

IN W.P. NO. 34702/2004

1. B.K. MUNIYAPPA, S/O.
KEMPAIAH, 64 YEARS, R/AT.
NO.292, 7TH CROSS,
JAYANAGAR 1ST CROSS,
BANGALORE - 11.

IN W.P. NO. 34703/2004

2. M/S. BANGALORE TECHNICAL

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

FOUNDATION TRUST, A REGISTERED TRUST, HAVING ITS OFFICE AT NO.106/7, 10 K.M., BELLARY ROAD, NH-7 (KODIGEHALLI CROSS BUS STOP), AMRUTHAHALLI, BANGALORE-560 092, REP. BY ITS MANAGING TRUSTEE, RAVISHANKAR T.P.,

IN W.P. NO.34704/2004

M/S. BANGALORE KEMPAIAH TECHNICAL & EDUCATION TRUST, A REGISTERED TRUST, HAVING ITS OFFICE AT NO.414-106/7, BELLARY ROAD, NH-7, AMRUTHAHALLI, BANGALORE-92, REP. BY ITS MANAGING TRUSTEE, RAVISHANKAR T.P.,

IN W.P. NO.34705/2004

B.M. MURALI, S/O. B.K.MUNIYAPPA, 39 YEARS, NO.292, 7TH CROSS, 1ST BLOCK, JAYANAGAR, BANGALORE. REP BY HIS POWER OF ATTORNEY KUM. LAKSHMI.

IN W.P. NO.34706/2004

CHANDRAPRABHA, D/O. B.K.MUNIYAPPA, 41 YEARS, NO.292, 7TH CROSS, 1ST BLOCK, JAYANAGAR, BANGALORE.

IN W.P. NO.34707/2004

PRITHVIRAJ, S/O. B.K. MUNIYAPPA, 49 YEARS, NO.292, 7TH CROSS, 1ST BLOCK, JAYANAGAR, BANGALORE.

IN W.P. NO.34708/2004

VIJAY KUMAR, S/O.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

B.K.MUNIYAPPA, 51 YEARS,
NO.292, 7TH CROSS,
1ST BLOCK, JAYANAGAR,
BANGALORE. ...PETITIONERS

(BY SRI. K.RAGHAVENDRA RAO, SRI.A. MADHUSUDHANA RAO, SRI. VIDYA IYER, ADVS.)

**AND :**

1. STATE OF KARNATAKA,
REP. BY ITS SECRETARY,
DEPT. OF HOUSING & URBAN
DEVELOPMENT, M.S.BUILDINGS,
BANGALORE - 560 001.

2. BANGALORE DEVELOPMENT
AUTHORITY, T.CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE - 560 020,
REP. BY ITS COMMISSIONER.

3. ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, T.CHOWDAIAH ROAD,
KUMARA PARK WEST,
BANGALORE - 560 020. ...RESPONDENTS

(BY SRI. A.N.VENUGOPALA GOWDA TO TAKE NOTICE R2-3 V/O DT. 6.10.04, SRI. U.ABDUL KHADER, ADV. FOR R2-3, SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH HCGP FOR R1)

THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT.3.2.2003 VIDE ANN.K ISSUED BY R2 AND THE IMPUGNED NOTIFICATION DT.23.2.2004 VIDE ANN.N ISSUED BY R1, IN SO FAR AS THEY RELATE TO THE LAND IN SY.NO.106/7 MEASURING 9 ACRES 20 GUNTAS SITUATED AT AMRUTHAHALLI VILLAGE OF YELAHANKA HOBLI, OF BANGALORE NORTH TALUK, AND ALLOW THIS WRIT PETITION AND ETC.,

**IN W.P. NOS.44841-42/2004**

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**BETWEEN :**

1. M. RAMAPPA, S/O. LATE
DODDA MUNISWAMAPPA, 60 YEARS,
VEERANNA PALYA, NAGAWARA POST,
BANGALORE - 560 045.

2. M. MUNIYAPPA, S/O. LATE
DODDA MUNISWAMAPPA, 62 YEARS,
VEERANNA PALYA, NAGAWARA POST,
BANGALORE - 560 045. ...PETITIONERS

(BY SRI. R. CHANDRASHEKAR, ADV.)

**AND :**

1. THE STATE OF KARNATAKA,
URBAN DEVELOPMENT DEPT.,
M.S.BUILDINGS,
BANGALORE - 560 001.
REP. BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER.
BDA,BANGALORE - 560 020,

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA, BANGALORE - 560 020.

4. CITY MUNICIPAL COUNCIL,
BYATARAYANAPURA, YELAHANKA
HOBLI, BANGALORE NORTH TALUK,
BANGALORE.
REP. BY ITS PRESIDENT. ...RESPONDENTS

(BY SRI. ABDUL KHADER, ADV. FOR R2 & 3, SRI. M.P.SREEKANTH, ADV. FOR R4, SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH FOR R1)

THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 AND PUBLISHED IN THE GAZETTE DT.3.2.2003 VIDE ANN.D. AND ETC.,

**IN W.P. NOS. 43035/2004 & 44465/2004**

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**BETWEEN :**

1. R.SREENIVASA MURTHY, 65 YEARS,
   S/O. RAMAKRISHNAIAH,
2. S.JANARDHAN, 35 YEARS,
3. S.LAKSHMIPATHI, 30 YEARS,
4. T.S.VENKATACHALA, 25 YEARS,
5. T.S.MANJU, 20 YEARS,

NOS.2 TO 5 ARE SONS OF
R.SREENIVASA MURTHY,
ALL ARE R/O.THANISANDARA VILLAGE,
AREBIC COLLAGE POST,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK,
BANGALORE.

(BY SRI. G.G. SHASTRY, ADV.)

**AND :**

1. STATE OF KARNATAKA,
REP. BY ITS SECRETARY,
DEPT. OF HOUSING & URBAN
DEVELOPMENT, VIDHANA SOUDHA,
BANGALORE - 560 001.

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT
AUTHORITY, SANKEY ROAD,
BANGALORE.

3. ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, SANKEY ROAD,
BANGALORE. ...RESPONDENTS

(BY SRI. ABDUL KHADER, ADV. FOR R2 & 3, SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH, HCGP FOR R1)

THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED BY THE R2 DT.3.2.2003 AT ANN.C. AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P. NOS.51346/2004 & 1539/2005**

**BETWEEN :**

T. PADMAVATHI, 55 YEARS,
W/O.B.MADHAVA MURTHY, PRESENTLY
R/ATN.D.K., 31/B, NEW COLONY,
BHADRAVATHI-577 301, CAMP AT
BANGALORE.

(BY SRI. S.CHENNARAYA REDDY, ADV.)

**AND :**

1. STATE OF KARNATAKA,
REP. BY ITS PRINCIPAL SECRETARY,
URBAN DEVELOPMENT DEPT.,
M.S.BUILDINGS, VIDHAN VEEDHI,
BANGALORE - 560 001.

2. BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST,
BANGALORE - 560 020,
REP. BY ITS COMMISSIONER.

3. THE SPECIAL ADDITIONAL
LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST,
BANGALORE - 560 020. ...RESPONDENTS

(BY SRI. A.N.VENUGOPALA GOWDA FOR R2-3, SRI B.T. PARTHASARATHI, ADV.GEN. & T.A. RAMACHANDRAIAH,HCGP R1)

THESE W.PS. ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANNEXURE.M DT.3.2.2003 & ANNEXURE.O DT.23.2.2004 WITH REGARD TO THE SITES BEARING NO.48/1 SITUATED AT AMRUTHAHALLY, YELAHANKA HOBLI, BANGALORE NORTH TALUK ISSUED BY THE R1 AND DROP THE SAME FROM THE ACQUISITION UNDER THE SAID NOTIFICATIONS CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERING WITH THE PETITIONERS SITES WITHOUT TAKING DUE RECOURSE OF LAW AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.45201/2004 (LA-BDA):**

**BETWEEN:**

SMT. RATHNAMMA,
W/O. SRI. L.M. NANJAPPA,
AGED ABOUT 40 YEARS,
OWNER OF POSSESSION OF
SITE NO.11, VP KHATHA NO.382,
IN SY.NO.103/1, JAKKUR VILLAGE,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK,
AND ALSO AT NO.387,
14TH "D" CROSS, EWS
YELAHANKA NEW TOWN,
BANGALORE. ... PETITIONER.

(BY SRI. M. SHIVAPRAKASH, ADV.)

**AND:**

1. THE COMMISSIONER OF BDA,
   KUMARA PARK WEST,
   BANGALORE.

2. THE SPECIAL LAND ACQUISITION
   OFFICER, BDA,
   KUMARA PARK WEST,
   BANGALORE-20. ... RESPONDENTS.

(SRI. U. ABDUL KHADAR, ADV. FOR R-1 & R-2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION DATED 3-2-2003 VIDE ANNEXURE-H AND NOTIFICATION DATED 23-2-2004 ISSUED UNDER SECTION 19 OF BDA ACT AT ANNEXURE-L IN RESPECT OF PETITION SCHEDULE SITE, AND ETC.

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.45742-47/2004 (LA-BDA):**

**BETWEEN:**

1. MUNEGOWDA J.C.,
   S/O. LATE CHANNARAYAPPA,
   AGED ABOUT 51 YEARS,
   RESIDING AT NO.4,
   R.M.V. II STAGE,
   BHHOPASANDRA NEW EXTN.,
   BANGALORE-560 094.

2. SRINIVAS C.,
   S/O. LATE CHANNARAYAPPA,
   AGED ABOUT 48 YEARS,

3. PAPANNA C.,
   S/O. LATE CHANNARAYAPPA,
   AGED ABOUT 40 YEARS,

4. SRIRAMA,
   S/O. LATE CHANNARAYAPPA,
   AGED ABOUT 38 YEARS,
   (2) AND (4) ARE RESIDING AT
   NO.190, JAKKUR,
   BANGALORE-560 064.

5. SMT. PARVATHAMMA,
   W/O. MUNIRAJU,
   AGED ABOUT 53 YEARS,
   RESIDING AT KETHMARANAHALLI,
   RAJAJINAGAR, BANGALORE-560 010.

6. PAPAMMA,
   W/O. VASUDEV,
   AGED ABOUT 40 YEARS,
   RESIDING AT RAMACHANDRAPURAM,
   BANGALORE-560 021. ... PETITIONERS.

(BY SRI. SHANMUKAPPA, ADV. (KESVY & CO.)

F KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND:**

1. STATE OF KARNATAKA,
   REP. BY ITS SECRETARY,
   URBAN DEVELOPMENT DEPARTMENT,
   M.S. BUILDINGS,
   DR. AMBEDKAR VEEDI,
   BANGALORE-560 001.

2. BANGALORE DEVELOPMENT AUTHORITY,
   KUMARA PARK, BANGALORE-560 020,
   REP. BY ITS COMMISSIONER.

3. THE ASSISTANT LAND ACQUISITION
   OFFICER,
   BANGALORE DEVELOPMENT AUTHORITY,
   KUMARA PARK,
   BANGALORE-560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP FOR R-1,
SRI. U. ABDUL KHADAR, ADV. FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DECLARE THAT THE NOTIFICATIONS DATED 3-2-2003 VIDE ANNEXURE-C AND DT. 23-2-2003 VIDE ANNEXURE-D ARE ILLEGAL, AND QUASH THE SAME, IN SO FAR AS THE PETITIONERS LANDS ARE CONCERNED.

**IN W.P.NO.46111/2004 (LA-BDA):**

**BETWEEN:**

SMT. R. BHAGYALAKSHMI,
W/O. SRI. R. SHYAM PRASAD REDDY,
AGED ABOUT 42 YEARS,
RESIDING AT FLAT NO.4,
3RD FLOOR, NO.20,
BHARGAV TOWERS,

IF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DINNUR ROAD, R.T. NAGAR,
BANGALORE-560 032. ... PETITIONER.
(BY SRI. C.G. GOPALA SWAMY, ADV.)

**AND:**

1. THE STATE OF KARNATAKA,
   REPRESENTED BY THE SECRETARY,
   URBAN DEVELOPMENT DEPARTMENT,
   M.S. BUILDING,
   VIDHANA VEEDHI,
   BANGLORE-560 001.

2. THE BANGALORE DEVELOPMENT AUTHORITY,
   REPRESENTED BY THE COMMISSIONER,
   K.P. WEST,
   BANGALORE-560 020. ... RESPONDENTS.

(SRI. K. KRISHNA, ADV. FOR R-2:
Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA FOR R-1)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE OPERATION OF THE NOTIFICATIONS DATED 3-2-2003 ISSUED BY R-2 VIDE ANNEXURE-D AND NOTIFICATION DATED 23-2-2004 ISSUED BY R-1 VIDE ANNEXURE-H IN SO FAR AS IT RELATES TO THE SCHEDULE PROPERTY.

**IN W.P.NO.1274/2005 (LA-BDA):**

**BETWEEN:**

1. SRI. A.G. LINGAPPA,
   AGED ABOUT 39 YEARS,
   S/O. LATE GULLAPPA,

2. SRI. A.G. CHANDRAPPA,
   AGED ABOUT 52 YEARS,
   S/O. LATE GULLAPPA,

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3. SMT. MUNITHAYAMMA,
AGED ABOUT 52 YEARS,
W/O. LATE NARAYANAPPA,

4. SMT. ANUSUYAMMA,
AGED ABOUT 35 YEARS,
W/O. LATE RAVINDRA,

ALL ARE RESIDING AT AMRUTHAHALLY,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK. ... PETITIONERS.

(BY SRI. S. CHENNARAYA REDDY, ADV.)

**AND:**

1. THE STATE OF KARNATAKA,
REPRESENTED BY ITS PRINCIPAL SECRETARY,
URBAN DEVELOPMENT DEPARTMENT,
M.S. BUILDING,
DR. AMBEDKAR VEEDHI,
BANGLORE-560 001.

2. BANGALORE DEVELOPMENT AUTHORITY,
REPRESENTED BY THE COMMISSIONER,
KUMARA PARK WEST,
BANGALORE-560 020.
REPRESENTED BY
ITS COMMISSIONER.

3. THE SPECIAL LAND
ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST,
BANGALORE-560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. BASAVARAJ V. SABARAD, ADV. FOR R-2 & 3)

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANNEXURE-H DATED 3-2-2003 AND FINAL NOTIFICATION DATED 23-2-2004 AS PER ANNEXURE-J WITH REGARD TO THE SURVEY NO.107/5 MEASURING 0-17 GUNTAS, SITUATED AT AMRUTHAHALLY, YELAHANKA HOBLI, BANGALORE NORTH TALUK IN SO FAR AS IT RELATES TO SL.NO.173 AND 148 RESPECTIVELY ISSUED BY THE R-1 AND DROP THE SAME FROM THE ACQUISITION UNDER THE SAID NOTIFICATIONS, CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERING WITH THE PETITIONER'S LANDS WITHOUT TAKING DUE RECOURSE OF LAW.

**IN W.P.NO.413/2005 (LA-BDA):**

**BETWEEN:**

D.V. VATSALA,
D/O. M. VEERABHADRAIAH,
AGED ABOUT 36 YEARS,
RESIDING AT NO.738,
III BLOCK, III STAGE,
BASAWESWARNAGAR,
BANGALORE-79. ... PETITIONER.

(BY SRI. R. NATARAJ, ADV.)

**AND:**

1. THE STATE OF KARNATAKA,
   DEPARTMENT OF HOUSING &
   URBAN DEVELOPMENT,
   MULTISTORIED BUILDING,
   BANGALORE-1,
   REPRESENTED BY ITS SECRETARY,

2. THE BANGALORE DEVELOPMENT
   AUTHORITY, KUMARA PARK WEST,
   BANGALORE, BY ITS COMMISSIONER.

IKT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COUKT

3. THE SPECIAL LAND ACQUISITION OFFICER,
BANGALORE DEVELOPMENT AUTHORITY,
KUMARAPARK WEST, BANGALORE.

4. THE CITY MUNICIPAL COUNCIL,
BYATARAYANAPURA,
BANGALORE NORTH TALUK,
BANGALORE,
BY ITS COMMISSIONER. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND SRI.T.A.RAMACHANDRAYYA, HCGP FOR R-1 SRI. A.N. VENUGOPALA GOWDA, ADV. FOR R-2 & R-3, SRI. M.P. SRIKANTH, ADV. FOR R-4)

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R-1 VIDE ANNEXURE-C DATED 23-2-2004 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRA VIRES THE PROVISIONS OF SECTION 2(C) AND 15(2)(II) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA SO FAR AS THE PETITIONER IS CONCERNED, AND ETC.

**IN W.P.NOS.171-172/2005 (LA-BDA):**

**BETWEEN:**

1. SRI. ARVIND PAREKH,
S/O. LATE MANGILAL,
AGED ABOUT 39 YEARS,
R/AT NO.20, 3RD CROSS,
GANDINAGAR, BANGALORE-560 009.

2. LALITH KUMAR, S/O. LATE MANGILAL,
AGED ABOUT 55 YEARS,
R/AT NO.20, 3RD CROSS, GANDINAGAR,
BANGALORE-560 009. ... PETITIONER.

(BY SRI. P. KRISHNAPPA, ADV.)

KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**AND:**

1. THE STATE OF KARNATAKA,
   URBAN DEVELOPMENT DEPARTMENT,
   M.S. BUILDING,
   BANGLORE-560 001.
   REPTD. BY ITS PRINCIPAL SECRETARY.

2. THE COMMISSIONER,
   BDA, BANGALORE.

3. THE ADDITIONAL LAND ACQUISITION
   OFFICER, BDA,
   BANGALORE-560 020. ... RESPONDENTS.

( BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. BASAVARAJ V. SABARAD, ADV. FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3-2-2003 VIDE ANNEXURE-H, AND ETC.

**IN W.P.NOS.6218-19/2005 (LA-BDA):**

**BETWEEN:**

1. MRS. ANURADHA MOHAN,
   W/O. BRIG. MOHAN,
   AGED ABOUT 45 YEARS,
   NO.155/11,
   FIELD MARSHALL MANEKSHAW ENCLAVE,
   ST. JOHN'S CHURCH ROAD,
   BANGALORE-560 005.

2. MRS. VEENA GAINES,
   REPRESENTED BY GPA HOLDER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

MRS. ANANATHY DORAISWAMY,
AGED ABOUT 42 YEARS,
# 507, KUVEMPU ROAD,
ST. THOMAS TOWN POST,
KAMMANAHALLI MAIN ROAD,
BANGALORE-560 084. ... PETITIONERS.

(BY SRI. M.G. KUMAR LAW FIRM, ADV.)

**AND:**

1. STATE OF KARNATAKA,
DEPARTMENT OF URBAN DEVELOPMENT,
BY ITS SECRETARY, M.S. BUILDING,
BANGALORE-560 001.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, BY ITS COMMISSIONER,
T. CHOWDAIAH ROAD,
BANGALORE-560 020.

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, T. CHOWDAIAH ROAD,
BANGALORE-560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. A.N. VENUGOPALA GOWDA, ADV.
R-2 & R-3
SRI. K. KRISHNA, ADV. FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DATED 3-2-2003 AND 23-2-2004 VIDE ANNEXURES E AND G PASSED BY R-2 AND R-1 RESPECTIVELY, IN SO FAR AS IT PERTAINS TO THE PETITIONERS' PROPERTY I.E., SCHEDULE PREMISES BEARING KHATA NO.241 SITUATED IN SY.NO.31/3 OF K. NARAYANAPURA VILLAGE, K.R. PURAM HOBLI, BANGALORE SOUTH TALUK, AND ETC.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.45784-88/2004 (LA-BDA):**

**BETWEEN:**

1. SRI. ATHEEQUR RAHAMAN KHAN
   (A.R. KHAN), AGED ABOUT 40 YEARS,
   S/O. LATE M.A. MAHABOOB KHAN,
   NO.39, II CROSS, 5TH MAIN,
   S.K. GARDEN, BENSON TOWN POST,
   BANGALORE-560 046.

2. SMT. M.C. PUSHPALATHA,
   AGED ABOUT 33 YEARS,
   W/O. DR. T.V. NARAYANA MURTHY,
   R/O. DB.50, KHB QUARTERS,
   KAVALBYRASANDRA, R.T.NAGAR POST,
   BANGALORE-560 032.

3. N.S. VIJAYALAKSHMI,
   W.O. N.S. SRINIVAS SHETTY,
   AGED ABOUT 47 YEARS,
   R/O. 28/1, 13TH CROSS,
   VASANTH NAGAR EAST,
   BANGALORE-52.

4. G. VANDANA,
   W/O. N.S.K. RAMGUPTA,
   AGED ABOUT 40 YEARS,
   NO.1, 3RD MAIN ROAD,
   VASANTH NAGAR EAST,
   BANGALORE-52.

1. SRI. SUBRAMANYAM HARIHARAN,
   S/O. SRI. ANANTHARAMAN SUBRAMANYAM,
   AGED ABOUT 40 YEARS,
   R/O. NO.C-532.D.D.A.SFS FLATS,
   SHEIKH SARA, PHASE-I,
   NEW DELHI-110017,
   REPTD. BY G.P.A. HOLDER
   R. RAMACHANDRAN. ... PETITIONERS.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI. K.H. SOMASHEKAR, ADV.)

**AND:**

1. THE STATE OF KARNATAKA,
   URBAN DEVELOPMENT DEPARTMENT,
   REPRESENTED BY ITS SECRETARY,
   DEPARTMENT OF URBAN DEVELOPMENT,
   BANGALORE-1.

2. THE ADDL. LAND ACQUISITION OFFICER,
   BANGALORE DEVELOPMENT AUTHORITY,
   BANGALORE.

3. THE BANGALORE DEVELOPMENT AUTHORITY,
   CHOWDAIAH ROAD,
   KUMARA PARK (WEST),
   BANGALORE-20,
   REPRESENTED BY ITS COMMISSIONER.

4. THE CITY MUNICIPAL COUNCIL,
   BYATRAYANAPURA VILLAGE,
   BANGALORE NORTH TALUK,
   BANGALORE. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. BASAVARAJ V. SABARAD, ADV. FOR R-2 & R-3,
SRI. M.P. SRIKANTH, ADV. FOR R-4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DATED 3-2-2003 AND FINAL NOTIFICATION DATED 23-2-2004 PASSED BY R-3 AS PER ANNEXURES A AND B, AND ETC.

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.1339/2005 & 9981/2005 (LA-BDA):**

**BETWEEN:**

SMT. GOWRY SHEKHAR,
D/O. RAJASHEKAR,
AGED ABOUT 27 YEARS,
R/O. NO.A-2, 203,
WHITE HOUSE, R.T.NAGAR,
BANGALORE-560 032. ... PETITIONER.

(BY SRI. H.S. NAGENDRA, ADV.)

**AND:**

1. THE STATE,
   REPRESENTED BY SECRETARY,
   DEPARTMENT OF HOUSING AND
   URBAN DEVELOPMENT, M.S. BUILDING,
   BANGALORE-560 001.

2. THE BANGALORE DEVELOPMENT AUTHORITY,
   KUMARA PARK WEST, BANGALORE-560 020,
   BY ITS COMMISSIONER,

3. THE ADDITIONAL LAND ACQUISITION
   OFFICER, BANGALORE DEVELOPMENT
   AUTHORITY, KUMARA PARK WEST,
   BANGALORE-560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. K. KRISHNA, ADV. FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS IN NO.BDA/COMMR/ALAO/LA9/104/2002-03 DATED 3-2-2003 VIDE ANNEXURE-E AND NO.UDD 193 MNX 2004 DATED 23-2-2004 VIDE ANNEXURE-J PASSED BY THE SECOND RESPONDENT, AND ETC.

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.4282/2005 (LA-BDA):**

**BETWEEN:**

1. SRI. A. APPANNA,
   S/O. LATE ANJANAPPA,
   AGED ABOUT 65 YEARS,

2. SRI. MUNEGOWDA,
   S/O. A. APPANNA,
   AGED ABOUT 30 YEARS,
3. SRI. SATHISH,
   S/O. A. APPANNA,
   AGED ABOUT 25 YEARS,

   ALL ARE RESIDING AT
   JAKKUR VILLAGE,
   YELAHANKA HOBLI,
   BANGALORE NORTH TALUK. ... PETITIONERS.

(BY SRI. P.M. NARAYANASWAMY, ADV.)

**AND:**

1. STATE OF KARNATAKA,
   BY ITS SECRETARY,
   DEPARTMENT OF HOUSING
   AND URBAN DEVELOPMENT,
   M.S. BUILDING,
   BANGALORE-560 001.

2. BANGALORE DEVELOPMENT AUTHORITY,
   KUMARA PARK WEST EXTENSION,
   BANGALORE-560 020.
   REP. BY ITS COMMISSIONER.

3. THE ADDITIONAL LAND ACQUISITION
   OFFICER, BANGALORE DEVELOPMENT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AUTHORITY, K.P. WEST EXTENSION,
BANGALORE. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. K. KRISHNA, ADV.
TO TAKE NOTICE FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3-2-2003 VIDE ANNEXURE-G ISSUED BY R-2 AND THE FINAL NOTIFICATION DATED 23-2-2004 VIDE ANNEXURE-H ISSUED BY R-1.

**IN W.P.NO.10788/2005 (LA-BDA):**

**BETWEEN:**

SMT. JAYAMMA,
D/O. LATE CHIKKAPPAJAPPA,
AGED ABOUT 60 YEARS,
RESIDING AT NO.418, 10TH MAIN,
9TH CROSS, MARUTHI EXTENSION,
HENNUR VILLAGE,
KALYANANAGAR POST,
BANGALORE-43. ... PETITIONER.

(BY SRI. A.S. MAHESHA, ADV.)

**AND:**

1. STATE OF KARNATAKA,
REPRESENTED BY ITS SECRETARY,
DEPARTMENT OF URBAN DEVELOPMENT,
M.S. BUILDINGS,
BANGALORE-560 001.

2. THE BANGALORE DEVELOPMENT
AUTHORITY, CHOWDAIAH ROAD,
KUMARA PARK (WEST),

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-560 020,
REPRESENTED BY ITS
COMMISSIONER.

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, CHOWDAIAH RAOD,
KUMARA PARK (WEST),
BANGALORE-560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. K. KRISHNA, ADV.
TO TAKE NOTICE FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH NOTIFICATION ISSUED BY R-2 DATED 3-2-2003 VIDE ANNEXURE-A AND NOTIFICATION DATED 23-2-2004 ISSUED BY R-1 VIDE ANNEXURE-B AND THIS PRAYER IS RESTRICTED TO PETITIONER CONCERNED, AND ETC.

**IN W.P.NOS.1576-95/2005 (LA-BDA):**

**BETWEEN:**

1 KARNATAKA RAJYA KHADI AND GRAMADYOGA
KARYAKARTARA
GRUHA NIRMANA SAHAKARA SANGHA NIYAMITHA
(R), BY ITS PRESIDENT
NO.10, JASMA BHAVAN ROAD
BANGALORE 560 001

2 JAYAMMA W/O PUTTASWAMY
AGED ABOUT 41 YEARS,
NO.830/20, 17TH MAIN
GOKULA IST STAGE, IST PHASE
MATHIKERE LAYOUT
BANGALORE 560 054

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 EKANATAIAH S/O MARULASIDDAIAH
AGED 51 YEARS,
NO.10, JASMA BHAVAN ROAD
BANGALORE 560 052

4 N GANGAPPA
S/O NANJUNDAPPA
AGED ABOUT 44 YEARS,
NO.940/5, 2ND FLOOR
2ND MAIN ROAD, 4TH BLOCK
RAJAJINAGAR
BANGALORE 560 010

5 PATALAPPA S/O DODDANNA
AGED ABOUT 54 YEARS,
HOUSE NO.694, 2ND A MAIN
8TH BLOCK, KORAMANGALA
BANGALORE 560 095

6 K N RAMAKRISHNA REDDY
S/O K.N.NANJA REDDY
AGED ABOUT 42 YEARS
R/O H.NO.1049, 20TH CROSS
8TH B MAIN, 7TH SECTION
H.S.R.LAYOUT, BANGALORE 560 034

7 H S LAKSHMI DEVI
W/O PATALAPPA
AGED ABOUT 54 YEARS
HOUSE NO.18
'C' TYPE UAS QUARTERS
HEBBAL
BANGALORE 560034.

8 SREEKUMAR NAIR
S/O NARAYANA PILLAI
AGED ABOUT 56 YEARS
4/1, K.H.B.COLONY ROAD
SULTANPALYA
BANGALORE 560 032

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

9 B K SHIVARAJ
S/O B.C.KOTTURABASAPPA
AGED ABOUT 55 YEARS,
NO.26, 4TH MAIN
3RD CROSS, CHAMARAJPET
BANGALORE 560 018

10 SHEKHARAYYA HIREMATH
S/O SIDDALINGAIAH
AGED ABOUT 43 YEARS,
NO.494, 7TH MAIN, 4TH A CROSS
R.P.C.LAYOUT
BANGALORE 560 040

11 B G SHAKUNTHALA
AGED ABOUT 52 YEARS
NO.146, BYATARAYANAPURA
BANGALORE NORTH TALUK

12 MARI GOWDA
S/O JUNJE GOWDA
AGED ABOUT 50 YEARS
NO.153, 10TH MAIN,
B.C.C.LAYOUT, 2ND STAGE
VIJAYANAGAR, BANGALORE 560 040

13 MEENA PRASAD
W/O RENUKA PRASAD
AGED ABOUT 36 YEARS,
NO.2D, H.V.S.HOMES (NO.4)
76/7, 15TH CROSS
MALLESHWARAM
BANGALORE 560 055

14 B S GIRISH
S/O G.K.SRINIVASA RAO
AGED ABOUT 40 YEARS,
NO.17, 4TH 'A' MAIN ROAD
OBALAPPA GARDEN
BANGALORE 560 082

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

15 B R RANGANATH
S/O M.RAMA SETTY
AGED ABOUT 55 YEARS,
NO.14/2, 4TH 'N' BLOCK
RAJAJINAGAR
BANGALORE 560 010

16 A S BABU S/O SHIVARAMEGOWDA
AGED ABOUT 31 YEARS,
NO.2960, 13TH B MAIN
R.P.C.LAYOUT, ATTIGUPPE
VIJAYANAGAR 2ND STAGE
BANGALORE 560 040

17 K JAYALAKSHMI
S/O H.S.PRANESH
AGED ABOUT 32 YEARS,
NO.763, UPSTAIRS
47TH CROSS, 8TH BLOCK
JAYANAGAR
BANGALORE 560 082

18 D N NAGARAJU
S/O NANJEGOWDA
AGED ABOUT 37 YEARS,
NO.21, N.T.I.QUARTERS
PALACE GUTTAHALLI CIRCLE
BANGALORE 560 003

19 BELUR V VINAY S/O B N VIJAYAKUMAR
AGED ABOUT 30 YEARS,
REP. BY GPA HOLDER
B.N.VIJAYAKUMAR
NO.124, BALAJI KRUPA
RAILWAY PARALLEL ROAD,
K.P.WEST, BANGALORE 560 020

20 A S BALARAM
S/O A.K.SATHYANARAYANA SHETTY
AGED ABOUT 44 YEARS,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/O NO.145, 5TH BLOCK
KORAMANGALA
BANGALORE ... PETITIONERS

(BY SRI. B RUDRAGOWDA, ADV.)

**AND:**

1 THE STATE OF KARNATAKA BY ITS SECY
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDINGS, DR.AMBEDKAR VEEDHI
BANGALORE 560 052

2 BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020. ... RESPONDENTS.

(BY Sri B.T. PARTHASARATHI, ADV. GEN AND
SRI.T.A.RAMACHANDRAYYA, HCGP, FOR R-1,
SRI. A N VENUGOPALA GOWDA, ADV. TO TAKE NOTICE
FOR R2-3, SRI. U. ABDUL KHADER, ADV.
FOR R-2 & R-3 )

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE RESPONDENTS TO ALLOT THE SITES IN THE LIGHT OF THE DIRECTION ISSUED BY THE R1 DT. 20/22.12.2004 (ANX.P).

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.50676-685/2004**

1 DHANALAKSHMI
W/O. D KESHAVAN
AGED ABOUT 59 YEARS
R/AT NO.17, PILLANNA GARDEN
II STAGE, 1ST MAIN, RAILWAY LAYOUT
BANGALORE - 560045

2 REWANTMAL KOTHARI
S/O. HARAKCHAND KOTHARI
AGED ABOUT 49 YEARS
R/AT NO.1166, 2ND FLOOR,
5TH BLOCK, 18TH 'C' MAIN
RAJAJINAGAR, BANGALORE - 560 010

3 V SHIVAKUMAR
S/O. LATE P VARDARAJ
AGED ABOUT 31 YEAR
R/AT NO.356, 3RD CROSS
NEW BAGALUR LAYOUT
ST THOMAS TOWN POST
BANGALORE - 84

4 V SARASWATHI
W/O. C SUNDER
NEW BAGALUR LAYOUT
ST THOMAS TOWN POST
BANGALORE - 84

5 C JAYARAMAN
S/O. P CHANDRAN
AGED ABOUT 46 YEARS
NEW BAGALUR LAYOUT
ST THOMAS TOWN POST
BANGALORE - 560 084

6 SUBBAMMA
W/O. LATE B.P. RAMAIAH
AGED ABOUT 65 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/AT NO. 178, THANISANDRA MAIN ROAD
ASHWATHNAGAR
BANGALORE - 560045

7 K M ABDUL BASHA
S/O. MOHIUDDIN SAB
AGED ABOUT 57 YEARS
R/AT NO.1, BAITH-UL-NOOR
KEMPAIAH BLOCK
OPP MUBARAK MASJID
J.C. NAGAR, BANGALORE -6

8 SYED GHANI
S/O. LATE SYED ABDUL JABBAR
AGED ABOUT 43 YEARS
R/AT NO. 69/1, THIMMAIAH ROAD
CIVIL STATION
BANGALORE -01 ... PETITIONERS

(By SRI.G.GANGI REDDY,ADV.)

AND :

1 THE STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT OF HOUSING AND URBAN
DEVELOPMENT
M.S. BUILDING
BANGALORE -01

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 20
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE - 560 020 ... RESPONDENTS

JKT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By SRI B.T. PARTHASARATHI, ADV. GEN AND FOR SRI.T.A.RAMACHANDRAIAH,HCGP.FOR R-1;
SRI.B.V.SABARAD, ADV. R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT. 3.2.2003 VIDE ANNEX.A. AND DT. 23.2.2004 VIDE ANNEX.B. PASSED BY R2.

**IN W.P.NOS.50869-50870 OF 2004**

BETWEEN

1 VENKATAPPA
S/O LATE SONNAPPA @ DEKAPPA
MAJOR 52 YEARS,
R/O DASARAHALLI, HEBBALA POST
BANGALORE EAST
BANGALORE-560 024

2 NANJAPPA
S/O LATE SONNAPPA @ DEKAPPA
MAJOR 50 YEARS
R/O D NO 240, 3 CROSS
MARUTHI BADAVANE DASARAHALLI
BANGALORE ... PETITIONERS

(BY SMT.SUMANGALA A.SWAMY,ADV.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY

DEPT OF URBAN DEVELOPMENT
MS BUILDING, AMBEDKAR VEEDHI
BANGALORE-560 001

UKT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV.GEN. AND FOR SRI T.A.RAMACHANDRAIAH,HCGP.FOR R1;
SRI.B.V.SABARAD,ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R2 DT. 23.2.2004 VIDE ANNEX.F.

**IN W.P.NOS.50912-50914 OF 2004**

BETWEEN

1 KANIKASWAMY S/O LATE SOWRAPPA
AGED 45 YEARS,
R/O MASTHRYPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALORE EAST TALUK

2 INNESHAMMA W/O LATE RAYAPPA
58 YEARS, R/O MASTHRYPALYA
RACHENAHALLI DHAKALE, K.R.PURAM HOBLI
BANGALORE EAST TALUK, REPTD. BY HIS
GPA HOLDER, S.RAMACHANDRA, R/O
THANISANDRA, K.R.PURAM HOBLI
BANGALORE EAST TALUK

3 CHANNANNA S/O BAGEPPA
55 YEARS,
R/O RACHENAHALLI
K.R.PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONERS

(BY SRI.R.CHANDRASHEKAR,ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDINGS, BANGALORE 1
REPTD. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA, BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN.AND
SRI.T.A.RAMACHANDRAIAH, HCGP.FOR R1;
SRI.B.V.SABARAD, ADV.FOR R-1 & R-2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.B.

QUASH THE FINAL NOTIFICATION DT.23.2.2004 VIDE ANNEXURE-C AND ETC.

**IN W.P.NOS.51015-51016 OF 2004** & 51103-51115/04
Added as per order dtd 15/7/2005
(PP PAPANNA)
PS to VGGJ.

BETWEEN

1 SREE VILLAGE PLOT OWNERS ASSOCIATION
O/O 550/7, 1ST FLOOR, 3RD MAIN
IIND BLOCK, R.T. NAGAR
BANGALORE 32
REP. BY ITS SECRETARY
M. SRINIVAS

2 M/S TRINITY VILLAGE
PLOT OWNERS ASSOCIATION

F OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/O TRINITY ENCLAVE, HENNUR MAIN ROAD
BANGALORE-43
REP. BY ITS SECRETARY
S. RAVIJECAB ... PETITIONERS

(BY SRI.K.H.SOMASEKHAR,ADV.)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REP. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE-1

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE-29
REP. BY ITS COMMISSIONER

4 THE KOTHNUR GRAMPANCHAYAT
BY ITS SECRETARY
KRISHNARAJAPURA HOBLI
BANGALORE NORTH TALUK ...RESPONDENTS

(BY B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP FOR R1;
SRI.B.V.SABARAD,ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.A. AND B. BY R3. AND ETC.

JRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO. 51078 OF 2004**

BETWEEN

M CHANDRAPPA
S/O LATE MUNISHAMAPPA
AGED ABOUT 50 YEARS
R/O JAKKUR VILLAGE
YELAHANKA HOBLI
YELAHANKA
BANGALORE NORTH TALUK ... PETITIONERS

(BY SRI.M.SHIVAPRAKASH,ADV.)

AND :

1 STATE OF KARNATAKA
DEPT OF HOUSING AND URBAN DEVELOPMENT
MULTISTORIED BUILDING
BANGALORE-1
REP BY ITS SECY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP FOR R1;
SRI.B.V.SABARAD,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY AND FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 AND FINAL NOTIFICATION

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DT. 3.2.2003 ISSUED BY R2 VIDE ANNEX.A. AND E. AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.

**IN W.P.NOS.49981-49986 OF 2004**

BETWEEN

1 H R LINGAPPA @ H R LINGANNA
S/O LATE RUDRAPPA,
AGED ABOUT 72 YEARS

2 A RUDRAPPA S/O LATE ANJANAPPA
AGED ABOUT 38 YEARS

BOTH RESIDENT OF KEMPAPURA
VILLAGE, HEBBAL POST,
YELAHANKA HOBLI,
BANGALORE(ADDITIONAL) TALUK ... PETITIONERS

(BY SRIYUTHS:B.S.VASANTHA MADHAV &
G.GANGIREDDY,ADVS.)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
M.S.BUILDINGS, BANGALORE 1
BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK
BANGALORE

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY

I OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK
BANGALORE 560 020 ... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP FOR R-1;
SRI.BASAVARAJ V. SABARAD,ADV.FOR R-2-3)

THESE WRIT PETITIONSARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTN. DT. 3.2.2003 AND PUBLISHED IN THE GAZETTE NOTN. DT. 3.2.2003 AS AT ANNEX-H.

QUASH THE FINAL NOTN. DT. 23.2.2004 & PUBLISHED IN THE GAZETTED DT. 23.2.2004 AS AT ANNEX-L.AND ETC.

**IN W.P.NO.5310 OF 2005**

BETWEEN

M S NAGEDNRA S/O LATE M S SARVOTHAMARAO
AGED.47 YEARS, R/AT.NO.17,
6TH CROSS, ANDIAPPA GARDEN

KORAMANGALA I BLOCK,
JAKKASANDRA,
BANGALORE-560 034 ... PETITIONERS

(BY SRI.K.A.ARIGA,ADV.)

AND :

1 STATE OF KARNATAKA
REP BY ITS PRL SECY
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING,
DR.AMBEDKAR VEEDHI
BANGALORE-01

I OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 BANGALORE DEVELOPMENT AUTHORITY
REPRESENTED BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE-20

3 SPECIAL LAND ACQUISITION OFFICER
BDA, KUMARA PARK WEST
BANGALORE-20 ... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI.T.A.RAMACHANDRAIAH, HCGP FOR R1;
SRI.K.KRISHNA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT R2 AND R3 TO EXECUTE A SALE DEED/REGULARIZE THE LAND IN QUESTION IN FAVOUR OF THE PETITIONER. AND ETC.

**IN W.P.NO.43051 OF 2004**

BETWEEN

SMT.NEELAVATHI, W/O LATE
M.N.SWAMINATHA,
AGED ABOUT 54 YEARS,
R/AT NO.13, IST CROSS,
DODDAKATAPPA ROAD,
ULSOOR, BANGALORE-560 008. ...PETITIONER

(BY SRI.P.T.HEBBAR,ADV.)

AND :

1. STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDINGS, BANGALORE-1
REP.BY ITS PRINCIPAL SECRETARY.

I OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2. THE COMMISSIONER,
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE.

3. THE ADDITIONAL LAND ACQUISITION
OFFICER, B.D.A.,
BANGALORE ...RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP FOR R-1;
SRI.K.KRISHNA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY.NOTFICATION DT:3.2.2003 VIDE ANN.A AND ALSO THE FINAL NOTIFICATION DT:10.5.2004 VIDE ANN.B. AND ETC.

**IN W.P.NOS.48046-48063 OF 2004** & 48262-65/04

Added as per order dt. 15-7-2005
(M. PRAPHNA)
PS to VGBJ

BETWEEN

1 USHA H
W/O DR V BHASKAR
AGED ABOUT 44 YEARS
NO.33, UDAYAVI, II MAIN ROAD
CHOLANAGAR, R T NAGAR POST
BANGALORE 560 032

2 K P SETHUMADHAVAN
S/O A P V NAIR
AGED ABOUT 60 YEARS
NO.59, ARADHANA, AECS, III STAGE
SANJAYNAGAR
BANGALORE 560 094

3 REKHA SHETTY
W/O K RAVINDRANATH SHETTY
AGED ABOUT 50 YEARS

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

PLOT NO.8 AND 9, RAVIREKHA,
OPP GOLDEN GATE SCHOOL, THANISANDRA
BANGALORE

4 T VEENA
D/O JANGAMANI
AGED ABOUT 29 YEARS
NO.182, RAMGOPAL LAYOUT,
SUBBANNAPALYAM, BANASWADI MAIN ROAD
BANGALORE 560 013

5 C REKHA JETTY
D/O K S CHANDRAN
AGED ABOUT 51 YEARS
R/O AKSHAGA NILAYA, II CROSS
GOLDEN RETREAT NILAYA LAYOUT
THANISANDRA, BANGALORE 45

6 VIJAYAKUMAR NAIR
S/O LATE K S.NAIR
AGED ABOUT 45 YEARS
HOUSE NO.34, II CROSS, VINAYAKA LAYOUT
BHOOPASANDRA MAIN ROAD,
RMV POST
BANGALORE 560 094

7 MOUSHMI CHAUBIA
W/O KANCHAN CHAULIA
AGED ABOUT 31 YEARS
NO.16, V 'D' CROSS
BHOOPASANDRA EXTN.,
BANGALORE 94

8 DR B B RAJU
S/O BASAVALINGAPPA
AGED ABOUT 43 YEARS
SARASWATHI CLINIC
4TH CROSS SULTAN PALYA,
BANGALORE-32.

9 JAVID AHMAD KHAN N M

IN OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O PAJULLA KHAN
AGED ABOUT 38 YEARS
NO.10, 'C' II STREET
CHANDINI CHOWK ROAD CROSS,
SHIVAJINAGAR, BANGALORE 52

10 P D RAJESH S/O P V DAMODARAN
AGED ABOUT 30 YEARS
NO.22, PUSPAKA, II MAIN,
II CROSS, AECS LAYOUT, III STAGE
NAGASHETTYHALLI
BANGALORE 94

11 WING COMMANDER AJAYA KUMAR
S/O LATE K.N.SINGH
AGED ABOUT 45 YEARS
NO.201, BLOCK-V, R K APARTMENTS
HOYSALANAGAR, RAMAMURTHYNAGAR
BANGALORE 16

12 SQN LDR V T PATANGE
S/O T B PATANGE
AGED ABOUT 60 YEARS
NO.20, 8TH MAIN, MCECHS LAYOUT
THANISANDRA
BANGALORE 45

13 S PRAVEEN KUMAR
S/O B SHIVAJI RAO
AGED ABOUT 30 YEARS
R/O SRHS QRS., T G EXTN.,
HOSKOTE TOWN, BANGALORE DIST
BANGALORE 562114

14 DEVENDER DAS V P
S/O V P HARIDAS
AGED ABOUT 30 YEARS
FLAT NO.B2, LAKESH MANOR
2ND CROSS, MURUGAN TEMPLE STREET
NEW THIPPASANDRA, BANGALORE 75

H OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

15 SHIVARAM SINGH N
S/O NARAYAN SINGH
AGED ABOUT 31 YEARS
NO.843, 4TH CROSS, K N EXTN.,
YESHWANTHPUR
BANGALORE 22

16 S MOHAN
S/O LATE SUBRAMANYAN
AGED ABOUT 33 YEARS
NO.271/4, 53 'E' CROSS
III BLOCK RAJAJINAGAR
BANGALORE 10

17 USHA HUSSAIN
W/O ARSHAD HUSSAIN
AGED ABOUT 34 YEARS
NO.14-A, GOLDEN RETREAT LAYOUT
III CROSS, NEAR GOLDEN VALLEY SCHOOL
TANISANDRA
BANGALORE

18 PRASHANTH Y S
S/O Y K SUBRAMANIYAN
AGED ABOUT 34 YEARS
SITE NO.6, II CROSS,
GOLDEN RETREAT LAYOUT
TANISANDRA, BANGALORE ... PETITIONERS

(BY SRI. VISHNU D.BHAT,ADV.)

AND :

1 STATE OF KARNATAKA BY SECRETARY TO
GOVERNMENT
URBAN DEVELOPMENT DEPARTMENT
M S BUILDING
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK (WEST)
BANGALORE
BY ITS COMMISSIONER

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI.T.A.RAMACHANDRAIAH,HCGP FOR R-1;
SRI.U.ABDUL KHADER,ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTN. DATED 3.2.2003 (ANNEX-D) ISSUED BY R-2 AND ALSO THE FINAL NOTN. DT. 23.2.2004 (ANNEX-E) ISSUED BY R-1 IN SO FAR AS IT RELATES TO SITE NOS. 1, 2 & 3,8 & 9, 17, 5, 24, 20, 7, 23, 13, 22, 2 & 3, 4,18, 27, 14, 14A, 6 BELONGING THE PETRS. 1 TO 18 RESPECTIVELY, SITUATED IN SY. NO.12/4 OF TANISANDRA VILLAGE, K.R. PURAM HOBLI, BANGALORE.

**IN W.P.NO.863 OF 2005** & 23720/05
Added as per order dt. 15-7-2005

BETWEEN

1 K P NARASIMHAN S/O PADMANABHACHARI
AGED ABOUT 73 YEARS
R/O. NO. 4, HOYSALA LAYOUT,
SRIRAMPURA MAIN ROAD, AMRUTHAHALLI
VILLAGE, YELHANKA HOBLI, BANGALORE
NORTH TALUK, BANGALORE - 560092

2 K P RAMACHANDRAN
S/O. PADMANBHACHARI
AGED ABOUT 53 YEARS
R/O. HEADQUARTERS, EASTERN NAVAL COMMAND
VISHAKAPATNAM REP BY HIS BROTHER
AND PA HOLDER K.P. NARASIMHAN,

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THE FIRST PETITIONER ABOVE ... PETITIONERS

(BY SRI.H.S.NAGENDRA,ADV.)

AND :

1 THE STATE OF KARNATAKA
BY SECY DEPT OF HOUSING
AND URBAN DEVELOPMENT
M.S. BUILDINGS
BANGALORE -01

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 560020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER,
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE -20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH, HCGP FOR R1;
SRI.U.ABDUL KHADER,ADV.FOR R-2 & R-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION DT. 3.2.2003 VIDE ANX. J AND DT. 23.2.2004 VIDE ANX. L PASSED BY R2.

**IN W.P.NO.864 OF 2005**

BETWEEN

M S PRADEEP S/O M SUBRAMANYA
AGED ABOUT 25 YEARS
R/O NO 7 HOYSALA LAYOUT SRIRAMAPURA
MAIN ROAD, AMRUTHAHALLI VILLAGE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

YELHANKA HOBLI BANGALORE NORTH TALUK
BANGALORE 92 ... PETITIONER

(BY SMT.H.S.NAGENDRA,ADV.)

AND :

1 THE STATE REP BY SECY DEPT OF HOUSING
AND URBAN DEVELOPMENT
M.S. BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20
BY ITS COMMISSIONER

3 THE ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20 ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH, HCGP FOR R1;
SRI.U.ABDUL KHADER,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. D DT. 3.2.2003 AND DT. 23.2.2004 VIDE ANX. H PASSED BY THE R2.

**IN W.P.NO.865 OF 2005** & 2338/05
Added as per order dt. 15-7-2005.
(M. BAPANNA)
PS to VGGJ

BETWEEN

M S GURURAJ S/O M SUBRAMANYA
AGED ABOUT 24 YEARS,
R/O NO.5 AND 6, HOYSALA LAYOUT
SRIRAMPURA MAIN ROAD,
AMRUTHAHALLI VILLAGE

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

YELAHANKA HOBLI, BANGALORE NORTH
TALUK, BANGALORE 560 092 ... PETITIONER

(BY SRI.H.S.NAGENDRA,ADV.)

AND :

1 THE STATE OF KARNATAKA
BY SECY DEPT HOUSING
AND URBAN DEVELOPMENT,
M.S.BUILDING
BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST, BANGALORE 560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE 560 020 .. RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP FOR R1;
SRI.A.N.VENUGOPALAGOWDA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT. 3.2.2003 VIDE ANX. 'D' AT SL.NO.36, PAGE NO.32 AND DT. 23.2.2004 VIDE ANX. H AT SL.NO.43, PAGE NO.45 PASSED BY THE R2. AND ETC.

**IN W.P.NO.10239 OF 2005**

BETWEEN

K H SHANTHAKUMARI
W/O A VINOD KUMAR
AGED ABOUT 30 YEARS
R/O NO 136, C STREET,

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

NEAR MARUTHI
MANDIR AMRUTH NAGAR,
BANGALORE 92 ... PETITIONER

(BY SRI.S.SUDARSANA REDDY,ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT M.S. BUILDING
BANGALORE 1
REP BY ITS SECRETRY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

4 THE CITY MUNICIPAL COUNCIL
BYATARYANAPURA
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T.A.RAMACHANDRAIAH,HCGP.FOR R1;
SRI.A.N.VENUGOPALAGOWDA,ADV.FOR R-2 AND R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R1 DTD. 23/2/04 VIDE ANX. B AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SEC 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.AND ETC.

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.10256 OF 2005**

BETWEEN

1 PRABHUDEVAIAH
S/O K SHIVANNA
AGED ABOUT 55 YRS,
R/AT NO.135, 'C'STREET
NEAR MARUTHI MANDIR,
AMRUTH NAGAR,
BANGALORE 92. ... PETITIONER

(BY SRI.S SUDARSANA REDDY,ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPT. OF HOUSING AND
URBAN DEVELOPMENT,
M S BLDG.,
BANGALORE 1.
REP. BY ITS SECY.,

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMAR APRAK WEST
BANGALORE
BY ITS COMMISSIONER.

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGLAORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE.

4 THE CITY MUNIVIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TQ.,
BANGALORE,
BY ITS COMMISSIONER. ... RESPONDENTS

IN OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI.T.A.RAMACHANDRAIAH,HCGP.FOR R1;
SMT.S.SUJATHA, ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R1 DT. 23.2.2004 PRODUCED ALONGWITH WRIT PETITION AS ANX. B AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA. AND ETC.

**IN W.P.NO.6622 OF 2005**

BETWEEN

AGILA NIXON
32 YEARS, W/O.D.ANTHONY NIXON
RESIDING AT BDA FLAT NO.524
G.F.D., B-15,
AUSTIN TOWN I STAGE
BANGALORE-47 ... PETITIONER

(BY SRI.R.NATARAJ,ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE-1, REP.BY ITS
SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE, BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

KUMARA PARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
THANISANDRA, K R PURA HOBLI
BANGALORE EAST TQ, B'LORE .. RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND
SRI.T.A.RAMACHANDRAIAH,HCGP.FOR R-1;
SRI.K.KRISHNA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICIATIONS DT.23-2-2004 AND 3-2-2003 VIDE ANN.C AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2 (c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA, SO FAR AS THE PETITIONER LAND IS CONCERNED.

**IN W.P.NO.6623 OF 2005**

BETWEEN

ARUNA CHARLES
W/O.D.CHARLES
AGED ABOUT 46 YEARS
R/AT C/O.SUSAI RAJ
NO.13/14,
KODANDARAM LAYOUT
BANGALORE-42 ... PETITIONER

(BY SRI.R.NATARAJ,ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE-1, REPRESENTED BY
ITS SECRETARY

HIGH COURT OF KARNATAKA

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE, BY ITS COMMISISONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA, KUMARAPARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
THANISANDRA, K R PURA HOBLI
BANGALORE EAST TQ
BANGALORE ... RESPONDENTS

(BY SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI.T.A.RAMACHANDRAIAH,HCGP.FOR R1;
SRI.K.KRISHNA,ADV.FOR R-2 & R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 VIDE ANNEX.C. AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA IN SO FAR AS THE PETITIONER LAND IS CONCERNED.

**IN W.P.No 7370-7371 OF 2005**

BETWEEN

A SATHYANARAYANA SWAMY
S/O CHIKKA APPAIAH
AGED ABOUT 51 YEARS,
R/O THANISANDRA
K.R.PURAM HOBLI
BANGALORE EAST TALUK

... PETITIONER

(By Sri P KRISHNAPPA, ADV.)

AND :

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDINGS, BANGALORE 1
REPTD. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
B.D.A., BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020

... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND Sri T A RAMACHANDRAIAH, HCGP FOR R1;
SRI K KRISHNA AND SRI A N VENUGOPALAGOWDA, ADVs. FOR R2 & R3)

THESE W.Ps. ARE FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH THE NOTIFICATIONS DT.3-2-2003 AND 23-2-2004 VIDE ANN.E & H, ETC.

**IN W.P.NOs. 9130-9136 OF 2005**

BETWEEN

1 V N LAKSHMI W/O DAMODARAN
AGED 42 YRS, NO.33 MARAPPA BLOCK
J.C. NAGAR
BANGALORE

2 C MOHAN RAJ
S/O CHELUVARAJ MADALIAR
AGED ABOUT 39 YEARS
R/O NO 95, 3RD MAIN ROAD,
RAMACHANDRA PURAM
BANGALORE

3 S GANESHAN MUDALIAR
S/O SHIVANADHA MUDALIAR
49 YEARS, R/O NO 33

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

MARAPPA BLOCK J.C. NAGAR,
BANGALORE

4 JEEVITHA
D/O A.V. SELVARAJ
AGED ABOUT 39 YEARS
R/O NO 35, MARAPPA BLOCK J.C. NAGAR,
BANGALORE

5 AMRUTHAVALI
W/O R NARAYAN
43 YEARS, R/O NO 3/95
3RD MAIN ROAD,
RAMACHANDRA PURAM
BANGALORE 21

6 V SUBRAMANI
S/O LATE VARASWAMI MUDALIAR
AGED ABOUT 51 YEARS
R/O NO B 41, 2ND CROSS
NAGAPPA BLOCK
BANGALORE 21

7 V RAJESHWARI
D/O GOVINDRAJ MUDALIAR
AGED ABOUT 63 YEARS
C/O VENKATAPPA FLOUR MILL
NO 126 KAVALA BYRA SANDRA
BANGALORE 32

... PETITIONERS

(By Sri RASHEED KHAN & K NARAYANAPPA, ADVs. )

AND :

1 STATE OF KARNATAKA
DEPT. OF HOUSING & URBAN DEVLPT

M.S. BUILDING
BANGALORE 1
REP BY ITS SECRETARY

OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE

... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND Sri T A RAMACHANDRAIAH, HCGP FOR R1;
SMT.S.SUJATHA, ADV. FOR R2 & R3)

THESE W.Ps. ARE FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 VIDE ANNEX.B. AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA, IN SO FAR AS SY.NO.92 OF THANISANDRA VILLAGE.

**IN W.P. Nos. 9244-9245 OF 2005**

BETWEEN

SYED RAFIUDDIN S M
S/O. SYED MOHIYDDIN
AGED 50 YEARS, R/O. NO. 806,
THANISANDRA, BANGALORE

... PETITIONER

(By M/S VAGDEVI ASSOCIATES,ADVs.)

AND :

1 THE STATE OF KARNATAKA
REP. BY ITS SECY
URBAN DEVELOPMENT DEPT.
M.S. BUILDINGS
VIDHANA VEEDHI

HIGH COURT OF KARNATAKA

BANGALORE -01

2 THE BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE - 20
REP. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE - 560 020

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1;
SRI K KRISHNA FOR R2-3)

THESE W.Ps. ARE FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO DECLARE AND QUASH AFTER CALLING FOR ALL THE RECORDS CONCERNING AND CONNECTED WITH THE IMPUGNED ACQUISITION, THE IMPUGNED NOTIFICATION DATED 23.2.2004 VIDE ANX-H IN SO FAR AS THE SAME CONCERN AND AFFECT THE PETITIONER ONLY, OR IN THE ALTERNATIVE ISSUE A DIRECTION TO THE RESPONDENT BDA TO ALLOT TWO ALTERNATE SITES TO THE PETITIONER, ETC.

**IN W.P. NO. 9355 OF 2005**

BETWEEN

1 DODDANNA
AGED ABOUT 34 YEARS

2 NAGARAJ
AGED ABOUT 30 YEARS

BOTH ARE S/O. LATE D MUNISWAMAPPA
R/AT GOVINDAPURA
NAGAWARA DHAKLE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ARABIC COLLEGE POST
BANGALORE NORTH TALUK,
BANGALORE -45

... PETITIONERS

(By Sri S DIKSHIT ASSOCIATES, ADVs.)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.
M.S. BUILDING
BANGALORE - 01
REP BY ITS PRINCIPAL SECY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE - 20

... RESPONDENTS

(By SRI B.T. PARTHASARATHI, ADV. GEN. AND Sri T A RAMACHANDRAIAH, HCGP FOR R1;
SMT.S.SUJATHA, ADV. FOR R2-R3)

THIS W.P. IS FILED U/As. 226 & 227 OF THE CONSTITUION PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 AND PUBLISHED IN THE GAZETTE ON 3.2.2003 VIDE ANX-E, ETC.

**IN W.P.No 9508 OF 2005**

BETWEEN

DR RENUKA D ANVEKAR
AGED ABOUT 41 YEARS,
W/O DR.DINESH K.ANVEKAR
R/O NO.16, SHANTHA NIVAS
P & T COLONY, R.T.NAGAR POST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE 560 032 ... PETITIONER

(By Sri T S MAHANTESH & D SRINIVASA, ADVs.)

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD,
KUMARA PARK WEST
BANGALORE 560 020
REPRESENTED BY ITS COMMISSIONER

2 STATE OF KARNATAKA
REP. BY ITS SECY, HOUSING & URBAN
DEPARTMENT,
VIDHANA SOUDHA
BANGALORE-1 ... RESPONDENTS

(By Sri A N VENUGOAPA GOWDA, ADV. FOR R1; SRI B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH HCGP FOR R2)

THIS W.P. IS FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH THE NOTIFICATION DTD. 23/2/04 AS PER ANX. A IN SO FAR AS IT RELATES TO PROPERTY IN QUESTION BELONGING TO THE PETITIONER, ETC.

**IN W.P.Nos. 9964-9969 OF 2005**

BETWEEN

1 HANUMAPPA
S/O LATE APPAYYANNA
AGED ABOUT 61 YEARS

2 PATELAPPA
S/O LATE APPAYYANNA
AGED ABOUT 46 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BOTH ARE R/O JAKKUR VILLAGE,
YELAHANKA HOBLI BANGALORE NORTH
TALUK BANGALORE

... PETITIONERS

(By Sri K S NAGARAJA RAO & ASSOCIATES, ADVs.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT M.S. BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE 20

3 THE ADDITIONAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1;
SRI K KRISHNA, ADV. FOR R2-3)

THESE W.P.s ARE FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DTD. 3/2/03 AT ANX. K AND FINAL NOTIFICATION DTD. 23/2/04 AT ANX. L AND ALL SUBSEQUENT PROCEEDINGS THERE UNDER PERTAINING TO THE LANDS BEARING SY. NOS. 73/1C, 73/3, 73/4, 73/5A, 73/7, 73/10 OF JAKKUR VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK, BANGALORE, TO THE EXTENT OF 18 GUNTAS, 22 GUNTAS, 09 GUNTAS, 19 GUNTAS, 17 GUNTAS, 02 GUNTAS RESPECTIVELY AND

TOTALLY TO THE EXTENT OF 2.07 ACRES (GARDEN LANDS), ETC.

**IN W.P.No 10614 OF 2005**

BETWEEN

1 THAYAPPA
S/O MARIYAPPA
AGED ABOUT 42 YRS,
REP. BY GPA HOLDER FRANCIS SELVARAJ
DEFENCE AVENUE, K NARAYANA
PURA,
BANGALORE 560 071

2 MOHAN MARCUS
S/O K K MARCUS,
AGED ABOUT 55 YRS,
REP. BY GPA HOLDE RFRANCIS SELVARAJ
R/AT NO.59, NANDI DURGA ROAD,
BANGALORE 560 046.

3 BRIG. EPPIN JACOB KOCHIKKAN
S/O K K JACOB,
AGED ABOUT 53 YRS,
DIR(MILLITARY AFFAIRS)
D & ISA DIVISION,
ROOM NO.232, SOUTH BLOCK,
NEW DELHI 110 011.

4 USHA TIWARI
W/O BRIG. BHAGAWATHI PRASAD TIWARI,
AGED ABOUT 46 YRS,
R/AT NO.42, PREMA NILAYA,
NANJAPPA LAYOUT, 1ST MAIN,
AUDUGODI,
BANGALORE.

... PETITIONERS

(By Sri M G KUMAR LAW FIRM, ADVs.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :

1 STATE OF KARNATAKA
DEPT. OF URBAN DEPT.,
BY ITS SECY.,
M S BLDG.,
BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER,
T CHOWDAIAH ROAD,
BANGALORE 560 020

3 THE ADDITIONAL LAND ACQUISITION OFFICEDR
BANGALORE DEVELOPMENT AUTHORITY,
T CHOWDAIAH ROAD,
BANGALORE 560 020

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1;
SMT.S.SUJATHA, ADV. FOR R2-3)

THESE WPs. ARE FILED U/As. 226 & 227 OF THE CONSTITUITION PRAYING TO QUASH THE NOTIFICATIONS DT.3-2-2003 VIDE ANN.E ISSUED BY R-2 AND DT.23-2-2004 VIDE ANN.G ISSUED BY R-1, IN SO FAR AS IT PERTAINS TO THE PETRS. PROPERTY i.e. SCHEDULE I, III, II AND IV PREMISES RESPECTIVELY.

**IN W.P.No. 10925 OF 2005**

BETWEEN

1 B CHANDRASHEKAR
S/O BOOPATHI
45 YRS

2 B SENTHILNATHAN
S/O BOOPATHI 40 YRS

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BOTH ARE R/O NO 17, 3 MAIN ROAD,
VASANTH NAGAR
BANGALORE

... PETITIONERS

(By Sri M R KRISHNA MURTHY, ADV.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECY. TO GOVT OF KARNATAKA
DEPT OF HOUSING AND URBAN
DEVELOPMENT VIDHANA VEEDHI
DR AMBEDKAR ROAD, BANGALORE

2 THE BANGALORE DEVELOPMENT AUTHORITY
DR T CHOWDAIAH ROAD
BANGALORE, BY ITS COMMR

3 THE SPECIAL LAND ACQUISITION OFFICER
THE BANGALORE DEVELOPMENT AUTHORITY
DR T CHOWDAIAH ROAD, BANGALORE

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1;
SMT.S.SUJATHA ADV. FOR R2-3)

THIS W.P. IS FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH VIDE ANX. A DT. 3.2.2003 ISUED BY R2, IN SO FAR AS IT RELATES TO THE PROPERTY OF THE PETITIONERS AS SHOWN IN THE SCHEDULE, ETC.

**IN W.P. Nos. 37888-37895 OF 2004**

BETWEEN

1 Y NAGARAJ
S/O.A L YELLAPPA
AGED ABOUT 42 YEARS

T OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH

2 Y RAMESH
S/O.A L YELLAPPA
AGED ABOUT 39 YEARS

3 Y MANJUNATH
S/O.A L YELLAPPA
AGED ABOUT 37 YEARS

4 Y SHIVA KUMAR
S/O.A L YELLAPPA
AGED ABOUT 29 YEARS

5 Y MUNI AKKAYAMMA
W/O.B.LINGARAJU
AGED ABOUT 45 YEARS

6 Y RATHNAMMA
W/O.MUNIYAPPA
AGED ABOUT 34 YEARS

7 Y SUJATHA
W/O.MUNIRAJU
AGED ABOUT 29 YEARS

8 Y VIJAYA KUMARI
W/O.SIDDEGOWDA
AGED ABOUT 26 YEARS

ALL ARE R/AT.AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI, BANGALORE NORTH
BANGALORE-560 092

... PETITIONERS

(By Sri P M NARAYANA SWAMY, ADV.)

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE-01

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BANGALORE-02
REP.BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA, K P WEST EXTENSION
BANGALORE

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; SRI A N VENUGOPALAGOWDA, ADV. FOR R2-3)

THESE W.Ps. ARE FILED U/As.226 & 227 OF THE CONSTITUTION PRAYING TO QUASH VIDE ANX. K DT. 3.2.2003 ISSUED BY R2 AND ANX. M DT. 23.2.2004 BY R1, ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP No 7294-7300 OF 2005

BETWEEN

1 HAJIRABI W/O MOHAMMED HAYATH
AGED ABOUT 50 YEARS
SITE NO.4 & 22, HOUSE LIST NO.432/22
SY.NO.70/6, THANISANDRA VILLAGE
KRISHNARAJPURA HOBLI
BANGALORE

2 MOHAMMED KHALEELULLA KHAN
S/O.MD.HAFEEZULLA KHAN
AGED ABOUT 37 YEARS
SITE NO.115, H L KHATA NO.1452/11
SY.NO.63/2, THANISANDRA VILLAGE
KRISHNARAJPURA HOBLI
BANGALORE

3 ARIFA BEGUM
W/O.MOHAMMED MOOSA
AGED ABOUT 48 YEARS
SITE NO.126, H.L.KHATA NO.1452/11
SY.NO.63/2, THANISANDRA VILLAGE
K.R.PURA HOBLI, BANGALORE

4 ABDUL AZEEZ
S/O.ABDUL HAFEEZ SAHEB
SITE NO.120, H L KHATA NO.1452/11,
SY.NO.63/2, THANISANDRA VILLAGE,K.R.PURA
HOBLI, BANGALORE SINCE DECD REPTD
BY HIS L.R.MUBEENA BEGUM
W/O.ABDUL AZEEZ
AGED 30 YEARS

5 ISTIAQ PASHA
S/O.MOHAMMED AMEER SAB
AGED ABOUT 42 YEARS
SITE NO.9, SY.NO.12/8,
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE

6 AKBAR HAJI ZAKARIA

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O.HAJI ZAKARIA
AGED ABOUT 50 YEARS
NO.459/1, HOUSE LIST KHATHA
NO.459/1A, SY.NO.45,
THANISANDRA VILLAGE
K.R.PURAM HOBLI, BANGALORE

... PETITIONERS

(By Sri/Smt : MOHAMMED FAROOQ, ADV.,)

AND :
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1 STATE OF KARNATAKA REP BY ITS SECY
DEPT.OF URBAN DEVELOPMENT
M.S.BUILDING, VIDHANA VEEDHI
BANGALORE-01

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARA PARK (WEST)
BANGALORE-560 020

3 THE ADDL LAND ACQUISITION OFFICER
BDA, BANGALORE

... RESPONDENTS

(By B.T. PARTHASARATHI, ADV. GEN. AND T A RAMACHANDRAIAH, HCGP FOR R1
A N VENUGOPALA GOWDA FOR R2 & R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATION DTD. 3/2/2003 AND FINAL NOTIFICATION DTD. 23/2/2004 PASSED BY THE 3RD RESPONDENT VIDE ANNEXURE 'A' AND 'B' IN SO FAR THE PETITIONERS ARE CONCERNED, ETC.

WP No 6991 OF 2005

BETWEEN

JRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

JAYAMMA
W/O SRI CHOWRAJ @ SOWRAPPA
AGED ABOUT 49 YEARS
R/O SRIRAMAPURAM VILLAGE
JAKKUR POST, YELAHANKA HOBLI
BANGALORE NORTH TALUK

... PETITIONER

(By Sri/Smt : R B SADASIVAPPA, ADV.,)

AND :

1 STATE OF KARNATAKA
REP BY ITS SECRETARY
REVENUE DEPARTMENT
M S BUILDINGS
BANGALORE-1

2 THE COMMISSIONER
BDA
K P WEST
BANGALORE-20

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA
K P WEST
BANGALORE-20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND T A RAMACHANDRAIAH, HCGP FOR R1, K KRISHNA & S SUJATHA FOR R2 & R3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANX. D DT. 3.2.2003 AND THE FINAL NOTIFICATION DT. 23.2.04 VIDE ANX. E AS FAR AS IT RELATES TO OLD SY.NO.40 AND NEW SY.NO.40/1 MEASURING TO AN EXTENT OF 1A 05G OF SRIRAMAPURAM VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK, ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP No 5861-5865 OF 2005

BETWEEN

1 SHAHEEN FATHIMA D/O SRI MOHAMED USIF
AGED ABOUT 28 YEARS,
R/O SITE NO.7, HOUSE LIST KATHA NO.
12/4/2, GEDALAHALLI VILLAGE,
K.R.PURAM HOBLI, BANGALORE SOUTH TALUK
BANGALORE URBAN DISTRICT

2 R SANAULLA KHAN S/O LATE RASHEEDULLA KHAN
AGED ABOUT 40 YEARS,
R/O SITE NO.1, K.NARAYANAPURA HOBLI
PANCHYAT, GEDALAHALLI VILLAGE,
K.R.PURAM HOBLI, BANGALORE SOUTH TALUK
BY HIS GPA HOLDER NIKHAT AZRA
W/O R.SANNAULLA KHAN, 32 YEARS,

3 FAYAZ AHMED S/O LATE H ABDUL WAHAB
AGED ABOUT 36 YEARS,
R/O SITE NO.6 HOUSE LIST KATHA NO.12/4/2
GEDALAHALLI VILLAGE,
K.R.PURAM HOBLI, BANGALORE SOUTH TALUK
BY HIS GPA HOLDER EJAZ AHMED

4 FASEHUR REHMAN ZAHID S/O ABDUL BASHIT
AGED ABOUT 31 YEARS,
R/O SITE NO.4 HOUSE LIST KATHA NO.
12/12/2 GEDALAHALLI VILLAGE,
K.NARAYANAPURA PANCHAYATH,
K.R.PURAM HOBLI, B'LORE SOUTH
TALUK, B'LORE URBAN DIST.

5 NEGINA BEGUM W/O AMANULLA KHAN
AGED ABOUT 40 YEARS,
R/O SITE NO.1 HOUSE LIST KATHA NO.
12/12/1 IN SURVEY NO.42/4(A)(1)
OF GEDDALAHALLI VILLAGE, K.R.PURAM
PANCHAYAT, BANGALORE SOUTH TALUK
BANGALORE URBAN DIST

... PETITIONERS

(By Sri/Smt : T H NARAYANA, ADV.,)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :
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1 THE STATE OF KARNATAKA
DEPT OF URBAN DEVELOPMENT
REPRESENTED BY ITS SECRETARY
KARNATAKA GOVERNMENT SECRETARIAT
M.S.BUILDING
BANGALORE 1

2 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD,
KUMARA PARK WEST
BANGALORE 20
REPRESENTED BY ITS COMMISSIONER

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND T A RAMACHANDRAIAH, HCGP FOR R1, K KRISHNA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DTD. 3/2/2003 AND FINAL NOTIFICATION DTD. 23/2/2004 ISSUED BY THE 3RD RESPONDENT AS PER ANX. A AND B, IN SO FAR IT RELATES TO PETITIONERS SCHEDULE PROPERTIES, ETC.

WP No 5564 OF 2005

BETWEEN
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A S BHAGYALAKSHMI
W/O R.V.PRASAD
AGED ABOUT 38 YEARS,
R/O NO.774, 1ST CROSS

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

LAKSHMAN NAGAR,
HEGGANAHALLI MAIN ROAD,
SUNKADAKATTE, BANGALORE
560 091

... PETITIONER

(By Sri/Smt : M/S SIVAN & SIVA ASSOCIATES )

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING
AND URBAN DEVELOPMENT
M.S.BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD,
KUMARA PARK WEST
BANGALORE 20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1, A N VENUGOPALA GOWDA FOR R2 & R3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATIONS DT.3-2-2003 VIDE ANN.E AND DT.23-2-2004 VIDE ANN.F ISSUED BY R-2 & 3 RESPECTIVELY AND ALL SUBSEQUENT PROCEEDINGS THEREUNDER PERTAINING TO THE SITE FORMED IN SY.No.17/4 OF THANISANDRA VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH TALUK, BANGALORE PRESENTLY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE EAST TALUK, BANGALORE, DESCRIBED IN THE SCHEDULE, ETC.

WP No 5347-5349 OF 2005

BETWEEN

1 COL SUNIL KUMAR
S/O.P.R.SUKUMAR
AGED ABOUT 45 YEARS
NO.1 & 2, DEFENCE AVENUE
K NARAYANAPURA
KOTHANUR PANCHAYAT
BANGALORE-77

2 LEEMA M J SWAMY
W/O.M.M.SWAMY
AGED ABOUT 43 YEARS
FLAT NO.4, SHIVAJI ENCLAVE
43, NETHAJI ROAD
FRASER TOWN, BANGALORE-05

3 DANIEL EDWIN
S/O.EDWIN
AGED ABOUT 50 YEARS
312, "O" CROSS,
HRBR EXTENSION
NEHRU NAGAR ROAD
ST.THOMAS TOWN, BANGALORE-84

... PETITIONERS

(By Sri/Smt : M G KUMAR LAW FIRM)

AND :

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
BY ITS SECRETARY
M.S.BUILDING
BANGALORE-01

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER,
T.CHOWDAIAH ROAD
BANGALORE-560 020

3 ADDITIONAL LAND ACQUISITION OFFICER
BDA, T.CHOWDAIAH ROAD
BANGALORE-560 020

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; K KRISHNA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DTD. 3/2/2003 VIDE ANX. E ISSUED BY R2 AND ALSO FINAL NOTIFICATION DTD. 23/2/2004, PUBLISHED IN KARNATAKA GAZETTE (SPECIAL) DTD. 23/2/2004 AT ANX. G, ISSUED BY R1 IN SO FAR AS IT PERTAINS TO THE PETITIONERS PROPERTY I.E. SCHEDULE PREMISES BEARING KHATA NO. 241 SITUATED IN SY. NO. 31/3 OF K. NARAYANAPURA VILLAGE, K.R. PURAM HOBLI, BANGALORE SOUTH TALUK, ETC.

IN WP No 4814 OF 2005

BETWEEN

JAYAMMA
80 YEARS
W/O LATE PAPANNA
R/O NO 158, 2ND MAIN ROAD
AND POST HEBBAL
BANGALORE NORTH TALUK

... PETITIONER

(By Sri/Smt : SRIDHAR N HEGDE)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :
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1 STATE OF KARNATAKA
DEPARTMENT OF REVENUE
M.S. BUILDING
DR AMBEDKAR ROAD
BANGALORE 1

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T COWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20

3 THE ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE 20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1, K KRISHNA FOR R2 & R3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 AT ANNEXURE-'C' AND FINAL NOTIFICATION DATD 23.2.2004, GAZETTED ON 23.2.2004 VIDE ANNEXURE-'E' ISSUED BY THE 1ST RESPONDENT, SO FAR IT RELATES TO SCHEDULE PROPERTY OF THE PETITIONER, SHOWIN IN THE SCHEDULE, ETC.

WP No 4567 & 4716 OF 2005

BETWEEN
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D SUBRAMANI
S/O. LATE DODDAVENKATARAMANAPPA
AGED ABOUT 40 YEARS
SRIRAMPURA VILLAGE, JAKKUR POST

JKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

YELAHANKA HOBLI
BANGALORE NORTH TALUK

... PETITIONER

(By Sri/Smt : B S RADHANANDAN)

AND :

1 STATE OF KARNATAKA
DEPT OF URBAN DEVELOPMENT
M.S. BUILDING
B.R. AMBEDKAR ROAD
BANGALORE - 01
BY ITS SECY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD, KUMARAPARK WEST
BANGALORE - 20
BY ITS COMMISSIONER

3 BYTARAYANAPURA CITY MUNICIPAL COUNCIL
BANGALORE NORTH TALUK
BANGALORE

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; S SUJATHA FOR R2)

THESE W.P. ARE FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE RESPONDENT NO. 2 DATED 23.2.2004 IN ANNEXURE-'D', ETC.

WP No 4405-4406 OF 2005

BETWEEN

1 RAMESH P N
D/O.NAGARAJ N P
AGED ABOUT 34 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

NO.294, 7TH CROSS, I BLOCK
R.T.NAGAR, BANGALORE-32

2 JAVID AHMED KHAN N M
S/O.PAJULLA KHAN
AGED.38 YEARS, NO.10,
'C' II STREET,
CHANDINI CHOWK ROAD CROSS
SHIVAJINAGAR, BANGALORE-560 052

... PETITIONERS

(By Sri/Smt : VISHNU D BHAT)

AND :
---

1 STATE OF KARNATAKA
BY SECRETARY TO GOVERNMENT
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING, BANGALORE-01

2 BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE, BY ITS COMMISSIONER

3 ADDITIONAL LAND ACQUISITION OFFICER
BDA, BANGALORE

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOPALA GOWDA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DATED 3.2.2003 [ANNEXURE-G] ISSUED BY THE R2 AND ALSO THE FINAL NOTIFICATION DATED 23.2.2004 [ANNEXURE]H] ISSUED BY THE RESPONDENT NO. 1 IN SO FAR AS IT RELATES TO THE SITE NOS. 28 AND 11 BELONGING TO THE PETITIONER NO.1 AND 2 FORMED IN SY. NO. 12/4 OF TANISANDRA VILLAGE, K.R.PURAM HOBLI BANGALORE SOUTH TQ., ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP No 4159 OF 2005

BETWEEN

B N V SUBRAMHANYA
S/O.LATE B V NARAYANASWAMY
AGED ABOUT 64 YEARS
R/O.NO.31, PAMPAMAHAKAVI ROAD
BANGALORE-560 004

... PETITIONER

(By M/S VAGDEVI ASSOCIATES )

AND :

1 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARA PARK
WEST, BANGALORE-560020, REPRESENTED
BY ITS COMMISSIONER

2 SPECIAL LAND ACQUISITION OFFICER
BDA, T.CHOWDAIAH ROAD,
KUMARA PARK WEST
BANGALORE-560 020

3 STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
URBAN DEVELOPMENT AUTHORITY
M.S.BUILDING, VIDHANA VEEDHI
BANGALORE-01

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R3; SRI BASAVARAJ V SABARAD FOR R1&2 )

THIS W.P. IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA, PRAYING TO CALL FOR THE ENTIRE RECORDS CONCERNING, CONNECTED WITH AND RELATING TO THE IMPUGNED NOTIFICATIONS BEARING

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

NOS. BDA/ PR/94/2002-03 DATED 7.11.2002 AND NAE:750:BLA:2003, BANGALORE DATED 9.9.2003 RESPECTIVELY, VIDE ANNEXURE-'F' AND 'G' RESPECTIVELY, PERUSE THE SAME AND DECLARE THE SAID NOTIFICATIONS, IN SO FAR AS THEY PERTAIN TO THE LAND MEASURING 30 GUNTAS IN EXTENT, COMPRISED IN ERSTWHILE SY. NO. 6/8/B OF HOSAHALLI VILLAGE IN UTTARAHALLI HOBLI OF BANGALORE SOUTH TALUK, BANGALORE, AS DEVOID OF THE AUTHORITY OF LAW AND HENCE A HONEST, ETC.

WP No 2974 & 3994 OF 2005

BETWEEN

1 MUDDAIAH R
S/O LATE RAMAIAH
AGED ABOUT 73 YEARS
R/AT GOVINDPURA VILLAGE
ARABIC COLLEGE POST
BANGALORE-45

2 VENKATESH
S/O D RAMAIAH (LATE)
AGED ABOUT 45 YEARS
R/AT GOVINDPURA VILLAGE
ARABIC COLLEGE POST
BANGALORE-45

... PETITIONERS

(By Sri/Smt : DIKSHIT ASSOCIATES)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT
M S BUILDINGS
BANGALORE-1
REP BY ITS PRINCIPAL SECY

2 THE COMMISSIONER
BDA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
BANGALORE-20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; K KRISHNA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.F, ETC.

WP No 2922 OF 2005

BETWEEN

1 MR GERALD D'SOUZA S/O MARCEL D'SOUZA
38 YEARS
R/O NO 125/5 5TH A CROSS
JAKKASANDRA LAYOUT
BANGALORE 34

2 JANET D'SOUZA
W/O GERALD D SOUZA
35 YEARS
R/O NO 125/5 5TH A CROSS
JAKKASANDRA LAYOUT
BANGALORE 34

... PETITIONERS

(By Sri/Smt : K A ARIGA, ADV.,)

AND :

1 STATE OF KARNATAKA REP BY ITS PRL SECY
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDING

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DR AMBEDKAR VEEDHI
BANGALORE 1

2 BANGALORE DEVELOPMENT AUTHORITY
REP BY ITS COMMISSIONER,
KUMARA PARK WEST
BANGALORE 20

3 SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARKW EST
BANGALORE 20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; BASAVARAJ V SABARAD FOR R2 & R3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO DIRECT THE R2 AND R3 TO EXECUTE A SALE DEED CONVEYING THE SCHEDULE PROPERTY IN FAVOUR OF THE PETITIONERS AFTER ACCEPTING THE SALE PRICE AS EXISTED DURING THE PERIOD OF ISSUE OF PRELIMINARY NOTIFICATION, ETC.

WP No 2056-2060 OF 2005

BETWEEN

1 KEMPEGOWDA @ KEMPANNA
S/O LATE APPIAYANNA
AGED ABOUT 40 YEARS,
R/O THANISANDRA
ARABIC COLLEGE POST
BANGALORE 45

2 PADMA
W/O WILSON
AGED ABOUT 38 YEARS,
R/O THANISANDRA
ARABIC COLLEGE POST
BANGALORE 45

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 LATHA
W/O NATRAJ
AGED ABOUT 32 YEARS,
R/O THANISANDRA
ARABIC COLLEGE POST
BANGALORE 45

4 PRABHAVATHI
W/O LAKSHMINARAYANA ACHARY
AGED ABOUT 32 YEARS,
R/O THANISANDRA
ARABIC COLLEGE POST
BANGALORE 45

... PETITIONERS

(By Sri/Smt : K M ESWARAPPA, ADV.,)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPRESENTED BY ITS SECRETARY
DEPARTMENT OF URBAN AUTHORITY
BANGALORE 1

2 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT OFFICER
CHOWDAIAH ROAD
KUMARAPARK (WEST)
BANGALORE 20
REP. BY ITS COMMISSIONER

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOAPALA GOWDA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

FINAL NOTIFICATION DT. 23.2.2004 PASSED BY THE R3 AS PER ANX.A AND B, ETC.

WP No 2020-2021 OF 2005

BETWEEN

PALANI KUMAR
S/O K SHANMUGAM
AGED ABOUT 39 YEAS
R/O FALT NO B-5,
NO 1001, SOUTH CITY
AREKERE MICO LAYOUT,
BANNERGATTA MAIN ROAD BANGALORE 76

... PETITIONER

(By Sri/Smt : S V SHASTRI, ADV.,)

AND :

1 STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT
M.S. BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 20

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE 560 020

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; BASAVARAJ V SABARAD FOR R2 & R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATION NO. BDA/COMMOR/ALAQ/LAS/104/2002-03 DATED 3.2.2003, ISSUED BY 2ND RESPONDENT VIDE ANNEXURE-K AND DECLARATION DATED 23.2.2004 IN UDO: 193: MNX: 2004, VIDE ANNEXURE-L, IN SO FAR AS IT RELATES TO PETITIONER'S SCHEDULE PROPERTIES ARE CONCERNED, ETC.

WP No 1285-1286 OF 2005

BETWEEN

C MANJULA W/O G OPAL
AGED 44 YEARS
R/AT NO 84, 4TH MAIN, AMARJYOTHI LAYOUT
R T NAGAR POST
BANGALORE-32

... PETITIONER

(By Sri/Smt : M K SHIVARAM, ADV.,)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPTMENT DEPT
M S BUILDING
BANGALORE-1
BY ITS PRINCIPAL SECY

2 THE COMMISSIONER
BDA
KUMARA PARK WEST
BANGALORE-20

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
CHOWDAIAH ROAD KUMARAPARK WEST
BANGALORE-20

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOAPALA GOWDA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION BEARING NO. BDA/COMMR/ALAO/LA9/104/2002-03 BANGALORE, DT. 3.2.2003 & PUBLISHED IN THE GAZETTE DT. 3.2.2003 PRODUCED AS ANNEXURE-'H' TO THE EXTENT OF THE SCHEDULE PROPERTY, ETC.

WP No 871-875 OF 2005

BETWEEN

1 P ARUNA
W/O B.R. CHANDRASHEKHAR
AGED ABOUT 27 YEARS
R/O NO 195,
13TH CROSS 2ND MAIN
HIG COLONY RMV II STAGE
BANGALORE 94

2 SYED SIRAJ AHMED
S/O SYED ABDUL GAFFAR
AGED ABOUT 44 YEARS
R/O NO 52/2, INFANTRY ROAD
BANGALORE 1

3 B R CHANDRASHEKHAR
S/O LATE B RADHAKRISHNAMA NAIDU
AGED ABOUT 29 YEAS
R/O NO 195, 13TH CROSS,
HIG COLONY RMV II STAGE
BANGALORE 94

4 P ANITHA
AGED ABOUT 24 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

D/O P ANJANEYULU NAIDU
R/O NO 11-67 1 NGO COLONY
PUTTUR 517 583
CHITTOOR DISTRICT A.P

5 B LOKANANDA NAIDU
S/O NARAYANASWAMY NAIDU
R/O NO 1197/C 22ND A CROSS
23RD MAIN BANASHANKARI II STAGE
BANGALORE 70

... PETITIONERS

(By Sri/Smt : G GANGIREDDY, ADV.,)

AND :

1 THE STATE OF KARNATAKA
REP BY ITS SECREETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT M.S. BUILDING
BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; BASAVARAJ V SUBARAD FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE NOTIFICATIONS DT.3.2.2003 VIDE ANNEX.F. AND DT. 23.2.2004 VIDE ANNEX.G. PASSED BY R2, ETC.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP No 560 & 810 OF 2005

BETWEEN
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S JAYARAMU
S/O MUNISUBBAIAH
52 YRS, R/O NO 400, 8TH CROSS
JAKKUR,YELHANKA TALUK
BANGALORE

... PETITIONER

(By Sri/Smt : SUMANGALA A SWAMY, ADV.,)

AND :
---

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPT OFF URBAN DEVELOPMENT
M S BUILDING, AMBEDKAR VEEDHI
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOPALA GOWDA FOR 2)

THESE W.P ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R2 DT. 23.2.2004 VIDE ANNEX.G AT SL.NO.289, 290, ETC.

WP No 7015-7016 OF 2005

BETWEEN

1 A T FRANCIS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O AROGYAPPA @ AROGYASWAMY
AGED 52 YEARS
R/O ROSARY FARM, MAISTRY PALYA
ARABIC COLLEGE POST
BANGALORE-45

2 ANTONYSWAMY
S/O AROGYAPPA @ AROGYASWAMY
AGED 46 YEARS
R/O ROSARY FARM, MAISTRY PALYA
ARABIC COLLEGE POST
BANGALORE-45

... PETITIONERS

(By Sri/Smt : R B SADASIVAPPA, ADV.,)

AND :

1 STATE OF KARNATAKA
REP BY ITS SECRETARY
REVENUE DEPARTMENT
M S BUILDINGS
BANGALORE-1

2 THE COMMISSIONER
BDA
K P WEST
BANGALORE-20

3 THE SPL LAND ACQUISITION OFFICER
BDA
K P WEST
BANGALORE-20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOPALA GOWDA FOR R2 & R3)

THESE W.P. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

QUASH VIDE ANX. H DT. 3.2.2003 AND ANX. J DT. 23.2.2004, ETC.

WP No 7017 OF 2005

BETWEEN

A RAJESWARI
W/O BHASKAR
AGED ABOUT 35 YEARS
R/AT NO 194 IN SY NO 86
MAISTRY PALYA
NEAR ROSARY FARM, ARABIC COLLEGE POST
BANGALORE-45

... PETITIONER

(By Sri/Smt : R B SADASIVAPPA, ADV.,)

AND :

1 STATE OF KARNATAKA
REP BY ITS SECRETARY
REVENUE DEPARTMENT
M S BUILDINGS
BANGALORE-1

2 THE COMMISSIONER
BDA K P WEST
BANGALORE-20

3 THE SPL LAND ACQUISITION OFFICER
BDA
K P WEST
BANGALORE-20

... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN. AND SRI T A RAMACHANDRAIAH, HCGP FOR R1; A N VENUGOPALA GOWDA FOR R2 & R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH VIDE ANX. F AND ANX. G AS FAR AS THEY RELATE TO SY.NO.86 OF RACHENAHALLI VILLAGE, K.R. PURAM HOBLI, BANGALORE EAST TALUK TO THE EXTENT OF SITE NO.194 MEASURING 30' X 40', ETC.

IN W.P. No.551/2004 (LA-BDA)

BETWEEN:

SRI. A L MUNINDRANATH
S/O KULLAPPA
AGED ABOUT 53 YEARS,
R/O AMRUTHAHALLY,
YELAHANKA HOLI
BANGALORE NORTH TALUK,
REPRESENTED BY
HIS POWER OF ATTORNEY HOLDER
SRI NARASAPPA,
AGED ABOUT 63 YRS,
S/O. OBALAPPA,
R/O 67, GEDDALAHALLY,
BANGALORE - 560 067 ... PETITIONER

(By Sri. S CHENNARAYA REDDY, ADV.)

AND :

1 THE STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING, VIDHANA VEEDHI
BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE 560 020
REPRESENTED BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT
AUTHORITY, KUMARA PARK WEST
BANGALORE 560 020 ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR SRI. T.A. RAMACHANDRAIAH, HCGP FOR R1
A.N. VENUGOPALA GOWDA, ADV. FOR R2 & 3)

THIS W.P. FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED PRELIMINARY NOTIFICATION PRELIMINARY NOTIFICATION NO. BDA/COMMR/ALAO/LA9/104/2002-03, BANGALORE DATED 3RD FEBRUARY, 2003 ANNEXURE 'C' AND FINAL NOTIFICATION NO. UDD 193 MNX 2004 DATED 23.2.2004 AS PER ANNEXURE 'E' WITH REGARD TO THE LAND BEARING SURVEY NUMBER 44/1 MEASURING 3 ACRE 03 GUNTAS SITUATED AT AMRUTHAHALLY, YELAHANKA HOBLI, BANGALORE NORTH TALUK ISSUED BY THE FIRST RESPONDENT AND DROP THE SAME FROM THE ACQUISITION UNDER THE SAID NOTIFICATIONS, CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERING WITH THE PETITIONER'S LAND WITHOUT TAKING DUE RECOURSE OF LAW.

WP NO 862 OF 2005 (LA-BDA)

BETWEEN :

SMT. K M RATHNAKUMARI
W/O MAHESH
AGED ABOUT 50 YEARS
R/O. NO.13, 1ST MAIN, 1ST CROSS
SRIRAMPURA MAIN ROAD, AMRUTHAHALLI
VILLAGE, HOYSALA LAYOUT
YELHANKA HOBLI,
BANGALORE NORTH TALUK
□
BANGALORE -92 ... PETITIONER

(By Sri. H S NAGENDRA, ADV.)

AND :

1. THE STATE
REP. BY SECRETARY
DEPT OF HOUSING
AND URBAN DEVELOPMENT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M.S. BUILDING
BANGALORE-1

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE - 20
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALROE DEVELOPMENT AUTHROITY
KUMARA PARK WEST
BANGALORE - 560 020 ... RESPONDENTS

(By Sri. Sri B.T. PARTHASARATHI, ADV. GEN FOR T.A. RAMACHANDRAIAH, HCGP FOR R1
K. KRISHNA, ADV. FOR R2 & 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION IN NO. BDA/COMMR/ALAO/LA9/104/2002-03 DATED: 03.02.2003 VIDE ANNEXURE 'G' AND NO. UDD 193 MNX 2004 DATED 23.02.2004 VIDE ANNEXURE 'M' PASSED BY THE SECOND RESPONDENT SO FAR AS PETITIONER CONCERNED.

WP NOs. 876-877/2005 (LA-BDA)

BETWEEN :

SRI. CHIKKABYRAPPA
S/O MUNIBYRAPPA
AGED ABOUT 85 YEARS
R/AT. SY NO. 6/5A
SAMPIGEHALLI VILLAGE
JAKKUR POST,
BANGALORE NORTH TALUK
BANGALORE - 560 064 ... PETITIONER

(By Sri. B S RADHANANDAN, ADV.)

AND :

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1. STATE OF KARNATAKA
DEPT OF URBAN DEVELOPMENT
M.S. BUILDING
B.R. AMBEDKA ROAD
BANGALORE -01
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH RAOD
KUMARA PARK WEST
BANGALORE - 560020
BY ITS COMMISSIONER

3 BYTARAYANAPURA CITY MUNICIPAL COUNCIL
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T. RAMACHANDRAIAH, HCGP R1 & R3,B.V. SABARAD & M.P. SRIKANTH, ADVs. FOR R2)

THESE W.Ps. ARE FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE RESPONDENT NO. 2 BEARING NO. UDD.193.MNX.2004, BANGALORE DATED 23.02.2004 IN ANNEXURE-E SL. NO.19 PAGE 31 OF ANNEXURE-E.

WP NOs. 967-968 OF 2005 (LA-BDA)

BETWEEN:

PRABHAKARAN GEORGE
S/O. LATE ABRAHAM GEORGE
AGED ABOUT 57 YEARS
NO. 300/1, NAGENAHALLI ROAD
NARAYANAPURA
KOTHANUR POST,
BANGALORE - 560077 ... PETITIONER

(By M/S. V CHANDRAPPA & ASSOCIATES, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :

1 THE STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT OF HOUSING AND URBAN
DEVELOPMENT, M.S. BUILDINGS
BANGALORE -01

2 THE COMMISSIONER
BANGALROE DEVELOPMENT AUTHORITY
K.P.WEST EXTENSION
BANGALORE - 560020

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
K.P. WEST EXTN
BANGALORE - 560 020 ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
B.V. SABARAD, ADV. FOR 2 & 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.C. ISSUED UNDER SECTION 17(1) & (3) OF THE BDA ACT, 1976 AND ALSO A FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.D. ISSUED UNDER SECTION 19(1) OF THE BDA ACT, 1976 IN SO FAR AS TO THE PETITIONER'S LAND BEARING SY.NO.12/4 MEASURING 17 GUNTAS AND THE LAND BEARING SY.NO.12/5 MEASURING 20-05 GUNTAS, SITUATED AT K.NARAYANAPURA VILLAGE, K.R.PURAM HOBLI, BANGALORE EAST TQ.,

WP NO 993/2005 (LA-BDA)

BETWEEN :

1 N MARI MUTHU
S/O A NALLA SWAMY
AGED ABOUT 43 YEARS
R/O SY NO 123/1
CHALLAKERE K.R. PURAM HOBLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE NORTH TALUK
BANGALORE

2 N RAMASWAMY
S/O A NALLA SWAMY
AGED ABOUT 38 YEARS
R/O SY NO 123/1
CHALLAKERE K.R. PURAM HOBLI
BANGALORE NORTH TALUK
BANGALORE ... PETITIONERS

(By Sri. B S RADHANANDAN, ADV.)

AND :

1 STATE OF KARNATAKA
DEPT OF URBAN DEVELOPMENT
M.S. BUILDING, B.R. AMBEDKAR ROAD
BANGALORE 1
BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T CHOWDIAH ROAD, KUMARAPARK WEST
BANGALORE 20
BY ITS COMMISSIONER

3 BYTARAYANAPURA CITY MUNCIPAL COUNCIL
BANGALORE NORTH TALUK
BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
A.N. VENUGOPALA GOWDA, ADV. FOR R2 & 3
M.P. SRIKANTH, ADV. FOR R3)

THIS W.P. FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. D DT. 23.2.2004 ISSUED BY R2.

WP NOs. 8437-8439/2005 (LA-BDA)

BETWEEN :

1 A. NARAYAN SHENOY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O LATE A NAGARPPA SHENOY
AGED ABOUT 71 YRS,
R/O NO. 'PRADEEP'
CHIKKANSAL ROAD,
KUNDAPUR TQ., DK DIST.,
KARNATAKA STATE - 576 201

2 DR. SANTHOHS T SOANS
S/O SOLOMON S SOANS
AGED ABOUT 43 YRS,
R/O 'GRACE VILA'
CHIKKANSAL ROAD,
KUNDAPUR TQ., DK DIST.,
KARNATAKA STATE - 576 201

3 VISWAS SOANS
S/O SOLOMON S SOANS
AGED ABOUT 43 YRS,
R/O 'GRACE VILA',
CHIKKANSAL ROAD,
KUNDAPUR TQ., DK DIST.,
KARNATAKA STATE - 576 201

ALL PETITIONERS ARE REP BY GPA
H L MURTHY,
S/O. LATE H.L. PRABHU,
A/A 55 YRS, R/O NO 992/5,
PANCHAMUKHI, 2 MAIN,
CHINNANNA LAY OUT,
L R BANDE RD,
KAVAL BAIRASANDRA,
BANGALORE - 560 032. ... PETITIONERS

(By Sri. K CHANDRASHEKAR ACHAR, ADV.)

AND :

1 STATE OF KARNATAKA
REP BY THE UNDER SECRETARY
URBAN DEVELOPMENT DEPT
M S BULIDING, BANGALORE

2 THE COMMISIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK WEST, BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 THE LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST, BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
K. KRISHNA, ADV. FOR R2 & 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS ISSUED UNDER SECTION 17 OF THE BDA ACT DT. 3.2.2003 AND SECTION 19 OF THE B.D.A. ACT IN FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.G. AND H. IN SO FAR AS PETITIONER NO.1 TO 3 IN RESPECT OF THE SCHEDULE PROPERTY REFERRED IN THE WRIT PETITION.

WP NOs. 1189-1191 OF 2005 (LA-BDA)

BETWEEN :

1 PILLAPPA @ ERAPPA
S/O.LATE BYRAPPA
AGED ABOUT 55 YEARS
R/AT.THANISANDRA VILLAGE
ARKAVATHI LAYOUT,
K R PURAM HOBLI,
BANGALORE EAST TALUK.

2 NARAYANASWAMY
S/O.LATE BYRAPPA
AGED ABOUT 50 YEARS
R/AT.THANISANDRA VILLAGE
ARKAVATHI LAYOUT,
K R PURAM HOBLI,
BANGALORE EAST TALUK.

3 T V KODANDARAMAIAH
S/O.LATE VENKATASWAMAPPA
AGED ABOUT 53 YEARS
R/AT.THANISANDRA VILLAGE
ARKAVATHI LAYOUT,
K R PURAM HOBLI,
BANGALORE EAST TALUK. ... PETITIONERS

(By Sri. M SHIVAPRAKASH, ADV.))

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING & URBAN DEVELOPMEN
MULTISTORIED BUILDING,
BANGALORE-1,
REP BY ITS SECRETARY.

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER.

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST,
BANGALORE. ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
U. ABDUL KHADER, ADV. FOR R2 & 3)

THESE W.PS. ARE FILED UNDER ARTICLE 226 OF THE CONSITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NO. BDA/ALAO/LAA9/104/2002-03 FINAL NOTIFICATION ISSUED BY THE RESPONDENT NO. 1 BEARING NO. UDD 193 MNX 2004 DATED 23.02.2004 PRODUCED ALONG WITH WRIT PETITION AS ANNEXURE-F & G AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRA VIRUS THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.

WP NO 1777/2005 (LA-BDA)

BETWEEN :

MUNIYAPPA
S/O NARAYANAPPA
AGED ABOUT 45 YRS
R/O DASARAHALLI
K R PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri. R NATARAJ, ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPT OF HOUSING AND URBAN DEVELOPMENT
M S BUILDING
BANGALORE
REP BY SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE, BY ITS COMMR

3 THE SPECIAL LAND ACQUSITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
DASARAHALLI, K R PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
A.N. VENUGOPALA GOWDA, ADV. FOR R2& 3
U. ABDUL KHADER, ADV. FOR R2 & 3
NOTICE NOT ORDERED IN RESPECT OF R4)

THIS W.P. IS FILED UNDER ARICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE RESPONDENT NO. 1 BEARING NO. UDD 193 MNX 200, BANGALORE, DATED 23.02.2004 PRODUCED ALONG WITH WRIT PETITION AS ANNEUXRE-'E' AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIEW THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA. QUASH THE ORDER MADE IN ALC-2:PGA:CR:29:2002-03 DATED 23.10.2003 (ANNEXURE 'E') PASSED BY THE SECOND RESPONDENT.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP NOs.1894-1895/2005 (LA-BDA)

BETWEEN :

R. ANJANI
S/O LATE R.RAMAIAH
AGED 55 YEARS,
NO.127, "SRINILAYA"
EERAPPA REDDY LAYOUT
BANASWADI MAIN ROAD
BANGALORE 560 033 ... PETITIONER

(By M/s. S K V CHALAPATHY & SRINIVAS, ADVS.)

AND :

1 STATE OF KARNATAKA
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDINGS, AMBEDKAR VEEDHI
BANGALORE 1
REPRESENTED BY ITS SECRETARY

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, (SANKEY ROAD)
BANGALORE
REPRESENTED BY ITS SECRETARY

3 SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri.
T.A. RAMACHANDRAIAH, HCGP FOR R1
SRI. A.N. VENUGOPALA GOWDA, ADV. FOR R2 & 3
SMT. S. SUJATHA, ADV. FOR R2 & 3)

THESE W.Ps. ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY THE R1 BEARING NO. UDD/193/MNX/2004 DT. 23.2.2004 PROUDUCED AS ANNEXURE-K AND PRELIMANARY NOTIFICATION ISSUED BY THE BEARING NO. BDA/COMMOR/ALAO/LA9/104/2002-03 DT. 3.2.2003 AND PRODUCED AS ANNEX-F.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP NO 641 OF 2005 (LA-BDA)

BETWEEN :

V PAPANNA
S/O LATE GOWDARA VENKATAPPA REDDY
AGED ABOUT 60 YEARS,
R/O CHALLAKERE VILLAGE
KALYANAGAR POST, K.R.PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE DISTRICT ... PETITIONER

(By Sri. P T SREENIVASA REDDY, ADV.)

AND :

1 STATE OF KARNATAKA
DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT, M.S.BUILDING
DR.AMBEDKAR VEEDHI,
BANGALORE 560 001,
REPRESENTED BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE ... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
SRI. B.V. SABARAD, ADV. FOR R2 & 3)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS (a) DT. 3.2.2003 ISSUED BY R2 VIDE ANNEX.A., (b) DT. 23.2.2004 ISSUED BY R1 (FINAL NOTIFICATION) PUBLISHED IN GAZETTEE DT. 23.2.2004 VIDE ANNEX.B.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

WP NO.7404/2005 (LA-BDA)

BETWEEN :

D SUDHINDRA RAO
S/O.LATE D RAGHUTTAMACHARYA
AGE. 60 YEARS,
R/O.NO.279, 3A MAIN ROAD,
8TH BLOCK, KORAMANGALA,
BANGALORE-560095 ... PETITIONER

(By Smt : SUMANGALA A SWAMY & V. VIJAYAMMA, ADVS.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING, AMBEDKAR VEEDHI
BANGALORE-01

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-560 020

3 LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY,
BANGALORE. ... RESPONDENTS

(By Sri. K. KRISHNA, ADV. FOR R2 & 3
Sri B.T. PARTHASARATHI, ADV. GEN & SRI.T.A.RAMACHANDRAIAH, High Court Government Pleader FOR R-1)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION DT. 23.2.2004 BY R2 AT ANX. G.

WP NO 39667-39671/2004 (LA-BDA)

BETWEEN :

1(a) PILLABYRAPPA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O.LATE PATEL KEMPANNA
AGED 80 YEARS,
R/AT.K.NARAYANAPURA
K.R.PURAM HOBLI,
BANGALORE EAST TALUK
BANGALORE

1(b) GOWRAMMA
D/O.PILLABYRAPPA
AGED 51 YEARS,
R/AT.K.NARAYANAPURA
K.R.PURAM HOBLI,
BANGALORE EAST TALUK
BANGALORE

1(C) N NARAYANSWAMY
S/O.LATE NANJAPPA,
AGED.30 YEARS
R/AT.K.NARAYANAPURA
K.R.PURAM HOBLI,
BANGALORE EAST TALUK
BANGALORE
REPTD.BY THEIR GPA HOLDER
K. JAGADISH PONRAJ
S/O. P.J. KANAKARAJ,
AGED: 47 YEARS,
R/AT.627/4, 1ST A MAIN, 4TH CROSS
DODDABANASWADI, BANGALORE-43

AND

G CHANDRASHEKAR
S/O.LATE GOVIND REDDY,
AGE 38 YEARS
R/AT.958/1, 2ND CROSS, S.B. PALYA
BANGALORE-43

2(a) SHANKARE GOWDA
AGED 39 YEARS

2(b) P. CHANDRE GOWDA,
AGED 36 YERS,

BOTH PETITIONERS
S/O.M.PUTTANNA,
BOTH ARE R/AT.K.NARAYANAPURA
KOTHANUR POST, BLORE-77,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BOTH ARE REP.BY GPA HOLDERS
G CHANDRASHEKAR,
S/O. LATE GOVINDA REDDY,
AGED ABOUR 38 YEARS,
R/AT.858/1, 2ND CROSS,8B PALYA,
BANGALORE - 560 043

SRI. FRANCIS SELVARAJ,
S/O. C.P. SELVARAJ
AGED ABOUT 31 YEARS,
R/AT.NO. 30
HB LAYOUT RING ROAD,
KALYAN NAGAR POST,
BANGALORE - 560 043.

3(a) R DYAVANNA
S/O.RAMAIAH,
AGE.45 YEARS

3(b) R SAMPANGIAPPA
S/O.RAMAIAH, AGE.37 YEARS

BOTH PETRS. 3(A) & (b) ARE
R/AT.K.NARAYANAPURA, KR PURAM HOBLI
BANGALORE
BOTH ARE REP. BY THEIR GPA HOLDER
SRI. FRANCIS SELVARAJ,
S/O. C.P. SELVARAJ
AGED ABOUT 31 YEARS,
R/AT.NO. 30
HB LAYOUT RING ROAD,
KALYAN NAGAR POST,
BANGALORE - 560 043.

4 LAKSHMAMMA
W/O.LATE APPAYAMMA
AGED.65 YEARS,
R/AT.HORAMAVU AGARA VILLAGE,
KR PURAM HOBLI, BANGALORE EAST TQ.
REP.BY HER GPA HOLDER
SRI. FRANCIS SELVARAJ,
S/O. C.P. SELVARAJ

AGED ABOUT 31 YEARS,
BOTH R/AT.NO. 30
HB LAYOUT RING ROAD,
KALYAN NAGAR POST,
BANGALORE - 560 043.

5(a) SRI KRISHNAPPA
S/O.MUNISWAMAPPA
AGED 60 YEARS,

5(b) B. ANJANAPPA
S/O.LATE BACHANNA
AGED.33 YEARS,

5(c) AKKAIYAMMA
W/O.LATE BACHANNA
AGED.69 YEARS,

PETRS. 5(a) TO 5(c) ARE ALL
R/AT.K.NARAYANPURA
KOTHNUR PO, BANGALORE,
AND ARE REPTD.BY THEIR GPA HOLDERS
REPTD.BY THEIR GPA HOLDER
K. JAGADISH PONRAJ
S/O. P.J. KANAKARAJ,
AGED: 47 YEARS,
R/AT.627/4, 1ST A MAIN, 4TH CROSS
DODDABANASWADI, BANGALORE-43

AND

G CHANDRASHEKAR
S/O.LATE GOVIND REDDY
AGED ABOUT 38 YEARS
R/AT.858/1, 2ND CROSS
SB PALYA, BANGALORE-43 ... PETITIONERS

(BY SRI. N.S. SANJAY GOWDA, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND :

1. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY
HUD, M.S.BUILDINGS
AMBEDKAR VEEDHI
BANGALORE-01

2 BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, K P WEST, BANGALORE
REPRESENTED BY ITS COMMISSIONER
... RESPONDENTS

(By Sri B.T. PARTHASARATHI, ADV. GEN FOR Sri. T.A. RAMACHANDRAIAH, HCGP FOR R1
A.N. VENUGOPALA GOWDA, ADV. FOR R2
U. ABDUL KHADER, ADV. FOR R2)

THESE WPs ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT.3-2-2003 ISSUED BY R-1 VIDE ANN.B AND ALSO THE DECLARATION DT.23-2-2004 VIDE ANN.D, IN SO FAR AS IT RELATES TO THE PETRS. SURVEY NUMBERS ARE CONCERNED.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOs.50339-50343 OF 2004**

BETWEEN

1 INDIRA
AGED ABOUT 45 YEARS,
W/O CHANDRAN
R/O NO.60, SRIRAMPURA LAYOUT
YELAHANKA HOBLI
BANGALORE 64

2 MOHANRAJ
AGED ABOUT 51 YEARS,
S/O LATE BASTIMAL
R/O NO.60, SRIRAMPURA LAYOUT
YELAHANKA HOBLI
BANGALORE 64

3 RADHA RUKMINI
AGED ABOUT 62 YEARS
R/O NO.107, 40 FEET ROAD
MANJUNATHA NAGAR, W.C.ROAD
BANGALORE 10

4 C ANAND S/O LATE CHINNAPPA
AGED ABOUT 34 YEARS,
R/O NO.58, SRIRAMPURA LAYOUT
YELAHANKA HOBLI
BANGALORE 64

5 C SHIVANNA S/O CHIKKANNA
AGED ABOUT 35 YEARS,
R/O NO.61/62, SRIRAMPURA LAYOUT
YELAHANKA HOBALI,
BANGALORE 64 ... PETITIONERS

(By Sri G R GURUMATH, ADV.)

AND:

BANGALORE DEVELOPMENT AUTHORITY
REP. BY ITS COMMISSIONER
KUMARA PARK ROAD
BANGALORE 560 001 ... RESPONDENT

(By Sri U ABDUL KHADER, ADV. FOR R1)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THESE WRIT PETITIONS ARE FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION VIDE ANNEX.B AND ETC.,

**IN W.P.NOS.49734-49735 OF 2004**

BETWEEN

1 RAMAIAH S/O MUTTURAYAPPA
AGED ABOUT 55 YEARS
R/ O THANISANDRA,
ARABIC COLLEGE POST.
BANGALORE

2 SAROJA W/O GOPALA KRISHNA
AGED ABOUT 58 YEARS
R/O THANISANDRA,
ARABIC COLLEGE POST.
BANGALORE ... PETITIONERS

(By Sri G D ASWATHANARAYANA, ADV.)

AND:

1 THE COMMR.BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

2 THE EXECUTIVE ENGINEER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

(By Sri U ABDUL KHADER,ADV.FOR R1-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.D. AND FINAL NOTIFICATION VIDE ANNEX.G. DT. 23.2.2004 SO FAR AS CONCERNED TO THE PETITIONER ONLY AND ETC.,

JRT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOs.40390-40391 OF 2004**

BETWEEN

1 G KAMALA W/O L MURTHY
AGED 45 YEARS,
R/O NO.678, LINGARAJAPURA
HENNUR MAIN ROAD
ST THOMAS TOWN POST
BANGALORE 560 084

2 L MURTHY S/O K LAKSHMAIAH
AGED 57 YEARS,
R/O NO.678, LINGARAJAPURA
HENNUR MAIN ROAD
ST THOMAS TOWN POST
BANGALORE 560 084 ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.
M.S.BUILDINGS, BANGALORE 1
REPTD. BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BDA, BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ... RESPONDENTS

(By Sri K KRISHNA, ADV. FOR R2-3; R1 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.R AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.50456-50460 OF 2004**

BETWEEN

1 V NAGARAJAPPA
S/O.LATE SRI.VENKATASWAMAPPA
AGED ABOUT 60 YEARS
R/AT.VENKATESHAPURA
YELAHANKA HOBLI
BANGALORE NORTH TQ AND DIST.

2 KRISHNAPPA
S/O.SRI V NAGARAJAPPA
AGED ABOUT 43 YEARS
R/AT.VENKATESHAPURA
YELAHANKA HOBLI
BANGALORE NORTH TQ AND DIST.

3 VENKATAPATHY
S/O.SRI.V.NAGARAJAPPA
AGED ABOUT 40 YEARS
R/AT.VENKATESHAPURA
YELAHANKA HOBLI
BANGALORE NORTH TQ AND DIST.

4 KALPANA
D/O.V.NAGARAJAPPA
AGED ABOUT 38 YEARS
R/AT.VENKATESHAPURA
YELAHANKA HOBLI
BANGALORE NORTH TQ AND DIST.

5 SUBRAMANI
S/O.V.NAGARAJAPPA
AGED ABOUT 35 YEARS
R/AT.VENKATESHAPURA
YELAHANKA HOBLI
BANGALORE NORTH
TQ AND DIST. ... PETITIONERS

(By Sri T S MAHANTESH, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND:

1 THE BANGALORE DEVELOPMENT AUTHORITY
REPRESENTED BY ITS COMMISSIONER
SANKEY ROAD, BANGALORE

2 THE ADDL LAND ACQUISITION OFFICER
BDA, SANKEY ROAD, BANGALORE

3 THE SECRETARY TO GOVERNMENT
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING,
BANGALORE-1 ... RESPONDENTS

(By Sri U ABDUL KHADER, ADV.FOR R1 & 2; GA FOR R3; SRI BASAVARAJ V. SABARAD, ADV. FOR R1 & R2)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT.3.2.2003 VIDE ANNEX.D. AND QUASH THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.F AND ETC.,

**IN W.P.NO.94 OF 2005**

BETWEEN

MUNAWAR BURHAN S/O LATE KHADER BURHAN
AGED ABOUT 38 YEARS
R/AT.NO.12/1, 5TH CROSS
DINNUR, R.T.NAGAR POST
BANGALORE-560 032 ... PETITIONER

(By Sri CHIKKAPPAJI GOWDA K V, ADV.)

AND:

1 GOVT OF KARNATAKA
REP BY ITS PRL. SECRETARY
UDD, GOVERNMENT OF KARNATAKA
M.S.BUILDING, 4TH FLOOR
DR.B.R.AMBEDKAR VEEDHI
BANGALORE-560 001

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE BANGALORE DEVELOPMENT AUTHORITY
REPRESENTED BY ITS CHAIRMAN
K P WEST, T.CHOWDAIAH ROAD
BANGALORE-560 020

3 ADDITIONAL LAND ACQUISITION OFFICER
BDA, K P WEST, T.CHOWDAIAH ROAD
BANGALORE-560 020 ... RESPONDENTS

(By Sri GOVT ADV FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2 & R3)

THIS WRIT PETITION FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION NO. VIDE NO.BDA/COMMOR/ALAO/LA9/104/02-03 DATED 03.02.2003 PUBLISHED IIN THE GAZETEE DATE;23.5.2002 AS ANNEXURE-K AND FINAL NOTIFICATION NO. UDD/190/MNX/2004, DATED; 23.02.2004 DOWNLOADED TO THE WEBSIGHT COMPUTERS ON 23.02.2004 AT ANNEXURE 'L3' HOLDING THAT IT IS ILLEGAL AND IN GROSS VIOLATION OF COUNTRY AND TOWN PLANNING ACT, AND THE SAME HAS BEEN PREPARED BY THE GOVERNMENT OF KARNATAKA UNDER PROVISIONS OF K.T. & C.P. ACT, AND DIRECTION OF THIS HON'BLE COURT HAS NOT BEEN COMPLIED WITH BY THE RESPONDENTS HEREIN AND QUASH THE PRELIMINARY NOTIFICATION VIDE NO. VIDE DATED; 03.02.2003 PUBLISHED IN THE GAZETTE DATE 23.5.2002 AS ANNEXURE-K AND FINAL NOTIFICATION NO. UDD/190/MNX/2004, DATED; 23.02.2004 DOWNLOADED TO THE WEBSIGHT COMPUTERS ON 23.04.2004 AT ANNEXURE-'L3' AND DIRECT THE RESPONDENTS IMPLEMENT THE SCHEME SUIT AS PER THE CITED RULING REPORTED IN AIR 1972, SC 182 AND OTHER RULINGS IN SUPPORT OF THIS CASE MAY PLEASE BE CONSIDERED BY THIS HON'BLE COURT AND ETC.,

**IN W.P.NOS.45216-45224 OF 2004**

BETWEEN

1 ABDUL MAJID
S/O.HASSAN SAHIB
59 YEARS, R/AT.NO.35
LAL MASJID, 'A' STREET

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

SHIVAJINAGAR,
BANGALORE-560 051

2 MUZAMIL PASHA
S/O.ABDUL MAJID
34 YEARS, R/AT.NO.35
LAL MASJID, 'A' STREET
SHIVAJINAGAR, BANGALORE-560 051

a. MUMTAZ BEGUM
W/O.MANZOOR AHMED
41 YEARS, R/AT.86/11-2
COLES ROAD, FRAZER TOWN
BANGALORE-560 005

b. MUZAMMIL AHMED
S/O.MANJOOR AHMED
21 YEARS, R/AT.86/11-2
COLES ROAD, FRAZER TOWN
BANGALORE-560 005

c. MOHAMMED RAHIL AHMED
S/O.MAZOOR AHMED
19 YEARS, R/AT.86/11-2
COLES ROAD, FRAZER TOWN
BANGALORE-05

4 L MANZOOR AHMED
S/O.ABDUL BASITH
54 YEARS, R/AT.86/11-2
COLES ROAD, FRAZER TOWN
BANGALORE-560 005

5 KISHORE T VIRA
S/O.LATE TEJAS N VIRA
54 YEARS, R/AT.NO.32
'SHIVA KRUPA',IST FLOOR
5TH BLOCK, 2ND MAIN,
KUMARA PARK WEST
BANGALORE-560 020

6 JUGAL K VIRA
S/O.KISHORE T VIRA
30 YEARS, R/AT.NO.32
'SHIVA KRUPA', IST FLOOR
5TH BLOCK, 2ND MAIN,
KUMARA PARK WEST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-560 020

7 RAHEEL RAFI
S/O.RAFI AHMED
AGED ABOUT 19 YEARS
R/AT.NO.78/2, NEW NO.72
MOSQUE ROAD, FRAZER TOWN
BANGALORE

8 SARKHEEL RAFI
S/O.RAFI AHMED
27 YEARS, R/AT.OLD NO.78/2
NEW NO.62, MOSQUE ROAD CROSS
FRAZER BLOCK, BANGALORE

9 PYAR ALI HEMANI
S/O.LATE MOHAMMED ALI HEMANI
44 YEARS, R/AT.NO.70
CHICK BAZAAR ROAD CROSS
TASKER TOWN, OFF.QUEENS ROAD
BANGALORE-560 051 ... PETITIONERS

(By Sri G GANGIREDDY, ADV.)

AND:

1 THE STATE OF KARNATAKA
REP.BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M.S.BUILDING
BANGALORE-560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-560 020
BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA, KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(By Sri U ABDUL KHADER FOR R2 & R3, GA FOR R1)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT. 3.2.2003 VIDE ANX.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

A AND DT. 23.2.2004 VIDE ANX. B PASSED BY R2 AND ETC.,

**IN W.P.NO. 40514 AND 40935-38 OF 2004**

BETWEEN

M BEERAPPA
S/O. LATE MUNISWAMAPPA
AGED ABOUT 58 YEARS
R/AT AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE DIST. ... PETITIONER

(By Smt SUGUNA R REDDY, ADV.)

AND:

1 THE STATE OF KARNATAKA
REP BY ITS PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDING VIDHANA VEEDHI
BANGALROE -560 001

2 THE BANGALORE DEVELOPMENT
AUTHORITY, KUMAR PARK WEST
BANGALORE - 560020
REP. BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE - 560 020 ... RESPONDENTS

(By Sri BAVARAJ V SABARAD, ADV.FOR R2-3; R1 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED PRELIMINARY NOTIFICATION DT. 3.2.2003, VIDE ANX. K AND FINAL NOTIFICATION DT. 23.2.2004 AS PER ANX. 'M' WITH REGARD TO THE LANDS BEARING SY.NO.46/1, 47/7, 47/8, 47/6 AND 50/2 MEASURING 0-6.6 GUNTAS, 0.25 GUNTAS, 0-01 GUNTAS, 0-15 GUNTAS AND 0-25 GUNTAS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

RESPECTIVELY WHICH ARE SITUATED AT AMURTHAHALLI VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK, ISSUED BY THE FIRST RESPONDENT AND DROP THE SAME FROM THE ACQUISITION UNDER THE SAID NOTIFICATIONS CONSEQUENTLY RESTRAIN THE RESPONDENTS FROM INTERFERRING WITH THE PETITIONER'S LANDS WITHOUT TAKING DUE RE-COURSE OF LAW AND ETC.,

**IN WP NO 48473 OF 2004 C/W**
**WRIT PETITION 48474 & 48475/2004**

**IN W.P.NO.48473 OF 2004**

BETWEEN

B L DEVARAJ
S/O. LAKSHMINARASIMHAIAH
AGED ABOUT 49 YEARS
R/AT NO.20,II CROSS, SRIPURAM
SESHADRIPURAM
BANGALORE - 560 020 ... PETITIONER

(By Sri S M HEGDE KADAVE, ADV.)

AND:

1 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALROE DEVELOPMENT AUTHORITY
SANKEY ROAD, KUMARAPARK WEST
BANGALORE - 560020

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, KUMARA PARK WEST
BANGALORE - 560 020
BY ITS COMMISSIONER

3 THE STATE OF KARNATAKA
BY ITS SECRETARY FOR URBAN
DEVELOPMENT DEPARTMENT
M.S. BUILDING
DR. AMBEDKAR VEEDHI
BANGALORE -560 001 ... RESPONDENTS

(By Sri A N VENUGOPAL GOWDA FOR R1-2; GA FOR R3)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED UNDER SECTION 17 OF THE BDA ACT 1976 ON 3.2.2003 VIDE ANNEX.H. AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.M. ISSUED UNDER SECTION 19 OF THE BDA ACT AND ETC.,

**IN W.P.NO.48474 OF 2004**

BETWEEN

D H GOVINDARAJU S/O DODDAHANUMANTHAIAH
38 YRS,
R/AT NO.42/1, YAMUNABAI ROAD,
MADHAVANAGARA,
BANGALORE 560 001. ... PETITIONER

(By Sri S M HEGDE KADAVE, ADV.)

AND:

1 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, KUMARA PARK WEST
BANGALORE 560 020.

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, KUMARA PARK WEST
BANGALORE 560 020
BY ITS COMMISSIONER.

3 THE STATE OF KARNATAKA
BY ITS SECRETARY FOR URBAN DEVELOPMENT
DEPT.,
M S BLDG., DR. AMBEDKAR VEEDHI,
BANGALORE 560 001 ... RESPONDENTS

(HCGP FOR R3; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R1-2)

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED UNDER SECTION 17 OF THE BDA ACT 1976 ON 3.2.2003 VIDE ANNEX.H. AND ALSO THE FINAL NOTIFICATION DT.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

23.2.2004 VIDE ANNEX.M. ISSUED UNDER SECTION 19 OF THE BDA ACT AND ETC.,

**IN W.P.NO.48475 OF 2004**

BETWEEN

DR R SUMITHRA D/O RAMAKRISHNAPPA
AGED ABOUT 33 YEARS
NOW R/AT NO. BB-35, K.H.B. COLONY
R.T NAGARA, KAVA BYARASANDRA
BANGALORE - 560 032 ... PETITIONER

(By Sri S M HEGDE KADAVE,ADV.)

AND:

1 THE ADDL LAO BDA
SANKEY ROAD
KUMARAPARK WEST
BANGALORE - 560 020

2 THE BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, KUMARA PARK WEST
BANGALORE - 560 020
BY ITS COMMISSIONER

3 THE STATE OF KARNATAKA
BY ITS SECRETARY FOR URBAN
DEVELOPMENT DEPARTMENT
M.S. BUILDING
DR. AMBEDKAR VEEDHI
BANGALORE -560 001 ... RESPONDENTS

(By Sri A N VENUGOPAL GOWDA FOR R1-2; GA FOR R3)

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED UNDER SECTION 17 OF THE BDA ACT 1976 ON 3.2.2003 VIDE ANNEX.F. SL.NO. 188 AND ALSO THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.J, SL.NO. 163 ISSUED UNDER SECTION 19 OF THE BDA ACT IN RESPECT OF PETITIONER SITE NO. 01 IN SY.NO.113 (ASSESSMENT NO.1220:1221:1) OF AMRUTHAHALLI

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

VILLAGE, YELAHANKA HOBLI, BANGALORE NORTH TALUK, BANGALORE DISTRICT AND ETC.,

**IN W.P.NOS.50182-50187 OF 2004**

BETWEEN

i PADMAVATHAMMA
AGED ABOUT 41 YEARS
W/O N KEMPARAJU
R/AT BANGALORE MAHANAGARA PALIKE
WARD NO 100, SANJAYANAGAR
NAGASHETTY HALLI
BANGALORE-560 094

ii N KEMPARAJU
AGED ABOUT 48 YEARS
S/O NAGAIAH
DEPARTMENT OF SERICULTURE
UAS, G.K.V.K
BANGALORE-560 065

2 MOHAMMED HAYATH
AGED ABOUT 64 YEARS
S/O LATE MR.CHAND SAB
R/AT NO 1, PILLANNA GARDEN
III STAGE
BANGALORE-560 045

3 HAJIRA BI
AGED ABOUT 51 YEARS
W/O MOHAMMED HAYATH
R/AT NO 1, PILLANNA GARDEN
III STAGE
BANGALORE-560 045

4 Y SALEEM PASHA
S/O MOHAMMED YUSUF
AGED ABOUT 44 YEARS
R/AT NO 192, MACKAN ROAD
NAWBHAHAR SHAH COMPOUND
ARMSTRONG ROAD CROSS
BANGALORE-560 001

5 A SUBRAMANYAM
AGED ABOUT 37 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O A SESHAIAH
R/AT NO 44/1, DEFENSE LAYOUT
VIDYASAGAR AREA, THANISANDRA
MAIN ROAD, BANGALORE-560 045

6 K RADHA BAI
AGED ABOUT 56 YEARS
W/O T G KRISHNAIAH
NO 292, SARASWATHINAGAR
VIJAYANAGAR
BANGALORE-560 040 ... PETITIONERS

(By Sri G GANGIREDDY, ADV.)

AND:

1 THE STATE OF KARNATAKA
REP. BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT
M S BUILDING
BANGALORE-560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-560 020
BY ITS COMMISSIONER

3 THE ADDL LAND ACQUISITION OFFICER
BDA
KUMARA PARK WEST
BANGALORE-560 020 ... RESPONDENTS

(By Sri K KRISHNA, ADV.FOR R2-3; GA FOR R1)

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT.3.2.2003 VIDE ANNEX.A. AND DT. 23.2.2004 VIDE ANNEX.B. BY R2 AND ETC.,

**IN W.P.NOS.50831-50836 OF 2004**

BETWEEN

1 MUNIKALAPPA
S/O LATE DODDAAPPAIYANNA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

45 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

2 MUNICHIKKANNA
S/O DODDACHIKANNA
70 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

3 SORAJAMMA
W/O KONERAPPA
60 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

4 T THAMAIAH
S/O LATE DONDU CHIKKACHIKKANNA
65 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

5 NEELAMMA
W/O CHIKKAMUNIYAPPA
60 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

6 DODDAKALAPPA
S/O DODDA CHIKKCHIKKANNA
60 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

7 MALAMMA
W/O CHIKKAKALAPPA
50 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK.

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

8 A G SRINIVASMURHTY
S/O DONDU CHIKACHIKKANNA
60 YRS,
R/AT AMRUTHAHALLI
YELAHANKA HOBLI
BANGALORE NORTH TALUK. ... PETITIONERS

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT ,M S BLDG.,
BANGALORE 1.
REP. BY ITS SECRETARY.

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE
BY ITS COMMISSIONER.

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST BANGALORE.

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK,
BANGALORE
BY ITS COMMISSIONER. ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA, ADV.FOR R2-3; R4 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. H DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.50829 OF 2004**

BETWEEN

RAMAIAH
S/O MUNISWAMAPPA
60 YRS,
R/AT DASARAHALLI
K R PURA HOBLI
BANGALORE EAST TQ.,
BANGALORE. ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPT. OF HOUSING AND URBAN
DEVELOPMENT
M S BLDG.
BANGALORE 1
REP. BY ITS SECRETARY.

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER.

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY,
KUMARA PARK WEST BANGALORE.

4 THE GRAMA PANCHAYAT
DASARAHALLI,
K R PURA HOBLI,
BANGALORE EAST TQ.,
BANGALORE. ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA FOR R2-3; M.R. SURESH, ADV. FOR R4; R1 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. K DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NO.50844 OF 2004**

BETWEEN

RAMANNA
S/O HUCHAPPA
48 YRS,
R/AT DASARAHALLI
K R PURA HOBLI,
BANGALORE EAST TQ.,
BANGALORE. ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT ,M S BLDG.,
BANGALORE 1.
REP. BY ITS SECRETARY.

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST,
BANGALORE
BY ITS COMMISSIONER.

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST BANGALORE.

4 THE GRAMA PANCHAYATH
DASARAHALLI,
K R PURA HOBLI,
BANGALORE EAST TQ.,
BANGALORE. ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA, ADV. FOR R2-3; SRI M.P. SURESH, ADV. FOR R4; R1 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

VIDE ANX. R DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NO.50828 OF 2004**

BETWEEN

AMMAYAMMA
W/O. LATE MUNIRAMAIAH
AGED ABOUT 47 YEARS
R/AT DASARAHALLI
K.R PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPT. OF HOUSING AND URBAN DEVELOPMENT
MULTISTORIED BUILDING
BANGALORE -01
REP BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
DASARAHALLI
K.R PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri A N VENUGOPALA GOWDA, ADV.FOR R2-3; R1 & 4 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. J DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

**IN W.P.NO.50431 OF 2004**

BETWEEN

MUNIRAJU
S/O CHIKKAVENKATAPPA
AGED ABOUT 45 YEARS
R/A AMRUTHAHALLI, YELAHANKA HOBLI
BANGALORE NORTH TALUK ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPT OF HOUSING & URBAN DEVELOPMENT
MULTISTORIED BUILDING
BANGALORE -1
REP. BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK
BANGALORE
BY ITS COMMISSIONER ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri A N VENUGOPALA GOWDA, ADV.FOR R2-3; R1 & 4 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. D DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC,.

**IN W.P.NOS.50839-50843 OF 2004**

BETWEEN

1 BEERAPPA
S/O. MUNIKEMPANNA
AGED ABOTU 68 YEARS
R/O. DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE

2 UTTANALAPPA
S/O. MUNIKEMPANNA
AGED ABOTU 64 YEARS
R/O. DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE

3 ANJENAPPA
S/O. MUNIKEMPANNA
AGED ABOTU 63 YEARS
R/O. DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE

4 MUNIYAPPA
S/O. MUNIKEMPANNA
AGED ABOTU 60 YEARS
R/O. DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

5 KRISHNAPPA
S/O. MUNIKEMPANNA
AGED ABOTU 55 YEARS
R/O. DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONER

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPT OF HOUSING AND URBAN DEVELOPMENT
MULTISTORIED BUILDING
BANGALORE -01
REP BY ITS SECY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
DASARAHALLI
K.R PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... RESPONDENTS

(By Sri A N VENUGOPALA GOWDA, ADV.FOR R2-3; SRI M.R. SURESH, ADV. FOR R4; R1 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. K DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NO.50890 OF 2004**

BETWEEN

R DAYANANDA REDDY
38 YRS, S/O LATE RAMASWAMY REDDY
R/O SY NO 43, K NARYANAPURA
KOTHANOOR POST, KR PURAM HOBLI
BANGALORE EAST TQ. ... PETITIONER

(By Sri R CHANDRASHEKAR, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS, BANGALORE
REP. BY PRL. SECRETARY

2 THE COMMISSIONER
BDA BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE-560 020 ... RESPONDENTS

(SRI T.A. RAMACHANDRAIAH,HCGP FOR R1; SRI A.N. VENUGOPALA GOWDA, ADV. FOR R2-3; SRI M.R. SURESH, ADV. FOR R4)

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.K AND ETC.,

**IN W.P.NOS.50891-50895 OF 2004**

BETWEEN

R DAYANANDA REDDY
38 YRS, S/O LATE RAMASWAMY REDDY
R/O SY NO 43, K NARYANAPURA
KOTHANOOR POST, KR PURAM HOBLI
BANGALORE EAST TALUK ... PETITIONER

HIGH COURT OF KARNATAKA

(By Sri R CHANDRASHEKAR, ADV.)

AND:

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS, BANGALORE
REP. BY PRL. SECRETARY

2 THE COMMISSIONER
BDA BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE-560 020 ... RESPONDENTS

(By Sri T.A. RAMACHANDRAIAH, HCGP FOR R1; SRI A.N.VENUGOPALA GOWDA, ADV. FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. G DT. 3.2.2003 AND PUBLISHED IN THE GAZETTE DT. 3.2.2003 PRODUCED AS ANX.G AND ETC.,

**IN W.P.NO.50847 OF 2004**

BETWEEN

YOGESHWAR VARMA D
S/O D M RAMA RAJU
39 YRS,
R/AT SY NO.106/2, B.B.ROAD,
AMRUTHAHALLI VILLAGE,
YELAHANKA HOBLI, BANGALORE NORHT
TALUK, BANGALORE. ... PETITIONER

(By Sri/M/S.G S V ASSOCIATES, ADVS.)

AND :

1 STATE OF KARNATAKA
BY ITS SECRETARY,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT, M S BUILDINGS,
BANGALORE 560 001

2 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
KUMARA PARK WEST
BANGALORE 560 020 ... RESPONDENTS

(By Sri BASAVARARAJ V. SABARAD, ADV. FOR R2; R1 SERVED)

THIS WRIT PETITION FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. D DT. 3.2.2003 ISSUED BY THE RESPONDENTS PRODUCED AT ANX. D AND DECLARATION DT. 23.2.2004 PRODUCED AT ANX.'E' IN SO FAR IT RELATES TO PETITIONER'S SURVEY NUMBER IS CONCERNED AND ETC.,

**IN W.P.NOS.50999-51003 OF 2004**

BETWEEN

1 RAJANNA
AGED ABOUT 75 YRS
S/O CHIKKAIAH, R/O DASARAHALLI
K R PURA HOBLI, BANGALORE EAST TQ.
BANGALORE

2 SONNAPPA
S/O CHIKKAIAH
AGED ABOUT 74 YRS, R/O DASARAHALLI
K R PURA HOBLI, BANGALORE EAST TQ.
BANGALORE

3 MUNIYAMMA
W/O LATE GOVINDAPPA
AGED ABOUT 75 YRS, R/O DASARAHALLI
K R PURA HOBLI, BANGALORE EAST TQ.
BANGALORE

4 VENKATAPPA
S/O SONNAPPA
AGED ABOUT 57 YRS, R/O DASARAHALLI
K R PURA HOBLI, BANGALORE EAST TQ.

VAKIL OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE

5 NANJAPPA
S/O SONNAPPA
AGED ABOUT 55 YRS, R/O DASARAHALLI
K R PURA HOBLI, BANGALORE EAST TQ.
BANGALORE ... PETITIONERS

(By Sri R NATARAJ, ADV.)

AND:

1 THE STATE OF KARNATAKA
DEPT OF HOUSING AND URBAN DEVELOPMENT
M S BUILDING, BANGALORE-1
REP. BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMAR PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE

4 THE GRAMA PANCHAYATH
DASARAHALLI
K R PURA HOBLI
BANGALORE EAST
BANGALORE ... RESPONDENTS

(By Sri BASAVARAJ.V. SABARD, ADV. FOR R2-3; R1 & 4 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 BY R1 AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(C) AND 15(2) (ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.NOS.51018 & 51098-51100 OF 2004**

BETWEEN

1 R NAGARAJU
AGED ABOUT 46 YEARS
S/O RAMAIAH
R/O THANISANDRA VILLAGE
KRISHNARJAPURA HOBLI
BANGALORE EAST TALUK
BANGALORE DIST.

2 R RAMADAS
AGED ABOUT 42 YEARS
S/O RAMAIAH
R/O THANISANDRA VILLAGE
KRISHNARJAPURA HOBLI
BANGALORE EAST TALUK
BANGALORE DIST

3 R LAKSHMAN
AGED ABOUT 40 YEARS
S/O RAMAIAH
R/O THANISANDRA VILLAGE
KRISHNARJAPURA HOBLI
BANGALORE EAST TALUK
BANGALORE DIST.

4 R SUBBANNA
AGED ABOUT 32 YEARS
S/O RAMAIAH
R/O THANISANDRA VILLAGE
KRISHNARJAPURA HOBLI
BANGALORE EAST TALUK
BANGALORE DIST. ... PETITIONERS

(By Sri K H SOMASEKHAR, ADV.)

AND:

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
REPTD. BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
BANGALORE-1

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK WEST
BANGALORE-20
REP. BY ITS COMMISSIONER

4 THE THANISANDRA GRAMPANCHAYAT
THANISANDRA BY ITS SECRETARY
KRISHNARAJAPURA HOBLI
BANGALORE NORTH TALUK ... RESPONDENTS

(By Sri A.N. VENUGOPALA GOWDA, ADV. FOR R2-R3; R1-4 SERVED)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATIONS DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 AS PER ANNEX.A. AND B AND ETC.,

**IN W.P.NOS.51141-51181 OF 2004**

BETWEEN

1 DILSHAD FARZANA W/O SAMIULLA SHARIFF
AGE 38 YRS. OLD NO. 145 & NEW NO. 890
SY.NO. 49/1, OPP. MASJID-E-FATHIMA
THANISANDRA LAYOUT
ARABIC COLLEGE POST
BANGALORE-560 045

2 ZAREEN TAJ D/O H GHOUSE MOHIYUDDIN SHARIFF
AGE 47 YEARS, NO.74 & 75, SY.NO.49/1
NEAR MASJID-E-FATHIMA
THANISANDRA LAYOUT, ARABIC COLLEGE POST
BANGALORE-560 045

3 SHAMEEM TAJ W/O INAYATHULLA SHARIFF
AGE 42 YEARS, OLD NO. 145 & NEW NO. 857
SY.NO. 49/1, NEAR MASJID-E-FATHIMA
THANISANDRA LAYOUT
ARABIC COLLEGE POST
BANGALORE-560 045

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

4 DILSHAD BEGAUM D/O MAHABOOB KHAN
AGE 29 YEARS, NEW NO. 854, SY.NO. 49/1
NEAR MASJID-E-FATHIMA
THANISANDRA LAYOUT
ARABIC COLLEGE POST
BANGALORE-560 045

5 SYED AJAZ S/O SYED BABAJAN
AGE 38 YEARS OLD NO. 14, SY.NO. 49/1
NEAR MASJID-E-FATHIMA
THANISANDRA LAYOUT
ARABIC COLLEGE POST
BANGALORE-560 045

6 MARYAM BEGUM
W/O HABEEBULLA SHARIFF
AGE 52 YEARS, NO.13, NEW NO. 828,
SY.NO.49/1
BEHIND MASJID-E-FATHIMA
THANISANDRA LAYOUT
ARABIC COLLEGE POST, BANGALROE-560 045

7 NASEEMUNNISA
W/O SANAULLA SHARIEF
AGE 51 YEARS,NO.92, SY.NO. 49/1
THANISANDRA VILLAGE
KRISHNARAJPURAM HOBLI
BANGALORE

8 NAGINA TAJ
W/O R.K. ASLAM PASHA
AGE 35 YEARS, NO.53, SY.NO. 49/1
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

9 MOHAMMED IMAM KHAN
S/O MAHABOOB KHAN
AGE 55 YRS. NO. 37, 38 & 38/1, SY.NO. 49/1
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

10 GHOUSIA FARHATH BANO
D/O M. JAFFAR MOHIYUDDIN
AGE 50 YRS. NO.36, SY.NO. 49/1

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

11 PRAKASH CHAND TRIPATHI
S/O PRASIDH NARAYAN TRIPATHI
AGE 40 YRS. NO.86, SY.NO. 49/1
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE

12 MEHAR TAJ
W/O MOHAMMED RIYAZ PASHA
AGE 28 YEARS NO.53, SY.NO. 49/1
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE-560 045

13 MASJID-E-FATHIMA
REPTD.BY ITS SECRETARY SAMIULLA SHARIFF
AGE 45 YEARS,NO.33, 34, 35, 40, 41 & 42,
SY.NO. 49/1, THANISANDRA LAYOUT
ARABIC COLLEGE POST
BANGALORE-560 045

14 USMAN-E-GANI MOSQUE
REPTD. BY ITS SECRETARY
SYED KHALEEL
AGE 50 YEARS, NO.38, 41 & 42
THANISANDRA VILLAGE
KRISHNARAJPURAM HOBLI
BANGALORE

15 SAROJ DEVI VERMA
D/O CHATUR BHOJ VERMA
AGE32 YEARS, NO.66, KHATA NO. 786
THANISANDRA VILLAGE
KRISHNARAJAPURA HOBLI
BANGALORE-560 045

16 MOHAMMED AMEER JAN
S/O ABDUL RAHMAN
AGE 59 YEARS, NO.53 & 54, SY.NO. 60/2
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

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17 SHAIK AHMED
S/O IBRAHIM SAHEB
AGE 58 YEARS, NO.196, SY.NO. 51/2,
52/3, 60/1, 60/2,
60/3 & 60/5, THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

18 MUSTAQ AHMED
S/O ALI BAHADUR
AGE 34 YEARS, NO.52, SY.NO. 61/4
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE

19 KAMAL KUMAR YADAV
S/O KALAPNUT YADAV
AGE 34 YEARS, NO.9, SY.NO. 61/4
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE

20 ABDUL HAKEEM
S/O ABDUL KHYOOM
AGE 50 YEARS, NO.45, SY.NO. 61/4
ASHWATHNAGAR LAYOUT
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045

21 SIRAJ AHMED
S/O ABDUL SUBHAN
AGE 31 YEARS, NO.47, SY.NO. 61/4
ASHWATH NAGAR LAYOUT
THANISANDRA VILLAGE
BANGALORE-560 045

22 YAAR MOHAMMED
S/O LAL MOHAMED
AGE 38 YEARS, NO.2608/38
(OLD NO.12), SY.NO. 61/4
DARGA LAYOUT, NEAR PIPE FACTORY
THANISANDRA MAIN ROAD
BANGALORE-560 045

23 RAM BAHADOR
S/O INDER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AGE 42 YEARS, NO. 56 & 57, SY.NO. 61/4
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE

24 JAHERA BI
W/O NOOR KHAN
AGE 54 YEARS, NO.3, 4, 27 & 28, SY.NO.61/4
THANISANDRA VILLAGE, K.R. PURAM HOBLI
BANGALORE

25 ARVIND KUMAR VARMA
S/O RAM AUTAR
AGE 28 YEARS, NO.37, SY.NO.61/4
THANISANDRA VILLAGE
K.R. PURAM HOBLI
BANGALORE

26 SEAGH MOHAMMED AZAM
S/O MOHAMMED HANEEF
AGE 30 YRS. NO.1 & 2, SY.NO.61/4
THANISANDRA VILLAGE
K.R. PURAM HOBLI
BANGALORE

27 KALEEMULLA N
S/O NOOR KHAN
AGE 32 YEARS, NO.29, SY.NO.61/4
ASHWATH NAGAR LAYOUT
THANISANDRA LAYOUT
BANGALORE - 560 045

28 YAR MOHAMMED
S/O LAL MOHAMMED
AGE 38 YRS. NO.38, SY.NO.61/4
THANISANDRA VILLAGE
K.R. PURAM HOBLI
BANGALORE - 560 045

29 ABDUL HAKEEM
S/O ABDUL KHYOOM
AGE 46 YEARS, NO.30 & 33 SY.NO.62/3
ASHWATH NAGAR LAYOUT,THANISANDRA VILLAGE
K.R. PURAM HOBLI
BANGALORE - 560 045

30 MASJID-E-AL-KHAYUM

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

REP. BY SECRETARY ABDUL HAKEEM
AGE 46 YEARS, S/O ABDUL KHYOOM
NO.24,25, 26,27 & 28, SY.NO.62/3
ASHWATH NAGAR LAYOUT,THANISANDRA
VILLAGE
BANGALORE - 560 045

31 CHADRIKA PRASAD YADAV
S/O RAM SAGAR
AGE 40 YEARS, NO.40, SY.NO.63/3
THANISANDRA VILLAGE
K.R. PURA HOBLI
BANGALORE - 560 045

32 SHIV CHAND NISHAD
S/O RAGHUNATH NISHAD
AGE 35 YEARS, NO.52, NEW NO.897, SY.NO.63/5
THANISANDRA VILLAGE, K.R. PURA HOBLI
BANGALORE - 560 045

33 UTTARBHARATHI DURGA MANDIR TRUST
REP.BY ITS PRESIDENT
SHIV CHAND NISHAD S/O RAGHUNATH NISHAD
AGE 35 YEARS,NO.5, SY.NO.63/6,
THANISANDRA VILLAGE
K.R. PURA HOBLI, BANGALORE - 560 045

34 RITA MITHAI LAL
W/O MITHAI LAL
AGE 34 YEARS, NO.3 & 10, SY.NO.63/5
THANISANDRA VILLAGE
K.R. PURA HOBLI
BANGALORE - 560 045

35 HASAN ALI
S/O RAHMATH ALI
AGE 29 YEARS, NO.32, SY.NO.63/6,
THANISANDRA VILLAGE
K.R. PURA HOBLI
BANGALORE - 560 045

36 P V NARAYANA UDUPA
S/O VASUDEVA UDUPA
AGE 57YEARS,NO.54, SY.NO. 63/5
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045

37 A NARAYANA UDUPA
S/O MADHWARAYA UDUPA
AGE 59 YEARS, NO.56, SY.NO. 63/5
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045

38 ABDUL HAKEEM
S/O ABDUL KHYOOM
AGE 47 YEARS, NO.41 & 1A SY.NO. 63/4
NEAR PIPE FACTORY
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045

39 ZAMRUTH BI
W/O CHANDA HUSSAIN
AGE 59 YEARS, NO.21, SY.NO. 63/6
THANISANDRA VILLAGE
K.R.PURAM HOBLI
BANGALORE-560 045

40 KASEEBUNISSA
W/O ATEEULLA KHAN
AGE 35YEARS, NO.887, SY.NO. 64/3
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045

41 TOTA DEVI
D/O GOWRI NISHAD
AGE 36 YEARS, NO.147, SY.NO. 64/3
THANISANDRA VILLAGE
K.R.PURA HOBLI
BANGALORE-560 045 ... PETITIONERS

(By Sri MOHAMMED FAROOQ, ADV.)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AND:

1 STATE OF KARNATAKA REP. BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT
M.S.BUILDING
VIDHANA VEEDHI
BANGALORE-560 001

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE-560 020

3 THE ADDL. LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ... RESPONDENTS

( SRI T.A. RAMACHANDRAIAH, HCGP)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TOQUASH THE IMPUGNED NOTIFICATION DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY THE THIRD RESPONDENT VIDE ANNEX.A. AND B. IN SO FAR THE PETITIONERS ARE CONCERNED AND ETC.,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.No.51475-51477 OF 2004**

**BETWEEN:**

1 M V RAJAMMA
W/O LATE M.R.VENKATARAMANAPPA
AGED ABOUT 69 YEARS,
R/O GURUKRUPA GARDEN HOUSE
AMRUTHHALLI, BANGALORE NORTH TALUK
BANGALORE

2 M V LAVANYA MURTHY
S/O LATE M.R.VENKATARAMANAPPA
AGED ABOUT 42 YEARS,
R/O GURUKRUPA GARDEN HOUSE
AMRUTHHALLI, BANGALORE NORTH TALUK
BANGALORE

3 M V RAMESH
S/O LATE M.R.VENKATARAMANAPPA
AGED ABOUT 40 YEARS,
R/O GURUKRUPA GARDEN HOUSE
AMRUTHHALLI,
BANGALORE NORTH TALUK
BANGALORE ... PETITIONERS

(By Sri R V SRINIVASA REDDY &ASSOCIATE, ADVS.)

**AND:**

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT, M.S.BUILDINGS
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BANGALORE 560020
REP. BY ITS COMMISSIONER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By Sri B.T.PARTHASARATHY, ADVOCATE GENERAL AND SRI T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.D. ISSUED BY R2 AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.H. ISSUED BY R1 AND ETC.

**IN W.P.No.51468-51474 OF 2004**
**& 51526-51/04 C/W 26601-604/04**

**BETWEEN**

1 REBECCA JAMES
AGED ABOUT 52 YEARS
W/O C JAMES RAJU REDDY
NO 140, ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25

2 J RANITHA REDDY
AGED ABOUT 23 YEARS
D/O C JAMES RAJU REDDY
NO 140, ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25

3 J RONILLA REDDY
AGED ABOUT 21 YEARS
D/O C JAMES RAJU REDDY
NO 140, ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25

4 J DAVID RAJ REDDY
AGED ABOUT 25 YEARS
S/O C JAMES RAJU REDDY
NO 140, ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE-25

5 C JAMES RAJU REDDY
AGED ABOUT 52 YEARS
S/O LATE D CHOWRAPPA
ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25

6 C JOSEPH
AGED ABOUT 48 YEARS
S/O LATE D CHOWRAPPA
ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25
REP. BY GPA HOLDER
C.AROKIA SWAMY

7 ROSEMARY
AGED ABOUT 38 YEARS
D/O LATE D CHOWRAPPA
W/O MARIA JOSEPH
ERANNAPALYA
D CHOWRAPPA LAYOUT
ARABIC COLLEGE POST
BANGALORE-25 ... PETITIONERS

(By Sri G PAPI REDDY, ADV.)

**AND:**

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT, M.S.BUILDINGS
BANGALORE 560 001

2 BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD,KUMARA PARK WEST
EXTENSION, BANGALORE 560020
REP. BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BANGALORE DEVELOPMENT

UKI OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AUTHORITY, T.CHOWDAIAH ROAD,
K.P.WEST EXTENSION,
BANGALORE- 20 ... RESPONDENTS

(By Sri B.T.PARTHASARATHY, ADVOCATE GENERAL AND SRI T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX.DD AND FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX. FF, IN SO FAR AS THE PROPERTIES OF THE PETITIONERS SPECIFIED IN THE SCHEDULE HEREUNDER.

**IN W.P.No.50766-50768 OF 2004**

**BETWEEN**

1 S NAGARAJ REDDY
S/O LATE SRINIVASA REDDY
39 YRS,

2 S RAMESH REDDY
S/O LATE SRINIVASA REDDY
41 YRS,

3 S SURENDRA REDDY
S/O LATE SRINIVASA REDDY
34 YRS,

ALL ARE R/AT CHALLAKERE,
K R PURAM HOBLI,
BANGALORE EAST TQ.,
BANGALORE DISTRICT. ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.)

**AND:**

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
M.S.BLDGs., BANGALORE 1.
REP. BY ITS PRINCIPAL SECY.,

HIGH COURT OF KARNATAKA

2 THE COMMISSIONER
BDA, BANGALORE.

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ... RESPONDENTS

(By Sri B.T.PARTHASARATHY, ADVOCATE GENERAL AND
SRI T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.03 VIDE ANX. L AND ETC.

**IN W.P.50769-72/04**

**BETWEEN:**

R.MANJUNATH,
S/O LATE RAMAIAH,
AGED ABOUT 39 YEARS,
R/AT K.NARAYANAPURA,
K.R.PURAM HOBLI,
BANGALORE EAST TALUK,
BANGALORE URBAN DISTRICT. .. PETITIONER

**AND:**

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPT.,
M.S.BLDGs., BANGALORE 1.
REP. BY ITS PRINCIPAL SECY.,

2 THE COMMISSIONER
BDA, BANGALORE.

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE 560 020 ... RESPONDENTS

(By Sri B.T.PARTHASARATHY, ADVOCATE GENERAL AND
SRI T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

**IN W.P.No.51377 OF 2004 &
51404-46/04**

**BETWEEN**

1 SOWNDRA GANAPATHY
S/O KESHAVA IYER S
AGED ABOUT 51 YEARS
SREE LAKSHMI NIVAS, 65/1
COCONUT AVENUE ROAD, MALLESWARAM
BANGALORE 3

2 M C RAMACHANDRA
S/O LATE B CHENNEGOWDA
AGED ABOUT 43 YEARS
M/S. MITHRA ASSOCIATES DEVELOPERS
PLANTR(P) LTD., NO 1/4, FIRST FLOOR,
PUTTANA ROAD, BASAVANAGUDI
BANGALORE 4

3 L KRISHNA
S/O LAKSHMAN
AGED ABOUT 29 YEARS
NO 41/MANORAYANAPALYA,
KHB MAIN ROAD, L.R. BANDE,
R.T. NAGAR,
BANGALORE 32

4 GANGADHAR
AGED ABOUT 47 YEARS
NO.W201, HMT COLONY
HMT COMPLEX,
NEAR JALAYALLI POST (WEST))
BANGALORE

5 S MOHAN RAJ
AGED ABOUT 32 YEARS
S/O M.P SUBRAMANIAN
NO 7 MAIN ROAD THIMMAIAH GARDEN
R.T. NAGAR
BANGALORE 32

6 PRAKASH N HOOLI
AGED ABOUT 33 YEARS
NO 7 MPS BEST MAKERS,
THIMMAIAH GARDEN MAIN ROAD,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R.T.NAGAR BANGALORE 32

7 S PRABHU
AGED ABOUT 25 YEARS
S/O M.P SUBRAMANIAM
NO.7, MAIN ROAD,
THIMMAIAH GARDEN
R.T.NAGAR, BANGALORE 32

8 N SENTHIL KUMAR
AGED ABOUT 25 YEARS
S/O R NATARAJAN
NO.7, MAIN ROAD
THIMMAIAH GARDEN
R.T. NAGAR,
BANGALORE 32

9 N VASUDEVA MURTHY
AGED ABOUT 31 YEARS
NO 1 SRI LAKSHMI NILAYA
NEXT TO ROYAL ENCLAVE,
SRIRAMPURAM, JAKKUR POST,
YELAHANKA HOBLI
BANGALORE 64

10 GANJIGANTE VENKATESH IYER NATAJAN
AGED ABOUT 49 YEARS
S/O G.SUBBARAO VENKATESH IYER
F-106, RAHEJA PARK
MAGADI ROAD
BANGALORE 79

11 N NALINI KUMARI
AGED ABOUT 29 YEARS
W/O M.G. CHANDRASHEKARR
NO 18, SRI LAKSHI NILAYA,
NEXT TO ROYAL ENCLAVE,
SRIRAMPURA, JAKKUR POST,
YELAHANKA BANGALORE 64

12 N RAGHAVENDRA
AGED ABOUT 26 YEARS
NO 18 SRI LAKSHMI NILAYA
NEXT TO ROYAL ENCLAVE SRIRAMPURAM
JAKKUR POST, YELAHANKA HOBLI
BANGALORE 64

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

13 S A GANGAMBIKA
W/O M NARAYANASWAMY
F 18, SRI LAKSHMI NILAYA
NEXT TO ROAYL ENCLAVE SRIRAMPURAM,
JAKKUR POST, YELAHANKA HOBLI,
BANGALORE 560 064

14 G PARIMALA W/O N S PRASANNA
42 YRS,
R/AT NO.42, SRI KRUPA 2ND MAIN,
AMAR JYOTHI COLONY RMV
EXTENSION 2ND STAGE,
NAGASHETTY HALLI,
BANGALORE 560 094.

15 N S MURALI
36 YRS,
R/AT NO.25, 3RD MAIN ROAD,
3RD MAIN, AMAR JYOTHI COLONY
RMV EXTENSION 2ND STAGE,
NAGASHETTY HALLI,
BANGALORE 560 094.

16 M MURTHY
S/O MUNISWAMY
44 YRS,
R/AT NO.1565, 9TH MAIN,
MVR LAYOUT, TEACHERS COLONY,
BANGALORE 560 084

17 K SAM SUNDARAM
S/O KRISHNA
24 YRS,
R/AT NO.365, 2ND MAIN,
'A'CROSS, MES ROAD, BAHUBALINAGAR
JALAHALLI POST,
BANGALORE 560 013.

18 P J THOMAS
S/O PAULOSE JOSEPH
48 YRS,
PUTHUVEETIL HOUSE
PADINJARE KARE POST NADUVILA
VILLAGE, VILLAKAM KAIKOM, KOTTAYAM
DIST. KERALA 686 142.

19 N S SREEKANTH

IGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O N S SEETHARAM,
34 YRS,
R/AT NO.25, 3RD MAIN RAOD, AMARJYOTHI
ROAD, RMV EXTENSION, 2ND STAGE,
NAGASHETTY HALLI
BANGALORE 560 094.

20 RAMESH T R
S/O B RAMACHANDRA BHAT
36 YRS,
R/AT NO.7, 11 CROSS,
KUMARA COT LAYOUT,
MADHAV NAGAR,
BANGALORE 560 001

21 THRESIMMA CHACKO
S/O LATE N A CHACKO,
54 YRS,
R/AT NO.3, GANGAMMA TEMPLE
ROAD, GANGAMMA CIRCLE,
JALAHALLI POST, BANGALORE 560 013.

22 K MURHTY KUMAR
S/O K KRISHNAN
25 YRS,
R/AT NO.365, 2ND MAIN,
A CROSS, MES ROAD,
BAHUBALINAGAR, JALAHALLI POST,
BANGALORE 560 013

23 RANGAIAH
48 YRS,
S/O LATE MADAIAH
R/AT NO.263, 5TH MAIN ROAD,
CANARA BANK COLONY,
NAGARABHAVI ROAD,
BANGALORE 560 072.

24 C SRINIVASAN
33 YRS,
S/O CHINNAIAH
R/AT NO.7, DEVASANDRA,
3RD BLOCK, RMV 2ND STAGE,
NEW BEL ROAD,
BANGALORE 560 054.

25 HARINAKSHY R SHETTY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AGED ABOUT 47 YRS
W/O K. RAVINDRA SHETTY
NO.33, "ASHIRWAD",
LAKE VIEW ROAD, 'T' DASARAHALLI
BANGALORE - 560 057

26 MARGARET ANTHONY
AGED ABOUT 53 YRS
W/O LATE M. ANTHONY
NO.30, 2ND CROSS, SHAMANNA LAYOUT
LOKESH TENT ROAD
L.R. PURAM
BANGALORE- 560 084

27 Y SIDDAIAH CHETTY
AGED ABOUT 37 YRS
S/O Y. SHANKARAIAH
KPTCL, SRS COLONY
PEENYA, BANGALORE - 560 058

28 S N VENUGOPAL
AGED ABOUT 67 YRS
S/O LATE S. NARAYANA RAO
NO.142, 7TH CROSS
HMT LAYOUT, R.T. NAGAR
BANGALORE - 560 032

29 SUNITHA RAJEEV
AGED ABOUT 36 YRS
W/O RAJEEV VENUGOPAL
NO.142, 7TH A CROSS
HMT LAYOUT, R.T. NAGAR
BANGALORE - 560 032

30 HIMANSHU KUMAR
AGED ABOUT 38 YRS
S/O DR. RAJENDRA SINGH
NO.36, 407, SRS YELAHANKA NEW TOWN
BANGALORE - 560 064

31 K VALLI
AGED ABOUT 42 YRS
W/O LATE K. SELVARAJ
NO.374, MSR 6TH MAIN
7TH CROSS, MATHEKERE
BANGALORE - 560 059

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

32 JAYALAKSHMI
AGED ABOUT 50 YRS
W/O K. KUMAR
NO.581, SANJEEV REDDY
BANASWADI MAIN ROAD
BANGALORE - 560 033

33 W G CDR JOY JOSEPH
AGED ABOUT 51 YRS
S/O K.M. JOSEPH
ASHIANA, 445 GANGAMA LAYOUT
JALAHALLI, BANGALORE - 560 013

34 BASWANTH RAO
AGED ABOUT 60 YRS
S/O BHIMSHA BODAMANI
NO.11, 632/27-A, KIRTHINAGAR
BHRAMPUR, WEDDIRGHALLI
GULBARGA

35 KIRAN R SHETTY
AGED ABOUT 29 YRS
S/O RAVEENDRA SHETTY
R/A NO.188/195, SRI CHAMUNDESHWARI
LAYOUT, RACHENAHALLI, ARABIC COLLEGE
POST, BANGALORE - EAST TALUK
BANGALORE

36 NANIK RAJ
AGED ABOUT 20 YRS
S/O S. SIDRAMAPPA SANNUR
C/O DIGAMBAR, ENT SURGEON
NATARAJA BUILDING, NO.6/13,
HANUMANTHANAGAR, IST CROSS
3RD MAIN, BANGALORE - 560 019

37 K GANGAPPA
S/O K. SHIVARAMAIAH
NO.24, PUTTAPPA COMPOUND
ASWAHTNAGAR, SANJAYANAGAR POST
BANGALORE - 560 094

38 S LINGANNAIAH
NO. DB2, 1ST MAIN
KHB QUARTERS
KAVAL BYRASANDRA
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

39 HIMANSHU KUMAR
AGED ABOUT 38 YEARS
S/O RAJENDRA SINGH
NO.36, 407, SRS YELAHANKA NEW TOWN
BANGALORE-560 064

40 M RAVINDRA
AGED ABOUT 46 YEARS
S/O LATE SRI DEVAPPA
NEAR RADHAKRISHNA MANDIR
PUTTUR, SOUTH KANARA-574 201

41 GEETHA PINTO
AGED ABOUT 30 YEARS
W/O SRI.JAYANTH.V. RAO
NO.18, 14TH CROSS, SHARADA VILAS ROAD
BENDRENAAR, KANDUNAHALLI CIRCLE
BSK IIND STAGE, BANGALORE-560 070

42 RANGAIAH
AGED ABOUT 48 YEARS
S/O LATE MADAIAH
NO.263, 5TH MAIN ROAD,
CANARA BANK COLONY
NAGARABHAVI ROAD
BANGALORE-560 072

43 R V GIRIDHAR RAJA
AGED ABOUT 35 YEARS
S/O SRI R.V. SUBBAIAH
NO.12, 1ST MAIN, 1ST CROSS,
MUNISWAMAPPA BLOCK,
GANGANAGAR, BANGALORE-560 032

44 R SUBHASHINI
AGED ABOUT 24 YEARS
W/O S. SRINIVASA RAJA
NO.12, 1ST MAIN, 1ST CROSS,
BEHIND BINNY MILL,
MUNISWAMAPPA BLOCK, GANGANAGAR,
BANGALORE-560 032 ... PETITIONERS

(By Sri K SHASHI KIRAN SHETTY, ADV.)

**AND:**

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1 STATE OF KARNATAKA
REPTD BY ITS SECRETARY
DEPARTMENT OF URBAN DEVELOPMENT
M.S.BUILDING
BANGALORE-560 001

2 DASARAHALLI GRAM PANCHAYAT
BANGALORE EAST TALUK
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE-20
REPTD BY ITS COMMISSIONER

4 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T.CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE ... RESPONDENTS

(By Sri B.T.PARTHASARATHY, ADVOCATE GENERAL AND
SRI T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1,
SRI A.N.VENUGOPALA GOWDA FOR R3-4)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. A DT. 23.2.2004 ISSUED BY R3 AND ETC.

W.P.NO.51351-51364/2004(LA-BDA)

BETWEEN

1 MARAPPA
S/O POOJARI CHIKKANNA
70 YEARS
R/O DASARAHALLI VILLAGE,
KR PURAM HOBLI HEBBAL POST,
BANGALORE 24

2 M RAVI KUMAR
S/O MARAPPA
39 YEARS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

R/O DASARAHALLI VILLAGE,
KR PURAM HOBLI HEBBAL POST,
BANGALORE 24

3 M MAHENDRA
S/O MARAPPA
35 YEARS
R/O DASARAHALLI VILLAGE,
KR PURAM HOBLI HEBBAL POST,
BANGALORE 24

4 SAVITHA
W/O RAJANNA
29 YEARS
R/O DASARAHALLI VILLAGE,
KR PURAM HOBLI HEBBAL POST,
BANGALORE 24

5 M RAJA KUMAR
S/O MARAPPA
27 YEARS
R/O DASARAHALLI VILLAGE,
KR PURAM HOBLI HEBBAL POST,
BANGALORE 24 ... PETITIONERS

(By Sri M V SESHACHALA, ADV.,)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S. BUILDING
BANGALORE -1
REP BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE 20

3 THE ADDITIONAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE 20 ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL &
T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA, ADV., FOR R2 & R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 ISSUED BY R2 AND 1 AS ANX. G AND H, IN SO FAR AS THE PETITIONERS ARE CONCERNED IN RESPECT OF HOUSE PROPERTY BEARING KATHA NOS. 2884/A, 2889/D, 2889/D, 2889/D, 2885/C, 2885/C, 2881/A, PUMP HOUSE, 2888/A, 2886/B, 2886/B, 2887/C, 2880/B AND 2883/C FORMED IN SY.NO.5 MEASURING TWENTY FIVE GUNTAS AND SY.NO.10 MEASURING TWENTY TWO GUNTAS SITUATED AT DASARAHALLI VILLAGE, K.R.PURAM HOBLI, BANGALORE SOUTH DISTRICT WHICH IS MOREFULLY DESCRIED AT THE END OF THE WRIT PETITION.

W.P.NO.50072/2004 (LA-BDA)

BETWEEN

1 C SRINIVASA
S/O.LATE CHIKKAYELLAPPA
AGED.42 YEARS
R/O.KAVERINAGAR (VADDARAPALYA)
HORAMAVU POST, K.R.PURAM HOBLI
BANGALORE

2 C VENKATESH
S/O.LATE CHIKKAYELLAPPA
AGED.39 YEARS
R/O.KAVERINAGAR (VADDARAPALYA)
HORAMAVU POST, K.R.PURAM HOBLI
BANGALORE

3 C RAJKUMAR
S/O.LATE CHIKKAYELLAPPA
AGED.35 YEARS
R/O.KAVERINAGAR (VADDARAPALYA)
HORAMAVU POST, K.R.PURAM HOBLI
BANGALORE

4 C SOMASHEKAAR
S/O.LATE CHIKKAYELLAPPA

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AGED.33 YEARS
R/O.KAVERINAGAR (VADDARAPALYA)
HORAMAVU POST, K.R.PURAM HOBLI
BANGALORE

5 C CHINNAPPA
S/O.LATE CHIKKAYELLAPPA
AGED.25 YEARS
R/O.KAVERINAGAR (VADDARAPALYA)
HORAMAVU POST, K.R.PURAM HOBLI
BANGALORE ... PETITIONERS

(By Sri A GOPALAIAH, ADV.,)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M.S.BUILDING, BANGALORE-1
BY ITS PRINCIPAL SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE-20

3 THE ADDITIONAL LAND ACQUISITION
OFFICER, BDA, KUMARA PARK WEST
BANGALORE-20 ... RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL &
T.A.RAMACHANDRAIAH, HCGP FOR R1)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION AT ANNEXURE-'B' AND QUASH THE FINAL NOTIFICATION AT ANNEXURE-'D'

W.P.No.51276-51278 OF 2004(LA-BDA)

BETWEEN

1 M VARADARAJ
39 YRS,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

S/O D MUNIGURAPPA
R/O NO 215, AMRUTHAHALLI
SAHAKARANAGAR POST
BANGALORE ... PETITIONER

(By Sri R SRIDHAR HIREMATH, ADV.,)

AND :

1 STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
MS BUILDING, BANGALORE
BY ITS PRINCIPAL SECRETARY

2 COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, BANGALORE

3 THE ADDITIONAL LAND ACQUISITION
OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, BANGALORE ..RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL &
T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA, ADV., FOR R2 & R3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.03 AND FINAL NOTIFICATION DT.23.2.2004 ISSUED BY R1 AND 2 PRODUCED AS ANX. D AND E, IN SO FAR AS THE PETITIONER PROPERTY BEARING S.NO.51, 52,AND 53 OF AMRUTHA HALLI VILLAGE, BANGALORE NORTH.

W.P.No.51076 OF 2004(LA-BDA)

BETWEEN

1 ANTHONAPPA
S/O LAT EINNESHAPPA,
AGED ABOUT 72 YRS
R/A MASTRIPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALROE EAST TALUK

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 ARALAPPA
S/O ANTHONAPPA
AGED ABOUT 35 YRS
R/A MASTRIPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALROE EAST TALUK

3 CHINNAPPA
S/O LATE INESHAPPA
AGED ABOUT 65 YRS
R/A MASTRIPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALROE EAST TALUK

4 SANDYAGAPPA
S/O LATE INNESHAPPA
AGED ABOUT 60 YRS
R/A MASTRIPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALROE EAST TALUK

5 FRANCIS
S/O INNESHAPPA
AGED ABOUT 55 YRS
R/A MASTRIPALYA
RACHENAHALLI DHAKALE
K.R.PURAM HOBLI
BANGALROE EAST TALUK ... PETITIONERS

(By Sri M SHIVAPRAKASH, ADV.,)

AND :
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1 STATE OF KARNATAKA
DEPT OF HOUSING & URBAN
DEVELOPMENT
MULTISTOREIED BUILDING
BANGALORE-1
REP. BY ITS SECRETARY

2 THE BANGALORE DEVELOMENT AUTHORITY
KUMARA PARK WEST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BDA
KUMARA PARK WEST
BANGALORE ... RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL & T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI BASAVARAJ V.SABARAD & K.KRISHNA, ADVS., FOR R2 & R3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 VIDE ANNEX.E. AS VIOLATIVE OF ARTICLE 243P OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.

W.P.No. 48573 OF 2004(LA-BDA)

BETWEEN

1 ANTHONYSWAMY
S/O LATE AROGYAPPA
AGED ABOUT 50 YEARS
R/O DASARAHALLI
K.R. PURAM HOBLI
BANGALORE EAST TALUK

2 JOSEPH
S/O LATE AROGYAPPA
AGED ABOUT 45 YEARS
R/O DASARAHALLI
K.R. PURAM HOBLI
BANGALORE EAST TALUK PETITIONERS

(By Sri T SESHAGIRI RAO & SMT.M GEETHA,ADVS.,)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING AND URBAN DEVELOPMENT
REP BY ITS SECRETARY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M.S. BUILDING
BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL & T.A.RAMACHANDRAIAH, HCGP FOR R1
BASAVARAJ V SABARAD FOR R2-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. D DT. 3.2.2003 ISSUED BY R2 AND ANOTHER FINAL DECLARATION DT. 23.2.2004, FOUND AT ANX. E, IN SO FAR AS PETITIONERS LAND ARE CONCERNED.

W.P.No.43756-43757/2004 & 44200-44212/2004
(LA-BDA)

BETWEEN

1 KRISHNAPPA
70 YRS, S/O LATE LAKSHMAIAH
R/O RAMPURA VILAGE BIDARAHALLI
HOBLI, BANGALORE EAST
BANGALORE

2 J RAMACHANDRAIAH
S/O LATE JAYARAM
40 YRS, R/O RAMPURA VILLAGE
BIDARAHALLI HOBLI
BANGALORE EAST
BANGALORE1

3 J LAKSHMIPATHI
S/O LATE JAYARAM
35 YRS, R/O RAMPURA VILAGE
BIDARAHALLI HOBLI
BANGALORE EAST

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE

4 L NAGARAJ
S/O LATE LAKSHMAIAH
44 YRS, R/O RAMPURA VILLAGE
BIDARAHALLI HOBLI
BANGALORE EAST
BANGALORE

5 L NAREPPA
S/O LATE LAKSHMAIAH
56 YRS, R/O RAMPURA VILLAGE
BIDARAHALLI HOBLI
BANGALORE EAST
BANGALORE

6 L SUBBARAYAPPA
S/O LATE LAKSHMAIAH
58 YRS, R/O RAMPURA VILLAGE
BIDARAHALLI HOBLI
BANGALORE EAST
BANGALORE

7 L GOVINDAPPA
S/O LATE LAKSHMAIAH
50 YRS, R/O RAMPURA VILLAGE
BIDARAHALLI HOBLI
BANGALORE EAST
BANGALORE ... PETITIONERS

(By Sri P KRISHNAPPA, ADV.,)

AND :

1 THE STATE OF KARNATAKA
URBAN DEVELOPMENT DEPARTMENT
M S BUILDINGS, BANGALORE
REP BY PRL SECRETARY

2 THE COMMISSIONER
BDA
BANGALORE

3 THE ADDITIONAL LAND ACQUISITION

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

OFFICER
BANGALORE DEVELOPMETN AUTHORITY
BANGALORE ... RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL & T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI U.ABDUL KHADER, ADV., FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANNEX.L & QUASH THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANNEX.N.

W.P.NO.43036 OF 2004(LA-BDA)

BETWEEN

1 T R SATYANARAYANA MURTHY
S/O. RAMAKRISHNAIAH
AGE:60 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE

2 SUJATAMMA
W/O. T.R. SATYANARAYANA MUTHY
AGE:55 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE

3 T S RAGHAVENDRA
S/O. T.R.SATYANARAYANA MURTHY
AGE:35 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE

4 T S RAMAMURTHY
S/O. T.R. SATYANARAYANA MURTHY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

AGE:30 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE

5 T S SRINIVASAMURTHY
S/O. T.R. SATYANARAYANA MURTHY
AGE:25 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE

6 T S ASHA
D/O. T.R.SATYANARAYANA MURTHY
AGE:20 YRS
R/O. THANISANDARA VILLAGE
AREBIC COLLEGE POST
K.R. PURAM HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONERS

(By Sri G. G SHASTRI, ADV.,)

AND :

1 THE STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT., OF HOUSING AND URBAN
DEVELOPMENT
VIDHANA SOUDHA, BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD,
BANGALORE

2 THE ADDIDTIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE ... RESPONDENTS

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL &
T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI ABDUL KHADER, ADV., FOR R2-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRLY. NOTIFICATION ISSUED BY R-2 DT.3-2-2003 VIDE ANN.C AND THE FINAL NOTIFICATION ISSUED BY R-3 DT.23-2-2004 VIDE ANN.D, IN SO FAR AS THEY PERTAIN TO THE SCHEDULE PROPERTY.

W.P.No.43037/2004 & 44466-44467/2004(LA-BDA)

BETWEEN

1 T R RAJKUMAR
S/O RAMAKRISHNAIAH
AGE:60 YRS
R/O THANISANDRA VILLAGE
AREBIC COLLEGE POST
K R PURAM HOBLI
BANGALORE EAST

2 T R SATYANARAYANA MURTHY
S/O RAMAKRISHNAIAH
AGE:55 YRS
R/O THANISANDRA VILLAGE
AREBIC COLLEGE POST
K R PURAM HOBLI
BANGALORE EAST

3 R SREENIVASA MURTHY
S/O RAMAKRISHNAIAH
AGE:50 YRS
R/O THANISANDRA VILLAGE
AREBIC COLLEGE POST
K R PURAM HOBLI
BANGALORE EAST ... PETITIONERS

(By Sri G G SHASTRI, ADV.,)

AND :

IN THE HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

1 THE STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT OF HOUSING AND URBAN DEVELOPMENT
VIDHANA SOUDHA, BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, BANGALORE

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD,
BANGALORE ... RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL &
T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI ABDUL KHADER, ADV., FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. C DT. 3.2.2003 ISSUED BY R2 & QUASH THE FINAL NOTIFICATION ISSUED BY R3 DT.23.2.2004 AT ANX.D, IN SO FAR AS THEY PERTAIN TO THE SCHEDULE PROPERTY.

W.P.NO.46822-46833/2004(LA-BDA)

BETWEEN

1 MAHAMOOD HEMANI
S/O LATE MOHAMMED ALI HEMANI
45 YEARS
R/O NO 70
CHICK BAZAAR ROAD CROSS
TASKER TOWN
BANGALORE-51

2 RASHEEDA HAMANI
W/O PYAR ALI HEMANI
39 YEARS
R/O NO 70
CHICK BAZAAR ROAD CROSS
TASKER TOWN
BANGALORE-51

3 PYAR ALI HAMANI

GH COURT OF KARNATAKA. HIGH COURT OF KARNATAKA. HIGH COURT OF KARNATAKA. HIGH COURT OF KARNATAKA

S/O LATE MOHAMMED ALI
50 YEARS
R/O NO 70
CHICK BAZAAR ROAD CROSS
TASKER TOWN
BANGALORE-51

3 MASTER RIZWAN
S/O PYAR ALI HEMANI
15 YEARS
MINOR, REP BY NATURAL FATHER
PYAR ALI HEMANI
R/O NO 70
CHICK BAZAAR ROAD CROSS
TASKER TOWN
BANGALORE-51

4 MASTER ALIM
S/O MAHAMOOD HEMANI
15 YEARS
MINOR REP BY NATURAL FATHER
MAHAMOOD HEMANI
R/O NO 70
CHICK BAZAAR ROAD CROSS
TASKER TOWN
BANGALORE-51

5 SYED ANWAR
S/O SYED AHMED
58 YEARS
R/AT NO 15/29,
IST CROSS, 2ND FLOOR
K.M.LANE
S.P.ROAD CROSS
BANGALORE-2

7 T ABDUL SATTAR
S/O T ABDUL GAFOOR
41 YEARS, R/O NO 7
IST FLOOR, P.S.K. LANE
O.T.C. CROSS, COTTONPET
BANGALORE-53

8 SYED AHMED
S/O SYED ANWAR
28 YEARS
R/O NO 15/29,

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

IST CROSS, 2ND FLOOR
K.M. LANE
S P ROAD CROSS
BANGALORE-2

9 KHAMRUNNISA
W/O A R PASHA
AGE: 30 YRS
R/O NO 71,
2ND MAIN, 4TH CROSS
BHARATH NAGAR
THANISANDRA
BANGALORE-45

10 ZAHEER ABBAS RIZVI
S/O SYED IQBAL HUSSAIN RIZVI
37 YEARS
R/O 61 AND 62, 4TH CROSS
2ND MAIN, PAPANNA LAYOT,
BHARATH NAGAR
THANISANDRA
BANGALORE-45

11 RAMACHANDRA VARMA
S/O RAMAPRATHAP VARMA
36 YEARS
R/O NO 91, 6TH CROSS, II MAIN
VINAYAKANAGAR, ADUGODI POST
BANGALORE-30

12 MAHESAR JAHA
S/O LATE SALLAUDDIN
35 YEARS
R/O NO 5/6, BEHIND SWITCH GEAR

FACTORY, THANISANDRA MAIN ROAD
BANGALORE-45 ... PETITIONERS

(By Sri G GANGIREDDY, ADV.,)

AND :
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1 THE STATE OF KARNATAKA
REP BY ITS SECY
DEPT OF HOUSING AND URBAN
DEVELOPMENT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

M S BUILDING
BANGALORE-1

2 THE BDA
KUMARA PARK WEST
BANGALORE-20
BY ITS COMMISSIONER

3 THE ADDL LAND ACQUISITION OFFICER
BDA
KUMARA PARK WEST
BANGALORE-20 ... RESPONDENTS

(By SRI B.T.PARTHASARATHY, ADVOCATE GENERAL & T.A.RAMACHANDRAIAH, HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA & BASAVARAJ V.SABARAD, ADV., FOR R2-3)

THESE WRIT PETITIONS ARE FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATIONS DT. 3.2.2003 VIDE ANNEX.A AND DT. 23.2.2004 VIDE ANEX.B. BY THE R2 & DIRECT THE RESPONDENTS TO DELETE THE LANDS MOREFULLY DESCRIBED IN ITEM NOS.1 TO 12 OF THE SCHEDULE TO THE WRIT PETITION FROM ACQUISITION, ETC.

IN W.P.No.50492 OF 2004(LA-BDA)

BETWEEN:

1 THIMMARAYAPPA BIN PILLAPPA
AGED ABOUT 49 YEARS
R/AT.SRIRAMPURA VILLAGE
YELAHANKA HOBLI
BANGALORE ... PETITIONER(S)

(By Sri: NAGAIAH, ADV.)

AND :

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE-01

2 THE ADDITIONAL LAND ACQUISITION OFFICER

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD
BANGALORE-01 ... RESPONDENTS

(By Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION ISSUED BY THE RESPONDENTS DT. 3.2.2003 VIDE ANNEX.D. IN RESPECT OF THE PETITIONER LAND IS CONCERNED.

IN W.P.NO. 50995-50998 OF 2004(LA-BDA)

BETWEEN

1 MUNIVENKATAPPA
S/O LATE MUNISWAMAPPA
AGED ABOUT 53 YEARS,

2 D A NAGARAJ
S/O LATE MUNISWAMAPPA
AGED ABOUT 50 YEARS,

3 NARAYANAPPA
S/O LATE MUNISWAMAPPA
AGED ABOUT 40 YEARS,

4 CHANAMMA
W/O LATE MUNISWAMAPPA
AGED ABOUT 70 YEARS,

ALL ARE R/O DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE ... PETITIONER(S)

(By Sri: R NATARAJ, ADV.)

AND :

1 THE STATE OF KARNATAKA
DEPARTMENT OF HOUSING & URBAN
DEVELOPMENT, MULTISTORIED BUILDING

HIGH COURT OF KARNATAKA

BANGALORE 1
REPRESENTED BY ITS SECRETARY

2 THE BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE
BY ITS COMMISSIONER

3 THE SPECIAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST BANGALORE

4 THE GRAMA PANCHAYATH
DASARAHALLI
K.R.PURA HOBLI
BANGALORE EAST TALUK
BANGALORE

... RESPONDENT(S)

(By Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THESE W.PS. ARE FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE FINAL NOTIFICATION ISSUED BY R1 DT. 23.2.2004 VIDE ANNEX.C. AS VIOLATIVE OF ARTICLE 243 OF CONSTITUTION OF INDIA AND ULTRAVIRES THE PROVISIONS OF SECTION 2(c) AND 15(2)(ii) OF BDA ACT AND ARTICLE 14 OF THE CONSTITUTION OF INDIA.

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

IN W.P. NO. 51182-51213 OF 2004

BETWEEN

1 SIRAJ AHMED
S/O HOLI MOHAMAD
AGED 37 YEARS
NO 12/B, SY NO 67
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

2 MOHAMMED SHABEER
S/O AZEEMULLA
AGED 45 YEARS
NO 28, SY NO 67
THANISANDRA VILLAGE
ARABIC COLLEGE POST
K R PURA HOBLI
BANGALORE

3 ISMAIL D BABU
AGED 37 YEARS
S/O SHAIK HYDER
SY NO 76/3
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

4 FARHATUNNISA
AGED 29 YEARS
W/O ISMAIL D BABU
SY NO 76/3
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

5 ALIYA TABASSUM
D/O ISMAIL D BABU
AGED ABOUT 13 YEARS
SY NO 76/3,
THANISANDRA VILLAGE
K R PURAM HOBLI,
BANGALORE
SINCE MINOR
REP BY HER FATHER
ISMAIL D.BABU
AS NATURAL GUARDIAN

6 SHEEBA FARHEEN
D/O ISMAIL D BABU
AGED ABOUT 10 YEARS
SY NO 76/3,
THANISADRA VILLAGE
K R PURAM HOBLI,
BANGALORE
SINCE MINOR
REP BY HER FATHER
ISMAIL D BABU
AS NATURAL GUARDIAN

7 ASIFA KAUSER
D/O ISMAIL D BABU
AGED ABOUT 7 YEARS
SY NO 76/3,
THANISADRA VILLAGE
K R PURAM HOBLI,
BANGALORE
SINCE MINOR
REP BY HER FATHER
ISMAIL D BABU
AS NATURAL GUARDIAN

8 KHALEEL AHMED KHAN
AGED 50 YEARS
S/O ILYAS KHAN
SY NO 76/3,

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

THANISADRA VILLAGE
K R PURAM HOBLI,
BANGALORE

9 HAMIDA BABU
AGED 36 YEARS
W/O KHALEEL AHMED KHAN
SY NO 76/3,
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

10 MUKKARAM KHAN
AGED 18 YEARS
S/O KHALEEL AHMED KHAN
SY NO 76/3,
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

11 BIR BAHADAR KHAN
AGED 33 YEARS
S/O RAAM SURATH SINGH
NO 37, SY NO 16/11A,
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

12 RAJ BAHADUR PAL
AGED 40 YEARS
S/O KHEMRAJ PAL
NO 14, KHATA NO 12/60,
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

13 NOOR KHAN
S/O LATHEEF KHAN
AAGED 58 YEARS
NO 756(OLD NO 93)SY NO 92/2
ASHWAATHNAGAR LAYOUT

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

ARABIC COLLEGE POST
THANISANDRA
BANGALORE-45

14 MUSTAKEEM
aged 35 YEARS
S/O SAIF ALI HUSSAIN
NO.33,
THANISANDRA VILLAGE
ARABIC COLLEGE POST
BANGALORE 560045

15 SAHERA BEGUM
AGED 42 YEARS
W/O MOHAMMED SHABEER
NO.16 & 26,
SY.NO.15/1
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

16 PREM DEVI
D/O RAMBRICHH MAURYA
AGED 36 YEARS
NO.6, KHATA NO.512,
SY.NO.15/1,
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

17 MOHAMMED SULAIMAN
S/O AZEEMULLA
AGED 40 YEARS
NO.19, SY.NO.109
HONGASANDRA VILLAGE
BEGUR HOBLI
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

18 YASHODHAMMA
W/O SATHYANARAYANA
AGED 54 YEARS
NO.15 & 16,
KHATHA NO.289
NEW NO.1866/289
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

19 AKRAM PASHA
AGED 32 YEARS
PROPRIETOR
SUGANDHI AGARABATHI
NO.40, SY.NO.13
SADIQ LAYOUT,
THANISANDRA
K R PURAM HOBLI,
BANGALORE

20 DILAWAR MOHAMMED BAIG
AGED 55 YEARS
S/O MOHAMMED BAIG
AGED ABOUT 55 YEARS
PROPRIETOR
PRIME CONFECTIONERY
NO.284/1,
KHATHA NO.349/B
THANISANDRA VILLAGE,
K R PURAM HOBLI
BANGALORE

21 SAYED ISMAIL ZIAULLA
S/O ZIAULLA
AGED ABOUT 27 YEARS
PROPRIETOR H G GARMENTS
NO.284/1,
V.P.KHATHA NO.349/B
THANISANDRA VILLAGE,
K R PURAM HOBLI
BANGALORE

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

22 ZARINA DILAWAR BAIG
W/O DILAWAR MOHAMMED BAIG
AGED 46 YEARS
PROPRIETOR,
SHAMA GARMENTS
284/2, V P KHATA
NO 349/B
BHARAT NAGAR,
NAGAVARA MAIN ROAD
BANGALORE

23 AKHTARUNNISA
W/O SYED YOUSUFF
AGED 34 YEARS
NO 5, SY NOS 146/A,
1462/2,
146/3, 146/5,
146/7, 146/8,
146/9, 146/10,
AND 146/11
NAGAVARA MAIN ROAD,
KASABA HOBLI
BANGALORE

24 MOHAMMED TAJUDDIN
S/O MOHAMMED YOUSUFF
AGED 42 YEARS
NO 5,6,7,8,9 &10
SY NO 120 &
NEW NO 148/1,
NAGAVARA, KASABA HOBLI
BANGALORE

25 ABDUL HAKEEM
S/O ABDUL KHAYOOM
AGED 49 YEARS
NO.1 SY.NO.146/1 TO 146/11
NAGARAVARA MAIN ROAD
ARABIC COLLEGE POST
BANGALORE 560 045

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

26 R K ASLAM PASHA
S/O R K BASHA
AGED 45 YEARS
NO.21,
SY.NO.146/1 TO 146/11
NAGAVARA
BANGALORE

27 FARIDA
W/O CHAND PASHA
AGED ABOUT 34 YEARS
NO.25, KHATHA NO.987
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

28 CHAND PASHA
S/O M B GHOUSE
AGED ABOUT 37 YEARS
NO.5, KHATHA NO.3465
TAHA LAYOUT,
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

29 NAZNEEN BEGUM
D/O SHARFUDDIN
AGED ABOUT 20 YEARS
NO.13, KHATHA NO.330/A
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

30 MOHIDEEN ALI
S/O GHOUSE MOHIDEEN
AGED ABOUT 23 YEARS
NO.3, KHATHA NO.3748
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

31 AFSAR ALI
S/O NISAR AHMED
AGED ABOUT 23 YEARS
NO 2, KATHA NO 967
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE

32 SABEERA BANU
W/O MOHAMMED SALEEM MANIYAR
AGED ABOUT 46 YEARS
NO 78 & 79,
KHATHA NO 4426
THANISANDRA VILLAGE
K R PURA HOBLI
BANGALORE

... PETITIONER(S)

(By Sri: MOHAMMED FAROOQ, ADV.)

AND :

1 STATE OF KARNATAKA
REP BY ITS SECRETARY
DEPT OF URBAN DEVELOPMENT
M S BUILDING
VIDHANA VEEDHI
BANGALORE 560 001

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARA PARK (WEST)
BANGALORE 560 020

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

3 THE ADDL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

... RESPONDENT(S)

(By Sri. A.N. VENUGOPAL, ADV. FOR R2 & 3
Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND
T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1)

THESE W.PS. ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED NOTIFICATION DT. 3.2.2003 AND FINAL NOTIFICATION DT. 23.2.2004 PASSED BY R3 VIDE ANNEX.A. AND B. IN SO FAR THE PETITIONERS ARE CONCERNED.

IN W.P. No 51339-51345 OF 2004 (LA-BDA)

BETWEEN

1 N RAJANNA
S/O LATE NARASAIAH
43 YEARS,
R/AT NO.1, KHATA NO.130,
AMRUTHAHALLI, HOYSALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TQ.,

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

2 PRAMILA KUMARI
D/O LATE M R NAGARAJ
44 YEARS,
R/AT NO.36, KHATHA NO.101,
AMRUTHAHALLLI, HOYSALANAGAR
YELAHANKA HOBLI,
BANGALORE NORTH TALUK.

3 JAYAMMA W/O R GUNDU RAO
54 YEARS,
R/AT NO.32,
KHATHA NO.101,
AMRUTHAHALLI,
HOYSALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK.

4 H M ANJANEYAPPA
S/O MUNIVENKATAPPA
34 YEARS,
R/AT NO.147/10,
KHATHA NO.44/1,
AMRUTHAHALLI,
HOYSLALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TQ.,

5 MANOJI RAO
S/O VENKOBA RAO
36 YEARS,
R/AT NO.146/8,
KHATHA NO.44/1,
AMRUTHAHALLI,
HOYSALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK.

6 V LINGARAJU
S/O LATE VEERAMALLAPPA K G
54 YEARS,

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R/AT NO.24 KHATHA NO.101,
AMRUTHAHALLI, HOYSALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK.

7 V N THAYIMUDDAMMA
W/O D RANGASWAMY
46 YEARS,
R/AT NO.33 KHATHA NO.101,
AMRUTHAHALLI, HOYSALANAGAR,
YELAHANKA HOBLI,
BANGALORE NORTH TALUK.

... PETITIONER(S)

(By Sri: K V NARASIMHAN, ADV.)

AND :

1 STATE OF KARNATAKA
DEPT. OF HOUSING AND URBAN DEVELOPMENT
M S BLDG., BANGALORE 560 001

2 BANGALORE DEVELOPMENT
AUTHORITY
SANKEY ROAD,
BANGALORE,
REP. BY THE COMMISSIONE

3 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
SANKEY ROAD, BANGALORE.

4 ADDITIONAL LAND ACQUISITION OFFICER
DEPUTY COMMISSIONER
(LAND ACQUISITION)
BDA, SANKEY ROAD,
BANGALORE. ... RESPONDENT(S)

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(Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND
T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1
SRI.BASAVARAJ B. SABARAD AND K KRISHNA,
ADVOCATES FOR R-2 TO 4 )

THESE W.PS. ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE ALL PROCEEDINGS SUCH AS ISSUANCE OF NOTIFICATION DT. 3.2.2003 (ANX. AB) IN SO FAR AS THE PETITIONER'S LANDS ARE CONCERNED.

IN W.P.No.51456-51457 OF 2004(LA-BDA)

BETWEEN

1 NARAYANASWAMY
AGED ABOUT 65 YEARS

2 THIMMARAYAPPA
AGED ABOUT 55 YEARS

3 SEENAPPA
AGED ABOUT 50 YEARS

4 MUNIYAPPA
AGED ABOUT 45 YEARS

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ALL ARE S/O DODDAVENKATAPPA
DASARAHALLI VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

5 THIMMAIAH
AGED ABOUT 80 YEARS
S/O MUNISHAMAPPA

6 SREERAMAIAH
AGED ABOUT 60 YEARS
S/O KONDAPPA

7 C NGARAJAPPA
AGED ABOUT 50 YEARS
S/O CHIKKA VENKATAPPA

8 LAKSHMINARAYANA
AGED ABOUT 50 YEARS
S/O VENKATAPPA

9 MUNIKRISHNA
AGED ABOUT 46 YEARS
S/O VENKATAPPA

10 MUNISWAMY
AGED ABOUT 48 5EARS
S/O VENKATAPPA

11 VENKATESH
AGED ABOUT 40 5EARS
S/O VENKATAPPA

ALL ARE R/AT DASARAHALLI VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK

... PETITIONER(S)

(By Sri:B.N.SURESH & P.M.NARAYANASWAMY, ADVS)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND,
URBAN

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

DEVELOPMENT
M S BUILDING
BANGALORE-1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BANGALORE-20
REP BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
K P WEST EXTENSION
BANGALORE

... RESPONDENT(S)

(Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND
T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1 AND
VENUGOPAL GOWDA , ADV. FOR R-2 AND 3)

THESE W.PS. ARE FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. G ISSUED BY R2 AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX. H, ISSUED BY THE R1.

IN WP NO 51458 OF 2004(LA-BDA)

BETWEEN

1 N RADHAKRISHNA
S/O LATE G NANJAPPA
AGED ABOUT 52 YEARS
R/O AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI

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BANGALORE NORTH TALUK

2 N NAGARAJ
S/O LATE G NANJAPPA
AGED ABOUT 49 YEARS
R/O AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK

... PETITIONER(S)

(By Sri.B N SURESH AND P.M.NARAYANASWAMY, ADVS.)

AND :

1 THE STATE OF KARNATAKA
BY ITS SECRETARY
DEPARTMENT OF HOUSING AND URBAN
DEVELOPMENT
M S BUILDING
BANGALORE-1

2 BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST EXTENSION
BANGALORE-20
REP BY ITS COMMISSIONER

3 THE ADDITIONAL LAND ACQUISITION OFFICER
BDA
K P WEST EXTENSION
BANGALORE

(Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND

T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1 AND

VENUGOPAL GOWDA , ADV. FOR R-2 AND 3)

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THE W.P. IS FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE PRELIMINARY NOTIFICATION DT. 3.2.2003 VIDE ANX. F ISSUED BY R2 AND THE FINAL NOTIFICATION DT. 23.2.2004 VIDE ANX. J ISSUED BY THE R1.

W.P.No. 50748 OF 2004(LA-BDA)

BETWEEN

1 SUDHA CHAUBEY
W/O BHRIGUNATH CHAUBEY
AGED ABOUT 30 YEARS
R/A NO.16, OPP AKSHAVANI LAYOUT
DASARAHALLI, HAF POST, HEBBAL
BANGALORE 560 024
... PETITIONER(S)

(By Sri. K H JAGADISH ASSOCIATES, ADV.)

AND :

1 STATE OF KARNATAKA
REP BY PRINCIPAL SECRETARY TO GOVT
DEPT OF URBAN DEVELOPMENT
M S BUILDING, BANGALORE
BY ITS SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020

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3 THE ADDITIONAL LAND ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD, KUMARA PARK WEST
BANGALORE 560 020

4 DASARAHALLI GRAM PANCHAYAT
DASARAHALLI, BANGALORE NORTH TALUK
BANGALORE

... RESPONDENT(S)

(Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1 AND VENUGOPAL GOWDA AND K.KRISHNA, ADVS. FOR R-2 AND 3)

THE W.P. IS FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH VIDE ANX. C DT. 3.2.2003 ISSUED BY THE R2 AND FINAL NOTIFICATION DT. 23.2.22004 PASSED BY THE R1 AS PER ANX. E, IN SO FAR AS THE PETITIONER IS CONCERNED.

W.P.No 50731 OF 2004(LA-BDA)

BETWEEN

1 MEENA PANDEY
W/O AMARNATH PANDEY
AGED ABOUT 32 YEARS
R/O NO 12, OPP AKSHAVANI LAYOUT,
DASARAHALLI H.A.F. POST, HEBBAL
BANGALORE 24

... PETITIONER(S)

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(By Sri. K H JAGADISH ASSOCIATES,ADV.)

AND :

1 STATE OF KARNATAKA
REP BY PRINCIPAL SECRETARY TO
GOVERNMENT
DEPARTMENT OF URBAN DEVELOPMENT
M.S. BUILDING,
BANGALORE
BY ITS SECRETARY

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD,
KUMARAPARK WEST
BANGALORE 20

3 THE ADDL LAND ACQUISTION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROD
KUMARAPARK WEST
BANGALORE 20

4 DASARAHALLI GRAM PANCHAYATH
DASARAHALLI BANGALORE NORTH TALUK
BANGALORE

... RESPONDENT(S)

(Sri.B.T.PARTHASARATHY, ADVOCATE GENERAL AND
T.A.RAMACHANDRAIAH, H.C.G.P. FOR R1 AND
VENUGOPAL GOWDA AND K.KRISHNA, ADVS. FOR R-2 AND
3 AND R-4 DELETED)

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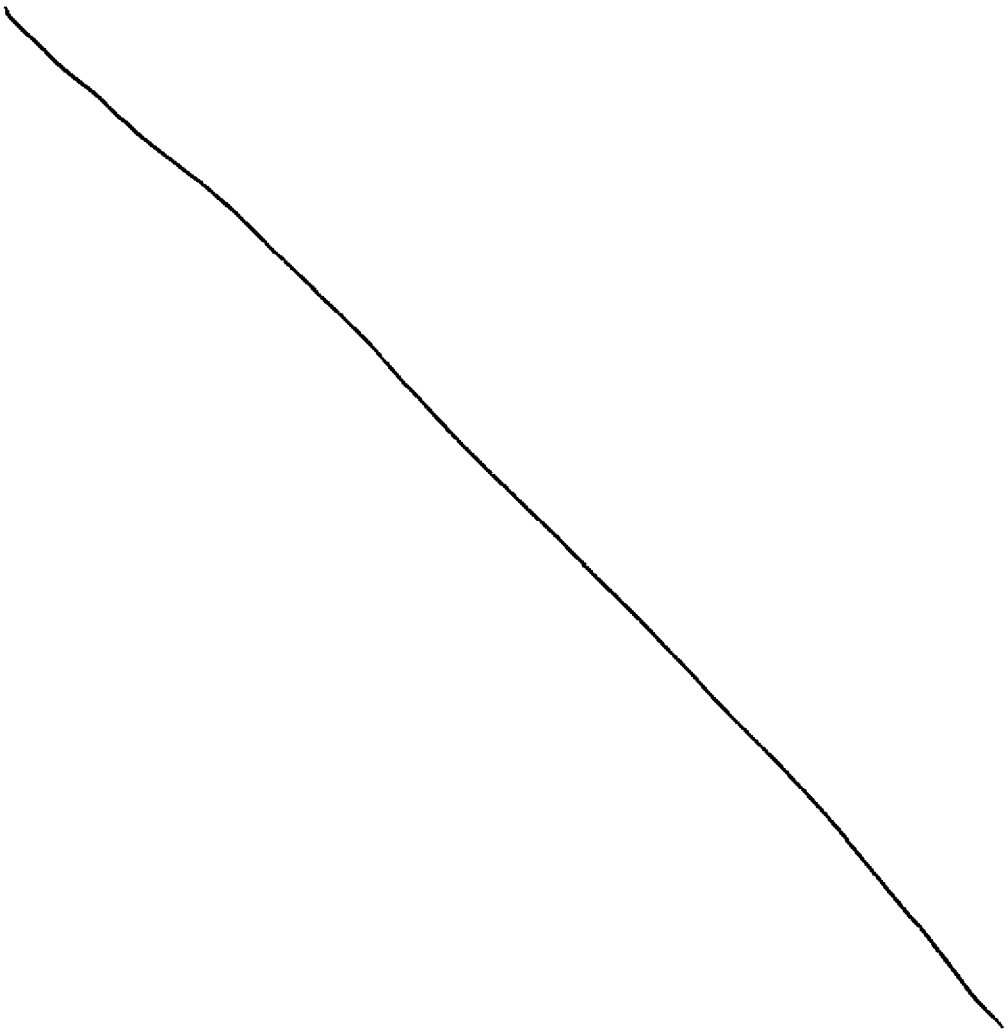
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THE W.P. IS FILED UNDER ARTICLE 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH QUASH VIDE ANX. C DT. 3.2.2003 BY R2 AND ANX. E DT. 23.2.2004 PASSED BY THE R1 AS ANX.E, IN SO FAR AS THE PETITIONER IS CONCERNED.

THESE WRIT PETITIONS HAVING BEEN HEARD AND RESERVED, COMING ON THIS DAY FOR PRONOUNCEMENT OF ORDERS, THE COURT MADE THE FOLLOWING:

..ORDER..



# ORDER

These batch of writ petitions are filed by the owners of agricultural and/or converted lands, house sites, residential/farm houses, companies and builders and others questioning the legality, validity and correctness of the acquisition of vast extent of lands for a development scheme called ARKAVATHI LAYOUT. The main features of the Layout, as mentioned in the Report of the Engineering Department of the BDA, are:-

| | |
|---|---|
| a) Total extent of land required | : 2750 acres |
| b) Proposed residential sites | : 28600 |
| c) Civic Amenity sites | : 50 |
| d) Commercial sites | : 150 |
| e) Total estimation | : Rs.933.47 Crores |
| f) Total amount received | : Rs.981-36 Crores |
| g) Saving | : Rs.47.89 Crores. |
| h) No.of villages covered | : 16 |
| i) No.of applicants | : 2,32,000 |

The details of various dimensions of the residential sites, the extent of land used for various purposes such as residential sites, park and play grounds, civic amenities, roads etc., the amount that would be realised from the sites, the total expenditure to be

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incurred for the formation of the lay-out, in question are furnished by the BDA in its report, which is available in the original files produced before this Court.

2. The brief facts that gave rise to these writ petitions are as under:-

i) The Bangalore Development Authority (BDA for short) issued Preliminary Notification No. BDA/Commr/ALAO//LA9/104/2002-2003 dated 3-2-2003 under Section 17 of the Bangalore Development Authority Act, 1976 (BDA Act for short) originally proposing for acquisition of 3339 acres of land. The total extent was later shown as 3839 Acres 12 Guntas by issuing an Erratum in August 2004, Gazetted on 16-9-2004. Pursuant to such notification, notices were issued to the land owners, khatedars or persons interested in the lands, objections were filed to the same inter alia contending that the BDA is not the planning authority, it has no jurisdiction to transgress upon the Area in question as the same is covered under Byatarayanapura Town Muncipal Council, K.R.Puram

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Municipal Council and other Grama Panchayats. Thereafter, the BDA claims to have submitted modified Scheme to the Government for approval as required under Section 18 of the BDA Act before publishing the final notifications for acquiring of 2750 acres of land for the said developmental scheme. According to the BDA, the State Government approved the same. Consequently, Final Notification No. UDD/193/ MNX 205 dated 23-2-2004 under Section 19 of the BDA Act was published. Award notices under Sections 9 and 10 of the Karnataka Land Acquisition Act, 1961 have been issued to some of the Khathedars or persons interested in the lands. Possession of some of the lands alleged to have been taken by the BDA and formation of lay-out was commenced by entrusting the civil work to the contractors for execution of the Scheme. The BDA has invited applications for allotment of sites and it is stated that a whopping 2,32,000 applications have been filed seeking allotment of sites while the number of sites to yet to be formed in the proposed layout is only 20,000. The initial deposit amount received from the applicants

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by the BDA is the source of revenue for the purpose developing and implementing the scheme in question. In the meanwhile, these writ petitions are filed by the petitioners seeking to quash the acquisition proceedings on various grounds.

ii) In W.P.No.20235/2004 the petitioner claims to be the owner of lands bearing Sy.Nos.21/2 and 21/3 measuring 2-08 and 2-00 acres respectively of Kempapura village. She claims to have entered into agreements with the owners as per Annexure-C and filed suits for specific performance. It is claimed that sites are formed and 35 houses have been constructed and extensive plantation is made. Since the lands are the subject matters of acquisition, the petitioner has prayed to quash the impugned notifications and to declare that the BDA has no authority to undertake developmental activities. (Written arguments are filed).

iii) In W.P.No.25807/2004 the petitioner is Tata Housing Development Corporation Ltd,. It is stated that

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petitioner has entered into agreement for purchase of lands in Sy.Nos.17/1, 18, 19, 20, 26 and 94 of Hennur village, in all measuring 26 acres 12 guntas, which are mentioned in the Schedule to the writ petition, with the owners-respondents 3 to 5. It is also stated that petitioner obtained General Power of Attorney from the owners. It is admitted that at the time of entering into agreement, the schedule lands were under litigation. Under the agreement, petitioner had undertaken the responsibility to fight the litigation at its own cost and then develop the lands. It is further stated that the litigation ended in the dismissal of RFA No.367/1992 as per Annexure-C and the same is confirmed by the Supreme Court in SLP (c) No.18867/1999 vide Annexure-D.

The further case of the petitioner is that since respondents 3 to 5 in the aforesaid writ petition have repudiated the agreement, Arbitration proceedings were initiated which culminated in Award in favour of the petitioner. The same is challenged in the Civil Court in

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AS/30/2002 and the same is pending. It is further stated that proceedings were also initiated at the instance of the owners in LRF 1040/2002 under Section 83 of the Karnataka Land Reforms Act, 1961 for the alleged violation of Section 79-A and the same is pending in Appeal before the Karnataka Appellate Tribunal. In the meanwhile, since the lands have been proposed for acquisition, the writ petition is filed seeking to quash the impugned notifications. It is claimed that by the Government Order at Annexure-H dated 1-6-1995 the Government has granted approval for acquisition of lands through BDA and other authorities for Group Housing Projects under the new Housing Policy and therefore respondents are estopped from acquiring the lands of this petitioner.

iv) In W.P.Nos. 28087 & 32670-702/2004 the first petitioner is a Company by name M/s. Norland Investments Services Pvt.Ltd., which develops software I.T Parks and most of petitioners 2 to 34 are non-resident Indians. Pursuant to the call given by the

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company at the World Business Meet held in Bangalore to the investors to develop IT Parks and the representation submitted, the High Level Committee constituted by the State Government, the Government Order at Annexure-C dated 17-1-2001 was issued approving the proposal of the Company to establish an IT Park at Nagawara in Bangalore. The Karnataka Industrial Areas Development Board will acquire 53 acres of land for the same. Petitioners purchased the lands mentioned in Schedule-A and the lands proposed for acquisition by KIADB are mentioned in Schedule-B to the writ petitions. Since the BDA has also proposed for acquisition of these lands for the Arkavathi Layout, the petitioners have approached this Court seeking to quash the impugned notifications and to declare that BDA has no jurisdiction to undertake any developmental activities within the territorial limits of respondents 4 and 5 (Amruthahalli Village Panchayat and City Municipal Council, Byatarayanapura). It is the case of the petitioners that their lands cannot be proposed for acquisition by the BDA when already

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KIADB has proposed these lands for acquisition. In other words, there cannot be acquisition of same land by two authorities for different purposes. Further, the proposed acquisition by the BDA is contrary to the Government Order at Annexure-C.

v] In W.P.Nos.40692 to 40726/2004 petitioners 1 to 22 are the owners of lands mentioned in the Schedule who have entered into agreements for sale of their lands with the 23rd petitioner- BEML Employees Co-operative Society. It applied for exemption under Section 109 of Karnataka Land Reforms Act, 1961. Similar application was also filed to the 2nd respondent. At this juncture, the schedule lands have been notified for acquisition for Arkavathi Layout. Hence, the petitioners have filed these writ petitions seeking to quash the impugned notifications and to direct respondents 1 to 3 to consider the applications of 23rd petitioner for grant of exemption for purchasing the lands. The grievance is that during the pendency of the application seeking exemption the acquisition proceedings are initiated.

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3. Statement of objections is filed on behalf of the BDA traversing the petition averments in W.P.Nos.26601-04/2004 justifying the impugned action and denying the various allegations made against the BDA & learned counsel for the BDA have sought permission in the course of submission to adopt the same for all the writ petitions which were heard. It is stated in the statement objections that by implementing the scheme in question, the allottees can live in comfort and peacefully and the planned development of the lands will prevent pollution, unhygienic conditions. It is vehemently asserted that no right of the petitioners are affected, but on the other hand they are benefited as they would get compensation amount & also the sites will be allotted under the incentive scheme, if they are eligible under the scheme. It is further stated that there is no illegality or violation of principles of natural justice as alleged in the Writ Petitions. It is pleaded that the acquisition of lands being for public purpose and there is huge demand from lakhs applicants demanding for allotment of sites in their favour & that BDA in

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discharge of its statutory duty which is entrusted to it under the statute it has undertaken the high magnitude project & therefore it is stated that the same does not suffer from any lacuna or illegalities or irregularities as alleged by the petitioners. It is stated that there is neither colorable exercise of power nor any arbitrariness or discrimination or even legal mala fides or legal malice in acquiring the lands for implementation of the scheme as alleged by the petitioners. It is denied by it that the BDA is acting like a real estate agency, which allegation is without any factual foundation. Stating that large number of applicants who are eligible under allotment Rules are awaiting for allotment of sites, it is vehemently contended placing reliance upon the notification published under Section 2(c) of the BDA Act specifying the Bangalore Metropolitan Area in 1984 under Section 4A of the Karnataka Town & Country Planning Act earmarking the planning Area for planned development as per the CDP of 1995 & therefore it is stated that BDA being planning Authority to the

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planning area, has undertaken the stupendous task of framing the scheme & wanted to implement and implement it the same is sanctioned by the Government by discharging its statutory duty under the provisions of BDA Act. Therefore, the learned Advocate General and the learned counsel for the BDA have prayed for dismissal of the writ petitions. The BDA has not chosen to file separate statement of Counter Statement traversing the averments and allegations made in the writ petitions against the respondents. However, it is stated by the learned counsel appearing for the BDA that the statement of objections filed to one writ petition may be treated as common to all the writ petitions in respect of the allegations made and the contentions raised barring the difference on facts.

4. These writ petitions were heard at length giving full fledged opportunity to all the learned counsel. Learned Senior Counsel Sriyuths T.R.Subbanna along with Ms.Vanitha, G.S.Visveswara, R.N.Narasimha Murthy, U.L.Bhat, S.P.Shankar, M.R.Achar, K.Gopal

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Hegde, R.Kiran, P.Krishnappa, Jayakumar S.Patil, learned counsel Sriyuths A.Venkatachalapathi, T.S.Amar Kumar, S.M.Hegde Kadave, N.J.Ramesh, G.Gangi Reddy, C.S.Gopala Swamy, P.N.Nanja Reddy, B.V.Malla Reddy, K.H.Jagadeesh, P.V.Chandrasekhar, G.Papi Reddy, V.Lakshminarayana, K.H.Somasekhar, R.B.Sadashivappa, K.M.Nataraj, P. Sashikiran Shetty and S.Nidhi, K.S.Nagaraja Rao, Taranath, Cariappa, Vinod Prasad, R.S.Hegde and Mrs.Suma Baliga have argued on behalf of the petitioners. Learned Advocate General Sri B.T.Parthasarathi and T.A.Ramachandraiah made submissions on behalf of the State Government. Learned Senior Counsel Sri C.B.Srinivasan and learned Advocates Sriyuths A.N.Venugopala Gowda, Basavaraj V.Sabarad, U.A.Khadar, K.Krishna and Smt.Sujatha have made submissions on behalf of the BDA.

5. Some of the writ petitions filed after reserving the batch of writ petitions, were also ordered to be connected to the writ petitions which were already

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heard and reserved for orders as they also involve the same or similar facts and the question of law.

6. On the basis of the pleadings and the contentions urged, the following points emerge for consideration:-

**POINTS**

1. Whether the definition of "Bangalore Metropolitan Area" under Section 2(c) of BDA Act exists in view of Articles 243-ZF & 243-P (e) of the Constitution and Sec.503-B of K.M.C.Act, and BDA has got jurisdiction to frame the developmental Scheme in Bangalore Metropolitan Area?

2. Whether the Scheme in question is properly framed by the BDA and the same is legal and valid?

3. Whether BDA submitted the modified scheme after considering the objections u/s 18(1) of BDA Act with reasons and whether the Government has considered the same as required u/s 18(3) and whether the final notification issued was legal and valid?

4. Whether the Notification u/s.17(1) of the BDA Act is bad in law for not issued by the State Govt. as provided u/s. 4(1) of L.A.Act?

5. Whether equal protection of laws under Article 14 of the Constitution are applicable to the land owners by applying the provisions of LA Act

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in the light of Sec.36 of BDA Act and Section 177 of the KMC Act to acquire lands for improvements.

6. Whether the acquisition of lands in question is for "public purpose" by exercising the eminent domain?

7. Whether the acquisition of lands in question will take away the right guaranteed under Article 19 of the Constitution and consequently deprive the livelihood under Article 21 of the Constitution and the hence bad in law?

8. Whether the Commissioner of BDA can authorise his subordinates to enter upon the lands in question to survey, measure etc?

9. Whether the enquiry conducted to consider the objections filed to the acquisition proceedings is fair, reasonable and in compliance of principles of natural justice?

10. Whether the BDA has complied with the formalities and requirements of LA Act & BDA Act to proceed for formation of sites and allot them?

11. Whether the object of the BDA Act is frustrated and defeated in the absence of any kind of restriction on allotted sites and paving way for sale, transfer or otherwise soon after execution of absolute sale deed, resulting in BDA becoming an Estate Agent?

12. Whether the promissory estoppel pleaded by some of the petitioners is justified?

13. Whether there is discrimination and violation of Article 14 of the Constitution in the matter of

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deletion from acquisition proceedings in respect of other continuous lands?

14. Whether the conversion orders passed u/s 95 of KLR Act are in conformity with sub-sections (3) and (4) thereof and whether there is violation of other statutes such as KLR Act, KM Act, KMC Act, K.Town & Country Planning Act etc,?

15. Can the private builders proceed with their projects on the basis of conversion orders, without any sanction of lay-out plan by the Metropolitan Planning Committee constituted u/s.503-B of KMC Act?

16. What order?

7. ***POINT No.1***:- i) In the statement of objections filed by the owners and interested persons to Sec.17 notification and to these writ petitions and in the course of arguments the learned counsel for the petitioners, specific plea is taken that the BDA has no territorial jurisdiction to undertake development scheme in the Bangalore Metropolitan Area and to acquire the lands in question as they are beyond the Bangalore Mahanagara Palike area and situated under the jurisdiction of other local authorities such as Town Municipal Councils and Gram Panchayats constituted under the Karnataka Municipalities Act 1964 and Karnataka Pachayat Raj Act

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1993 which have received the Assent of the President. Hence, they prevail over the provisions of BDA Act, particularly the "Bangalore Metropolitan Area" as defined under Section 2(c) of the BDA Act when it came into force w.e.f 20-12-1975. Therefore, it is urged that BDA has no jurisdiction to frame the scheme in question and to acquire the lands for the implementation of the same.

ii) Elaborating the aforementioned contention, Mr.V. Lakshminarayana, learned counsel appearing for some of the petitioners, has relied upon the definition of "Metropolitan Area" defined in Article 243-P(c) of the Constitution of India, Article 243-R relating to composition of Municipalities and Section 503-B of KMC Act relating to Metropolitan Planning Committee. In support of this, the learned counsel has relied upon the following decisions:-

1. AIR 1991 SC 101 para 256
2. AIR 1966 SC 187 para 14
3. AIR 1993 SC 1804 para 70
4. 1993(3) SCC 441 para 421
5. 1993 SUPPL.(2) SCC 565 para 6
6. 1990(3) SCC 130 paras 13, 14 & 132
7. 1993(3) SCC 441 para 421

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8. In order to know whether BDA has got jurisdiction in the matter or not, peeping into some of the statutory provisions of relevant statutes is essential. In this regard, the relevant provisions of Section 67 of the BDA Act are extracted hereunder:-

> "67. AMENDMENT OF THE KARNATAKA TOWN AND COUNTRY PLANNING ACT, 1961 KARNATAKA ACT 11 OF 1963--
>
> (a) in Section 2, for item(i) of sub-clause(a) of clause(7), the following item shall be substituted, namely:-
>
> (b) after Section 81-A, the following section shall be inserted namely:-
>
> **"81-B. Consequences to ensue upon the constitution of the Bangalore Development Authority:-** Notwithstanding anything contained in this Act, with effect from the date on which the Bangalore Development Authority is constituted under the Bangalore Development Authority Act, 1976, the following consequences shall ensue:-
>
> (i) the Bangalore Development Authority shall be the local Planning Authority for the local planning area comprising the City of Bangalore with jurisdiction over the area which the City Planning Authority for the City of Bangalore had jurisdiction immediately before the date on which the Bangalore Development Authority is constituted;

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> (ii) the Bangalore Development Authority shall exercise the powers, perform the functions and discharge the duties under this act as if it were a Local Planning Authority constituted for the Bangalore City;

9. From a plain reading of the aforesaid provisions it is clear that BDA is the Local Planning Authority for ***Bangalore City***. As per Clause (ii) it has to exercise the powers, perform functions and discharge duties for Bangalore City. That means, its jurisdiction is confined only to Bangalore City area and not beyond that. But, the Preamble of BDA Act states as under:-

> "An Act to provide for the establishment of a Development Authority for the development of the City of Bangalore and areas adjacent therein and for matters connected therewith
>
> Whereas, it is expedient to provide for the establishment of a Development Authority for the development of the City of Bangalore and areas adjacent thereto and for matters connected therewith"

While Section 81-B of the Karnataka Town & Country Planning Act 1961 (hereinafter referred to as "Planning Act") as amended by Section 67 of the BDA Act confines

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the jurisdiction of BDA only to Bangalore City, the preamble of BDA Act adds "areas adjacent thereto". But strangely, Section 14 of the BDA Act, which deals with the objects of BDA, extends its jurisdiction to Bangalore Metropolitan Area and does not restrict its jurisdiction only to Bangalore City area. Section 14 reads as under:-

> 14: OBJECTS OF THE AUTHORITY:- The objects of the authority shall be to promote and secure the development of the Bangalore Metropolitian Area and for that purpose the authority shall have the power to acquire, hold, manage and dispose of movable and immovable property, whether within or outside the area under its jurisdiction, to carry out building, engineering and other operations and generally to do all things necesaary of expedient for the purpose of such development and for purposes incidental thereto.

10. The Preamble and Sections 14 of the BDA Act as also Section 81-B of Planning Act are conflicting with each other in so far as the jurisdiction of BDA over Bangalore Metropolitan Area is concerned. While Section 81-B of the Planning Act restricts its jurisdiction

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only to Bangalore City area, the Preamble of BDA Act extends the jurisdiction to adjacent areas and Section 14 enlarges the juriadiction to Bangalore Metropolitan Area. Even Section 36(1) extends the jurisdiction for acquisition of lands within or without the Bangalore Metropolitan Area. Keeping in view these conflicting provisions, the Court proceeds to find-out the actual jurisdiction of BDA in so far as the developmental Scheme in question is concerned.

11. As per Section 14 of the BDA Act, the purpose and object of establishing BDA is to promote and secure planned development of the Bangalore Metropolitan Area. "Bangalore Metropolitan Area" is defined in Section 2(c) of the BDA Act as under:-

> 2(c): "Bangalore Metropolitan Area" means the area comprising the City of Bangalore as defined in the City of Bangalore Municipal Corporation Act, 1949 (Karnataka Act 69 of 1949), the areas where the City of Bangalore Improvement Act, 1945(Karnataka Act 5 of 1945) was immediately before the commencement of this Act in force and such other areas adjacent to the

aforesaid as the Government may from time to time by notification specify;

As per Explanation to Section 503-B of KMC Act, "Bangalore Metropolitan Area" is the area specified by the Governor under Clause (c) of Article 243-P of the Constitution. Article 243-P (c) of the Constitution defines "Metropolitan Area" as under:-

> "c) "Metropolitan Area" means an area having a population of ten lakhs or more, comprised in one or more districts and consisting of two or more Municipalities or Panchayats or other contiguous areas, specified by the Governor by public notification to be a Metropolitan area for the purposes of this Part:
>
> (emphasis supplied)

Therefore, the question is, which definition should be taken into consideration to resolve the present point?

12. i) As per Clause (c) of Article 243-P of the Constitution, the metropolitan area shall be specified by the Governor by public notification. The Governor has to specify the Metropolitan Area on the advice of the Council of Ministers as provided under Article 163 of the Constitution..

ii) Article 243-ZE of the Constitution stipulates constitution of Metropolitan Planning Committee to prepare a draft development plan for the Metropolitan Area as a whole. The Legislature of concerned State shall, by law, make provision for composition of the said Committee. In this regard, Section 503-B of KMC Act stipulates that the Government shall constitute Metropolitan Planning Committee for the Bangalore Metropolitan Area. As per the Explanation of this provision, "Bangalore Metropolitan Area" means the area specified by the Governor under Clause (c) of Article 243-P of the Constitution, which is already extracted.

13. The combined reading of clause (c ) of Article 243-P of the Constitution and Explanation to Section 503-B of KMC Act makes it crystal clear that Metropolitan Area should be the area specified by the Governor by public notification and therefore the definition of Section 2 (c) of BDA Act has lost its significance and it has become redundant.

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14. The Notification issued by the State Government under Section 2(c) of BDA Act specifying "Bangalore Metropolitan Area" exercising the power under the Karnataka Government (Transaction of Business) Rules, 1977 framed under Article 166(3) of the Constitution, cannot have precedence over the public notification that would be published by the Governor as provided under Article 243-P(c) of the Constitution. If such notification is given effect to, it will have the effect of over-riding the Constitutional provision. In this regard, Mr.V.Lakshminarayana has rightly relied upon the following decisions:-

1. 1998(4) SCC 626
2. 1998(7) SCC 26
3. 1997(5) SCC 201 para 49 & 51
4. 1997(6) SCC 283 para 24 & 25
5. 1995(4) SCC 469 para 28 & 34
6. 1995 SCC 762
7. 1994(5) SCC 282 para 19

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8. 1996(3) SCC 75 para 13= 1995 SC 966

9. 1990(1) SCC 109

10. AIR 1979 SC 193 paras 63, 64

11. AIR 1953 SC 10 para 15 &

12. AIR 1966 SC 1987

15. Article 243-ZF of the Constitution pertains to continuance of existing laws and municipalities and it reads as under:-

> "243-ZF, CONTINUANCE OF EXISTING LAWS AND MUNICIPALITIES --
>
> Notwithstanding anything in this part, any provision of any law relating to Municipalities in force in a State immediately before the commencement of the Constitution (Seventy-fourth Amendment) Act, 1992 which is inconsistent with the provisions of this part, shall continue to be in force until amended or repealed by a competent Legislature or other competent authority or until the expiration of one year from such commencement, whichever is earlier."

In view of the above Article of the Constitution, the definition of "Bangalore Metropolitan Area" in Section

2(c) of BDA Act being inconsistent with the provisions of Part IX-A of the Constitution, it was in force for a period of one year only from the commencement of Constitution (Seventy-fourth Amendment) Act, 1992 and thereafter it is no more in the statute. The reason is, the definition in BDA Act was neither amended nor repealed. Thus, the definition of "Bangalore Metropolitan Area" in Section 2(c) of the BDA Act, by operation of law, automatically stood repealed after the expiry of one year from the commencement of Constitution 74th Amendment. Therefore, the definition in Section 2(c) of the BDA Act shall be treated as no more in the BDA Act. In view of this also, "Metropolitan Area" shall be the area specified by the Governor by public notification under Clause (c) of Article 243-P of the Constitution and not as defined in Section 2(c) of the BDA Act, which is no more in the statute by virtue of the aforementioned Article of the Constitution.

16. It is stated by the learned counsel for the BDA that till now the Governor has not specified the

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Metropolitan Area in exercise of the power under Section 503-B of KMC Act read with Clause (c) of Article 243-P of the Constitution. Be that as it may.

17. As already noticed, Section 503-B of KMC Act provides for constitution of Metropolitan Planning Committee to prepare development plan to Bangalore Metropolitan Area. It is this Committee that has to prepare the Development Scheme and not the BDA. In this connection it is necessary to look into Section 15 of the BDA Act and the same is extracted hereunder:-

> "15. POWER OF AUTHORITY TO UNDERTAKE WORKS AND INCUR EXPENDITURE FOR DEVELOPMENT etc,.—
>
> The authority may—
>
> a. draw up detailed schemes (hereinafter referred to as "development scheme") for the development of the Bangalore Metropolitan Area; and
>
> b. with the previous approval of the Government, undertake from time to time any works for the development of the Bangalore Metrpolitan Area and incur expenditure therefor and also for the framing and execution of development schemes"

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18. It is no doubt true that the BDA Act empowers the BDA to undertake schemes for development of Bangalore Metropolitan Area. But, under Section 503-A of KMC Act the Metropolitan Planning Committee has to undertake such developmental schemes. This is in consonance with Article 243-ZE of the Constitution. In other words, in order to undertake the development schemes in Bangalore Metropolitan Area, both BDA Act and KMC Act empowers different constituents. But, in respect of the power conferred under Section 15 of the BDA Act there is no support of the Constitution. On the other hand, the power conferred under Section 503-B of KMC Act is in accordance with Article 243-ZE of the Constitution. Therefore, the provisions relating to development schemes in the Metropolitan Area contained in the KMC Act shall prevail over the provisions of BDA Act. In this view of the matter, it has to be held that BDA has no jurisdiction to take-up developmental schemes in Bangalore Metropolitan Area.

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19. It is also pertinent to note that since the Governor has not specified Metropolitan Area as provided under Section 503-B of the KMC Act read with Clause (c) of Article 243-P of the Constitution, the claim of BDA that it has got power to exercise its jurisdiction over the area in which the lands are situated, placing reliance on JUNJAMMA's case (ILR 2005 Karnataka 608) cannot be accepted. In that case, the aforementioned provisions were not considered in the light of Constitutional philosophy and the law laid down by the Apex Court in a catena of decisions. Hence, the said decision cannot be a binding precedent as held by the Supreme Court in AIR 1989 SC 38, the relevant para is extracted hereunder:-

> 11: Pronouncements of law, which are not part of the ratio decidendi are classed as obiter dicta and are not authoritative. With all respect to the learned Judge who passed the order in Jamna Das' case and to the learned Judge who agreed with him, we cannot concede that this Court is bound to follow it. It was delivered without argument, without reference to the relevant provisions of the Act conferring express power on the Municipal Corporation to direct removal of encroachments from any

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public place like pavements or public streets, and without any citation of authority. Accordingly, we do not propose to uphold the decision of the High Court because, it seems to us that it is wrong in principle and cannot be justified by the terms of the relevant provisions. A decision should be treated as given per incuriam when it is given in ignorance of the terms of a statute or of a rule having the force of a statute. So far as the order shows, no argument was addressed to the court on the question whether or not any direction could properly be made compelling the Municipal Corporation to construct a stall at the pitching site of a pavement squatter. Professor P.J.Fitzgerald, editor of the Salmond on Jurisprudence, 12th Edn., explains the concept of sub silentio at p.153 in these words:

"A decision passes sub silentio, in the technical sense that has come to be attached to that phrase, when the particular point of law involved in the decision is not perceived by the Court or present to its mind. The Court may consciously decide in favour of one party because of point A, which it considers and pronounces upon. It may be shown, however, that logically the Court should not have decided in favour of the particular party unless it also decided point B in his favour; but point B was not argued or considered by the Court. In such circumstances, although point B was logically involved in the facts and although the case had a specific outcome, the decision is not

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an authority on point B. Point B is said to pass sub silentio."

Therefore, the decision relied upon by Mr.C.B.Srinivasan is of no assistance to the BDA. That apart, in the said decisions the various provisions referred to above, are not at all considered. Hence, the said decision cannot be a binding precedent. The contention is wholly untenable and baseless. Mr.V.Lakshminarayana has rightly relied upon the decisions in support of his contention and these decisions squarely apply to the facts of the case.

20. It is also to be noted that as per sub-section (2) of Section 503-B of KMC Act, the Metropolitan Planning Committee shall consist of 30 members and the Commissioner of the BDA shall be its Secretary whereas under Section 3 of the BDA Act the BDA consists of 22 only Members. The number of members of Metropolitan Planning Committee is larger than the number of members of BDA. The developmental

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schemes to be undertaken by larger body cannot be taken by small body. The Metropolitan Planning Committee consists of two-thirds of members from elected representatives mentioned in Section 503-B of KMC Act. The Commissioner of BDA will be the Secretary of the said committee. The BDA constitutes only members nominated by the State Government. The elected representatives in the Metropolitan Planning Area have got soveriegn character and they are accountable and answerable to the public. That is not so in the case of BDA members. For this reason also the BDA has no jurisdiction to undertake developmental schemes in Metropolitan Area. Law in this regard is laid down in the decision reported in AIR 1990 SC 1927 at para 66 which is extracted hereunder:

> 66: It is well to remember that the meaning of the expressions used in the Constitution must be found from the language used. We should interpret the words of the Constitution on the same principle of interpretation as one applies to an ordinary law but these very principles of interpretation compel one to take into account the nature and scope of the Act which

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requires interpretation. A Constitution is the mechanism under which laws are to be made and not merely an Act which declares what the law is to be. It is also well-settled that a Constitution must not be construed in any narrow or pedantic sense and that construction which is most beneficial to the widest possible amplitude of its power, must be adopted. An exclusionary clause in any of the entries should be strictly and, therefore, narrowly construed. No entry should, however, be so read as not to rob it of entire content. A broad and liberal spirit should, therefore, inspire those whose duty it is to interpret the Constitution, and the courts are not free to stretch or to pervert the language of an enactment in the interest of any legal or constitutional theory. Constitutional adjudication is not strengthened by such an attempt but is must seek to declare the law but it must not try to give meaning on the theory of what the law should be, but it must so look upon a Constitution that it is a living and organic thing and must adopt itself to the changing situations and pattern in which it has to be interpreted. It has also to be borne in mind that where division of powers and jurisdiction in a federal Constitution is the scheme, it is desirable to read the Constitution in harmonious way. It is also necessary that in deciding whether any particular enactment is within the purview of one Legislature or the other, it is the pith and substance of the legislation in question that has to be looked into. It is well-settled that the various entries

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in the three lists of the Indian Constitution are not powers but fields of legislation. The power to legislate is given by Art.246 and other Articles of the Constitution. The three lists of the 7th Schedule to the Constitution are legislative heads or fields of legislation. These demarcate the area over which the appropriate legislatures can operate. It is well-settled that widest amplitude should be given to the language of the three entries but some of these entries in different lists or in the same list may override and sometimes may appear to be in direct conflict with each other, then and then comes the duty of the court to find the true intent and purpose and to examine the particular Legislature in question. Each general word should be held to extent to all ancillary or subsidiary matters which can fairly and reasonably be comprehended in it. In interpreting an entry it would not be reasonable to import any limitation by comparing or contrasting that entry with any other in the same list. It has to be interpreted that the Constitution must be interpreted as an organic document in the light of the experience gathered. In the constitutional scheme of division of powers under the legislative lists, there are separate entries pertaining to taxation and other laws. The aforesaid principles are fairly well-settled by various decisions of this Court and other courts. Some of these decisions have been referred to in the decisions of this Court in civil appeal No.62(N) of 1970 India Cement Ltd. vs. The State of Tamilnadu.

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**AIR 2003 SC 3057 para**

10 Under Article 243-G of the Constitution the Legislature of a State has been vested with the authority to make law endowing the Panchayats with such powers and authority which may be necessary to enable the Gram Panchayat to function as institutions of self-Government ans such law may contain provisions for the devolution of powers and responsibilities upon panchayats at the appropriate level, subject to such conditions as may be specified therein. Clause (b) of Article 243-G provides that Gram Panchayats may be entrusted the powers to implement the schemes for economic development and social justice including those in relation to matters listed in the Eleventh Schedule. Entries 24 and 25 of the Eleventh Schedule read:

24. Family Welfare.

25. Women and child development.

In pursuance to the powers given to the State-Legislature to enact laws the Haryana Legislature enacted the Haryana Panchayati Raj Act, 1994 (Haryana Act No.11 of 1994). Section 21 enumerates the functions and duties of Gram Panchayat. Clause XIX(1) of Section 21 reads:

"XIX.Public Health and Family Welfare-

(1) Implementation of family welfare programme.

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The family welfare would include family planning as well. To carry out the purpose of the Act as well as the mandate of the Constitution the Legislature has made a provision for making a person ineligible to either contest for the post of Panch or Sarpanch having more than two living children. Such a provision would serve the purpose of the Act as mandated by the Constitution. It cannot be said that such a provision would not serve the purpose of the Act."

AIR 1991 SC PAGE 101 para 256

"256: Sutherland, in his statutes and Statutory Construction Third Edition vol.3 paragraph 5904 at pages 131-132 has stated that the most reliable source of public policy is to be found in the federal and state constitutions. Since constitutions are the superior law of the land, and because one of their outstanding features is flexibility and capacity to meet changing conditions, constitutional policy provides a valuable aid in determining the legitimate boundaries of statutory meaning. Thus public policy having its inception in constitutions may accomplish either a restricted or extended interpretation of the literal expression of a statute. A statute is always presumed to be constitutional meaning will be inferred to preserve validity. Likewise, where a statute tends to extend or preserve a constitutional principle, reference to analogous constitutional provisions may be of great value in shaping the

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statute to accord with the statutory aim or objective.
Article 14 sheds the light to public policy to curb arbitrariness.

First portion of para 16 reported in AIR 1959 SC 648 reads thus:

"16: If Arts.245 and 13(2) define the ambit of the power to legislate, what is the effect of a law made in excess of that power? The American Law gives a direct and definite answer to this question. Cooley in his "Constitutional Limitations" (Eighth Edition, Volume I) at page 382 under the heading "Consequences if a statute is void" says:-

"When a Statute is adjudged to be unconstitutional, it is as if it had never been in toto is true also as to any part of an act which is found to e unconstitutional, and which, consequently, is to be regarded as having never, at any time, been possessed of any legal force."

In Rottschaefer on Constitutional Law, must to the same effect is stated at page 34:

"The legal status of a legislative provision in so far as its application involves violation of constitutional provisions, must however be determined in the light of the theory on which Courts ignore it as law in the decision of cases in which its application produces unconstitutional results. That theory implies that the legislative provisions never had legal

force as applied to cases within that clause."

In "Willis on Constitutional Law", at page 89:

"A judicial declaration of the unconstitutionality of a statue neither annuls nor repeals the statute but has the effect of ignoring or disregarding it so far as the determination of the rights of private parties is concerned. The Courts generally say that the effect of an unconstitutional statute is nothing. It is as though it had never been passed....."

"Willoughby on Constitution of the United States", Second Edition, Volume I, page 10:

"The Court does not annul or repeal the statute is it finds it in conflict with the Constitution. It simply refuses to recognize it, and determines the rights of the parties just as if such statute had no application....."

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15. Under Article 245 subject to theprovisions of the Constitution the Parliament may make laws for the whole or any part of the territory of India and the State Legislature for whole or any part of the State with respect to matters enumerated in List I (Union List) and List II (State List) in the VII Schedule exclusively. Articles 245 and 246 read together makes it

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clear that subject to the provisions of the Constitution, the parliament and the State Legislature could make laws on any of the subjects enumerated in the Union and the State Lists. Entries in List I and List II of the VII Schedule are not sources of power but only heads or fields of legislature. Legislation in respect of any subject matter falling within the entries will always be to the provisions of the Constitution. Under Entry 5 of List II the State Legislature has the exclusive legislative power to make laws regarding local self Government or village administration. After the 73rd amendment comprising in Articles 243 to 243-O the State Legislatures can no longer claim any power of legislation in respect of the matters enumerated in Entry 5 of List II and their exercise of power is subject to the provisions of Part IX of the Constitution which was introduced by the 73rd amendment. In view of this the submission made by Mr.S.Vijayashankar, learned Advocate General that the State Legislature has the pleanary power to legislate in respect of matters enumerated in Entry 5 of List II irrespective of the 73rd amendment of the Constitution cannot be accepted. Under the Constitution of India as originally framed, in the absence of any Constitutional provision governing the constitutional power to the State Legislature enjoining pleanary powers of Legislation in respect of constitution and functioning of pranchayat under Entry 5 of List II. By the 73rd amendment to the Constitution the State Legislatures were denuded of their power in respect

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of the matters regarding which a provision has been made in the Constitution thus creating a new source of power under Part IX of the Constitution of India. The option available to State Legislature to constitute institution for local self government and define their compositions, duration have been taken away by the Constitutional amendment.

28: Advocate General also argued that in view of Article 37 Directive Principles of State Policy in Part IV of the Constitution are not enforceable by any Court. That 73rd amendment which introduced and added part IX to the Constitution has to be read as an extension of Article 40 and therefore not enforceable in a Court of law. The argument has to be rejected on the face of it being without any substance. The Directive Principles notwithstanding their great importance may not be enforceable in a Court of law but when a Constitutional provision is made in the Constitution to give effect to a Directive Principle then that provision would certainly become enforceable through a Court of law and cannot be taken as a mere extension of the Directive Principle which it sought to achieve. Any law which is enacted contrary to the same would be liable to be struck down being ultra vires the Constitution. 73rd amendment was introduced to achieve one of the Directive Principles of the State policy and once it is enacted then it has to be given full effect to and cannot be taken

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> as an extension of Directive Principles of State Policy and therefore not enforceable. Added provision would not become a part of Directive Principle under Part IV of the Constitution and hence not enforceable. It becomes enforceable in its own right being independent of Part IV of the Constitution and cannot be taken to be an extension of Article 40 and therefore falling under part IV of the Constitution.

21. The "Planning Area" as notified under Section 4-A(1) and (3) read with Section 2(4) of the KT & CP Act 1961 in the Notification dated 18-10-1984 was interpreted by this Court with reference to decisions of the Apex Court in ILR 1994 Karnataka 992 (paras 20 & 21) relied upon by the learned counsel for the BDA is of no assistance in view of what has been observed above.

22. In the light of the discussions made above, the contention of Mr.C.B.Srinivasan and Mr.A.N.Venugopala Gowda, learned counsel for the BDA that BDA Act is a special enactment and prevail over the other enactments referred to above, cannot be accepted. The ratio of the decision reported in AIR 1980 SC 2181

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which has been reiterated in the Constitutional Bench decision reported in 1991 SC 855 will not be helpful to the BDA.

23. For the reasons stated above, Point No.1 is answered against the BDA. It is held that BDA has no authority or jurisdiction to take-up developmental schemes in Bangalore Metropolitan Area. On the other hand, the Metropolitan Planning Committee, which is yet to be constituted, has authority and jurisdiction to undertake the developmental schemes in Bangalore Metropolitan Area.

24. **POINTS No. 2 & 3:** i) Even though Point No.1 is held against the BDA, assuming that BDA has got jurisdiction in the matter, it is to be examined whether the scheme in question was properly framed and it is legal and valid. This point requires examination in view of the contentions urged that there is no proper scheme framed and that the scheme is not a valid scheme. The contention is rebutted by the learned counsel for the BDA placing reliance upon Resolution No.228/2002

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dated 10-10-2002. Copy of the said resolution is found in the files produced by the BDA.

iii) Section 15 of BDA Act empowers the BDA to frame developmental schemes and with the previous permission of the Government to execute the same. Section 16 enumerates the particulars to be provided in such scheme. After preparation of Scheme, under Section 17 the Authority shall draw up a notification furnishing the particulars of the scheme and the place where those particulars, map and statement of the lands proposed for acquisition, can be seen. Within 30 days notices shall be issued to the concerned persons inviting objections, if any, for the proposed acquisition. After considering the representations received in that regard, the Scheme shall be submitted to Government for sanction with modifications, if any, together with plan, estimates and other particulars. After considering the proposal, the Government has to sanction the same. Upon sanction of the scheme, under Section 19 the Government shall publish the declaration that the lands are required for public purpose. These are the

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formalities required to be complied with before proceeding further in the matter for the execution of the scheme. Now, it is to be examined whether BDA has complied with the aforementioned formalities to assert that the Scheme is a valid one.

25. (i) At the outset, it is pertinent to note that the BDA itself was not definite or sure about the scheme. In the first place, no lay-out plan was prepared. Even at the time of obtaining sanction from the Government, the scheme plan was still not finalised. This aspect will be dealt with in due course while considering the Government Files.

ii) In the second place, there is difference in the requirement of the land for the layout. There is variation in the total extent of land proposed and resolution passed for preliminary notification, the extent shown in the preliminary notification, the extent shown in the final notification etc,. The details of the same are as under:-

a) Note put-up and Resolution passed on Subject No.228/2002

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dated 10-10-2002 for issuing Preliminary Notification: 3000 Acres.

| | | |
|---|---|---|
| b) | Total extent of land shown in Preliminary Notification | 3339 acres |
| c) | Subsequently modified to | 3839 " |
| d) | Difference in acrage | 509 " |
| e) | Note put-up for seeking approval of Govt. taking the extent as | 3339-12 " |
| f) | Objections honoured for acres | 589-12 |
| g) | Final Notification issued for acres | 2750-00 |

From the above, it is clear that the note put-up and resolution passed for issuing Preliminary Notification was only for 3000 acres. But, Preliminary Notification was issued notifying for 3339 acres, which was subsequently rectified to 3839-12 acres. Why the BDA issued preliminary notification for 3839 acres 12 guntas, is not known. Thus, the BDA itself was not clear in its land requirement for the scheme. Eventhough the exact acrage was 3839 acres 12 guntas as per the correct total of the abstract in the preliminary notification, for the purpose of issuing final notification

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the total extent is taken as only 3339 acres and not 3839 acres. Out of 3000 acres of land for which BDA has passed resolution, if 589-12 acres of land withdrawn from acquisition after considering the objections, is deducted, the remaining extent will be 2410-28 acres, But the final notification is issued for 2750 acres taking into consideration 3339 acres which was wrongly shown in the preliminary notification issued. The same was subsequently corrected to 3839 acres by issuing Erratum. There is no application of mind at all both by the BDA and the Government to these figures relating to requirement of land for the Scheme.

iii) Under Section 16 of BDA Act, every development scheme shall provide for the infrastructure mentioned therein. It is no doubt true that in the scheme BDA has provided for infrastructures like water, electricity, civil amenities etc,. But, it is not mentioned how the Bangalore Water Supply and Severage Board will augment the water requirement, how the additional

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electricity for the layout will be provided, the transport facilities, hospital, police station school/college and other public offices. The Government has made it clear that it is not responsible for any financial requirements. Mere formation of sites making provision for water, electricity, sanitary and other amenities will not serve the purpose. Laying water pipes will not bring water to the layout unless arrangement for supply is made. The BWSSB is already unable to cope-up with the present demand. For providing drinking water to such a big layout, another Phase of Cauvery has to be implemented. Otherwise, water cannot be supplied to the proposed layout. So also the other facilities. Mere formation of roads will not provide transport facility to the locality. The State Transport Department must be in a position to provide additional busses. The Electricity Department is introducing load shedding. How power will be supplied to the layout, is not forthcoming. These aspects are not at all considered while framing the scheme in question. In this context,

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Mr. V.Lakshminarayana has rightly relied upon the following decisions:-

1. 2002(7) SCC 564
2. 2000(7) SCC 425
3. 2000(8) SCC 462
4. 2002(1) SCC 227 para 13
5. 2002(7) SCC 564 para 31

26. On the basis of the Resolution dated 10-10-2002 on Subject No.228/2002, Preliminary Notification was issued under Section 17(1) & (3) of the BDA Act. Though the preliminary notification states that copy of the plan is kept, factually no plan was prepared. This aspect will be dealt with while considering the file of the Government. The manner in which the objections filed to the Preliminary Notification, will be considered separately. Now, how Section 18 of the BDA Act is complied with, will be looked into.

27. As in the case of Section 17 Notification, a Note was put-up in Subject No.43/2004 narrating the facts leading to issuance of Section 17 Notification and

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objections received. It is mentioned that the objections relating 589 acres 12 guntas could be honoured and that the objections relating to 90 acres could be rejected. The details pertaining to the Engineering Department with regard to the same are mentioned. Thereafter, matter was placed for taking decision on the five items suggested therein. Based on such note, the BDA has passed Resolution dated 3-2-2004 on Subject No.43/04 to:-

> a) to implement the Arkavathi Layout as per Section 15(2) of BDA Act:
>
> b) to accept the objections filed in respect of 589-12 guntas of land and to withdraw the preliminary notification;
>
> c) out of remaining 2750 acres, to reject the objections filed to 2658 acres and to issue final notification for 2750 acres including 91-07 acres for which objections were not filed;
>
> d) to allot sites as per the directions in W.P.Nos.20875-938/2001 to revenue site owners;
>
> e) to allot sites at 25% of the present market value to the owners whose lands are acquired, subject to certain conditions mentioned therein.

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There is no discussion with regard to modified scheme In fact, no modified scheme was proposed. There is no compliance of Clause (a) of Section 18(1) of the BDA Act in as much as reasons for modification of the scheme is not furnished, Clause (b) plan was not furnished (d) the representations received u/s. 17(2) objecting for the acquisition and (e) a schedule showing the rateable value, as entered in the municipal assessment book on the date of the publication of a notification relating to the lands under Section 17 or the land assessment of the lands specified in the statement mentioned in Clause (c), not furnished.

28. Now, let me examine how the Government has dealt with the matter. The original files of the Government in Volumes I, II and III are produced and I have perused the same. Though in the Preliminary Notification it is stated that Map of the area is kept, in Volume II of the Government file it is seen that when the BDA sought approval of the Scheme and to issue final

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notification by letter dated 17-2-2004, on the same day, at page No.10 of the proceedings, the Government sought clarification on the following aspects:-

> (a) how the Authority bears the expenditure to the proposed scheme and
>
> (b) to furnish the copies of the Scheme Plan.

On the same day the BDA clarified at Page No.11 to the following effect:

> a) The Authority will bear the expenditure from its own resources.
>
> b) So far as Scheme Plan is concerned, preparation of plan is in final stage and will be furnished after its completion.

From this, it is clear that the BDA has not at all finalised the Scheme Plan, which is the basic requirement of a developmental scheme. In the absence of Scheme Plan, it is quite un-understandable as to how the BDA approved the scheme and issued the preliminary notification. Plan is the elementary document for the execution of any developmental scheme. It is very elementary, essential and basic document. Without such a plan, the BDA proceeded to

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implement the scheme. That apart, no modified scheme was furnished to the Government except showing the reduction of total extent of the land proposed to be acquired. Even the acreage furnished was also wrong, as has been observed above. The proposal made to the Government by the BDA for sanction of he Scheme is bad in law for non-compliance of the provisions of Section 18(1) of the BDA Act. There is total non-application of mind in the matter of framing the scheme by the BDA. Therefore, it has to be held that scheme proposed was not proper. The same is not legal and valid.

29. When the Scheme was placed before the then Chief Minister to place before the Cabinet for approval, in PCSM 1180/2004 dated 20-2-2004 the Chief Minister passed order as under:-

> "Pending ratification by the Cabinet, para (a) and (b) is approved."

Para (a) is to grant approval of the Government under Section 18(3) of the BDA Act for Rs.981.36 crores

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estimated project of Arkavathi Layout. Para (b) is to issue Final Notification under Section 19(1) of the BDA Act for the 2750 acres of land available for the formation of Arkavathi Layout. Thus, considerations of the objections filed to the preliminary notification and without the cabinet approval of the subject under the relevant Rules, the Chief Minister himself has granted approval. On the basis of such approval of the Chief Minister the final Notification under Section 18(3) of the BDA act was issued on 21-2-2004.

30. The question is, what was the urgency for the then Chief Minister to approve the scheme by himself pending ratification by the Cabinet, which is not permissible in law. The same is neither stated in the statement of objections nor explained by the learned Advocate General at the time of making his submissions.. No urgency or compelling circumstance or the need for such urgent action, are stated to accord approval by himself. No reasons are stated as to what will happen if the matter is placed before the Cabinet. It appears that the Chief Minister was very much eager to

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go ahead with the project giving go-bye to all canons of law, well established mandatory procedure which require strict adherence and taking the law into his own hands. The said action of the Chief Minister was in anticipation of the Cabinet Approval. That means, he has taken for granted that the Cabinet will simply ratify his action as an empty formality and Cabinet is not required to apply mind to the facts of the case, consideration of objections and the requirements of statutory provisions This is the way in which the power conferred upon the responsible Government as trustee, is being mis-used by none other than the then Chief Minister who was the trustee of the citizens who brought him to power. On the basis of the approval made by him pending ratification by the Cabinet, Final Notification was issued hurriedly which was wholly unwarranted. The said action is not only clear case of legal mala fides but also legal malice (see the decisions):-

AIR 1979 SC 49 para

5: We have made a mention of the plea of malice which the appellant

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had taken in her writ petition. Although she made an allegation of malice against V.D.Vyas under whom she served for a very short period and got an adverse report, there is nothing on the record to show that Vyas was able to influence the Central Government in making the order of premature retirement dated March 26, 1976. It is not therefore the case of the appellant that there was actual malicious intention on the part of the Government in making the allegation wrongful order of her premature retirement so as to amount to malice in fact. Malice in law is, however, quite different. Viscount Haldane described it as follows in Shearer v. Shields, (1914) AC 808 at p.813:-

"A person who inflicts an injury upon another person in contravention of the law is not allowed to say that he did so with an innocent mind; he is taken to know the law, and he must act within the law. He may, therefore, be guilty of malice in law, although, so far the state of his mind is concerned, he acts ignorantly, and in that sense innocently."

Thus malice in its legal sense means malice such as may be assumed from the doing of a wrongful act intentionally but without just cause or excuse, or for want of reasonable or probable cause.

7: The principle which is applicable in such cases has thus been

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stated by Lord Esher M. R. in The Queen on the Prosecution of Richard Westbrook v. The Vestry of St. Pancras, (1890) 24 QBD 371 AT P.375:-

"If people who have to exercise a public duty by exercising their discretion take into account matters which the Courts consider not to be proper for the guidance of their discretion, then in the eye of the law they have not exercised their discretion."

This view has been followed in Sedler v. Sheffield Corporation, (1924) 1 Ch. 483".

A.I.R 1999 SC 1281 (BABU VERGHESE Vs. BAR COUNCIL OF KERALA)

"31. It is the basic principle of law long settled that if the manner of doing a particular act is prescribed under any Statute, the act must be done in that manner or not at all. The origin of this rule is traceable to the decision in Taylor v. Taylor, (1875) 1 Ch.D 426 which was followed by Lord Roche in Nazir Ahmad v. King Emperor, 63 Ind App 372: AIR 1936 PC 253 who stated as under:

"Where a power is given to do a certain thing in a certain way, the thing must be done in that way or not at all."

"32. This rule has since been approved by this Court in Rao Shiv

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Bahadur Singh V. State of Vindhya Pradesh, 1954 SCR 1098: AIR 1954 SC 322 and again in Deep Chand v. State of Rajasthan, (1962) 1 SCR 662: AIR 1961 SC 1527. These cases were considered by a Three Judge Bench of this Court in State of Uttar Pradesh v. Singhara Singh, AIR 1964 SC 358: (1964) 1 SCWR 57 and the rule laid down in Nazir Ahmad's case (supra) was again upheld. The rule has since been applied to the exercise of jurisdiction by Courts and has also been recognised as a salutary principle of administrative law".

AIR 1976 SC 437

7: It is submitted on behalf of the Revenue by Mr.Sharma that reasons were communicated to the assessees in the notice calling for objection against the proposed transfer. It is, therefore, manifest that the reasons given in that show cause notice, namely, "facility of investigation" can be read as a part of the impugned order although there is no mention of any reasons therein as such.

8: We are unable to accede to this submission. It appears Section 5(7A) of the Old Act came for consideration in Pannalal Binjraj v. Union of India, (1957) 31 ITR 565= (AIR 1957 SC 397), and this Court observed at page 589 (of ITR) = (at p.410 of AIR SC) as follows:-

".....it would be prudent if the principles of natural justice are

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followed, where circumstances permit, before any order of transfer under Section 5(7A) of the Act is made by the Commissioner of Income-tax or the Central Board of Revenue, as the case may be, and notice is given to the party affected and he is afforded a reasonable opportunity of representing his views on the question and the reasons of the order are reduced however briefly to writing..... There is no presumption against the bonafide or the honesty of an assessee and normally the Income-tax authorities would not be justified in refusing to an assessee a reasonable opportunity of representing his views when any order to the prejudice of the normal procedure laid down in Section 64(1) and (2) of the Act is sought to be made against him, be it a transfer from one Income-tax Officer to another within the State or from an Income-tax Officer within the State to an Income-tax Officer without it, except of course where the very object of the transfer would be frustrated if notice was given to the party affected. If the reasons for making the order are reduced however briefly to writing it will also help the assessee in appreciating the circumstances which make it necessary or desirable for the commissioner of Income-tax or the Central Board of Revenue, as the case may be, to transfer his case under Section 5(7A) of the Act and it will also help the court in determining the bona fides of the order as passed if and when the same is challenged in court as malafide or discriminatory. It is to be hoped that the Income-tax

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authorities will observe the above procedure wherever feasible."

11. We are clearly of opinion that the requirement of recording reasons under Section 127(1) is a mandatory direction under the law and non-communication thereof is not saved by showing that the reasons exist in the file although not communicated to the assessee.

15: When law requires reasons to be recorded in a particular order affecting prejudicially the interests of any person, who can challenge the order in court, it ceases to be a mere administrative order and the vice of violation of the principles of natural justice on account of omission to communicate the reasons is not expiated."

31. Under Rule 20(1)(a) of the Karnataka Government (Transaction of Business) Rules, 1977 (hereinafter referred to as "Business Rules"), the cases specified in the First Schedule shall be brought before the Cabinet after submission to the Minister-in-charge of the Department. As per Rule 21, subject to the provisions of Rule 20, all cases specified in the First Schedule shall be brought before the Cabinet. Rule 24(1) provides as under:-

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> "24(1) The Chief Minister may direct that any case referred to in Rule 21 may, instead of being brought up for discussion at a meeting of the Cabinet, be circulated to the cabinet Minister for opinion and if all the Ministers are unanimous and the Chief Minister thinks that a discussion at a meeting of the Cabinet is unnecessary, the case shall be decided without such discussion. If the Ministers are not unanimous and the Chief Minister think that a discussion at a meeting is necessary, the case shall be discussed at a meeting of the Cabinet.".

From the above rule it is clear that the Chief Minister may circulate any case to the Cabinet Ministers for opinion and if their opinion is unanimous and discussion thereon is unnecessary, the case can be decided without Cabinet discussion. Otherwise, the case shall be discussed at the Cabinet Meeting which shall accord sanction. Since the said procedure was not followed by the State Government, a serious suspicion is cast about the bona fides of the final notification published. This is a serious lapse on the part of the Government.

32. In the instant case, the subject matter falls under Item 16(vi) of First Schedule. According to the Note put-up in the Government file, it falls under Item 15 of First Schedule. Whatever it may be, the fact remains that the Chief Minister has not followed the procedure prescribed in Rule 24(1) of the Business Rules. Rules 66 to 72 of Business Rules pertaining acquisition of land are not followed by the State Government before publishing the impugned Notification under Section 19(1) of the BDA Act..

33. In the proviso to Item 2 in First Schedule relating to cases which shall be brought before the Cabinet, it is provided as under:-

> "Provided that if the urgency of the case so requires and it is not practicable to obtain the approval of the Cabinet, such attitude of the Government may be determined with the approval of the Minister-in-charge of the Department and the Chief Minister"

If at all there was any urgency in the matter and it was not practicable to obtain the approval of the Cabinet,

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recourse to the above proviso could have been done by the State Government But, it is not the case pleaded or recorded by the State Government in the concerned file that there was any urgency in the matter and it was practically not possible to obtain the Cabinet Approval. The Chief Minister has accorded approval taking for granted that whatever he has done will be ratified by the Cabinet, which is not permissible under the Rules. This Court assumes that since elections to Parliament and State Legislature was contemplated during that period, the Chief Minister might have hurriedly approved the scheme. This amounts to colourable exercise of power. Therefore, the following decisions relied upon by the learned counsel for the petitioners squarely applies to the fact situation:-

1. AIR 1963 SC 151 para 36 & 40
2. ILR 1993 KAR 1791
3. 1984(4) SCC 612
4. AIR 1993 SC 1804 para 70
5. JT 2003(5) SCC 509 paras 21 & 22

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34. After publication of final notification declaring that the lands are required for the implementation of the scheme and during the pendency of these matters, it is seen in Volume III of the Government files that a Note was put-up on 11-8-2004 to place the matter before the Cabinet. It is stated that "as called for by the CM's office on 11-3-2004, file was returned to the Department on 16-5-2004. The file was submitted to the CM on 14-6-2004. Since the file was not received till 11-8-2004, the subject (for Cabinet approval) was moved in a separate file, for which the Chief Minister granted approval. Accordingly the matter was brought before the Cabinet for post-facto sanction for the administrative approval granted on 21-2-2004 under Section 18(3) of the BDA Act. In the Cabinet Meeting held on 30-8-2004 post-facto sanction was accorded to the proposal without consideration of the objections filed to Preliminary Notification and other legal aspects and in the absence of Scheme Plan. Consideration of the objections was mandatory as held in:

AIR 1972 SC 591 para 16
AIR 1975 SC 2016 para 21

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AIR 1975 SC 2226

ILR 1998 KAR 4172 PARA

27: The Supreme Court in **BARIUM CHEMICALS vs. A.J.RANA (AIR 1972 SC 591), while** considering the meaning of expressions 'considers it necessary' has stated as follows:

The dictionary meaning of the word 'consider' is 'to view attentively, to survey examine, inspect(arch), to look attentively, to contemplate mentally, to think over, meditate on, give heed to, take note of, to think deliberately, bethink oneself, to reflect' (vide Shorter Oxford Dictionary). According to Words and Phrases – Permanent Edn: Vol.8-A to 'consider' means to think with care. It is also mentioned that to 'consider' is to fix the mind upon with a view to careful examination; to ponder; study, meditate upon, think or reflect with care. It is therefore, manifest that careful thinking or due application of the mind regarding the necessity to obtain and examine the documents in question is sine qua non for the making of the order. If the impugned order were to show that there has been no careful thinking or proper application of the mind as to the necessity of obtaining and examining the documents specified in the order, the essential requisite to the making of the order would be held to be non-existent."

From the illustrations as extracted from the notes prepared by the various Land Acquisition Officers, it is seen that they have simply noted objections and

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made their remarks in the relevant column. They have not stated any reasons as to why the objections in the representations should be over-ruled. It is material to see that even in the case of the acquisition of land in favour of a Housing Cooperative Society having been completed the Land Acquisition Officer simply states, final notification may be issued. Even in respect of the lands where there are constructions he has stated that, the land is vacant and FN may be issued. In case of Gnanabharathi layout, even the nature of representations are not mentioned in the report, even the nature of representations are not mentioned in the report. This establishes the total non-application of mind of the Officer who is authorized to prepare not with reference to the representations of the owners for the consideration of the same by the authority.

The same view is taken in other decision of the Apex Court reported in AIR 1975 SC 2016 (para 16) and AIR 1975 SC 2226.

*AIR 1980 SC PAGE 319*
(STATE OF PUBJAB vs GURDAYAL SINGH)

"8: First, what are the facts? A grain market was the public purpose for which Government wanted land to be acquired. Perfectly valid. Which land was to be taken? This power to select is left to the responsible discretion of Government under the Act, subject to Articles 14, 19 and 31(then). The court is handcuffed in this jurisdiction and

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cannot raise its hand against what it thinks is a foolish choice. Wisdom in administrative action is the property of the executive and judicial circumspectioin keeps the court lock-jawed save where power has been polluted by oblique ends or is otherwise void on well-established grounds. The constitutional balance cannot be upset.

"9. The question then, is what is malafides in the jurisprudence of power? Legal malice is gibberish unless juristic clarity keeps it separate from the popular concept of personal vice. Pithily put, bad faith which invalidates the exercise of power – sometimes called colourable exercise or fraud on power and often – times overlaps motives, passions and satisfactions - is the attainment of ends beyond the sanctioned purposes of power by simulation or pretension of gaining a legitimate goal. If the use of the power is for the fulfilment of a legitimate object the actuation or catalysation by malice is not legicidal. The action is bad where the true object is to reach an end different from the one for which the power is entrusted, goaded by extraneous considerations, good or bad, but irrelevant to the entrustment. When the custodian of power is influenced in its exercise by considerations outside those for promotion of which the power is vested the court calls it a colourable exercise and is undeceived by illusion. In a broad, blurred sense, Benjamin Disraeli was not off the mark even in

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> law when he stated. "I repeat.....that all power is a trust - that we are accountable for its exercise – that, from the people, and for the people, all springs, and all must exist." Fraud on power voids the order if it is not exercised bona fide for the end designed. Fraud in this context is not equal to moral turpitude and embraces all cases in which the action impugned is to affect some object which is beyond the purpose and intent of the power, whether this be malice-laden or even benign. If the purpose is corrupt the resultant act is bad. If considerations, foreign to the scope of the power or extraneous to the statute, enter the verdict or impels the action mala fides or fraud on power vitiates the acquisition or other official act."

35. Section 18(3) of the BDA Act specifies that after considering the proposal submitted, the Government may give sanction to the scheme. The question is, whether the Government has considered the proposal?. The facts narrated above are clear that there is no proper consideration of the proposal by the Government. Therefore, it has to be held that the Scheme in question was not properly framed and it is not a valid scheme.

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36 The Arkavathi Layout Plan is produced by the petitioners in W.P.Nos28087 & 22670-702/2004 along with Affidavit of the first petitioner It is mentioned therein that the plan is prepared by the BDA in association with Indian Resources Information & Management Technologies Ltd., Bangalore. The plan is not approved by the BDA.. For this reason also, it has to be held that the Scheme is not legal and valid.

37. **POINT No.4:** VALIDITY PRELIMINARY NOTIFICATION): One of the contentions raised is that the Preliminary Notification issued by the BDA under Section 17 of the BDA Act is bad in law. The contention is, the Preliminary Notification should have been issued by the Government under Section 4 of the L.A.Act. This is an important contention raised, which requires detailed examination. The reason is, Section 17 of the BDA Act states that "the authority shall draw up a notification". The notification is for acquisition of lands for a "public purpose". In the BDA Act "public purpose" is not defined but the same is defined in Section 3(f) of L.A.Act. Section 4 of the L.A.Act states that if any land is required for

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public purpose, the appropriate Government shall publish the notification. By Land Acquisition (Mysore Extension and Amendment) Act XVII of 1961, the State of Karnataka substituted the words "Deputy Commissioner" for the words "appropriate Government". Again, "Deputy Commissioner" is substituted by "Assistant Commissioner of the sub-division" by Land Acquisition (Mysore Extension and Amendment) Act XVII of 1961. Now, whether Section 17 of BDA Act or Section 4 of L.A.Act shall be invoked and which provision shall prevail over?.

38. Section 36 of the BDA Act states that in respect of the lands to be acquired otherwise than by agreement, the provisions of L.A.Act so far as they are applicable shall regulate. The words "so far as they are applicable" means, if any specific provision is not made in the BDA Act in respect of any matter, the provisions of LA Act shall apply. Even though a specific provision (Section 17) is provided for issuance of Preliminary Notification by the BDA, the question to be resolved in the light of the contention raised is, whether the BDA can issue such notification by itself?

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39. It is to be borne in mind that the acquisition is for a "public purpose". That can be done by exercising the eminent domain power. As held in AIR 1954 SC 92, AIR 1952 SC 252, AIR 1951 SC 41 and AIR 1995 SC 141 it is only the Government which has got that power and not the BDA as it is not the Sovereign Authority of the State. The learned counsel for the B.D.A relies on these three judgments in support of the contention that it has got the Sovereign Authority to issue the Prl. Notification U/s.17 of B.D.A. Act:-

AIR 2002 SC 1574 (MUNITHIMMAIAH vs STATE OF KARNATAKA), AIR 1976 SC 2517 (SPECIAL LAND ACQUISITION OFFICER, vs P.GOVINDAN), AIR 1976 SC 2403(LAND ACQUISITION OFFICER vs NARAYANAIAH

The following are the decisions of the Apex Court in support of the contention that the State Govt. has got the Eminent Domain power to acquire land by issuing the Prl. Notification U/sec.4 of the L.A.Act.

AIR 1995 SC 142(JILUBHAI NANABHAI KHACHAR vs STATE OF GUJARAT)

> "32. In Subodh Gopal's case (AIR 1954 SC 92) Patanjali Sastri, C.J., held that the word 'deprived' in Cl.(1) of Art.31 cannot be narrowly construed. No cut and dry test can be formulated as to whether in a given case the owner is deprived of his property within the meaning of Art.31; each case must be decided as it arises on its own facts. Broadly speaking it may be said that an

abridgment would be so substantial as to amount to a deprivation within the meaning of Art.31, if, in effect, it withheld the property from the possession and enjoyment by him or materially reduced its value. S.R.Das, J., as he then was, held that Cls.(1) and (2) of Art.31 dealt whti the topic of 'eminent domain', the expressions 'taken possession' or 'acquired' according to Cl.(2) have the same meaning which the word 'deprived' used in Cl.(1). In other words, both the clauses are concerned with the deprivation of the property; taking possession of or acquired used Cl.(2) is referable to deprivation of the property in Cl.(1). Taking possession or acquisition should be in the connotation of the acquisition or requisition of the property for public purpose. Deprivation specifically referable to acquisition or requisition and not for any and every kind of deprivation. In Dwaraka Das Srinivas of Bombay v. Solapur Spinning and Weaving Co. Ltd., 1954 SCR 674: (AIR 1954 SC 119), Mahajan, J., as he then was, similarly held that the word 'deprived' in Cl.(1) of Art.31 and acquisition and taking possession in Cl.(2) have the same meaning deliniting the filed fo eminent domain, namely, compulsory acquisition of the property and given protection to private owners against the State action. S.R.Das, J. reiterated his view held in Subodh Gopal's case (AIR 1954 SC 92), Vivian Bose, J. held that the word 'taken possession of' or 'acquired' in Art.31(2) have to be read along with

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the word 'deprived' in Cl.(1). No hard and fast rule can be laid down. Each case must depend on its own facts. The word "law" used in Art.300A must be an Act of Parliament or of State Legislature, a rule or statutory order having force of law. The deprivation of the property shall be only by authority of law, be it an Act of Parliament or State Legislature, but not by executive fiat or an order. Deprivation of property is by acquisition or requisition or taken possession of for a public purpose.

33: It is true as contended by Sri Javery that Cl.(2) of Art.31 was not suitably incorporated in Art.300A but the obligation to pay compensation to the deprived owner of his property was enjoined as an inherent incident of acquisition under law is equally untenable for the following reasons. Ramanatha Aiyar's 'The Law Lexicon' Reprint Edition 1987, p.385, defined 'eminent domain' thus: "The right of the State or the sovereign to its or his own property is absolute while that of the subject or citizen to his property is only paramount. The citizen holds his property subject always to the right of the sovereign to take it for a public purpose. This right is called "eminent domain." At p.386 it was further stated that the sovereign power vested in the State to take private property for the public use, providing first a just compensation therefor. A superior right to apply private property to public use. A

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superior right inherent in society, and exercised by the sovereign power, or upon delegation from it, whereby the subject matter of rights of property may be taken from the owner and appropriated for the general welfare. The right belonging to the society or to the sovereign, of disposing in cases of necessity, and for the public safety, of all the wealth contained in the State is called eminent domain. The right of every Government to appropriate, otherwise than by taxation and its police authority, private property for public use. The ultimate right of sovereign power to appropriate not only the public property but the private property of all citizens within the territorial sovereignty, to public purpose. Eminent domain is in the nature of a compulsory purchase of the property of the citizen for the purpose of applying to the public use." In 'Black's Law Dictionary' 6th Edition, at p.523 'eminent domain' is defined as 'the power to take private property for public use by the State, municipalities and private persons or corporations authorized to exercise functions of public character. In United States the power of eminent domain is founded in both the Federal (Fifth Amendment) and State Constitutions. The Constitution gives the power to take for public purpose and eminent domain without just compensation to the owners of the property which is taken. The process of exercising the power of eminent domain is commonly referred to as 'condemnation' or 'expropriation'.

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34: The right of eminent domain is the right of the sovereign State, through its regular agencies, to reassert, either temporarily or permanently, its dominion over any portion of the soil of the State including private property without its owner's consent on account of public exigency and for the public good. Eminent domain is the highest and most exact idea of property remaining in the Government, or in the aggregate body of the people in their sovereign capacity. It gives the right to resume possession of the property in the manner directed by the Constitution and the laws of the State, whenever the public interest requires it. The term 'expropriation' is practically synonymous with the term "eminent domain."

AIR 1953 SC 375 para

9. It may be made clear at the outset that the doctrine of colurable legislation does not involve any question of 'bona fides' or 'mala fides' on the part of the legislature. The whole doctrine resolves itself into the question of competency of a particular legislature to enact a particular law. If the legislature is competent to pass a particular law, the motives which impelled it to act are really irrelevant. On the other hand, if the legislature lacks competency, the question of motive does not arise at all. Whether a statute is constitutional or not is thus always a question of power Vide Cooley's Constitutional Limitations,

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Vol.1, p.379. A distinction, however, exists between a legislature which is legally omnipotent like the British Parliament and the laws promulgated by which could not be challenged on the ground of incompetency, and a legislature which enjoys only a limited or a qualified jurisdiction.

If the Constitution of a State distributes the legislative powers amongst different bodies, which have to act within their respective spheres marked out by specific legislative entries, or if there are limitations on the legislative authority in the shape of fundamental rights, questions do arise as to whether the legislature in a particular case has or has not, in respect to the subject-matter of the statute or in the method of enacting it, transgressed the limits of its constitutional powers. Such transgression may be patent, manifest or direct but it may also be disguised, covert and indirect and it is to this latter class of cases that the expression "colourable legislation" has been applied in certain judicial pronouncements. The idea conveyed by the expression is that although apparently a legislature in passing a statute purported to act within the limits of its powers, yet in substance and in reality it transgressed these powers, the transgression being veiled by what appears, on proper examination, to be a mere pretence or disguise. As was said by Duff, J. in – 'Attorney-General for Ontario v.

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Reciprocal Insurers', 1924 A C 328 at p.337(B):

"Where the law making authority is of a limited or qualified character it may be necessary to examine with some strictness the substance of the legislation for the purpose of determining what is that the legislature is really doing."

In other words, it is the substance of the Act that is material and not merely the form or outward appearance, and if the subject-matter in substance is something which is beyond the powers of that legislature to legislate upon, the form in which the law is clothed would not save if from condemnation. The legislature cannot violate the constitutional prohibitions by employing an indirect method. In cases like these, the enquiry must always be as to the true nature and character of the challenged legislation and it is the result of such investigation and not the form alone that will determine as to whether or not it relates to a subject which is within the powers of the legislative authority - 'Vide 1924 A C 328 at p.337 (B)'. For the purpose of this investigation the court could certainly examine the effect of the legislation and take into consideration its object, purpose or design - 'Vide Attorney-General for alberta v. Attorney-General for Canada', 1993 A C 117 at p.130 (C). But these are only relevant for the purpose of ascertaining the true character and substance of the

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> enactment and the class of subjects of legislation to which it really belongs and not for finding out the motives which induced the legislature to exercise its powers.
>
> 16. It is said by Lefroy in his well-known work on Canadian Constitution that even if the legislature avow on the face of an Act that it intends thereby to legislate in reference to a subject over which it has no jurisdiction, yet if the enacting clauses of the Act bring the legislation within its powers, the Act cannot be considered 'ultra-vires' See Lefroy on Canadian Constitution, page 75.

Later portion of para 16 reported in AIR 1959 SC 648 reads thus:

> 16.The validity of a statute is to be tested by the constitutional power of a legislature at the time of its enactment by that legislature, and, if thus tested, it is beyond the legislative power, it is not rendered valid, without re-enactment, if later, by constitutional amendment, the necessary legislative power is granted. 'An after-acquired power cannot ex proprio vigore, validate a statute void when enacted'.
>
> "However, it has been held that where an act is within the general legislative power of the enacting body, but is rendered unconstitutional by reasons of some adventitious circumstances, as, for example, when a State legislature is prevented from regulating

a matter by reason of the fact that the Federal Congress has already legislated upon that matter, or by reason of its silence is to be construed as indicating tht there should be no regulation, the act does not need to be re-enacted in order to be enforced, if this cause of its unconstitutionality is removed." For the former proposition, the decision in Newberry v. United States, (1921) 256 US 232: 65 Law Ed 913 the validity of the Federal Corrupt Practices Act of 1910, as amended by the Act of 1911, fixing the maximum sum which a candidate might spend to procure his nomination at a primary election or convention was challenged. At the time of the enactment, the Congress had no power to make that law, but subsequently, by adoption of the 17th Amendment, it acquired the said power. The question was whether an after-acquired power could validate a statute which was void when enacted. Mr.Justice McReynolds delivering the opinion of the court states the principle at page 920:

"Moreover, the criminal statute now relied upon ante-dates the 17th Amendment, and must be tested by powers possessed at time of its enactment. An after-acquired power cannot, ex-proprio vigore, validate a statute void when enacted."

In Wilkerson's Case, (1891) 140 US 545: 35 Law Ed 572 the facts were that in June 1890, the petitioner, a citizen of the United States and an agent of Maynard, Hopkins and Co.,

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received from his principal intoxicating liquor in packages. The packages were shipped from the State of Missouri to various points in the State of Kansas and other States. On August 9, 1890 the petitioner offered for sale and sold two packages in the State of Kansas. The packages sold were a portion of the liquor shipped by Maynard, Hopkins & Co. It was sold in the same packages in which it was received. The petitioner was prosecuted for violating the Prohibitory Liquor Law of the State of Kansas; for, under the said law, "any person or persons who shall manufacture, sell or barter any intoxicating liquors, shall be guilty of a misdemeanor", On August 8, 1890, an Act of Congress was passed to the effect that intoxicating liquors transported into any State should upon arrival in such State be subject to the operation and effect of the laws of such State. It will be seen from the aforesaid facts, that at the time the State Laws were made, they were valid, but they did not operate upon packages of liquors imported into the Kansas State in the course of inter-State commerce, for the regulation of inter-State commerce was within the powers of the Congress; and that before the two sales in the Kansas State, the Congress made an Act making intoxicating liquors transported into a State subject to the laws of that State, with the result that from that date the State Laws operated on the liquors so transported. Under those circumstances the Supreme Court of the United States held:

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"It was not necessary, after the passage of the Act of Congress of August 8, 1890 to re-enact the Law of Kansas of 1899, forbidding the sale of intoxicating liquors in that State, in order to make such State Law operative on the sale of imported liquors."
The reason for the decision is found at page 578:

"This is not the case of a law enacted in the unauthorized exercise of a power exclusively confided to Congress, but of a law which it was competent for the State to pass, but which could not operate upon articles occupying a certain situation until the passage of the Act of Congress. That Act in terms removed the obstacle, and we perceive no adequate ground for adjudging that a re-enactment of the State Law was required before it could have the effect upon imported which it had always had upon domestic property."

AIR 1964 SC 1284

15: But even if the matter was respondent integra, the argument cannot be accepted. Repugnancy arises when two enactments both within the competence of the two Legislatures collide and when the Constitution expressly or by necessary implication provides that the enactment of one Legislature has superiority over the other then to the extent of the repugnancy the one supersedes the other. But two enactments may be repugnant to each other even though obedience to each of them is possible without disobeying the

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other. The test of two legislations containing contradictory provisions is not, however the only criterion of repugnancy, for, if a competent legislature with a superior efficacy expressly or impliedly evinces by its legislation an intention to cover the whole field, the enactments of the other legislature whether passed before or after would be overborne on the ground of repugnance. Where such is the position, the inconsistency is demonstrated not by a detailed comparison of provisions of the two statutes but by the mere existence of the two pieces of legislation. In the present case, having regard to the terms of S.18(1) it appears clear to us that the intention of Parliament was to cover the entire field and thus to leave no scope for the argument that until rules were framed, there was no inconsistency and no supersession, of the State Act.

AIR 1976 SC PAGE 1031 para

11: Having discussed the question of the legislative field it might be necessary to discuss the question as to what happens if it should be held that the matter under consideration in these cases falls within the Concurrent List, that is, Entry 38 in List III as contended in the alternative by some of the respondents. As already mentioned the question will arise only if it should be held that the Kerala State Act falls under Entry 38 as contended by Mr.B.Sen. If the impugned legislation falls under List III then the question of repugnancy of that legislation with the existing law or the law made by Parliament, as the case may be, will have

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to be considered. Both the 1910 Act as well as the 1948 Act are existing law as contemplated under Art.372 of the Constitution. An existing law continues to be valid even though the legislative power with respect to the subject-matter of the existing law might be in a different list under the Constitution from the list under which it would have fallen under the Government of India Act, 1935. But after the Constitution came into force an existing law could be amended or repealed only by the legislature which would be competent to enact that law if it were to be newly enacted. In that sense both the 1910 Act and the 1948 Act could be amended or repealed by the Parliament and also by the State Legislature if it obtains the Presidential assent to an Act amending or repealing the 1910 Act or 1948 Act (leaving aside for the moment the question whether they fall wholly or partly under Entries 43 and 44 of List I of the Seventh Schedule to the Constitution). That the question of repugnancy can arise only with reference to a legislation falling under the Concurrent List is now well settled. In A.S.Krishna v. State of Madras, (1957 SCR 399) = (AIR 1957 SC 297) after referring to Section 107 of the Government of India Act, 1935, which is in terms similar to clause(1) of Art.254, this Court observed:

"For this section to apply, two conditions must be fulfilled: (1) The provisions of the provincial law and those of the Central legislation must both be in respect of a matter which is enumerated in the Concurrent List, and (2) they must be

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> repugnant to each other. It is only when both these requirements are satisfied that the provincial law will, to be extent of the repugnancy, become void."
>
> To the similar effect is the decision in P.N.Kaul v. State of J and K , (1959 Supp (2) SCR 270) = (AIR 1959 SC 749). The whole question of repugnancy is elaborately discussed in J and K State v. M.S.Farooqi, (1972 (3) SCR 881) = (AIR 1972 SC 1738).

BDA is only a statutory authority and not even a "Local Authority" as held in A.I.R 1997 SC 434 and A.I.R 1996 SC 1316

(AIR 1957 SC 297 para

> "8: The appellants are right in their contention that S.4(2) of the Act enacts a rule of evidence but does it follow from this that it is a law on evidence, such as is contemplated by Entry 5 in the Concurrent List? So also Ss.28 to 32 undoubtedly deal with matters of procedure in relation to crimes, but are they for that reason to be regarded as legislation on Criminal Procedure Code with in Entry 2 of List III? The basic assumption on which the argument of the appellants rests is that the heads of legislation set out in the several Lists are so precisely drawn as to be mutually exclusive. But then, it must be remembered that we are

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construing a federal Constitution. It is of the essence of such a Constitution that there should be a distribution of the legislative powers of the Federation between the Centre and the Provinces. The scheme of distribution has varied with different Constitutions, but even when the Constitution enumerates elaborately the topics on which the Centre and the States could legislate, some overlapping of the fields of legislation is inevitable. The British North America Act, 1867, which established a federal Constitution for Canada, enumerated in Ss.91 and 92 the topics on which the Dominion and the Provinces could respectively legislate. Notwithstanding that the lists were framed so as to be fairly full and comprehensive, it was not long before it was found that the topics enumerated in the two sections overlapped, and the Privy Council had time and again to pass on the constitutionality of laws made by the Dominion and Provincial legislatures. It was in this situation that the Privy Council evolved the doctrine, that for deciding whether an impugned legislation was intra vires, regard must be had to its pith and substance. That is to say, if a statute is found in substance to relate to a topic within the competence of the legislature, it should be held to be intravires, even though it

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> might incidentally trench on topics not within its legislative competence. The extent of the encroachment on matters beyond its competence may be an element in determining whether the legislation is colourable, that is, whether in the guise of making a law on a matter within its competence, the legislature is, in truth, making a law on a subject beyond its competence. But where that is not the position, then the fact of encroachment. Vide Citizens Insurance Co. of Canada v. William Parsons, 1881-7 AC 96(A); Attorney-General of Ontario v. Attorney-General for Dominion, 1896 AC 348 (C); Union Colliery Co. of British Columbia v. Bryden, 1899 AC 580 (D); Attorney-General for Canada v. Attorney-General for Ontario, 1937 AC 355 (E); Attorney-General for Alberta v. Attorney-General for Canada, 1939 AC 117(F); and Board of Trustees of Letherbridge Northern Irrigation District v. Independent Order of Foresters, 1940 AC 513 (G).

Mr.C.B.Srinivasan and Mr.A.N.Venugopala Gowda have relied upon the decision reported in 1981 (2) SCC 308 to contend that BDA is a Local Authority. The contention is misplaced. Mr.T.R.Subbanna, Mr.U.L.Bhat and Mr.V.Lakshminarayana are justified in contending that

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BDA is not constituted by elected members and it does not enjoy the freedom of taking decisions on policy matters. BDA is a subordinate of the Government and therefore cannot exercise the eminent domain power to acquire the lands for public purpose. Therefore, the Preliminary Notification should have been issued by the Government under Section 4 of L.A.Act and not the BDA under Section 17 of the BDA Act.

40. Another reason is, L.A. Act is enacted by the Parliament in exercise of the powers under Article 246(2) from Entry 42 of Concurrent List III of Seventh Schedule of the Constitution and the State also got amendment to L.A.Act which has received the Assent of the President. The BDA Act having been enacted by the State Legislature under Entry 5 State List II, it has no Presidential Assent. In this view of the matter, the provisions of L.A.Act shall prevail over the BDA Act in so far as acquisition of land for public purpose is concerned. Under Article 254(2) of the Constitution the BDA Act cannot prevail over the L.A.Act. Therefore, the

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Preliminary Notification issued by the BDA under Section 17 of the BDA Act is bad in law. Mr.T.R.Subbanna, learned Senior Counsel was justified in his submissions in this regard. In AIR 1959 SC 648 it is held at paragraph 13 as under:-

> "13: The relevant Articles of the Constitution read as follows:
>
> Article 245: "(1) Subject to the provisions of this Constitution, Parliament may make laws for the whole or any part of the territory of India, and the Legislature of a State may make laws for the whole or any part of the State."
>
> Article 246: "(1) Notwithstanding any thing in clauses (2) and (3) Parliament has exclusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the "Union List")
>
> (1) Notwithstanding anything in clause (3), Parliament and, subject to clause(1), the Legislature of any State also, have power to make laws with respect to any of the matters enumerated in List III in the Seventh Schedule (in this Constitution referred to as the "Concurrent List").
>
> (3) Subject to clauses (1) and (2), the Legislature of any State has exclusive power to make laws for such State or any part thereof with respect

to any of the matters enumerated in List II in the Seventh Schedule ( in this Constitution referred to as the "State List").

(4) Parliament has power to make laws with respect to any mattr for any part of the territory of India not included in a State notwithstanding that such matter is a matter enumerated in the State List."

Article 13: "(1) All laws in force in the territory of India immediately before the commencement of this Constitution, in so far as they are inconsistent with the provisions of this Part, shall, to the extent of such inconsistency, be void.

(2) The State shall not make any law which takes away or abridges the rights conferred by this Part and any law made in contravention of this clause shall, to the extent of the contravention, be void."

Article 31 (Before the Constitution (Fourth Amendment) Act, 1955):

> (1) No person shall be deprived of his property save by authority of law.
>
> (2) No property, movable or immovable, including any interest in, or in any company owning, any commercial or industrial undertaking, shall be taken possession of or acquired for public purposes under any

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law authorising the taking of such possession or such acquisition, unless the law provides for compensation for the property taken possession of or acquired and either fixes the amount of the compensation, or specifies the principles on which, and the manner in which, the compensation is to be determined and given."

The combined effect of the said provisions may be stated thus: Parliament and the Legislatures of States have power to make laws in respect of any of the matters enumerated in the relevant lists in the Seventh Schedule and that power to make laws is subject to the provisions of the Constitution including Art.13 i.e., the power is made subject to the limitations imposed by Part III of the Constitution. The general power to that extent is limited. A Legislature, therefore, has no power to make any law in drogation of the injunction contained in Art.13. Article 13 (1) deals with laws in force in the territory of India before the commencement of the Constitution and such laws in so far as they are inconsistent with the provisions of Part III shall, to the extent of such inconsistency be void. The clause, therefore, recognizes the validity of the pre-Constitution laws and only declares that the said laws would

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be void thereafter to the extent of their inconsistency with Part III; whereas cl.(2) of that article imposes a prohibition on the State making laws taking away or abridging the rights conferred by Part III and declares that laws made in contravention of this clause shall, to the extent of the contravention, be void. There is a clear distinction between the two clauses. Under cl.(1), a pre-constitutional law subsists except to the extent of its inconsistency with the provisions of Part III; whereas, no post-Constitution law can be made contravening the provisions of Part III, and therefore the law, to that extent, though made, is a nullity from its inception. If this clear distinction is borne in mind, much of the cloud raised is dispelled. When cl.(2) of Art.13 says in clear and unambiguous terms that no State shall make any law which takes away or abridges the rights conferred by Part III, it will not avail the State to contend either that the clause does not embody a curtailment of the power to legislate or that it imposes only a check but not a prohibition. A constitutional prohibition against a State making certain laws cannot be whittled down by analogy or by drawing inspiration from decisions on the provisions of other Constitutions; nor can we appreciate the argument that the words "any law" in the second line of Art.13(2) posits the

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survival of the law made in the teeth of such prohibition. It is said that a law can come into existence only when it is made and therefore any law made in contravention of that clause presupposes that the law made is not a nullity. This argument may be subtle but is not sound. The words 'any law' in that clause can only mean an Act passed or made factually, notwithstanding the prohibition. The result of such contravention is stated in that clause. A plain reading of the clause indicates, without any reasonable doubt, that the prohibition goes to the root of the matter and limits the State's power to make law; the law made in spite of the prohibition is a still born law.

AIR 1979 SC PAGE 898 (Karunanidhi vs State of Tamil Nadu)

24: It is well settled that the presumption is always in favour of the constitutionality of a statute and the onus lies on the person assailing the Act to prove that it is unconstitutional. Prima facie, there does not appear to us to be any inconsistency between the State Act and the Central Acts, before any repugnancy can arise, the following conditions must be satisfied-

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(1) That there is a clear and clear and direct inconsistency between the Central Act and the State Act,

1. That such an inconsistency is absolutely irreconcilable,

3. That the inconsistency between the provisions of the two Acts is of such a nature as to bring the two Acts into direct collusion with each other and a situation is reached where it is impossible to obey the one without disobeying the other.

25: In Colin Howard's Australian Federal Constitutional Law, 2nd Edition the author while describing the nature of inconsistency between the two enactments observed as follows:-

"An obvious inconsistency arises when the two enactments produce different legal results when applied to the same facts."

33: IN the case of State of Orissa v. M.A.Tulloch & Co., (1964) 4 SCR 461: (AIR 1964 SC 1284), Ayyangar, J. speaking for the Court observed as follows (at p.1291):-

"Repugnancy arises when two enactments both within the competence of the two Legislatures collide and when the Constitution expressly or by necessary implication provides

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that the enactment of one Legislature has superiority over the other then to the extent of the repugnancy the one supersedes the other. But two enactments may be repugnant to each other even though obedience to each of them is possible without disobeying the other. The test of two legislations containing contradictory provisions is not, however the only criterion of repugnancy, for if a competent legislature with a superior efficacy expressly or impliedly evinces by the legislation an intention to cover the whole filed, the enactments of the other legislature whether passed before of after would be overborne on the ground of repugnance. Where such is the position, the inconsistency is demonstrated not by a detailed comparison of provisions of the two statutes but by the mere existence of the two pieces of legislation.

34: In the case of T.S.Baliah v. T.S.Rengachari, (1969) 3 SCR 65 : (AIR 1969 SC 701) it was pointed out by this Court that before coming to the conclusion that there is a repeal by implication, the Court must be satisfied that the two enactments are so inconsistent that it becomes impossible for them to stand together. In other words, this Court held that when there is a direct collision between the

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> two enactments which is irreconcilable then only repugnancy results. In this connection, the Court made the following observations (at p.703 of AIR):-
>
> Before coming to the conclusion that there is a repeal by implication, the Court must be satisfied that the two enactments are so inconsistent, or repugnant that they cannot sand together and the repeal of the express prior enactment must flow from necessary implication of the language of the later enactment. It is therefore necessary in this connection to scrutinise the terms and consider the true meaning and effect of the two enactments."

41. POINT-5:- (EQUAL PROTECTION OF LAWS – APPLICATION OF L.A.Act:- Whether the provisions of L.A.Act are to be applied to the instant cases to extend equal protection of laws. Section 36(1) of BDA Act states that the provisions of L.A.Act , so far as they are applicable, shall be applied to the lands acquired otherwise than by agreement.' The words "so far as applicable" is interpreted by the Supreme Court in the case reported in Narayanaiah's case and held that provisions of L.A.Act are applicable. The said view is

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also supported by the decision reported in AIR 1976 SC 2095 (BOMBAY PROVINCIAL CORPORATION), PARAS 10, 18, 22 & 26 and AIR 1976 SC 2403 para 22.

42. Learned counsel for the BDA has distinguished the aforesaid decisions placing reliance upon the BDA Act. The same cannot be accepted. While answering Point No.3, it is already held that the L.A.Act being enacted by the Parliament and has received the Assent of the President, it shall prevail over the BDA Act enacted by the State Legislature and which has no Assent of the President. The L.A.Act is a special statute enacted especially covering the filed of acquisition of lands. It is a comprehensive enactment covering the entire field of acquisition who should exercise the power for acquisition of lands, how, when and where it should be exercised, the period within which things should be done and the detailed procedure required to be followed. It governs the entire field of acquisition of lands and all matters and circumstances are dealt with under different provisions. Such a vast coverage of the acquisition matters are not provided in

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any other enactment. That is the reason to for applying the provisions of the same in other enactments. In fact such a provision is provided in Section 159(4) of the Karnataka Municipalities Act, 1964 and Section 177 of the Karnataka Municipal Corporations Act, 1977.

43. Even in the BDA Act also Section 36(1) is provided. Merely because the words "so far as they are applicable" is mentioned, it cannot be said that provisions of L.A.Act are not applicable. "So far as they are applicable" means the provisions of L.A.Act shall be applied to the maximum extent and to the close proximity of the matter. There is no bar or exclusion for application of provisions of L.A.Act. Since the acquisition of lands is for public purpose, eminent domain power cannot be exercised under the BDA Act.

44. Article 14 of the Constitution of India provides for Equal Protection of Laws. If that is not done, in the matter of acquisition of lands, when provisions of L.A.Act are applied to a class of persons, the provisions of other enactments cannot be applied to similarly placepersons. Persons whose lands are

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acquired constitute one class and they cannot be treated differently by applying the provisions of different enactments and give different treatment. The provisions of other enactments are inconsistent with the provisions of L.A.Act. Equal protection of laws must be given as held in AIR 1952 SC 75, which is extracted herounder:-.

AIR 1952 SC 75 (State of West Bengal vs Anwar Ali Sarkar)

> 26: Some of my learned colleagues have examined the provisions of the Act and shown that of the two procedures - one laid down in the Act and the other in the Code – the latter affords greater facilities to the accused for the purpose of defending himself than the former; and once it is established that one procedure is less advantageous to the accused that the other, any person tries by a Special Court constituted under the Act, who but for the Act would have been entitled to be tried according to the more elaborate procedure of the Code, may legitimately enquire :-
>
> Why is this discrimination being made against me any why should I be tried according to a procedure which has not the same advantages as the normal procedure and which even carries with

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it the possibility of one's prejudiced in one's defence?

37: Speedier trial of offences may be the reason and motive for the legislation but it does not amount either to a classification of offence or of cases. As pointed out by Chakravarti J. the necessity of a speedy trial is too vague and reasonable classification. In the words of Das Gupta J., it is too indefinite as there can hardly be any definite objective test to determine it. In my opinion, it is no classification at all in the real sense of the term as it is not based on any characteristics which are peculiar to persons or to cases which are to be subject to the special procedure prescribed by the Act. The mere fact of classification is not sufficient to relieve a statute from the reach of the equality clause of Art.14. To get out of its reach it must appear that not only a classification has been made but also that it is one based upon a reasonable ground on some difference which bears a just and proper relation to the attempted classification and is not a mere arbitrary selection. Persons concerned in offences or cases needing so called speedier trial are entitled to inquire "Why are they being made the subject of a law which has short-circuited the normal procedure of trial; why has it grouped them in that category and why has the law deprived them of the protection and safeguards which are allowed in the case of accused tried under the procedure mentioned in the Criminal Procedure Code; what makes the legislature or the executive to think that their cases need

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speedier trial than those of others like them ?"

The only answer that so far as I am able to see, the Act gives to these inquiries is that they are being made the subject of this special treatment because they need it in the opinion of the provincial government; in other words, because such is the choice of their prosecutor. This answer neither sounds rational nor reasonable. The only answer for withholding from such persons the protection of Art.14 that could reasonably be given to these inquiries would be that "Of all other accused persons they are a class by themselves and there is a reasonable differences between them and those other persons who may have committed similar offences." They could be told that the law regards persons guilty of offences against the security of the State as a class in themselves. The Code of Criminal Procedure has by the process of classification prescribed different modes of procedure for trial of different offences. Minor offences can be summarily tried, while for grave and heinous offences an elaborate mode of procedure has been laid down.

The present statute suggests no reasonable basis or classification, either in respect of offences or in respect of cases. It has laid down no yardstick or measure for the grouping either of persons or of cases or of offences by which measure these groups could be distinguished from those who are outside the purview of the Special Act. The Act

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has left this matter entirely to the unregulated discretion of the provincial government. It has the power to pick out a case of a person similarly situate and hand it over to the special tribunal and leave the case of the other person in the same circumstance to be tried by the procedure laid down in the Criminal Procedure Code. The State Government is authorized, if it so chooses, to hand over an ordinary case of simple hurt to the special tribunal, leaving the cae of dacoity with murder to be tried in the ordinary way. It is open under this Act for the Provincial Government to direct that a case of dacoity with firearms and accompanied by murder, where the persons killed are Europeans, be tried by the Special Court, while exactly similar cases where the persons killed are Indians may be tried under the procedure of the Code.

45: As regards the first point, it cannot be disputed that a competent legislature is entitled to alter the procedure in criminal trials in such way as it considers proper. Article 21 of the Constitution only guarantees that "no person shall be deprived of his life or personal liberty except in accordance with the procedure established by law." The word "law" in the Article means a State-made law: *A.K.Gopalan v. State of Madras, 1950 SCR 88, but* it must be a valid and binding law having regard not merely to the competency of the legislature and the subject it relates to but it must not also infringe any of the

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fundamental rights guaranteed under Part III of the Constitution. A rule of procedure laid down by law comes as much within the purview of Art.14 as any rule of substantive law and it is necessary that all litigants, who are similarly situated, are able to avail themselves of the same procedural rights for relief and for defence with like protection and without discrimination: Weaver – Constitutional law, p. 407. The two cases referred to by the learned Attorney General in this connection do not really support his contention. In *Hayes v. Missouri*, (1887) 120 U.S. 68 : 30 Law Ed.578 the subject matter of complaint was a provision of the revised statutes of Missouri which allowed the State, in capital cases, fifteen peremptory challenges in cities having a population of 100,000 inhabitants in place of eight in other parts of the State. This was held to be a valid exercise of legislative discretion not contravening the equality clause in the Fourteenth Amendment. It was said that the power of the Legislature to prescribe the number of challenges was limited by the necessity of having impartial jury. With a view to secure that end, the legislature could take into consideration the conditions of different communities and the strength of population in a particular city; and if all the persons within particular territorial limits are given equal rights in like cases, there could not be any question of discrimination. The other case relied upon by the learned Attorney-General is the case of *Brown v. State of New Jersey, (1899) 175* U.S.172: 44 Law Ed.119. In this case the question was

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whether the provision of the State constitution relating to struck jury in murder cases was in conflict with the equal protection clause. The grievance made was that the procedure of struck jury denies the defendant the same number of peremptory challenges as he would have had in a trial before an ordinary jury. It was held by the Supreme Court that the equal protection clause was not violated by this provision.

*"It is true", thus observes Mr.Justice Brewer, "that here there is no territorial distribution but in all cases in which a struck jury is ordered the same number of challenges is permitted and similarly in all cases in which the is by an ordinary jury. Either party, State or defendant, may apply for a struck jury and the matter is one which is determined by the Court in the exercise of a sound discretion .... That in a given case the discretion of the Court in awarding a trial by a struck jury was improperly exercised may perhaps present a matter for consideration in appeal but it amounts to nothing more."*

Thus it was held that the procedure of struck jury did not involve any discrimination between one person and another. Each party was at liberty to apply for a struck jury if he so chose and the application could be granted by the Court if it thought proper having regard to the circumstances of each individual case. The procedure would be identical in respect of all persons when it was allowed and all parties would have equal opportunities of

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availing themselves of this procedure if they so liked. That a judicial discretion has to be exercised on the basis of the facts of each case in the matter of granting the application for a struck jury does not really involve discrimination. These decisions, in my opinion, have no bearing on the present case.

46: I am not at all impressed by the argument of the learned Attorney-General that to enable the respondents to invoke the protection of Art.14 of the Constitution it has got to be shown that the legislation complained of is a piece of "hostile" legislation. The expressions "discriminatory" and "hostile" are found to be used by American Judges often simultaneously and almost as synonymous expressions in connection with discussions on the equal protection clause.

If a legislation is discriminatory and discriminates one person or class of persons against others similarly situated and denies to the former the privileges that are enjoyed by the latter, it cannot but be regarded as "hostile" in the sense that it affects injuriously the interests of that person or class. Of course, if one's interests are not at all affected by a particular piece of legislation, he may have no right to complain. But if it is established that the person complaining has been discriminated against as a result of legislation and denied equal privileges with others occupying the same position, I do not think that it is incumbent upon him, before he can

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claim relief on the basis of his fundamental rights, to assert and prove that in making the law, the legislature was actuated by a hostile or inimical intention against a particular person or class.

For the same reason I cannot agree with the learned Attorney-General that in cases like these, we should enquire as to what was the dominant intention of the legislature in enacting the law and that the operation of Art.14 would be excluded if it is proved that the legislature had no intention to discriminate, though discrimination was the necessary consequence of the Act. When discrimination is alleged against officials in carrying out the law, a question of intention may be material in ascertaining whether the officer acted *mala fide* or not. *Sunday Lake Iron Co. v. Wakefield, (1918)* 247 U.S 350 but no question of intention can arise when discrimination follows or arises on the express terms of the law itself.

54: The learned Attorney-General contended that the acquisition of arrears was an acquisition of choses in action and that the compensation paid for it was fifty per cent of the amount of arrears. I regret I am unable to accept this suggestion. It is a well accepted proposition of law that property of individuals cannot be appropriated by the State under the power of compulsory acquisition for the mere purpose of adding to the revenue of the State.

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> "The principle of compulsory acquisition of property," says Cooley (in Vol.II at p.113, Constitutional Limitations) "is founded on the superior claims of the whole community over an individual citizen but is applicable only in those cases where private property is wanted for public use, or demanded by the public welfare for public use, or demanded by the public welfare and that no instance is known in which it has been taken for the mere purpose of raising a revenue by sale or otherwise and the exercise of such a power is utterly destructive of individual right. Taking money under the right of eminent domain, when it must be compensated in money afterwards is nothing more or less than a forced loan. Money or that which in ordinary use passes as such and which the Government may reach by taxation, and 'also rights in action which can only be available when made to produce money', cannot be taken under this power."

The same view is reiterated by 7 Judges Bench in AIR 1979 SC478 Paras 73 (sub-paras 1 to 14) and para 91-A

> 73: As long back as in 1960, it was said by this Court in Kangshari Haldar that the propositions applicable to cases arising under Article 14 'have been repeated so many times during the past few years that they now sound almost platitudinous'. What was considered to be platitudinous some 18 years ago has, in the natural course of

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events, become even more platitudinous today, especially in view of the avalanche of cases which have flooded this Court. Many a learned Judge of this Court has said that it is not in the formulation of principles under Article 14 but in their application to concrete cases that difficulties generally arise. But, considering that we are sitting in a larger Bench than some which decided similar cases under Article 14 and in view of the peculiar importance of the questions arising in this reference, though the questions themselves are not without a precedent, we propose, though undoubtedly at the cost of some repetition, to state the propositions which emerge from the judgments of this Court in so far as they are relevant to the decision of the points which arise for our consideration. Those propositions may be stated thus:

1. The first part of Article 14, which was adopted from the Irish Constitution, is a declaration of equality of the civil rights of all persons within the territories of India. It enshrines a basic principle of republicanism. The second part, which is a corollary of the first and is based on the last clause of the first section of the Fourteenth Amendment of the American Constitution, enjoins that equal protection shall be secured to all such persons in the enjoyment of their rights and liberties without discrimination or favouritism. It is a pledge of the protection of equal laws,

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that is, laws that operate alike on all persons under like circumstances.

2. The State, in the exercise of its governmental power, has of necessity to make laws operating differently on different groups or classes of persons within its territory to attain particular ends in giving effect to its policies, and it must possess for that purpose large powers of distinguishing and classifying persons or things to be subjected to such laws.

3. The constitutional command to the State to afford equal protection of its laws sets a goal not attainable by the invention and application of a precise formula. Therefore, classification need not be constituted by an exact or scientific exclusion or inclusion of persons or things. The Courts should not insist on delusive exactness or apply doctrinaire tests for determining the validity of classification in any given case. Classification is justified if it is not palpably arbitrary.

4. The principle underlying the guarantee of Article 14 is not that the same rules of law should be applicable to all persons within the Indian territory or that the same remedies should be made available to them irrespective of differences of circumstances. It only means that all persons similarly circumstances shall be treated alike both in privileges conferred and liabilities imposed. Equal laws would have to be applied to all in the same situation, and there

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should be no discrimination between one person and another if as regards the subject matter of the legislation their position is substantially the same.

5. By the process of classification, the State has the power of determining who should be regarded as a class for purposes of legislation and in relation to a law enacted on a particular subject. This power, no doubt, in some degree is likely to produce some inequality; but if a law deals with the liberties of a number of well-defined classes, it is not open to the charge of denial of equal protection on the ground that it has no application to other persons. Classification thus means segregation in classes which have a systematic relation, usually found in common properties and characteristics. It postulates a rational basis and does not mean herding together of certain persons and classes arbitrarily.

6. The law can make and set apart the classes according to the needs and exigencies of the society and as suggested by experience. It can recognise even degree of evil, but the classification should never be arbitrary, artificial or evasive.

7. The classification must not be arbitrary but must be rational, that is to say, it must not

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only be based on some qualities or characteristics which are to be found in all the persons grouped together and not in others who are left out but those qualities or characteristics must have a reasonable relation to the object of the legislation. In order to pass the test, two conditions must be fulfilled, namely, (1) that the classification must be founded on an intelligible differentia which distinguishes those that are grouped together from others and (2) that that differentia must have a rational relation to the object sought to be achieved by the Act.

8. The differentia which is the basis of the classification and the object of the Act are distinct things and what is necessary is that there must be a nexus between them. In short, while Article 14 forbids class discrimination by conferring privileges or imposing liabilities upon persons arbitrarily selected out of a large number of other persons similarly situated in relation to the privileges sought to be conferred or the liabilities proposed to be imposed, it does not forbid classification for the purpose of legislation, provided such classification is not arbitrary in the sense above mentioned.

9. If the legislative policy is clear and definite and as an effective method of carrying out that policy a discretion is

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vested by the statue upon a body of administrators or officers to make selective application of the law to certain classes or groups of persons, the statute itself cannot be condemned as a piece of discriminatory legislation. In such cases, the power given to the executive body would import a duty on it to classify the subject-matter of legislation in accordance with the objective indicated in the statute. If the administrative body proceeds to classify persons or things on a basis which has no rational relation to the objective of the legislature, its action can be annulled as offending against the equal protection clause. On the other hand, if the statute itself does not disclose a definite policy or objective and it confers authority on another to make selection at its pleasure, the statute would be held on the face of it to be discriminatory, irrespective of the way in which it is applied.

10. Whether a law conferring discretionary powers on an administrative authority is constitutionally valid or not should not be determined on the assumption that such authority will act in an arbitrary manner in exercising the discretion committed to it. Abuse of power given by law does occur; but the validity of the law cannot be contested because of such an

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apprehension. Discretionary power is not necessarily a discriminatory power.

11. Classification necessarily implies the making of a distinction or discrimination between persons classified and those who are not members of that class. It is the essence of a classification that upon the class are cast duties and burdens different from those resting upon the general public. Indeed, the very idea of classification is that of inequality, so that it goes without saying that the mere fact of inequality in no manner determines the matter of constitutionality.

12. Whether an enactment providing for special procedure for the trial of certain offences is or is not discriminatory and violative of Article 14 must be determined in each case as it arises, for, no general rule applicable to all cases can safely be laid down. A practical assessment of the operation of the law in the particular circumstances is necessary.

13. A rule of procedure laid down by law comes as much within the purview of Article 14 as any rule of substantive law and it is necessary that all litigants, who are similarly situated, are able to avail

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themselves of the same procedural rights for relief and for defence with like protection and without discrimination.

91-A: Art.21 is the only other provision of the Constitution which is apposite in this context. It provides that no person shall be deprived of his life or personal liberty except according to the procedure established by law. In Maneka Gandhi v. Union of India, (1978) 2 SCR 621 at p.674 : (AIR 1978 SC 597) it was held by the majority that the procedure contemplated by Art.21 must be "right and just and fair and not arbitrary, fanciful or oppressive; otherwise, it would be no procedure at all and the requirement of Art.21 would not be satisfied". It is therefore imperative to examine whether the procedure prescribed by the Bill is just and fair or is in any respect arbitrary or oppressive.

Similar is the view taken by the 9 Judges Bench

in AIR 1993 SC PAGE 477

4: The doctrine of equality has many facts. It is a dynamic, and an evolving concept. Its main facets, relevant to Indian Society, have been referred to in the preamble and the articles under the sub-heading "Right to equality" – (Articles 14 to 18). In

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short, the goal is "equality of status and of opportunity". Articles 14 to 18 must be understood not merely with reference to what they say but also in the light of the several articles in Part IV (Directive Principles of State Policy). "Justice, Social, Economic and Political", is the sum total of the aspirations incorporated in part IV.

5: Article 14 enjoins upon the State not to deny to any person "equality before the law" or "the equal protection of the laws" within the territory of India. Most constitutions speak of either "equality before the law" or "the equal protection of the laws", but very few of both. Section 1 of the XIV Amendment to the U.S.Constituion uses only the latter expression while the Austrian Constitution (1920), the Irish Constitution (1937) and the West German Constitution (1949) use the expression "equal before the law". (Article 7 of the Universal Declaration of Human Rights, 1948, of course, declares that "all are equal before the law and are entitled without any discrimination to equal protection of the law".) The content and sweep of these two concepts is not the same thought there may be much in common. The content of the expression "equality before the law" is illustrated not only by Articles 15 to 18 but also by the

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> several articles in part IV, in particular, Articles 38, 39, 39A, 41 and 46. Among others, the concept of equality before the law contemplates minimising the inequalities in income and eliminating the inequalities in income and eliminating the inequalities in status, facilities and opportunities not only amongst individuals but also amongst groups of people, securing adequate means of livelihood to its citizens and to promote with special care the educational and economic interests of the weaker sections of the people, including in particular the scheduled castes and scheduled tribes and to protect them from social injustice and all forms of exploitation. Indeed, in a society where equality of status and opportunity do not obtain and where there are glaring inequalities in incomes, there is no room for equality - either equality before law or equality in any other respect.

The L.A.Act impose certain obligations upon the acquiring body and confer certain rights upon the land owners. Mandatory procedure is laid down in L.A.Act. Such things are not provided in the other enactments. To have uniformity in the matter of acquisition and for solution to all matters, provisions of L.A.Act shall be

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applicable. In order to eliminate discrimination, Article 14 of the Constitution shall be complied with. Hence, Point-5 is answered in the affirmative.

45. **POINTS 6 & 7:-** PUBLIC PURPOSE & LIVELIHOOD: The petitioners have contended that acquisition of lands in question is not for public purpose and the acquisition will deprive their livelihood. According to them, there is no public purpose involved to acquire the lands in question. "Public Purpose" is not defined in the BDA Act. The same is defined in Section 3(f) of the L.A.Act. In this regard, with reference to "public revenues" mentioned in the second proviso and Explanation-2 to Section 6 of L.A.Act, Mr.U.L.Bhat and Mr.T.R.Subbanna learned Senior Counsel, Mr.Gangi Reddy, Mr.V.Lakshminarayana and Mr. Amar Kumar have relied upon the following decisions:-

AIR 1961 SC 343,
AIR 1963 SC 151
AIR 1955 Madras 610,
1962 Mys.L.J 409
AIR 1973 P & H 358
AIR 1971 Assam & Nagaland 1968.

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They have contended that right to shelter, occupation and livelihood are fundemental rights guaranteed under Articles 19(1)(e) & (g) and 21 of the Constitution and budgetory allocations have to be made for housing provisions. It is contended that the Scheme in question is contrary to the provisions of BDA Act. According to the learned counsel, in view of the amendments made to Rules 13 and 14 of Bangalore Development Authority (Allotment of Sites) Rules removing the conditions relating to lease of allotted sites and providing for execution of absolute sale deeds immediately after payment of the sital value, the element of "public purpose" is lost and Sections 38 and 38-A of the BDA Act are made redundant or nugatory.

46. Mr.C.B.Srinivasan and Mr. A.N.Venugopala Gowda, Learned counsel for the BDA vehemently refuted the aforesaid contentions. It is contended that vast extent of lands are acquired keeping in view the enormous demand for allotment of sites. Reservation

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is made to various category of persons under Rules 4 and 11of the Allotment Rules. 52% of the total land will be utilised for civic amenities. Even sites of various dimentions are allotted to the land owners under special scheme depending upon the extent of land acquired. Therefore, the element of public purpose is very much exists for the implementation of the Scheme. The decisions reported in AIR 1963 SC 151 (paras 53 & 54), AIR 1966 SC 1788, AIR 1969 SC 634, AIR 1972 SC 2683, AIR 1975 SC 394, 1978(2) SCC 1, AIR 1978 SC 215, AIR 1984 SC 326, 1981(1) SCC 166 (paras 85 86 & 87) AIR 1986 SC 468 (paras 34 & 36), 1990(1) SCC 520, 1996(2) SCC 549, 1997(1) SCC 134, AIR 1997 SC 1104, AIR 1997 SC 2167 and AIR 1997 SC 2745 are pressed into service in support of their contention that the acquisition of lands is for public purpose. Mr.A.N.Venugopala Gowda has relied upon the unreported decision of this Court in W.A.No.72/2004 and connected cases (DD: 28-2-2005). It is further contended that the since the acquisition is for public purpose, the rights and

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interest of individual owners must yield to public interest. The Scheme is framed taking into consideration the need and demand. The Government has approved the same after considering several factors. Therefore, public interest must not suffer at the instance of these petitioners. The learned counsel have prayed for dismissal of the writ petitions.

47. The Court now proceeds to examine the "public purpose" involved in the matter and the extent to which it can be claimed by the BDA. The Arkavathi Layout is proposed with the intention of providing 20,000 residential sites and other C.A.sites. The reason for the proposed layout is that there is large public demand for allotment of sites. Except the demand and the intention of the State and the BDA to fulfil the same, there is no other public purpose.

48. As already pointed-out while answering Point-2, there is much difference in the extent proposed and the extent acquired. Deletion of large extent of lands

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from the acquisition and un-acquisition of lands adjacent to lands proposed for acquisition speaks volumes about the "public purpose". When there is total non-application of mind both by the BDA and the Government to the factual aspects, they cannot claim that the project is for "public purpose". The alleged public purpose is exhibited by the action of the then Chief Minister in according approval by himself without placing the matter for sanction of the Cabinet and thereafter obtaining post-facto sanction of the Cabinet after elections were held by the Election Commission. Rightly the petitioners have raised their voice for non-acquisition of other lands within the vicinity. Thus, in the guise of allotting sites to the needy persons, by the impugned action the BDA and Government make the land owners landless and indirectly help the affordable class of persons without acquiring their lands.

49. By acquiring of such vast extent of lands, the occupation and the right to reside will be deprived and the land owners are deprived of the Constitutional

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rights guaranteed under Articles 19 and 21 of the Constitution. The acquisition of vast extent of lands also violative of Article 38 of the Constitution of India. Allotting site under the special scheme will not come to their livelihood nor payment of compensation will solve their problems. The long duration that will take for payment of compensation amount for the acquired lands also cannot be ignored. Until compensation is paid and alternative arrangements for residence, profession, studies and other basic requirements are made, one can imagine the plight of the owners standing empty hands on the streets.

50. On the other hand, the allottees of the sites, immediately after payment of value of the sites, acquire absolute ownership taking advantage of the amended Rules 13 and 14 of Allotment Rules and sell away the sites for higher price. The land owners, who have lost their lands, have to wait for years to receive compensation. In the garb of "public purpose", affluent persons enrich and poor agriculturists lose everything.

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51. While lands involved in 16 villages are proposed for the project, BDA or the Government have not thought of any rehabilitation scheme of these villagers who will be displaced. They lose their residence, occupation and livelihood and the education of their children. Mere payment of compensation will not serve the purpose. In the guise of providing shelter to site-less or house-less persons, the owners of immovable property are made land-less as also job-less. That amounts to robbing Peter and paying to Paul. They are compelled to go in search of alternate land in far off places forgetting their born and grown-up place to start altogether a new life in new environment. Not only they are deprived of lands and houses, profession and right to live but their sentiments are also affected. If a man living in a place right from generations is stripped of everything except payment of some meagre compensation amount, one can imagine the mental torture he will undergo thinking the future of himself, his family members, relatives and friends. Virtually

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these persons are displaced. They have to go in search of a new place, settle there by constructing an abode, go in search of new profession or avocation, adjust to the new environment and admit the children to school, if at all exists. When the BDA proceeded to implement the Scheme in question with all enthusiasm with all pomp and posh, it has never thought of land owners who will stand empty. Even payment of compensation amount is also not immediate. It has to undergo its own process. Without considering all these factors, the BDA boasts of "public purpose" totally forgetting the negligence shown towards the real owners who lost their immovable properties and virtually stand on streets. In this regard, in the decision reported in:

AIR 1995 SC 142 it is held as under:

> "36: In Bisambhar Dayal Chandra Mohan v. State of U.P (1982) 1 SCC 39 at p.66: (AIR 1982 SC 33 at p.48) paragraph 41, this Court had held that the State Government cannot while taking recourse to the executive power of the State under Art.162, deprive a person of his property. Such power can be exercised only by authority of law and not by a mere executive fiat or order. It is,

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therefore, necessarily subject to Art.300A. Eminent domain, therefore, is a right inherent in every sovereign State to expropriate private property for pubic purpose without its owner's consent which inheres in Art.300A and it would be exercised by the authority of law and not by executive fiat or order.

38: In Waman Rao's case (AIR 1981 SC 271) this Court held that "there is a strong linkage between ownership of land and peson's status in social system." Private ownership entails political and legal power. Control over property amounts to control over people and their lives. Dominion over things is an imperium over fellow human beings. Property, therefore, accords status. Due to its lack man suffers from economic disadvantages and disabilities to gain social and economic inequality leads to his servitude. To provide facilities and opportunities to hold property furthers the basic structure of egalitarian social order guaranteeing economic and social equality. In other words, it removes disabilities and inequalities, accords status, social and economic and dignity of person.

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52. The acquisition of lands by exercising eminent domain in the garb of public purpose has defeated the object and purpose of the BDA Act in view of the amendments made to Allotment Rules removing the restrictions on transfer of allotted sites. The fundamental right of land owners under Articles 19 and 21 are affected. Therefore, the various decisions pressed into service by the learned counsel for the BDA are of no assistance. The action of BDA depriving ownership rights of owners and creating ownership on the allottees is nothing but removing the eyes of a man and donating the same to a blind. In that process, the blind will get vision whereas the donor will become blind. Such an action cannot be termed as "public purpose" taking into consideration one side benefit and ignoring the loss caused to the other side. In this context, the following decisions are relevant:-

AIR 1986 SC PAGE 180

> 33: Article 39(a) of the Constitution, which is a Directive principle of State Policy, provides that the State shall, in particular, direct its policy towards securing

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that the citizens, men and women equally, have the right to an adequate means of livelihood. Art.41, which is another Directive Principle, provides, inter alia, that the State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work in cases of unemployment and of undeserved want. Article 37 provides that the Directive Principles, though not enforceable by any Court, are nevertheless fundamental in the governance of the country. The Principles contained in Arts.39(a) and 41 must be regarded as equally fundamental in the understanding and interpretation of the meaning and content of fundamental rights. If there is an obligation upon the State to secure to the citizens an adequate means of livelihood and the right to work, it would be sheer pedantry to exclude the right to livelihood from the content of the right to life. The State may not, by affirmative action, be compellable to provide adequate means of livelihood or work to the citizens. But, any person, who is deprived of his right to livelihood except according to just and fair procedure established by law, can challenge the deprivation as offending the right to life conferred by Art.21.

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34: Learned counsel for the respondents placed strong reliance on a decision of this Court in In Re:Sant Ram, 91960) 3 SCR 499: (AIR 1960 SC 932) in support of their contention that the right to life guaranteed by Art.21 does not include the right to livelihood. Rule 24 of the Supreme Court Rules empowers the Registrar to publish lists of persons who are proved to be habitually acting as touts. The Registrar issued a notice to the appellant and one other person to show cause why their names should not be included in the list of touts. That notice was challenged by the appellant on the ground, inter alia, that it contravenes Article 21 of the Constitution since, by the inclusion of his name in the list of touts, he was deprived of his right to livelihood, which is included in the right to life. It was held by a Constitution Bench of this Court that the language of Art.21 cannot be pressed in aid of the argument that the word 'life' in Article 21 includes 'livelihood' also. This decision is distinguishable because, under the Constitution, no person can claim the right to livelihood by the pursuit of an opprobrious occupation or a nefarious trade or business, like toutism, gambling or living on the gains of prostitution. The petitioners before us do not claim the right to dwell on pavements or in

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slums for the purpose of pursuing any activity which is illegal, immoral or contrary to public interest. Many of them pursue occupations which are humble but honourable.

40: Just as a malafide act has no existence in the eye of law, even so, unreasonableness vitiates law and procedure alike. It is therefore essential that the procedure prescribed by law for depriving a person of his fundamental right, in this case the right to life, must conform to the norms of justice and fairplay. Procedure, which is unjust or unfair in the circumstances of a case, attracts the vice of unreasonableness, thereby vitiating the law which prescribes that procedure and consequently, the action taken under it. Any action taken by a public authority which is invested with statutory powers has, therefore, to be tested by the application of two standards : The action must be within the scope of the authority conferred by law and secondly, it must be reasonable. If any action, within the scope of the authority conferred by law, is found to be unreasonable, it muat mean that the procedure established by law under which that action is taken is itself unreasonable. The substance of the law cannot be divorced from the procedure which it prescribes for, how reasonable the law is,

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depends upon how fair is the procedure prescribed by it. Sir Raymond Evershed says that ' The Influence of Remedies on Rights' (Current Legal Problems 1953, Volume 6.), "from the point of view of the ordinary citizen, it is the procedure that will most strongly weigh with him. He will tend to form his judgment of the excellence or otherwise of the legal system from his personal knowledge and experience in seeing the legal machine at work". Therefore, " He that takes the procedural sword shall perish with the sword" Per Frankfurter J. in Bitarelli v. Seaton, (1959) 3 Law ED 2d 1012."

*AIR 1995 SC 142 PARAS*

36: In Bisambhar Dayal Chandra Mohan v. State of U.P (1982) 1 SCC 39 at p.66: (AIR 1982 SC 33 at p.48) paragraph 41, this Court had held that the State Government cannot while taking recourse to the executive power of the State under Art.162, deprive a person of his property. Such power can be exercised only by authority of law and not by a mere executive fiat or order. It is, therefore, necessarily subject to Art.300A. Eminent domain, therefore, is a right inherent in every sovereign State to expropriate private property for pubic purpose without its owner's consent which inheres in

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Art.300A and it would be exercised by the authority of law and not by executive fiat or order.

38: In Waman Rao's case (AIR 1981 SC 271) this Court held that "there is a strong linkage between ownership of land and peson's status in social system." Private ownership entails political and legal power. Control over property amounts to control over people and their lives. Dominion over things is an imperium over fellow human beings. Property, therefore, accords status. Due to its lack man suffers from economic disadvantages and disabilities to gain social and economic inequality leads to his servitude. To provide facilities and opportunities to hold property furthers the basic structure of egalitarian social order guaranteeing economic and social equality. In other words, it removes disabilities and inequalities, accords status, social and economic and dignity of person.

AIR 1963 SC 1890 Para 12

53. It is an admitted fact that Government will not bear any financial responsibility and that the BDA has to execute the scheme in question out of its own

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funds. The amounts that would be received from the allottees is the only source for the BDA. The entire sital value will be received only after completing the project and allotment procedures are completed. Thus, there is no public revenue for the Scheme as envisaged in the second proviso and Explanation-2 of Section 6 of the L.A.Act.

54. Petitioners have furnished the calculations as to the exact requirement of lands required for the proposed 20,000 sites and other civic amenities like roads, parks, drains etc,. As per the said calculations, either the 3000 acres of land proposed for issuing preliminary notification or 2750 acres mentioned in the final notification, are not at all required. No reasons are assigned for deleting from acquisition the extent of land excluded from acquisition. Under these circumstances, it cannot be said that there exists the element of "public purpose" in the scheme in question.

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55. For the reasons stated above, Points 6 & 7 are also answered against the BDA.

56. POINT No.8 (POWER OF COMMISSIONER TO AUTHORISE HIS SUBORDINATES): This point relates to whether the Commissioner of BDA, after publication of Preliminary Notification by the Government, can authorise his subordinates to enter upon the lands in question for the purposes specified in sub-section (2) of Section 4 of L.A.Act, which is extracted hereunder:-

> "(2) Thereupon it shall be lawful for any officer, either generally or specially authorized by such Government in this behalf, and for his servants and workmen –
> (emphasis supplied)
>
> to enter upon and survey and take levels of any land in such locality;
>
> to dig or bore into the sub-soil;
>
> to do all other acts necessary to ascertain whether the land is adapted for such purpose;
>
> to set out the boundaries of the land proposed to be taken and

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> intended line of the work (if any) proposed to be made thereon;
>
> to mark such levels, boundaries and line by placing marks and cutting trenches; and
>
> where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle;
>
> Provided ....."

The underlined portion prescribes that only an officer and his servants and workmen authorised by the Government are lawfully allowed to carry-out the works enumerated therein. There is no such provision in the BDA Act. Thus, neither the BDA Act nor the L.A.Act empower the Commissioner of BDA to carry-out the works that are required to be done after publication of the preliminary notification.

57. In the instant cases, the Preliminary Notification was issued by the Commissioner, BDA. It is already held that he has no power to issue the same

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and the Government has to issue the same under Section 4 of the L.A.Act. In the preliminary notification it is stated as under:-

> "In accordance with Section 36 of the BDA Act the Additional Land Acquisition Officer, Bangalore Development Authority, Bangalore, his staff and workmen are hereby authorised to exercise the powers conferred under Section 4(2) of L.A.Act, 1894".

58. Under sub-section (2) of Section 4 of L.A.Act extracted above, only the officer authorised by the Government is permitted to discharge the functions. Therefore, the Commissioner of BDA, is is not at all competent to issue the preliminary notification, cannot authorise the Addl.Land Acquisition Officer to perform the duties specified in Section 4(2) of the L.A.Act. Even the BDA also cannot delegate the power to its Commissioner to discharge the said functions under Section 17 of the BDA Act read with Section 4(2) of L.A.Act. That being so, the Commissioner of BDA could not have empowered his subordinates in the Preliminary

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Notification to discharge the said fnctions. Accordingly, Point-8 is held against the BDA.

59. **POINT-9: (VALIDITY OF ENQUIRIES):** There is no express provision in the BDA Act regarding enquiry after issuing preliminary notification and receipt of objections from the owners/ interested persons. Section 18 of BDA Act merely states "after consideration of representations, if any". But, this Court has to examine whether the petitioners are entitled for enquiry in the matter before issuing final notification by the Government keeping in view their fundamental rights guaranteed under Article 19(1)(e) & (g) of the Constitution of India the right to reside and Article 21 the right to live which are most important aspects for life, which also includes livelihood as held by the Apex Court in AIR 1986 SC 180 Paras 33, 34 & 40 (OLGA TELLIS case).

60. Apart from the said fundamental rights provided under Part III of the Constitution, the statutory rights conferred in Section 5-A of L.A.Act has to be

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followed. The said provision has to be read over to Section 17 of the BDA Act as it exclusively deals with enquiry to be conducted in respect of the lands proposed for acquisition. Sub-section (2) of Section 5-A of L.A. Act is relevant and it reads as under:-

> "(2) Every objection under sub-section (1) shall be made to the Collector in writing, and the Collector shall give the objector an opportunity of being heard in person or by any person authorised by him in this bahalf or by pleader and shall, after hearing all such objections and after making such further inquiry, if any, as he thinks necessary, either make a report in respect of the land which has been notified under Section 4, sub-section (1) or make different reports in respect of different parcels of such land, to the appropriate Government, containing his recommendations on the objections, together with the record of the proceedings held by him, for the decision of that Government. The decision of the appropriate Government on the objections shall be final."

61. By Act No.XVII of 1961, the State of Karnataka has brought some amendments to the above. The relevant amendment is in sub-section (2) of Section

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6 of L.A.Act for the words "and a report containing his recommendations on the objections", the following is substituted:-

> "and a report containing his recommendations on the objections, and the fact of having submitted the report shall be communicated to the objectors; provided that ....."

From the above provision the following things emerge:-

> a) Objections shall be filed to the Collector (which is substituted as Deputy Commissioner and then as Asst.Commissioner of the sub-division) in writing.
>
> b) The Asst.Commissioner shall give opportunity of being heard;
>
> c) Make report to the Government of the recommendations on the objections along with the records of the proceedings held by him and comminute the fact of submitting report, to the objectors;
>
> d) The Government shall decide on those objections.

In the instant case, firstly, the objections were not filed to the Asst. Commissioner of the concerned sub-division as the BDA itself invited objections in the Preliminary

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Notification. The objectors had no opportunity to file their objections before the Asst. Commissioner. Secondly, the Asst. Commissioner has not conducted the enquiry. On the other hand, the Officers of BDA themselves conducted the enquiry on different dates at different places. The original files relating to the lands involved in the first batch of petitions in W.P.Nos.26601-04/2004 produced by the BDA have been perused to ascertain how enquiries were conducted and the objections filed have been considered.

62. The first file pertains to the land in Sy.No.1/5 of Byrathi village, K.R.Puram Hobli. The enquiry proceeding is available at Page Nos.189 and 190. A perusal of the same reveals that after referring to the particulars of the land, ownership, notifications of acquisition etc., it is recorded as under:-

> "8. The property was inspected along with the field staff. The property have factory sheds, well and pump-house. Where the structures situated that portion has been deleted, where the notified area is situated that portion included malkies.

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9. The authority in its Meeting held on 10-10-2002 has resolved to acquire the land for formation of lay-out called Arkavathi Layout. The property in question is required for public purpose. The objectors can be compensated because of the acquisition of the property. Further, the representatives if voluntarily surender the possession of the acquired property. Can be allotted the developed site under the BDA (Incentive Scheme for Voluntary Surrender of Land) Rules 1989, apart from payment of compensation in accordance with law.

10. In view of the above, the objections filed against the acquisition for the property cannot be accepted and the property cannot be deleted from acquisition. The property has to be acquired for the implementation of the proposed scheme. The objections raised by the objector is opposed to the public purpose, objection may be over-ruled.

File is herewith submitted for kind perusal and decision of the Authority.

9-1-2004 sd/-
Addl.Land Acquisition Officer,
B.D.A, Bangalore.

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It is pertinent to note that in the objections filed on 13-3-2003 it is stated as under:-

> "In this regard we would like to bring to your kind notice that this land is fully developed and no vacant land is left. All around this land the residential houses have come up and the area is already developed.
>
> Along with this letter I am submitting nineteen number of photographs of this land. These photographs will show the development that has taken place in the land, such as residential houses, servants shed, pump house, fencing, boundary wall, open well etc,. It is small piece of land measuring 8 guntas out of this survey number 1/5 which is proposed to be acquired by the BDA is of no use for BDA as no scheme of BDA can be implemented in such small bit of land"

There is no consideration of the objections by the Land Acquisition Officer which are extracted above. The same is clear from a reading of paragraphs 8, 9 and 10 reproduced above. The same is the position in the other files pertaining to lands in Sy.Nos.1/6 and 1/4 of the same village. In these files also Paragraph 8 states

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inspection of the property by the field staff and their description. Paragraphs 9 and 10 are the same as extracted above. The BDA has produced some files pertaining to the enquiry conducted in respect of any other lands. More or less the same procedure is followed with prototype proceedings sheets. What is consideration, is considered by this Court in ILR 1998 Karnataka 4172 (Para 27):

> "From the illustrations as extracted from the notes prepared by the various Land Acquisition Officers, it is seen that they have simply noted objections and made their remarks in the relevant column. They have not stated any reasons as to why the objections in the representations should be over-ruled. It is material to see that even in the case of the acquisition of land in favour of a Housing Cooperative Society having been completed the Land Acquisition Officer simply states, final notification may be issued. Even in respect of the lands where there are constructions he has stated that, the land is vacant and FN may be issued. In case of Gnanabharathi layout, even the nature of representations are not mentioned in the report, even the nature of representations are not mentioned in the report. This establishes the total non-application of mind of the Officer who is authorized to prepare not with reference to the representations of the owners for the

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consideration of the same by the authority.

63. From what has been observed above, it is clear that the enquiries so conducted are merely an empty formality as rightly contended by learned Senior Counsel Mr. U.L.Bhat, Mr.R.N.Narasimha Murthy, Mr.P.Krishnappa, Mr.Nagaraj Rao, Mr.Nataraj, Mr.G.Papi Reddy, Mr. K.H.Somasekhar, Mr.V.Lakshminarayana and other learned counsel appearing for the petitioners. . Enquiries were not conducted by the Asst. Commissioner as provided under Section 5-A of the L.A.Act but were conducted by the Addl.Land Acquisition Officers of the BDA, who are not the Asst.Commissioners of the sub-division. They were appointed by the Commissioner of BDA who is not competent to do so. The objections were not properly considered. Opportunity of hearing was not given to the objectors, which is mandatory. The acquisition of lands will entail serious civil consequences and therefore principles of natural justice should be read into the provisions of Section 17 of the BDA Act. There is no

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compliance of principles of natural justice as held by the seven Judge Bench of the Apex Court in Maneka Gandhi's case (AIR 1978 SC 597. The relevant portions of the same are extracted hereunder:-

> 57: xxxxxxx....Any procedure which permits impairment of the constitutional right to go abroad without giving reasonable opportunity to show cause cannot but be condemned as unfair and unjust and hence, there is in the present case clear infringement of the requirement of Article 21. Now, it is true that there is no express provision in the Passports Act, 1967 which requires that the audi alteram partem rule should be followed before impounding a passport, but that is not conclusive of the question, if the statute makes itself clear on this point, then no more question arises. But even when the statute is silent, the law may in a given case make an implication and apply the principle stated by Byles, J., in Cooper v. Wandsworth Board of Works (1863) 14 C.B.N.S.180: " A long course of decisions, beginning with Dr.Bentley's case (1723) 1 Str 557 and ending with some very recent cases, establish that although there are no positive words in the statue requiring that the party shall be heard, yet the justice of the common law will supply the

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omission of the legislature". The principle of audi alteram partem which mandates that no one shall be condemned unheard, is part of the rules of natural justice. In fact, there are two main principles in which the rules of natural justice are manifested, namely, Nemo Judex in Sua Causa and audi alteram partem. We are not concerned here with the former since there is no case of bias urged here. The question is only in regard to the right of hearing which involves the audi alteram partem rule. Can it be imported in the procedure for impounding a passport?

58: We may commence the discussion of this question with a few general observations to emphasise the increasing importance of natural justice in the field of administrative law. Natural justice is a great humanisisng principle intended to invest law with fairness and to secure justice and over the years it has grown into a widely pervasive rule affecting large areas of administrative action Lord Morris of Borty-y-Gest spoke of this rule in eloquent terms terms in his address before the Bentham Club:

"We can, I think, take pride in what has been done in recent periods and particularly

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in the field of administrative law by invoking and by applying these principles which we broadly classify under the designation of natural justice. Many testing problems as to their application yet remain to be solved. But I affirm that the area of administrative action is but one area in which the principles are to be deployed. Nor are theyto be invoked only when procedural failures are shown. Does natural justice qualify to be described as a "majestic" conception? I believe it does. It is just a rhetorical but vague phrase which can be employed, when needed, to give a gloss of assurance? I believe that it is very much more. If it can be summarised as being fair play in action – who could wish that it would ever be out of action? It denotes that the law is not only to be guided by reason and by logic but that its purpose will not be fulfilled: it lacks more exalted inspiration." (Current Legal Problems, 1973. Vol.26, p.16). And then again, in his speech in the House of Lords in Wiseman v. Borneman 1971 AC 297 the learned Law Lord said in words of inspired felicity:

" that the conception of natural justice should at all stages guide those who discharge judicial functions is not merely

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an acceptable but is an essential part of the philosophy of the law. We often speak of the rules of natural justice. But there is nothing rigid or mechanical about them. What they comprehend has been analysed and described in many authorities. But any analysis must bring into relief rather their spirit and their inspiration than any precision of definition or precision as to application. We do not search for prescriptions which will lay down exactly what must, in various divergent situations, be done. The principles and procedures are to be applied which, in any particular situation or set of circumstances, are right and just and fair. Natural justice, it has been said, is only "fair play in action." Nor do we wait for directions from Parliament. The common law has abundant riches; there may wer find what Byles, J., called " the justice of the common law." Thus, the soul of natural justice is 'fair play in action' and that is why it has received the widest recognition through out the democratic world. In the Unites States, the right to an administrative hearing is regarded as essential requirement of fundamental fairness. And in England too it has been held that 'fair play in action' demands that before any prejudicial or adverse action is taken against a person, he must

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be given an opportunity to be heard. The rule was stated by Lord Denning, M.R. in these terms in Schmidt v. Secy of State for Home Affairs:- (1969) 2 Ch.D. 149 "Where a public officer has power to deprive a Person of his liberty or his property, the reneral principle is that it has not to be done without his being given an opportunity of being heard and of making representations on his own behalf." The same rule also prevails in other Commonwealth countries like Canada, Australia and New Zealand. It has even gained access to the United Nations. Vide American Journal of International Law, Vol 67, page 479, Magarry, J., describes natural justice "as a distillate of due process of law." Vide Fontaine v. Chastarton (1968) 112 Sol Gen 690. It is the quintessence of the process of justice inspired and guided by 'fair play in action.' If we look at the speeches of the various Law Lords in Wiseman's case, it will be seen that each one of them asked the question "whether in the particular circumstances of the case, the Tribunal acted unfairly so that it could be said that their procedure did not match with what justice demanded," or was the procedure adopted by the Tribunal 'in all the circumstances unfair'? The test adopted by every Law Lord was whether the procedure

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followed was "fair in all the circumstances" and 'fair play in action' required that an opportunity should be given to the tax payer " to see and reply to the counter-statement of the Commissioners" before reaching the conclusion that "there is a prima facie case against him." The inquiry must, therefore, always be: does fairness in action demand that an opportunity to be heard should be given to the person affected?

59: Now, if this be the test of applicability of the doctrine of natural justice, there can be no distinction between a quasi-judicial function and an administrative function for this purpose. The aim of both administrative inquiry as well as quasi-judicial is to arrive at a just decision and if a rule of natural justice is calculated to secure justice, or to put it negatively, to prevent miscarriage of justice, it is difficult to see why it should be applicable to quasi-judicial inquiry and not to administrative inquiry. It must logically apply to both. On what principle can distinction be made between one and the other? Can it be said that the requirement of 'fair play in action' is any the less in an administrative inquiry may have far more serious consequences than a decision in a quasi-judicial inquiry and hence the

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rules of natural justice must apply equally in an administrative inquiry which entails civil consequences. There was, however, a time in the early stages of the development of the doctrine of natural justice when the view prevailed that the rules of natural justice have application only to a quasi-judicial proceeding as distinguished from an administrative proceeding and the distinguishing feature of a quasi-judicial proceeding is that the authority concerned is required by the law under which it is functioning to act judicially. This requirement of a duty to act judicially in order to invest the function with quasi-judicial character was spelt out from the following observation of Atkin, L.J. in Rex v. Electricity Commissioners: (1924) 1 K.B . 171 "wherever any body of persons having legal authority to determine questions affecting the rights of subjects, and having the duty to act judicially, act in excess of their legal authority, they are subject to the controlling jurisdiction of the King Bench Division..." Lord Hewart, C.J., in Rex v. Legislative Committee of the Church Assembly (1928) 1 K.B 411 reas this observation to mean that the duty to act judicially should be an additional requirement existing independently of the "authority to determine questions affecting the

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rights of subjects" - something super-added to it. This gloss placed by Lord Hewart.C.J, on the dictum of Lord Atkin, L.J., bedevilled the law for a considerable time and stultified the growth of the doctrine of natural justice. The Court was constrained in every case that came before it, to make a search for the duty to act judicially sometimes from tenuous material and sometimes in the crevices of the statute and this led to oversubtlety and over-refinement resulting in confusion and uncertainty in the law. But this was plaintly contrary to the earlier authorities and in the epoch-making decision of the House of Lords in Ridge v. Baldwin 1964 A.C 40 which marks a turning point in the history of the development of the doctrine of natural justice, lord Reid pointed out how the gloss of Lord Hewart C.J., was based on a misunderstanding of the observations of atkin, L.J, and it went counter to the law laid down in the earlier decisions fo the Court. Lord Reid observed: "If Lord Hewart meant that it is never enough that a body has a duty to determine what the rights of an individual should be, but that there must always be something more to impose on it a duty to act judicially then that appears to me impossible to reconcile with the earlier authorities." The learned Law

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Lord held that the duty to act judicially may arise from the very nature of the function intended to be performed and it need not be shown to be super-added. This decision boadened the area of application of the rules of natural justice and to borrow the words of Prof. Clark in his article on 'Natural Justice, Substance and Shadow' in Public Law Journal, 1975, restored light to an area "benighted by the narrow conceptualism of the previous decade." This development in the law had its parallel in India in the Associated Cement Companies Ltd. v. P.N. Sharma (1965) 2 SCR 366: (AIR 1965 SC 1595) where this Court approvingly referred to the decision in Ridge v. Baldwin (supra) and, later in State of Orissa v. Dr. Binapani (1967) 2 SCR 625: (AIR 1967 SC 1269) observed that : " If there is power to decide and determine to the prejudice of a person, duty to act judicially is implicit in the exercise of such power." This Court also pointed out in A.K.Kraipak v. Union of India (1970) 1 SCR 457: (AIR 1970 SC 150), another historic decision in this branch of the law, that in recent years the concept of quasi-judicial power has been undergoing radical change and said: "The dividing line between an administrative power and a quasi-judicial power is quite thin and is being gradually obliterated. For determining

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whether a power is an administrative power or a quasi-judicial power one has to look to the nature of the power conferred, the person or persons on whom it is conferred, the framework of the law conferring that power, the consequences ensuing from the exercise of that power and the manner in which that power is expected to be exercised." The net effect of these and other decisions was that the duty to act judicially need not be super-added, but it may be spelt out from the nature of the power conferred, the manner of exercising it and its impact on the rights of the person affected and where it is found to exist, the rules of natural justice would be attracted.

61: This Court speaking through Hegde, J., in A.K. Kraipak's case (AIR 1970 SC 150), quoted with approval the above passage from the judgment of Lord Parker, C.J., and proceeded to add: (at p.156 of AIR)

"The aim of the rules of natural justice is to secure justice or to put it negatively to prevent miscarriage of justice. These rules can operate only in areas not covered by any law validly made. In other words they do not supplant the law of the land but supplement it....Till very recently it was the opinion of the courts

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that unless the authority concerned was required by the law under which it functioned to act judicially there was no room for the application of the rules of natural justice. The validity of that limitation is now questioned. If the purpose of the rules of natural justice is to prevent miscarriage of justice one fails to see why those rules should be made inapplicable to administrative enquiries. Oftentimes it is not easy to draw the line that demarcates administrative enquiries from quasi-judicial enquiries. Enquiries which were considered administrative at one time are now being considered as quasi-judicial in Character. Arriving at a just decision is the aim of both quasi-judicial enquiries as well as administrative enquiries. An unjust decision in an administrative enquiry may have more far reaching effect than a decision in a quasi-judicial enquiry. As observed by this Court in Suresh Koshy George v. The University of Kerala (1969) 1 SCR 317 : (AIR 1969 SC 198) the rules of natural justice are not embodied rules. What particular rule of natural justice should apply to a given case must depend to a great extent on the facts and circumstances of that case, the framework of the law under which the enquiry is held and the constitution of the Tribunal or body of persons

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> appointed for that purpose. Whenever a complaint is made before a court that some principle of natural justice had been contravened the court has to decide whether the observance of that rule was necessary for a just decision on the facts of the case."
>
> This view was reiterated and re-affirmed in a subsequent decision of this Court in D.F.O. South Kheri v. Ram Sanehi Singh: (1971) 3 SCC 864: (AIR 1973 SC 205). The law must, therefore, now be taken to be well settled that even in an administrative proceeding, which involves civil consequences, the doctrine of natural justice must be held to be applicable.

64. Mr.U.L.Bhat, learned Senior Counsel, contending that the enquiries conducted are sham and opportunity of hearing was not given to the owners/interested persons, has strongly relied upon the following decisions:-

1. 20 LR 779 (DB)
2. AIR 1976 SC 437, paras 1, 8, 11 & 15
3. AIR 1967 SC 1239, paras 2, 3 &

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4. AIR 1999 SC 826, para 22.

Thirdly, the reports containing the recommendations on the objections together with the record of proceedings conducted are not submitted to the Government as required under Section 5-A(2) of the L.A. Act.. The same have been submitted to the BDA for consideration, which is not competent to do so under Section 5-A of the L.A.Act. Everything done in the guise of enquiry are contrary to the procedure prescribed in Section 5-A of the L.A.Act and violating principles of natural justice. Having regard to the vast extent of lands acquired, the duration of enquiry was not at all sufficient to hear the grievances and objections of the land owners or persons interested therein.

65. The enquiries conducted are farce and they were not valid and legal. They cannot pass the Judicial scrutiny of this Court The very object of providing right of being heard is denied to the owners and persons interested in the lands. To say in simple words, the enquiries alleged to have been conducted were not legal

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and valid. The same were also not conducted by the competent person authorised in law.

56. As per Clause (c) of sub-section (2) of Section 5-A as amended by Land Acquisition (Mysore Extension and Amendment) Act XVII of 1961, the fact of having submitted the report shall be communicated to the objectors to have their voice in the matter or to question the legality or correctness of the reports. Such reports are neither served nor communicated to the objectors, which is a serious statutory infirmity. This has vitiated the enquiry and the further action thereon is ab-intio void. Thus, there is non-compliance of the aforementioned provision. The so-called enquiries conducted were all in blatent violation of law as held by the Apex Court The procedural safeguards given to the owners and persons interested in the lands have not at all been scrupulously followed. The matter being deprivation of their valuable ownership rights and fundamental rights to live-in and livelihood. For all these reasons, there is no enquiry conducted in the eye of law. Hence, the contentions canvassed by learned

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Advocate General and the learned counsel for the BDA placing reliance upon decisions reported in 1966(1) Mys,LJ 162, 1968(2) Mys.L.J 48 are rejected as untenable and not applicable in view of the law laid down in Maneka Gandhi's case referred to supra. Accordingly, the Point No.9 is answered against the BDA and in favour of the petitioners.

67. **POINT 10:** (COMPLIANCE OF FORMALITIES TO ALLOT SITES:_ Much has been made by the learned counsel for the BDA that BDA took possession of the lands, formed layout and about 20000 sites are ready for allotment and even permission of the Court was also sought for allotting the same. It is stated that huge investment has been made by the BDA and therefore, at this stage, interference in the matter will cause heavy loss and undue hardship to the BDA and the aspirants for allotment of site will be in doll-drums. To appreciate this, it has to be examined whether the action of the BDA is justified and can be accepted.

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68. If the BDA wants to proceed with the allotment of sites, it must have formed the sites by following the procedure prescribed. In this regard, the relevant para of the decision reported in ILR 1993 Karnataka 1791 (Y.MAHESH vs MYSORE URBAN DEVELOPMENT AUTHORITY) is extracted hereunder:-

> *24:* The layouts are not complete. Sites are not formed. A Division Bench of this court in M.MANIKLAL vs. STATE OF MYSORE & OTHERS (1968(1) Mys.L.J 416), while dealing with a case under the City of Bangalore Improvement Act, as to what constitutes a "lay-out", has held as follows:
>
> " We do not accede to the argument that the expression "layout" means no more than the *making* of marks on the acquired property for dividing it into sites. A layout to which Section 16 refers, includes every step by which an area of land is converted into building sites to render it suitable for construction of houses and buildings, and necessarily involves the formation of roads, arrangements for conservancy, swereage, drainage, water supply and lighting. Section 25(2) of the Improvement

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Act which insists on the provision for such amenities in the case of a private layout, indicates that such is the true character of a layout. Section 24 which forbids the sale of sites by the Trust Board until the improvements enumerated in Section 23 are made, yields the same deduction. Such layout which is part of a development scheme reducers congestion in the existing area of the city, and contributes to the elimination of the privation caused by insufficient housing accommodation. So, it assists the expansion and the improvement of the city and so promotes the purposes of the Act. The expansion of a city and its improvement are purposes from which flows a direct public benefit and a purpose which is productive of results so advantageous to the public is a clear public purpose."

Similar provisions are contained in the Act in question, (See Section 31 of the Act). Therefore, without execution of the Development Scheme in all respects, the Authority should not have called for the Applications for allotment of sites.

25: It is not possible to comprehend and appreciate how a statutory Authority like the MUDA embarked upon calling for applications for allotment of sites

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> by representing to the general public that it has completed the layout, formed sites in the development Schemes in question (See Annexure 'D'), even without the land vesting in it, layouts not completed and sites not formed. It is also not possible to comprehend in such a situation as averred in para 3 of the W.P.No.19357/92 how and why the then Chief Minister agreed to distribute the list of allotments (see also Annexure 'A' produced in that W.P). It is also not known as to how and why the concerned Department of the Government kept quiet and did not point out that Sections 19 and 36 of the Act have to be complied with,....."

69. Despite the above decision, the BDA proceeded to invite applications for allotment of sites without forming the sites. Section 16 of the L.A.Act stipulates that after Award is made, the Deputy Commissioner shall take possession of the land. The fact of taking over possession shall be notified under Section 16(2) of the L.A.Act. Thereafter, the land will absolutely vest in the Government, free from all encumbrances. What should follow thereafter, is

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prescribed in sub-section (3) of Section 36 of the BDA Act and it reads as under:-

> "(3). After the land vests in the Government under Section 16 of the Land Acquisition Act, 1894, the Deputy Commissioner shall, upon payment of the cost of the acquisition, and upon the authority agreeing to pay any further costs which may be incurred on account of the acquisition, transfer the land to the authority, and the land shall thereupon vest in the authority."

From a combined reading of the aforementioned provisions it is clear that after passing award, possession of the lands shall be taken and notified under Section 16(2) of the L.A.Act. After payment of cost of acquisition by the BDA and agreeing to pay any further costs, the Deputy Commissioner shall transfer the land to the BDA. Thereupon, the land shall vest with the BDA.

70. It is pertinent to note that Notifications under Section 16(2) of L.A.Act are not yet published in the Gazette for having taken possession of the lands by the Deputy Commissioner. On the other hand, a perusal of

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the original files shows that possession of the lands were alleged to have been taken by the Land Acquisition Officer of the BDA. Even for that also, the signatures of the owners are not obtained. That apart, it is even not placed on record that the BDA has deposited the cost of acquisition and agreed to pay further costs, if any, as provided in Section 36(3) of BDA Act. The Deputy Commissioner has not transferred the lands to BDA. From the original files it is seen that Notices under Sections 9 & 10 of L.A.Act have been merely issued. It is not even stated that the notices have been duly served on the concerned persons. The procedure contemplated is not followed. Mere taking symbolic possession, which is not permissible in law as held by the Supreme Court in AIR 1975 SC 1787 (B.N.BAGADE vs M.D.BAGAWAT) (para 28) Under these circumstances, on what basis the BDA proceeded to form sites and intends to allot them, is not known. Merely because some commitment is made to allot the sites will not absolve either the BDA or the Government

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from following the procedure prescribed or discharging their mandatory duties.

71. For the aforesaid reasons, it is held that BDA has not complied with the requirements of law. Hence, Point No.10 is held against the BDA.

72. **POINT-11** (EFFECT OF CONDITIONS REMOVED): In the BDA (Allotment of Sites) Rules, 1984 Rule 13 pertains to conditions of allotment and sale of site. Sub-rule (2) thereof provided for execution of lease-cum-sale agreement in Form III. Condition No.1 of the lease-cum-sale agreement stipulates that the allottee of a site shall be a tenant of the site for a period of ten years. Condition No.5 imposes restriction on sale of the site during the period of tenancy. Condition No.10 provided for determination of tenancy in case the allottee commits any breach of conditions of lease-cum-sale agreement or any of the provisions of the Rules. Rule 14 impose conditions and restrictions on sale of allotted sites. There are other conditions also. These

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conditions have been amended by BDA (Allotment of Sites) (Amendment ) Rules, 2000.

73. Sub-rule (2) of Rule 13 of Allotment Rules has been amended providing that immediately after payment of value of the site, the BDA shall execute sale deed in favour of the allottee. In sub-rule (2-A) the words "lease-cum-sale agreement" is substituted by "sale deed". Form III is substituted to Sale Deed in place of Lease-cum-sale agreement. Sub-rules (3) to (7) have been omitted. Strangely, eventhough sub-rule (7) is omitted, very strangely it is re-numbered as sub-rule (3). This Court fails to understand as to how an omitted sub-rule could be re-numbered. Be that as it may. Rule 14 is amended providing for execution of sale deeds in respect of sites allotted and lease-cum-sale agreements already executed and period of 10 years is not over.

74. Section 38 of the BDA Act stipulates that the BDA has power to lease, sell or otherwise transfer any of

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its properties subject to such restrictions, conditions and limitations. By virtue of the aforesaid amendments made to the Allotment Rules, Section 38 of the BDA Act has been made redundant. Such a thing is impermissible in law. Rules being subodinate to Act, they cannot have the over-riding the effect of provisions of the Act.

75. By virtue of the amendments made to Allotment Rules, the allottees can get the sale deeds executed in their favour immediately after payment of sital value and acquire absolute right over the site. Thereafter, they can sell the site to any prospecting buyer for higher value. As a result of this, the BDA has no control over the allottee of the site. An allottee of a site can sell the allotted site and again apply for allotment of site. In this manner, the demand for allotment of sites will be rising. To meet such a repeated demand, the BDA has to form new layouts. This will defeat the very purpose of allotment of site. The object is to provide site to siteless persons. On

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account of the removal of the conditions and restrictions on sale or transfer of allotted site, the allottees sell away the allotted sites and again become siteless persons. On the other hand, persons affordable will buy any number of sites and have monopoly over the same. Without there being any conditions and restrictions on the allotted sites, the allottes can be use the site in any manner they like and BDA cannot do anything and it will be a mute spectator. Therefore, this Court has no other option but to hold Point No.11 against it. It is answered accordingly.

76. **POINT No 12** (PROMISSORY ESTOPPEL): One of the contentions urged in some of the writ petitions relates to promissory estoppel or justification in acquiring the lands which are either proposed for acquisition by KIADB or permission granted to start IT Park or Group Housing. In W.P.No 28087 & 32670-702/2004 the petitioners have relied upon the Government Order at Annexure-C dated 17-1-2001. In W.P.No.25807/2004 the petitioner has relied upon the

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Government order at Annexure-H dated 1-6-1995 granting approval for acquisition of lands through BDA for Group Housing.

77. In view of the findings recorded against the BDA on several points, it is not necessary to go into the contention regarding promissory estoppel by learned Senior counsel Mr.A.N.Narasimha Murthy and Mr.M.R.Achar placing reliance upon the decision reported in 2004(6) SCC 465. However, it is no doubt true that the Government has passed the aforementioned orders. What is sanctioned in the G.O dated 17-1-2001 is sanction for Group Housing. In G.O dated 1-6-1995 sanction is accorded for establishing an IT Park. There is no 'promise' held-out by the Government that the lands in question will not be acquired for public purpose. Public purpose is paramount consideration. In the absence of such a categorical promise or assurance, petitioners cannot claim "promissory estoppel" against the Government or the BDA. In this connection, the law laid down by the

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Apex Court in A.I.R 1982 SC 33 para and also para 36 is relevant in Jilubhai's case referred to supra. That apart, the Government cannot held-out such a promise to any person. If any such promise is made, the same will be contrary to the statutory provisions of various enactments, as held by the Apex Court in AIR 1982 SC 33.

78. L.A.Act being a special enactment exclusively enacted under Entry 42 of List II of Seventh Schedule of the Constitution with the Assent of the president, for matters relating to acquisition of lands, the executive orders passed by the State Government cannot have preference. Such executive orders relatable to Article 162 of the Constitution contrary to the special enactments cannot have the effect of over-riding the special enactment. The executive order of the State shall not have statutory force when the field is occupied by enactment.

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79. The Government orders relied upon by some of the petitioners are contrary to the provisions of Kar.Land Reforms Act, KMC Act, K.M.Act and hence the submissions made placing reliance upon the decisions are misplaced and the submissions cannot be accepted.

80. For the reasons stated above, the contention urged by some of the writ petitions regarding promissory estoppel must fail and the same is hereby rejected. Point No.12 is answered accordingly.

81. **POINT 13:- (DISCRIMINATION):** It is the grievance of several petitioners that the BDA has acquired their lands but not the adjacent lands. Some of the lands proposed for acquisition have been deleted without there being any valid reason and for extraneous considerations. Consequently, there is arbitrariness and discrimination violative of Article 14 of the Constitution of India. According to the petitioners, the said action of BDA is arbitrary. The BDA has

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categorically denied the allegations of discrimination and arbitrariness and justified their action. Therefore, it has to be tested whether the action of the BDA is discriminative and arbitrary or not.

82. In W.P.Nos.28087/2004 and connected cases the petitioners in paragraph 5 of the writ petitions have clearly pleaded thus:-

> "The land around the land of the petitioners is totally developed and has either been dropped from the acquisition or excluded in the acquisition proceedings. The copy of the sketch showing the land of the petitioners proposed for acquisition is marked in Red, portion of the land which are not been notified for acquisition at all is marked in Yellow and the lands which have been excluded from the Notification pursuant to 4(1) Notication is marked in Green is enclosed herewith as Annexure-G. As can be seen from the sketch, the lands surrounding the lands belonging to the petitioners has been excluded from the acquisition proceedings. When such being the case, the action of the respondent initiating to acquire the land of the petitioner is highly arbitrary

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> and illegal. As a matter of fact, the action of the respondent in notifying the land of the petitioners and dropping the acquisition in so far as the lands surrounding the land of the petitioners is highly arbitrary and illegal".

The land of the petitioners is marked in Red colour in the rough sketch at Annexure-G. It is for this portion of the lands the Government Order dated 17-1-2001 was passed approving the proposal for the establishment of IT Park. The KIADB has proposed to acquire these lands for the said purpose. Strangely, the BDA has not proposed to acquire the lands marked in Yellow colour and the lands marked in Green colour have been excluded in the final notification. This is in respect of one batch of writ petitions. Similar facts are pleaded in several other writ petitions furnishing the survey numbers of contiguous lands. It is also stated that some of the properties of the petitioners are developed but despite such development they have been acquired indiscriminately. It is alleged that BDA has not acquired the adjacent lands or lands contiguous and

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the acquisition proposed have been deleted in respect of some other lands without any valid reason,which is illegal as held in the following decisions

AIR.SCW 5751 (BEML EMPLOYEES HOUSE BUILDING CO-OPERATIVE SOCIETY vs STATE OF KARNATAKA (paras 7 & 8). AIR 1973 SC 689

> "28: It was said that if this is the true position the State would find it impossible to clear slums, to do various other laudable things. If this argument were to be accepted it would be totally destructive of the protection given by Art.14. It would enable the State to have one law for acquiring lands for hospital, one law for acquiring lands for schools, one law for acquiring lands for clearing slums, another for acquiring lands for Government buildings one for acquiring lands in New Delhi and another for acquiring lands in Old Delhi. It was said that in many cases, the value of the land has increased not because of any effort by the owner but because of the general development of the city in which the land is situated. There is no doubt that this is so, but Art.14 prohibits the expropriation of the unearned increment of one owner while leaving his neighbour untouched. This neighbour could sell his land and reap the

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> unearned increment. It the object of the legislation is to tax unearned increment it should be done throughout the State. The State cannot achieve this object piecemeal by compulsory acquisition of land of some owners leaving others alone. If the object is to clear slums it cannot be done at the expense of the owners whose lands are acquired, unless as we have said the owners are directly benefited by the Scheme. If the object if to build hospitals it cannot be done at the expense of the owners of the land which is acquired. The hospital, schools etc. must be built at the expense of the whole community."

83. The BDA has not produced any plan showing the details of the lands proposed for acquisition, lands deleted from acquisition and the built-up area. The petition averments extracted above and the rough sketch produced in the writ petitions are not denied by the BDA. Even for deletion of 500 and odd acres on the basis of the objections filed, no reasons are assigned. Hence, Mr.U.L.Bhat has rightly placed reliance upon the decision reported in AIR 1964 SC (paras 20, 21 & 22).

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20: It is, no doubt, true that allegations of malafides and of improper motives on the part of those in power are frequently made and their frequency has increased in recent times. It is also somewhat unfortunate that allegations of this nature which have no foundation in fact, are made in several of the cases which have come up before this and other Courts and it is found that they have been made merely with a view to cause prejudice or in the hope that whether they have basis in fact or not some of it at least might stick. Consequently it has become the duty of the court to scrutinise these allegations with care so as to avoid being in any manner influenced by them, in cases where they have no foundation in fact. In this task which is thus cast on the courts it would conduce to a more satisfactory disposal and conaideration of them, if those against whom allegations are made came forward to place before the Court either their denials or their version of the matter, so that the Court may be in a position to judge as to whether the onus that lies upon those who make allegations of mala fides on the part of authorities of the status of those with which this appeal is concerned, have discharged their burden of proving it. In the absence of such affidavits or of

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materials placed before the Court by these authorities, the Court is left to judge of the veracity of the allegations merely on tests of probability with nothing more substantial by way of answer. This is precisely the situation in which we find ourselves in the present case.

21: The learned Judges of the High Court have repelled the allegations contained in the affidavits which we have set out earlier on grounds and for reasons which do not appeal to grounds and for reasons which do not appeal to us. As the learned Advocate General did not seek to support those grounds and that reasoning, we do not consider it necessary to set them out or deal with them. If the reasons given by the learned Judges of the High Court be put aside, the position resolves itself into this that allegations with particularity and detail have been made in the petition. We are here having in mind the allegations we have enumerated and categorized earlier as objective facts. As to there is no denial at all of them, not even by the Transport Minister who though he filed an affidavit, confined himself to the allegations regarding his having been dictated to by the Chief Minister when he approved the Scheme, though it is obvious they are capable of denial and if need be with the same particularly with

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which they have been made in the petition. The learned Judges of the High Court have not rejected the allegations regarding the objective facts on the ground of their patent improbability or absurdity, nor did the learned Advocate General make any submission on these lines.

22: The next question is as regards the inference to be drawn from these facts which in the absence of their denial have to be taken as true. It is here that we have felt the greatest uneasiness, because if the facts which serve as the foundation for the plea of male fides are made out, the only question would be whether the inference of mala fides on the part of the Chief Minister would be a reasonable one to draw. It is at this point that we are faced with the necessity of having to proceed without there being any effective answer to the propriety of drawing the inference which the appellants desire. There has been no denial by the Chief Minister nor an affidavit by any person who claims or can claim to know personally about the truth about these allegations. The Secretary to the Home Department – one Mr.S.A.Iyengar has filed a counter affidavit in which the allegations we have set out earlier have been formally denied. He says,

"I have been expressly instructed and authorized by the

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> Hon'ble the Chief Minister to state that the allegations suggesting personal animus and giving mandate are false and mischievous and have been deliberately made to create an atmosphere of sympathy".
>
> The learned Advocate General did not suggest that the Court could act upon this second-hand denial by the Chief Minister, as the statement by Sri S.A.Iyengar is merely heresay. We are therefore, constrained to hold that the allegations that the Chief Minister was motivated by bias and personal ill-will against the appellants, stand unrebutted."

Therefore, acquisition of the lands in question and non-acquisition or deletion from acquisition of some other lands situated in the same vicinity or area, amounts to discrimination and the same is arbitrary.

Learned Advocate General and counsel for the BDA were unable to categorically deny the allegations of discrimination and arbitrariness. Though they have made their attempts to satisfy the Court that there is neither discrimination nor arbitrariness in the action of the BDA and the State Government, in view of the

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factual position narrated in the course of this order, they cannot justify the same. Therefore, this Court holds that the impugned action is discriminative and violative of Article 14 of the Constitution of india. The petitioners are justified in alleging discrimination and their allegations are accepted as true.

84. For the reasons stated above and in view of the law on the subject, Point No.13 is also answered against the BDA.

85. **POINT 14 & 15** : This Court has come across number of writ petitions filed by the owners of agricultural lands who got their lands converted under Sec.95 of the Karnataka Land Revenue Act contrary to Comprehensive Development Plan published under the Karnataka Town & Country Planning Act and Karnataka Land Reforms Act without notice to the Planning Authority under Section 69(2) of the KT & CP Act and without awaiting six months. The authorities, namely the Deputy Commissioner or the Tahsildar,

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have granted conversion of lands which are included in the CDP indiscriminately without applying their mind to the provisions of the aforementioned statutes. The converted lands have been sold to non-agriculturists who are barred to own agricultural lands under Karnataka Land Reforms Act without obtaining permission of the State Government as provided under Section 109 of K.L.Reforms Act. The converted lands have been used for non-agricultural purposes by large number of persons without approval of the Planning Authority. Such things are happening day-in and day-out to circumvent the existing laws. The non-agriculturists can hold limited extent of lands as provided under Section 63(7) of K.L.Reforms Act for the purposes mentioned therein. Therefore, the converting authorities should not pass conversion orders in respect of the remaining lands which are proposed for acquisition and shown as conburation area in the CDP.

86. The Lay-out plan has to be approved by the Metropolitan Planning Committee which is not yet

constituted. In the absence of such a Committee, neither private builders nor individuals entitled to engage in construction activities in the conburation area. Any such constructions are contrary to the provisions of KMC Act, Karnataka Municipalities Act, Karnataka Panchayat Raj Act, KT & CP Act and the CDP. In the absence of control over planned development, there will be hapazard constructions without leaving requisite set-backs, without proper roads, drains and sewarage violating the zonal regulations and building bye-laws. The resultant position is, the residents in the vicinity have to face undue hardship, unhygenic living conditions, without proper civic amenities, thereby the valuable fundamental right to live happily is deprived of. There will be disputes relating to easementary rights. The facilities such as parks, schools, play grounds, hospitals, police station, bus stands and other public offices, are not available.

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87. The photographs produced by some of the writ petitioners clearly show that the constructions are not properly planned. Buildings are constructed according to their whims and fancy. No roads are earmarked nor any set backs are left.

88. For the reasons stated above, it is held that the conversion orders passed are not in conformity with sub-sections (3) and (4) of Section 95 of K.L.Revenue Act and there is violation of other statutory provisions governing the formation of lay-outs and construction of houses. Hence, the private builders cannot proceed with their projects on the basis of conversion orders without the sanction of Metropolitan Planning Committee or District Planning Committee, which are yet to be constituted. Accordingly, Point Nos.14 and 15 are answered.

89. In the light of the discussions made above and for the reasons assigned, the contentions urged by

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the learned counsel for the BDA cannot be accepted and the decisions relied upon are of no assistance to them.

90. For the foregoing reasons, the following orders are passed:-

i) The Writ Petitions are allowed. The entire acquisition proceedings pertaining to Arkavathi Layout are quashed.

ii) It is hereby declared that the BDA has no jurisdiction to frame developmental scheme in Bangalore Metropolitan Area but either the Metropolitan Planning Committee or District Planning Committee is competent to do so under the provisions of KMC Act.

iii) (a) The State Govt.is directed to take immediate steps to issue notification through the Governor specifying Metropolitan Planning Area u/s 503-B of KMC Act read with Articles 243-P(c) and Article 243-ZE of the Constitution and to constitute either Metropolitan Planning Committee or District

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Planning Committee under Section 310 of K.P.Raj Act read with Article 243-ZD as they have to frame the developmental schemes.

b) In the meanwhile, the State Government shall issue necessary instructions to the concerned Deputy Commissioners and Local Authorities in Bangalore Districts (Urban & Rural) to see that no more conversion orders are passed and no plans are approved and licences are issued for construction of any buildings in reapect of the lands mentioned in the impugned notifications without obtaining the sanction of either the Metropolitan Planning Committee or District Planning Committee as provided under Sections 503-A & 503-B of KMC Act and Sections 309 and 310 of Karnataka Panchayat Raj Act.

iv) The Dy.Commissioners and/or Tahsildars who are authorised to pass conversion orders are directed to be more careful while exercising the powers under Section 95 of K.L.Revenue Act for considering the

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applications for conversion and satisfy themselves that there is no violation of provisions of any other enactments referred to supra.

v) The Sub-Registrars in Bangalore while registering sale deeds and other transfer deeds in relation to the notified lands, shall satisfy themselves that there is no violation of any of the provisions of the law in force;

vi) The State Government shall issue necessary instructions to the concerned to carry-out the aforesaid directions.

91. Before parting with these matters, the Court would like to make the following observations.

a) It is made clear that by entertaining these writ petitions, it shall not be construed that the right, title and ownership of the petitioners in respect of the lands mentioned in their writ petitions are recognised by this

URT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

Court. In other words, it shall not be construed that this Court has recognised the right, title and ownership of the petitioners by merely entertaining these writ petitions.

b) In view of the law laid down in HMT case (AIR 1995 SC 2244 (para 26), the reliefs granted to the petitioners also enures to those whose lands are situated within the Arkavathi Layout and who have not approached this Court.

c) Despite granting stay orders from demolition of existing structures or up-rooting the standing trees and/or to maintain statusquo, eventhough possession of the lands were not taken in accordance with law, the BDA, in blatent violation of the same, trespassing upon the lands, violating rule of law, during the pendency of these matters, with high-handedness, has demolished several structures and also uprooted large number of trees, including fruit bearing coconut trees. This action of the BDA is highly depricated.

d) This Court placed on record the valuable assistance rendered by the learned counsel for the petitioners Sriyuths Mr.U.L.Bhat, T.R.Subbanna along with Ms.Vanitha, R.N.Narasimha Murthy, K.Gopal Hegde, P.Krishnappa, G.Gangi Reddy, V.Lakshminarayana, M.S.Nagaraja Rao, T.S.Amar Kumar after thorough study of provisions of various enactments and the case law on the subjects. The effective assistance with thorough and deep arguments of Mr.C.B.Srinivasan and Mr.A.N.Venugopala Gowda, learned counsel for the BDA, justifying the action of the BDA and the Government cannot be lost sight of. They have done their best to sustain the impugned action but failed in their attempt. The failure is not on account of their inability to convince the Court or for non-application of the mind to the facts of the case and also the case law of various Courts. They have done their best beyond what could be expected. In the light of admitted facts, the various statutory provisions in force and the law laid down in a catena of decisions, their hands were tied-up to save the Mega project. But it

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT

was beyond their control. They must console themselves in view of the legal position and facts which are against them. Despite that, they efforts are laudable and appreciable.

e) It is hoped that in future, both BDA and Government will apply their mind to the relevant provisions of statutory enactments, the facts and figures, their limitations, powers and duties under the relevant statutes and act accordingly in future without having a casual and mechanical approach to the matters with which they are concerned. The observations made in this order will be a guide for them to set-right their functioning and see that whatever they do hereinafter will be perfect in order and there will be no scope for any comments or resistance from any quarter.

92. The applications filed under Section.109 of the Karnataka Land Reforms Act 1961 by some of the

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petitioners which are pending before the Government shall be considered and disposed off expeditiously.

93. The office shall return the original files to the concerned under acknowledgement.

Sd/-
Judge

MP-bpy

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**W.P.No.51135/04**

Pages 676 to 684 have been typed as per order dated 15-7-2005 as the same were omitted earlier.
(M.PADMANNA)
PS to VGGJ

BETWEEN

B N RADHA
W/O P THYAGARAJU
R/A No 26 JAKKUR POST
BANGALORE NORTH TALUK
BANGALORE 560 045 PETITIONER

(BY SRI T.PRAKASH-ADV)

AND

1 STATE OF KARANATAKA
REPR.BY ITS PRINCIPAL
SECRETARY TO GOVERNMENT
DEPARTMENT OF URBAN DEVELOPMENT
M S BUILDING BANGALORE

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
K P WEST BANGALORE 560 020

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
K P WEST BANGALORE 560 020

4 THE CHIEF OFFICER
TOWN MUNICIPAL COUNCIL
YELAHANKA
BANGALORE NORTH TALUK ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD-ADV FOR R2 & 3)

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This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification issued by R2 dt.3-2-2003 vide Annexure-H and dt.23-2-2004 issued by R1 vide Annexure-K in so far as the petitioner is concerned etc.

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**W.P.Nos.51318-19/04**

BETWEEN

G K KRISHNAPPA
S/O GANGAPPA
R/A No AMRUTHAHALLI VILLAGE
YELAHANKA HOBLI
BANGALORE NORTH TALUK
BANGALORE ... PETITIONER

(BY SRI M.RUDRAIAH-ADV)

AND

1 STATE OF KARANATAKA
BY ITS SECRETARY TO GOVERNMENT
DEPARTMENT OF HOUSING AND
URBAN DEVELOPMENT
M S BUILDING BANGALORE 1

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE BANGALORE DEVELOPMENT AUTHORITY
BY ITS COMMISSIONER
CHOWDAIAH ROAD
KUMARAPARK WEST
BANGALORE 560 020

4 THE CITY MUNICIPAL COUNCIL
BYATARAYANAPURA
BANGALORE NORTH TALUK
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI A.N.VENUGOPALA GOWDA-ADV FOR R2 & 3
SRI M.P.SRIKANTH-ADV FOR R4)

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These W.Ps. are filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification issued by the

respondents dt.3-2-2003 vide Annexure-D and dt.23-2-2004 issued by R1 vide Annexure-E in so far as it relates to petitioner's Sy. No. concerned and etc.

**W.P.Nos.47337-49/04**

BETWEEN

1 AROGYA MARY
W/O LT. Y JOSEPH

2 STELLA MARY
D/O LT. Y JOSEPH

3 J LAWRENCE
S/O LT. Y JOSEPH

4 JASMINE
D/O LT. Y JOSEPH

5 J ANTONY SWAMY
S/O LT. Y JOSEPH

6 UTHKAR MARY
D/O LT. Y JOSEPH

7 J DANIEL
S/O LT. Y JOSEPH

8 SAGAY MARY
D/O LT. Y JOSEPH

9 J JAMES
S/O LT. Y JOSEPH

10 AROGYA MARY
D/O LT. Y JOSEPH

11 J BARTHALOME
D/O LT. Y JOSEPH

12 BALAMMA
D/O LT. Y JOSEPH

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13 ABRAHIM
S/O LT. CHOURAPPA
ALL ARE R/O MARIANNANAPALYA
H A FARM POST
K R PURAM
BANGALORE EAST TALUK
BANGALORE PETITIONERS

(BY SRI K.R.RAMESH-ADV)

AND

1 STATE OF KARANATAKA
DEPARTMENT OF URBAN DEVELOPMENT
REPR. BY ITS SECRETARY
VIDHANA SOUDHA BANGALORE 1

2 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD-ADV FOR R2 & 3)

These W.Ps are filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification issued by R2 dt.3-2-2003 vide Annexure-G and dt.23-2-2004 issued by R1 vide Annexure-H in so far as land bearing Sy.No.23/8A measuring 34 guntas situated at Dasarahalli village, K.R.Puram hobli belonging to the petitioner.

**W.P.No.45055/04**

BETWEEN

JOSEPH THOMAS
S/O THOMAS POTHEN
THOPPIL KANDATHIL

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BEHIND M G POLYTECHNIC
HENNUR MAIN ROAD
KALYAN NAGAR
BANGALORE 560 043 PETITIONER

(BY M/s. LAWYERS INC-ADV)

AND

1 STATE OF KARANATAKA
BY ITS SECRETARY TO
THE GOVERNMENT OF KARNATAKA
DEPARTMENT OF HOUSING &
URBAN DEVELOPMENT
VIDHANA VEEDHI BANGALORE 1

2 THE BANGALORE DEVELOPMENT AUTHORITY
Dr T CHOWDAIAH ROAD
BANGALORE 560 020
BY ITS COMMISSIONER

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
T CHOWDAIAH ROAD
BANGALORE ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI U.ABDUL KHADER-ADV FOR R2 & 3)

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This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification issued U/s,17 dt.3-2-2003 vide Annexure-F and dt.23-2-2004 vide Annexure-H in so far petitioner is concerned and etc.

**W.P.Nos.2958-62 & 4227-28/05**

BETWEEN

1 RASHIDA BAIG
W/O M AHMED BAIG

R/A No 2 7TH CROSS
TIMMAIAH GARDEN
R T NAGAR BANGALORE 560 032

2 AHAMED S N
S/O LT. SYED AHMED
R/A No 49-60/2 2ND FLOOR
8TH CROSS IST MAIN
NEW GURAPPANAPALYA
BANGALORE 560 081

3 NUSRATH BEGUM
W/O LT. SYED PYARE JAN
R/A No 1189 8TH CROSS
2ND MAIN R K HEGDE NAGAR
ARABIC COLLEGE POST
BANGALORE 560 045

4 SHAMSHAD BEGUM
W/O LT. MOHAMMED GALIB SAIT
R/A No 1188 8TH CROSS
2ND MAIN R K HEGDE NAGAR
ARABIC COLLEGE POST
BANGALORE 560 045

5 SHAHEEN SULTANA
R/A OPP NOOR MASJID
MODI ROAD BANGALORE 45

6 GOWHER JAN
W/O SIBGATHULLA KHAN
R/A No 10/1 7TH CROSS
2ND MAIN ROAD
HIDAYATH NAGAR
K G HALLI
BANGALORE 560 045 PETITIONERS

(BY SRI B.JAYAPRAKASH-ADV)

AND

1 STATE OF KARANATAKA
REPR. BY ITS SECRETARY
REVENUE DEPARTMENT
VIDHANA SOUDHA BANGALORE 1

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH

2 BANGALORE DEVELOPMENT AUTHORITY
REPR. BY ITS CHAIRMAN
KUMARA PARK WEST
BANGALORE 560 020

3 THE SPECIAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI BASAVARAJ.V.SABARAD-ADV FOR R2 & 3)

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These W.Ps are filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification dt.3-2-2003 vide Annexure-K and dt.23-2-2004 vide Annexure-L and etc.

**W.P.No.8673/05**

BETWEEN

M RAMU
S/O MARIYAPPA
R/A No 16/A 8TH MAIN ROAD
R M V EXTENSION
BANGALORE 560 080 PETITIONER

(BY SRI V.SUDHAKAR-ADV)

AND

1 THE COMMISSIONER
BANGALORE DEVELOPMENT AUTHORITY
KUMARAPARK WEST
BANGALORE 560 020

2 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH

3 THE SECRETARY
DEPARTMENT OF HOUSING
& URBAN DEVELOPMENT
GOVERNMENT OF KARNATAKA
M S BUILDING
BANGALORE 1 ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R1
SRI K.KRISHNA-ADV FOR R1 & 2)

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This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification dt.3-2-2003 vide Annexure-C and dt.23-2-2004 vide Annexure-G and quash the Award notice dt.25-8-2004 vide Annexure-J etc.

**W.P.No.46622/04**

BETWEEN

1 MAHESH
S/O SONNAPPA
2 KEMPAMMA

3 VARALAKSHMI
BOTH ARE D/O SONNAPPA
ALL ARE R/A ARABIC COLLEGE POST
THANISANDRA VILLAGE
K R PURAM HOBLI
BANGALORE EAST TALUK PETITIONERS

(BY SRI C.G.GOPALA SWAMY-ADV)

AND

1 THE BANGALORE DEVELOPMENT AUTHORITY
REPR. BY THE COMMISSIONER
KUMARAPARK WEST
BANGALORE 560 020

2 THE STATE OF KARNATAKA
REPR. BY ITS SECRETARY

HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH COURT OF KARNATAKA HIGH

URBAN DEVELOPMENT DEPARTMENT
M S BUILDING BANGALORE 1

3 THE ADDITIONAL LAND
ACQUISITION OFFICER
BANGALORE DEVELOPMENT AUTHORITY
KUMARA PARK WEST
BANGALORE 560 020 ...RESPONDENTS

(BY SRI B.T.PARTHA SARATHY-ADV.GENERAL
& SRI T.A.RAMACHANDRAIAH-HCGP FOR R2
SRI BASAVARAJ.V.SABARAD-ADV FOR R1 & 3)

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This W.P is filed under Articles 226 & 227 of the Constitution of India praying to quash the impugned notification dt.3-2-2003 vide Annexure-B and dt.23-2-2004 vide Annexure-F etc.

Sd/-
Judge